

Action Taken Report of the Committee

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT) Principal
Bench, New Delhi order dated 29.06.2020**

In the Matter of

Original Application No.31 of 2020 (CZ)

Hiralal Bais

Vs.

Reliance Sasan Power Ltd. & Ors.

Members of the Committee

1. Rajiv Ranjan Meena, District Collector, Singrauli, MadhyaPradesh
2. Dr H V C Chary Guntupalli, Scientist-D, MoEF&CC, RO, Bhopal
3. Sunil Kumar Meena Scientist 'D', CPCB, Regional Directorate, Bhopal
4. S D Valmiki, Regional Officer, MPPCB, Regional Office, Singrauli

Action Taken Report in compliance of Hon'ble NGT
Principal Bench order dated 29th June 2020 in O.A. 31/2020
(CZ) Hiralal Bais Vs. Reliance Sasan Power Ltd. & Ors.

In compliance of the Hon'ble National Green Tribunal (NGT) Principal Bench (PB) order dated 29.06.2020 in the Original application (O.A.),31/2020 (CZ) Hiralal Bais Vs Reliance Sasan Power Ltd. & Ors., a joint committee comprising of following officers has undertaken the site visit during 14th and 15th July, 2020:

1. Rajiv Ranjan Meena, District Collector, Singrauli, MadhyaPradesh
2. Dr H V C Chary Guntupalli, Scientist-D, MoEF&CC, RO, Bhopal
3. Sunil Kumar Meena Scientist 'D', CPCB, Regional Directorate, Bhopal
4. S D Valmiki, Regional Officer, MPPCB, Regional Office, Singrauli

Following plant (Reliance Sasan Power Ltd) officials were present during the site visit & discussion:

1. Sh Anil Kumar Singh, Chief Executive Officer
2. Sh Sachin Mohapatra, Station Director
3. Sh Amitosh Verma, Assistant Vice President

Copy of the attendance sheets is enclosed as **Annexure-1**.

In compliance with the Tribunal order, the joint inspection committee carried out the site visit of breached fly ash pond during 14th & 15th July 2020 to verify the issues made by the applicant viz.

“The applicant has raised the issue of the incident of collapsing of Fly ash pond constructed by Reliance Power's Ultra Mega Power Project's (UMPP) Singrouli (MP) on 10.04.2020 around 3 PM during COVID 19 pandemic, leading to flood of the toxic ash slurry located in adjoining

Harrhava village, washed away six persons, including three kids, a woman and two men living in the adjoining villages. All the Respondents are severely and jointly responsible for the loss of human and animal's lives as well as severe damages to the nearby rivulets Goiwahai, vegetations, biodiversity, fertile agricultural lands, due to their negligence. A substantial issue of environment has been raised.”

1. The incidence & probable cause of its occurrence:

Industry was disposing its fly ash in this Island 4 or C5 area (Geo-graphical location: 23.955383, 82.620307) since March 2019; the area of the low lying is 41.62 Hectares with average depth of 6.5mtrs. This provides effective volume of 27.06 Lakh M³ to dispose the fly ash. Industry was discharging fly ash in High Concentration Slurry Disposal (HCSD) mode that has water to ash ratio 30:70. Based on the records, industry has disposed around 10 Lacs Ton fly ash slurry till the date of incidence i.e. 10.04.2020. Copy of the disposal records is enclosed as **Annexure-2**. To pump out the stagnated slurry water near retaining wall, pumping arrangement was provided by the industry.

As reported by plant official, the incidence of fly ash pond's retaining wall breach happened on 10th April 2020 at around 4.40PM in the low lying area called Island 4 or Compartment 5 (C5) inside the plant premise. One Poclain machine was on job of leveling soil on the top of the retaining wall; on moving back the machine, the machine lost its balance and slipped down towards the outer slope of the retaining wall. In order to prevent the slippage, the machine operator tried to anchor the bucket on the top soil of the retaining wall; However due to its own weight, it pulled down a big chunk of soil from the bund and further to stay up it kept on anchoring on

additional part of the bund. During the process, the operator damaged the wall significantly which initiated the break of the retaining wall. This resulted in huge quantum of fly ash with water gushed out through the breached wall in about 25mtrs width. Geo-graphical location of breach was 23.954105° Latitude, 82.623535° Longitude and 23.954335 ° Latitude, 82.623568° Longitude. On the day of site visit of the committee; continuous lean flow of water was observed in the low lying area; during discussion it was informed by industry representative that this flow of water is continuous from the day of incidence and it was also informed that a study was awarded to IIT-BHU to study the reason of breach in the embankment of ash disposal site. The report submitted by Prof Arun Prasad, Dept of Geotechnical Engineering, IIT BHU on 17.6.2020 after his site visit on 13.6.2020 reported the reason of embankment failure under point no. 12 as:

“The failure of embankment was definitely initiated by slippage of Poclain. However the subsequent extent of damage of the bund was due to severe hydrostatic pressure on the upstream of the embankment. Through this damaged portion, dilute slurry started flowing leading to complete cutting of the retention wall. Accumulation of huge underground water had resulted into heavy flow of ash slurry causing serious consequences in the villages”.

The copy of the IIT-BHU report is enclosed as **Annexure-3**.The reported hydrostatic pressure probably developed by the newly constructed check dam on a stream around May/June 2019 about 4mtrs lower elevation. Geo-graphical location of the check dam is 23.964515°Latitude, 82.611492° Longitude.

2. Nature of Damage

The breach of embankment/dyke caused severe damage to life of human & animal, property, agricultural fields, standing crops, motor pumps used in agriculture, water quality, macro-invertebrates etc. The flow of slurry was too forceful that it not only demolished the boundary wall as well as the adjacent private property but also flowed through the Goiwahai drain damaging the ash water recirculation pipeline of the industry and submerging the agricultural lands & summer season crops. The slurry travelled a path of about 6.5KMs in length; the average spread of slurry was 30mtrs wide with an average depth of 1mtr. Out of total 10 Lacs Ton ash deposits in Island 4 or C5 area, about 4 Lac Tons slurry breached out from about 11 Ha area with average 3mtrs depth which spread in nearby area, Goiwahai drain and on agricultural lands. The collected ash from C5 area and Goiwahai drain and agricultural land is dumped near Island 3 or Compartment C1 to C4 (Low lying area filled with fly ash), Ash dyke 1 & 2 for raising & bund strengthening. Based on the number of hyva, trucks, tractor, loader engaged and their trips, it was informed by industry representative that; Out of total 10 Lacs Ton ash; about 3.57 Lacs Ton fly ash excavated from C5 area and used in Island 3 bund strengthening, about 2.67 Lacs Ton ash collected from Goiwahai drain and agricultural land is used to strengthen the Ash dyke 1 & 2. Still around 2.15 Lacs Ton is lying in C5 area and about 1.5 to 2 Lacs Ton fly ash is deposited in drain. Document related to ash quantity removed is enclosed as **Annexure-4**. On the day of field visit, the committee observed deposits of dried fly ash in few agricultural fields viz (GPS location 23.969297, 82.634512; 23.969559, 82.635288 and 23.974791, 82.636981). The committee was of the opinion

that an appropriate direction needs to be issued to occupier to expedite the cleaning work so as to avoid further flow of ash towards Rihand reservoir. Accordingly, Regional Officer, MPPCB issued advisory in this regard to the occupier; copy of the direction issued is enclosed as **Annexure-5**.

Madhya Pradesh Pollution Control Board (MPPCB) Regional Office, Singrauli and Zonal Office Rewa carried out joint effluent sampling on 12th April 2020 from 5 locations; the details are as tabulated below:

S.No.	Location & Geo-graphical coordinates	pH	Total Solids (TS)	Total Dissolved Solids (TDS)	Total Suspended Solids (TSS)
1.	Goiwahai drain near Sasan Power Plant (23.977775, 82.638136)	6.5	13098	918	12916
2.	Rihand river before mixing of Goiwahai drain (23.985756, 82.655558)	7.5	266	85	181
3.	Rihand Reservoir, Near Sasan Pump House (24.038930, 82.673119)	7.5	330	104	226
4.	Rihand river after mixing of Goiwahai drain (24.007186, 82.653735)	7.5	606	724	476
5.	Goiwahai drain before mixing with Rihand River (23.991117, 82.651948)	7.5	1518	614	1368

All units are in mg/l except pH. Copy of the Analysis report is enclosed as **Annexure-6**.

The analysis report clearly status that the Total solids load in Goiwahai drain reduced from 13098 mg/l to 1518mg/l before mixing in Rihand River which reveals that in the travel path of about 6.5KMs majority of solids got deposited in Goiwahai drain only. Further after mixing the drain in Rihand River the total solids load increased from 266mg/l to 606mg/l. In this way, the breach incidence has significantly deteriorated the water quality in

Rihand river w.r.t. the Total solids. The resultant deposition of solids at the bottom of Goiwahai drain might have resulted in loss of benthic macro invertebrates.

3. Action Taken by District Administration

Following actions were initiated by District Administration, Singrauli immediately after the ash dyke breach:

- i. National Disaster Response Force (NDRF) team was engaged to carry out rescue, relief work. With the effort of NDRF team and district administration, the bodies of the 6 deceased were recovered from the ash spread area/drain.
- ii. Immediate relief was provided through M/s Sasan Ultra Thermal Power Plant to the families to the affected villagers in the form of food, water, shelter, fodder etc.
- iii. Initiated survey to assess the damage to agricultural fields, crop, livestock etc.
- iv. The injured persons were immediately shifted to the Nehru hospital, NCL Jayant, Singrauli for proper treatment.
- v. District Collector, Singrauli has ordered a magisterial enquiry on the breakage of this retaining wall vide order 452/RDM/2020 dated 11.4.2020. Police Department has also registered an F.I.R. under relevant section of I.P.C. against the industry.
- vi. Considering the damage to environment, life & property due to embankment breach and precautionary measure to adopt for the stability of another low-lying area, district magistrate had communication with Principal Secretary, Environment Department on 15.4.2020 vide letter no. 466/RDM/2020 for necessary direction to M/s Sasan Thermal Power

Plant. Copy of the letter is enclosed as **Annexure-7**. Energy Department, Govt of Madhya Pradesh vide letter No. F-3/16/2009/13 (Vol. XVIII) dated 4th May 2020 asked unit to take immediate action to get ash dykes repaired. Copy of the letter is enclosed as **Annexure-8**.

4. Action Taken by Madhya Pradesh Pollution Control Board (MPPCB)

- i. Joint inspection of the breach site & sample collection was conducted jointly by MPPCB Zonal & Regional Office Rewa and Singrauli respectively on 12th April 2020. Looking into the grave danger to environment, life & property; directions under section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 23/MPPCB/MS/TS Singrauli/2020, Bhopal Dated 13/04/2020 were issued to repair, restore the breached area, remove the fly ash spread, assess environmental damage & deposit interim damage cost pending the assessment of actual damage & Copy of the direction is enclosed as **Annexure-9**.
- ii. Subsequently, MPPCB granted permission vide letter No. ENDT.43/MPPCB/MS/TS-Singrauli/2020 dated 28/04/2020 to industry to accommodate fly ash recovered from the ash breach area within the plant premises and adjoining affected area in to the identified total 9.825 Ha area of low lying area around the existing ash dyke 1 & 2 w.r.t. the units application vide Letter No. SPL/2020-21/11 dated 21/04/2020. Copy of the MPPCB letter is enclosed as **Annexure-10**.
- iii. Earlier, MPPCB vide its letter dated 13.2.2018 granted permission to M/s Sasan Thermal Power Plant to dispose the fly ash only in Compartment 1 (C1) of 6.09 Ha following the guideline prepared by Orissa Pollution

Control Board, Bhuvneshwar and C-FARM, New Delhi “Technology & methodology manual for reclamation of low lying area/abandoned queries/Literate mines etc. with pulverized fuel ash, July 2010. Copy of the same is enclosed as **Annexure-11**. MPPCB team during its visit to plant on 4.1.2019, observed non-compliance of the conditions like liner, partition, disposal in dry form & others stipulated in earlier permission issued on 13.2.2018 for disposing fly ash in low lying area. In this regard, MPPCB has issued a show cause notice to industry on 30.3.2019. Copy of the same is enclosed as **Annexure-12**. Industry replied the show cause notice vide letter SPL/EMG/2019-20/03 dated 22.4.2019 w.r.to the liner, soil permeability, ash transportation, high concentration slurry disposal etc. Copy of the same is enclosed as **Annexure-13**. It was informed by industry representative that as no further directions/Notice were issued from MPPCB after their reply to the show cause; unit has started disposing the ash in High Concentration Slurry Disposal (HCSD) in the areas C2 to C5, which was in accordance with their submission dated 22.04.2019. However, no prior permission was obtained from MPPCB for ash filling in compartments C 2 to C5, an embankment was made and ash in slurry form was filled above the ground level, which is in contravention to the permission granted by MPPCB on 13.2.2018 and was similar to creating an ash dyke and was opposed to the norms of ash filling in low lying areas. The industry kept filling the ash despite the consent renewals granted by MPPCB on 05.04.2019 and 08-03-2020 under the provisions of Water (P&CP) Act, 1974 and Air (P & CP) Act, 1981, in which it was clearly specified that for disposal of ash in low lying area/mine for void filling prior permission from the Board be obtained, and conditions stipulated therein shall be followed.. The consent renewal letters are

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enclosed as **Annexure 14A** and **Annexure 14B**. MPPCB vide letter dated 26.5.2020 granted permission to Regional Officer, Singrauli to initiate legal action against the occupier under Water (Prevention & Control of Pollution) Act 1974 and Environment Protection Act, 1986. Copy of the same is enclosed as **Annexure-15**.

5. Action Taken by M/s Sasan Ultra Thermal Power Plant, Singrauli

Action w.r.to the immediate repair of breached embankment, restoration, assessment of the environmental damage & dyke stability, compensation towards loss of life, property & others, removal of ash from compartment C5 etc. are as below:

- i. The restoration of ash spread area through earth moving and transporting equipment is under progress at multiple locations e.g., agricultural fields, nearby nalla with proper access. However, earlier unit faced constraints on large scale resource mobilization due to COVID 19 national lockdown. Out of total 10 Lacs Ton ash; about 3.57 Lacs Ton fly ash excavated from C5 area and used in Island 3 bund strengthening, about 2.67 Lacs Ton ash collected from Goiwahai drain and agricultural land is used to strengthen the Ash dyke 1 & 2. Still around 2.15 Lacs Ton is lying in C5 area and about 1.5 to 2 Lacs Ton fly ash is deposited in drain. Proper spreading and compaction of filled ash is carried out using dozer and compactors. Compaction testing at the ash filling site is carried out regularly conforming to the standards.
- ii. Repair work of damaged retention wall (at C5 area) up to a suitable height has been completed after provision made below the re-instated retention wall for safe passage of water flowing from the area to avoid

- any water accumulation within this low lying area. About 3.57 Lacs Ton fly ash excavated from C5 area and used in Island 3 bund strengthening. Simultaneously, soil cover is being provided over the C5 low lying area.
- iii. M/s Sasan Power Ltd has issued letter of intent (LOI) & Work Order (WO) on 21.4.2020 & 2.6.2020 respectively to IIT-BHU for studying the ash dyke stability. Copy of the LOI & WO is enclosed as **Annexure-16**. Preliminary report submitted by IIT-BHU on 17.6.2020. The report states that *“The failure of embankment was definitely initiated by slippage of Poclain. However the subsequent extent of damage of the bund was due to severe hydrostatic pressure on the upstream of the embankment. Through this damaged portion, dilute slurry started flowing leading to complete cutting of the retention wall. Accumulation of huge underground water had resulted into heavy flow of ash slurry causing serious consequences in the villages”*.
- iv. A Letter of Intent (LOI) issued on 21.4.2020 to National Environmental Engineering Research Institute (NEERI), Nagpur for the assessment of the environmental damage. Work order (WO) was issued on 5th June 2020 in favor of NEERI. However, due to COVID19 & lockdown; NEERI has not carried out site visit till date. It was informed that regular follow-up is being made with NEERI to expedite the visit. Copy of the LOI & WO is enclosed as **Annexure-17**.

v. Details of compensation, relief measures & others

a. Compensation to families lost their members

M/s Sasan Power Ltd had compensated financially in **Rs. 125.3 Lakhs** to the dependent family members of **06** deceased persons as per the district

administration instructions & guidelines. Lifelong Monthly Sustenance Allowance was also extended to 6 Dependents of deceased ones @8275/month. Employment was provided to 03 members of the deceased persons. The details are as below:

1) Deceased person : **Dinesh Kumar Shah S/O Bisahulal Shah (Age 32 yrs)**

Following compensation was paid to his dependents Mrs. Reena Shah (Wife), Smt Rudani (Mother), Sh Bisahulal Shahu (Father)

- One Time Settlement amount- **Rs. 10.00 Lakh**
- Employment in Company with monthly Salary **Rs. 15000/-** to Smt. Reena Shah W/O Late Shri Dinesh Kumar Shah.
- Lifelong **Monthly Sustenance Allowance** to Mother Rudani W/O Bisahulal Sahu (67 yrs) & Father Sh. Bisahulal Shahu S/O Anantram Shahu (69 Yrs) @ **Rs. 8275/- (Each)** (Revised every six month as per GoMP Minimum wage guidelines) annual financial implication at today's rate= Rs. 8275x12X2 members=**Rs.198600/annum**
- Cremation Support of **Rs. 30,000/-**

2) Deceased person : **Master Ankit S/O Late Dinesh Kumar Shah (Age 3 yrs)**

Following compensation was paid to Mrs. Reena Shah (Mother)

- One Time Settlement amount-**Rs. 10.00 Lakh**

3) Deceased person : **Choon Kumari Shah W/O Bhayyaram Shah (Age 28 yrs)**

Following compensation was paid to dependent **Bhayyaram Shah (Husband)**

- One Time Settlement amount-**Rs. 10.00 Lakh**

4) Deceased person : **Seema D/O Bhayyaram Shah (Age 10 yrs)**

Following compensation was paid to Sh Bhayyaram Shah (Father)

- One Time Settlement amount-**Rs. 10.00 Lakh**

5) Deceased person : **Abhishek S/O Bhayyaram Shah (Age 8 yrs)**

Following compensation was paid to Sh Bhayyaram Shah (Father)

- One Time Settlement amount-**Rs. 10.00 Lakh**

Following compensation and relief was also given to Sh Bhayyaram Shah whose wife & 02 kids lost their life in this ill-fated incidence

- Cremation Support of **Rs. 50,000/-**
- Lifelong **Monthly Sustenance Allowance** to Mother Golari S/O Rambaran Shahu 48 Yrs & Father Rambaraan Shahu S/O Khulluram Shahu (52 Yrs) @ **Rs. 8275/- (Each)** (Revised every six month as per GoMP Minimum wage guidelines) annual financial implication on today's rate= Rs. 8275x12X2 members=**Rs.198600/annum**
- **Permanent Job** to Sh Bhayyaram Shah in Civil department of M/s Sasan Power Limited on the post of Technician.
- **Compensation of House** (Rs. 10.00 Lakh) , **Household items** (Rs. 10.00 Lakh), **property** (Rs. 8.00 Lakh)
- **Constructed House** of 5 room at Makrohar Road (Rs. 25 Lakhs Approx Valuation)

6) Deceased person : **Rajjad Ali S/O Jabbar Ali (Age 29 yrs)**

Following compensation were paid to dependent Mrs. Reshma Khatoon (Wife)

- One Time Settlement amount- **Rs.5.00 Lakh** to Smt. Reshma Khatoon w/o Late Shri Rajjad Ali.
- **Employment to 1 member** through outsourcing based on qualification
- One Time Settlement amount- **Rs.5.00 Lakh** to Shri Jabbar Ali F/o Late Shri Rajjad Ali
- Lifelong **Monthly Sustenance Allowance** to Mother Julekhaa Begum W/O Jabbar Ali (49 Yrs) & Father Jabbar Ali S/O Inshaa Mohammad (52 Yrs) @ Rs. 8275/- (EACH) (Revised every six month as per GoMP Minimum wage guidelines). Annual financial implication on today's rate= Rs. 8275x12X2 members= **Rs.198000/annum**
- Support for Cremation **Rs. 20000/-**
- Payment to be made to the nominees of worker under workmen compensation act (Amount deposited in Labour court) – **11.03 Lakhs**

Elaborated details of the compensation offered to families who lost their members are enclosed as Annexure-18.

b. Compensation for Cattle, Motor, pump, well, poultry farm etc.

Based on the survey of district administration, compensation was provided to affected villagers against their loss of livestock, motor, pump, water source, poultry farm etc. The details are as below:

- Affected villagers of 03 villages of Tehsil Singrauli as per SDM Singrauli Letter 165/SDO/RE-3/2020 dtd. 29.05.2020 – **INR 70.59 Lakhs**
- Affected villagers of 01 villages of Tehsil Mada as per SDM Mada Letter 541/SDO/RE-1/2020 dtd. 26.05.2020 - **INR 9.84 Lakhs**

Details of the compensation for Cattle, Motor, pump, well, poultry farm etc. are enclosed as **Annexure-19**.

c. House Damage, Crop Compensation, House hold items

About 566 sufferers of Sidhikala, Sidhikhurd, Harrahawa & Jhanjitola villages were recorded by the M/s Sasan Power Ltd. The details are as below:

Affected	Total Numbers	Details of affected persons, property etc.
Farmers	549	Siddhikala – 21 Sidhikhurd – 133 Harrahawa – 321 Jhanjitola - 74
House	14	House includes both Kaccha & pakka
Household items	03	-

Details of the compensation are as below:

- Support for Ration/Household damage to 11 families of Sidhi Khurd – **1.78 Lakhs**
- Compensation towards, house damage, crop, household materials (566 nos.) - **85.07 Lakhs**

Details of the compensation to House Damage, Crop Compensation, House hold items are enclosed as **Annexure-20**.

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d. **Medical Support to Injured (Nehru Hospital)**

The insured persons were provided medical treatment to Nehru Hospital, Northern Coalfield (NCL), Jayant, Singrauli. Medical support of total Rs. 2.36 Lakhs was provided to Smt Reena Shah W/O Late Dinesh Shah and Golari Devi W/O Sh. Rambaran Shah.

Details of the Medical Support to Injured (Nehru Hospital) are enclosed as **Annexure-21**.

e. **Support for food to affected families**

M/s Sasan Power Ltd extended support for food, maintenance of electric & civil work to affected families. The following expenditure was incurred by the unit:

Support for fooding to affected families through our canteen – **1.5 Lakhs**

Support for civil, electrical maintenance and ration to main family – **1.5 Lakhs**

f. **Provision of drinking water to families and Cattle**

Unit has made drinking water supply provisions in the affected area.

The details of work done and expenditure incurred are as below:

- Provision of 570 nos drums of 100 ltr capacity for cattle - 1.14 Lakhs
- Installation of Hand-pump to families affected by accidents (8 nos) - 6.4 Lakhs
- Drinking water supply through tanker - 0.45 Lakhs

Details of the Provision of drinking water to families and Cattle are enclosed as **Annexure-22**.

vi. Interim compensation for the environmental damage

MPPCB vide letter dated 13.4.2020 directed M/s Sasan Power Ltd to deposit an amount of Rs 10 Crore towards interim environmental compensation. M/s Sasan Power Ltd has deposited only Rs. 2 Crore to the account of MPPCB (Member Secretary Environment Protection Fund) on 26.5.2020. Details of the Interim compensation for the environmental damage are enclosed as **Annexure-23.**

6. Action Taken by Ministry of Environment, forest & Climate Change (MoEF&CC)

MoEF&CC, New Delhi issued a Show Cause notice vide office order no. J-13011/15/2006-IA-II (T) dated 21.05.2020 under Section 5 of Environment (Protection) Act, 1986. Project Proponent vide e-mail dated 04.06.2020 submitted a reply in response to the said show cause notice. Subsequently, MoEF&CC, New Delhi vide letter dated 13.07.2020 requested the project proponent to provide the concrete action taken and or being taken by the company to achieve 100% fly ash utilization. Simultaneously, MPPCB has been requested to furnish action taken by the Board as well as the remedial measures taken by M/s. Sasan Power Ltd. Copies of the same are enclosed as **Annexure-24.**

7. Specific observations of the joint committee

- i. Continuous flow of water contaminated with fly ash is seen flowing down the Hume pipe laid by the project proponent in the breach area, wherein the Project Proponent needs to take appropriate control measures to prevent the fly ash from reaching the Goiwahai drain and finally the Rihand river.

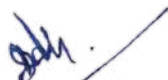
- ii. In spite of the efforts of the project proponent to remove fly ash from the Goiwahai drain, significant quantities of Fly ash between 1.5 to 2 Lacs Ton is seen spread on the banks of Goiwahai drain over a stretch of 6.5 km till its confluence with the Rihand River. Slower progress in fly ash removal due to constraints in resource mobilization due to covid-19 lockdown was noticed and the industry needs to expedite the fly ash recovery from the banks of Goiwahai drain.
- iii. In spite of the financial aid /compensation paid by the company to the affected people, the grievances of some of the affected people are still to be addressed by the company in co-ordination with local authorities.
- iv. The project proponent has engaged CSIR-NEERI to assess the cost of environmental restoration and IIT-BHU to assess the ash dyke stability study and others.


Google image of the site of the incidence and photographs taken during the field visit are enclosed as **Annexure- 25**.

8. Recommendations


1. To check the strength of the bunds created around the dykes/low lying areas quarterly and one time especially before the on-set of the monsoon through expert agencies of repute and to submit Action Taken Reports to regional offices of MPPCB, CPCB & MoEF&CC periodically.
2. To expedite the ash cleaning work from Goiwahai drain to ensure that the resultant environment contamination is minimized and resources should be channelized to complete the task within 1 month and to submit Action Taken Reports to regional offices of MPPCB, CPCB & MoEF&CC on weekly basis.

3. To take appropriate control measures to prevent the fly ash from reaching the Goiwahai drain and finally the Rihand River.
4. In spite of the financial aid /compensation paid by the company to the affected people, the grievances of some of the affected people near Tola Badi village, Harrahawa are still to be addressed by the company in co-ordination with local authorities. The CSR cell of the company in co-ordination with the local administration shall set-up grievance redressal camps in each of the affected villages along the Goiwahai drain.
5. To obtain prior permission from MPPCB before any disposal of fly ash / bottom ash in the low lying areas and ensure disposal as per the CPCB guideline.
6. To expedite the studies to be undertaken by IIT-BHU to assess the impact of aquifers in the fly ash breach.
7. To expedite the environmental damage assessment studies with CSIR-NEERI so as to ensure the actual impact of fly ash breach on environment is assessed holistically.


(S D Valmiki)
Regional Officer
MPPCB, Singrauli


(Sunil Kumar Meena)
Scientist-D
CPCB, Regional Directorate Bhopal


(Rajeev Ranjan Meena)
District Collector
Singrauli


(Dr. H VC Chary Guntupalli)
Scientist-D
MoEF&CC, RO Bhopal

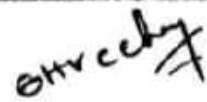
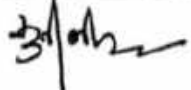

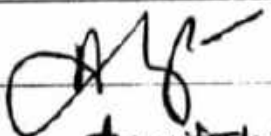
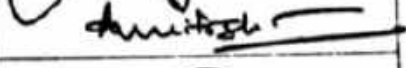

ATTENDANCE SHEET

Subject: Site visit of Joint Committee in compliance of Hon'ble NGT Order dated 29.06.2020 and subsequent NGT Central Zonal Bench's letter: D. No./F.S./2020/130 dated 01.07.2020 in the matter of Hiralal Bais Vs. Reliance Sasan Power Pvt. Ltd. & Ors.

Venue: M/s Sasan Power Ltd.

Date: 14.07.2020

Time: 12 P.M.

S.No.	Details	Name of the officer & Designation, Organization	Signature
1.	Representative of MoEF&CC and Member Convenor	Dr. H.V.C. Chary Guntupalli, Scientist-D, MoEFCC, Regional Office Bhopal	
2.	Representative of Central Pollution Control Board (CPCB)	Shri Sunil Kumar Meena Scientist 'D' 9617007250	
3.	District Collector, Singrauli,	Shri Rajeev Ranjan Meena, IAS	-Sd-
4.	Regional Officer, Madhya Pradesh Pollution Control Board, Singrauli,	Shri S. D. Valmiki	
5.	CEO - SPL Sasan Power Ltd	A.K. SINGH	
6.	Sasan Power Ltd representative	Dr. Amitesh Verma, Asst. V.P.	
7.	Station Director, SPL	Sachin Mohapatra	
8.			
9.			
10.			
11.			
12.			

Compartment Wise Ash Filling Details

Compartment	Nomenclature	Area in (Ha)	Average Depth (m)	Volume (Lakh m3)	Accumulation capacity (in Lakh T)	Actual Filling (in Lakh T)	Status as on 31.03.20
C1	Island 3	6.09	6.5	3.96	5.15	5.15	Filled
C2		6.73		4.38	5.69	5.69	Filled
C3		8.79		5.72	7.43	7.43	Filled
C4*		15.46		10.05	13.07	13.07	Filled
C5*	Island 4	41.62		27.06	35.18	9.19	Under filling
Total		78.69		51.17	66.52	40.53	Till 31-Mar-2020

* Ash disposal in C4 and C5 compartments started intermittently from March, 2019

2020

A Report on the Breach in Embankment of Ash Disposal Site Island4 (Sasan Power Limited)

(Reference # IIT (BHU)/CE/2020-21/86, Dated: 17-06-2020)



Arun Prasad
Professor in Geotechnical Engineering
Department of Civil Engineering
Indian Institute of Technology (BHU)
Varanasi - 221005



REPORT ON SITE VISIT

A visit to the site of Ash Pond of Sasan Power Limited (SPL), Singrauli (M.P.) Pin: 486886, was made as detailed below:

Date of visit: 13th June 2020

Time: 12.30 – 16.30 hours

Members Present:

IIT (BHU) Varanasi Representative:

1. Dr. Arun Prasad, Professor (Geotech. Engg.), Dept. of Civil Engineering, IIT(BHU) Varanasi

Sasan Power Limited (SPL) Representative:

1. Sri Anil Kumar Singh, CEO - Sasan Power Ltd
2. Sri Sachin Mohapatra, Station Director
3. Sri Anand Deshpande, Factory Manager
4. Dr. Amitosh Verma, Asst. Vice President

INTRODUCTION

Sasan Power Limited (SPL) is operating a Coal Based Thermal Power Plant (Sasan Ultra Mega Power Plant "Sasan UMPP") of capacity 3960 MW (6x660 MW) in Village Siddhikhurd, Post Tiwara Tehsil Waidhan, District Singrauli of Madhya Pradesh. SPL has constructed two ash ponds for the disposal of ash generated from the coal burning, which is collected in two forms; bottom ash and fly ash.

SPL also intermittently disposes ash in two more low lying sites called Island 3 and Island 4. However, Island 3 is now out of service.

A breach in the embankment of Island 4 happened at approximately 17:00 hours on 10th April, 2020. This happened when a Poclain was working for routine strengthening of the top

of the embankment and slipped on the downstream slope. Its excavating bucket removed a part of the slope while making an attempt to hold itself on the slope.

SCOPE

Study on the reason of breach in the embankment of low lying fly ash disposal site Island 4.

OBSERVATION

1. SPL utilizes High Concentration Slurry Disposal (HCSD) technology for disposing ash in the ratio of ash:water::70:30 (i.e., 70% ash and 30% water) in two low lying areas within the plant boundary, called Island 3 and Island 4.
2. The ash disposal site Island 3 is presently out of service and SPL is taking necessary steps for its proper closure by covering with soil. The downstream slope is also being strengthened by increasing its base with relocating ash from the downstream of Island 4 (ash deposited after the incidence of breach).
3. The HCSD technique is well accepted due to its inherent advantages as there is practically no accumulation of water (low water in the slurry) and the deposited ash quickly dries up due to loss of surface moisture.
4. The density achieved by such hydraulically deposited ash is also high and one can easily walk on the surface after a very small time (few hours). This is possible due the dry and hot climate in that area. The average monthly temperature varies from 40-42 °C during summer season and 23-25 °C during winter. Also, the ash can retain a moisture of nearly 10% within its pores.
5. The depth of ash in Island 4, spread in an area of approximately 41.62 Ha., was nearly 6.5 meters at the site of the breach.
6. During the visit, a stream was observed at the site of the breach (Fig. 1) and a general layout of the site is shown in Fig. 2 (adopted from www.google.com). It is emphasized here that no such stream was apparent when ash dumping started at this site (Island 4).



(a)



(b)

Figure 1 Stream flowing at the site of breach, (a) upstream of breach, and (b) downstream of breach



Figure 2 A general layout of the site (Source: www.google.com)

7. An important change that occurred on the upstream of the disposal site (Island 4) was the construction of a check dam on a stream around May 2019 (Fig. 3). A check dam and water body is still visible near the site.



Figure 3 Site of check dam showing the stream and water body

8. The newly constructed check dam was nearly just a couple of hundred meters from the site of breach, and was very near to the plant boundary and periphery of Island 4. Further, the difference in elevation at the two sites (check dam and Island 4) is approximately 4.0m.
9. Now, in the altered situation, it is very likely that the water table in the area has risen and since Island 4 is very close to the check dam, the ground water under it also has risen.
10. A cross-section of the embankment of Island 4 is shown in Fig. 4. It can be seen from this figure that the embankment was designed to retain ash mainly in dry/damp form. This is justified as the technique of ash disposal was HCSD and there is no water to be safely taken out as in other form of ash disposal (Low Concentration Slurry Disposal, LCSD).

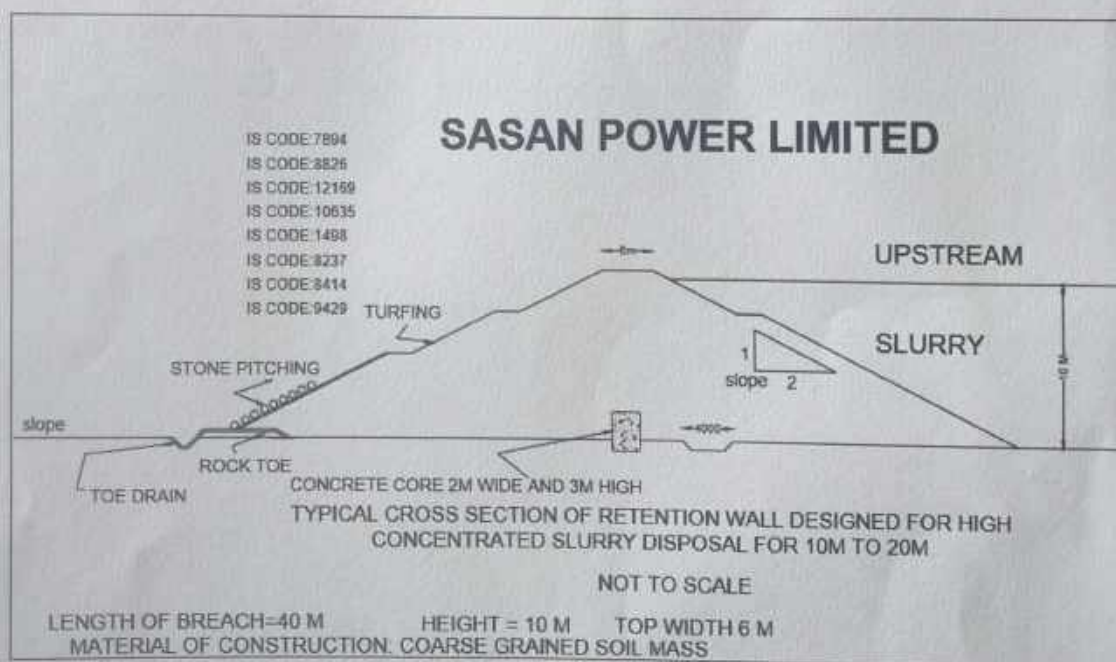


Figure 4 A cross-section of embankment of Island 4

11. It is likely that with rising water table, there was build-up of hydrostatic pressure on the embankment. Even though it was triggered by the excavating bucket of the Poclain, the fact is with the altered hydro-dynamics, the embankment would have failed eventually, even without the incidence of Poclain slipping on the downstream slope of the embankment.

12. The failure of embankment was definitely initiated by slippage of Poclain. However the subsequent extent of damage of the bund was due to severe hydrostatic pressure on the upstream of the embankment. Through this damaged portion, dilute slurry started flowing leading to complete cutting of the retention wall. Accumulation of huge underground water had resulted into heavy flow of ash slurry causing serious consequences in the villages.

CONCLUSION

Based on the site visit, documented details of the Island 4, ash disposal data etc. it is very much apparent that the embankment of the Island 4 failed due to the construction of the check dam in close proximity of the ash disposal site which led to the altered hydro-dynamics of the region.



Arun Prasad

Professor & Consultant

Place: IIT (BHU) Varanasi

Date: 17th June 2020

Ash removal work								
Date	Description	from	To	Km	MT	Trip	No of hyva	Total
4/25/2020		Recovery gate	Ash dyke 1	6	15	20	20	6000
4/26/2020		Recovery gate	Ash dyke 1	6	15	10	17	2550
4/27/2020		Recovery gate	Ash dyke 1	6	15	20	18	5400
4/28/2020		Recovery gate	Ash dyke 1	6	15	20	16	4800
4/29/2020		Recovery gate	Ash dyke 1	6	15	20	19	5700
4/30/2020		Recovery gate	Ash dyke 1	6	15	20	15	4500
5/1/2020		Recovery gate	Ash dyke 1	6	15	20	17	5100
5/2/2020		Recovery gate	Ash dyke 1	6	15	20	16	4800
5/3/2020		Recovery gate	Ash dyke 1	6	15	11	15	2475
5/4/2020		Recovery gate	Ash dyke 1	6	15	20	19	5700
5/5/2020		Recovery gate	Ash dyke 1	6	15	20	18	5400
5/6/2020		Recovery gate	Ash dyke 1	6	15	20	17	5100
5/7/2020		Recovery gate	Ash dyke 1	6	15	20	20	6000
5/8/2020		Recovery gate	Ash dyke 1	6	15	20	19	5700
5/9/2020		Recovery gate	Ash dyke 1	6	15	20	16	4800
5/10/2020		Jhajhi tola	Ash dyke 1	7	15	12	15	2700
5/11/2020		Jhajhi tola	Ash dyke 1	7	15	20	20	6000
5/12/2020		Jhajhi tola	Ash dyke 1	7	15	20	18	5400
5/13/2020		Jhajhi tola	Ash dyke 1	7	15	20	19	5700
5/14/2020		Jhajhi tola	Ash dyke 1	7	15	20	20	6000
5/15/2020		Jhajhi tola	Ash dyke 1	7	15	20	20	6000
5/16/2020		Jhajhi tola	Ash dyke 1	7	15	20	18	5400
5/17/2020		Jhajhi tola	Ash dyke 1	7	15	10	20	3000
5/18/2020		Jhajhi tola	Ash dyke 1	7	15	20	17	5100
5/19/2020		Jhajhi tola	Ash dyke 1	7	15	20	20	6000

5/20/2020
5/21/2020
5/22/2020
5/23/2020
5/24/2020
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6/4/2020
6/5/2020
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6/7/2020
6/8/2020
6/9/2020
6/10/2020
6/11/2020
6/12/2020
6/13/2020
6/14/2020
6/15/2020

Ash shifting

Jhajhi tola	Ash dyke 1	7	15	20	15	4500
Jhajhi tola	Ash dyke 1	7	15	20	15	4500
Jhajhi tola	Ash dyke 1	7	15	20	16	4800
Jhajhi tola	Ash dyke 1	7	15	20	17	5100
Jhajhi tola	Ash dyke 1	7	15	12	16	2880
Jhajhi tola	Ash dyke 1	7	15	20	20	6000
Harhawa	Ash dyke 1	5	15	20	15	4500
Harhawa	Ash dyke 1	5	15	20	10	3000
Harhawa	Ash dyke 1	5	15	20	12	3600
Harhawa	Ash dyke 1	5	15	20	16	4800
Harhawa	Ash dyke 1	5	15	20	14	4200
Harhawa	Ash dyke 1	5	15	10	13	1950
Harhawa	Ash dyke 1	5	15	20	16	4800
Harhawa	Ash dyke 1	5	15	20	12	3600
Harhawa	Ash dyke 1	5	15	20	15	4500
Harhawa	Ash dyke 1	5	15	20	14	4200
Harhawa	Ash dyke 1	5	15	20	12	3600
Harhawa	Ash dyke 1	5	15	20	16	4800
Harhawa	Ash dyke 1	5	15	11	15	2475
Harhawa	Ash dyke 1	5	15	20	12	3600
Siddhikala	Ash dyke 1	8	15	20	13	3900
Siddhikala	Ash dyke 1	8	15	20	14	4200
Siddhikala	Ash dyke 1	8	15	20	13	3900
Siddhikala	Ash dyke 1	8	15	20	12	3600
Siddhikala	Ash dyke 1	8	15	20	11	3300
Siddhikala	Ash dyke 1	8	15	10	10	1500
Siddhikala	Ash dyke 1	8	15	20	13	3900

6/16/2020	Siddhikala	Ash dyke 1	8	15	20	14	4200
6/17/2020	Siddhikala	Ash dyke 1	8	15	20	13	3900
6/18/2020	Siddhikala	Ash dyke 1	8	15	20	12	3600
6/19/2020	Siddhikala	Ash dyke 1	8	15	20	11	3300
6/20/2020	Siddhikala	Ash dyke 1	8	15	20	13	3900
6/21/2020	Siddhikala	Ash dyke 1	8	15	10	12	1800
6/22/2020	Siddhikala	Ash dyke 1	8	15	20	11	3300
6/23/2020	Siddhikala	Ash dyke 1	8	15	20	14	4200
6/24/2020	Siddhikala	Ash dyke 1	8	15	20	12	3600
6/25/2020	Siddhikala	Ash dyke 1	8	15	20	12	3600
Total							266430

ASH REMOVAL WORK

Date	Description	from	To	Km	MT	Trip	No of hyva	Total
4/25/2020		Island -4	Island-3 Low lying area	1	25	16	12	4800
4/26/2020		Island -4	Island-3 Low lying area	1	25	8	13	2600
4/27/2020		Island -4	Island-3 Low lying area	1	25	16	14	5600
4/28/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
4/29/2020		Island -4	Island-3 Low lying area	1	25	16	13	5200
4/30/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/1/2020		Island -4	Island-3 Low lying area	1	25	16	12	4800
5/2/2020		Island -4	Island-3 Low lying area	1	25	16	13	5200
5/3/2020		Island -4	Island-3 Low lying area	1	25	8	14	2800
5/4/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/5/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/6/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/7/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/8/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/9/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/10/2020		Island -4	Island-3 Low lying area	1	25	8	15	3000
5/11/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/12/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/13/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/14/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/15/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/16/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/17/2020		Island -4	Island-3 Low lying area	1	25	8	15	3000
5/18/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/19/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/20/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/21/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/22/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/23/2020		Island -4	Island-3 Low lying area	1	25	16	15	6000
5/24/2020		Island -4	Island-3 Low lying area	1	25	8	15	3000
5/25/2020		Island -4	Island-3 Low lying area	1	25	16	13	5200
5/26/2020		Island -4	Island-3 Low lying area	1	25	16	13	5200

5/27/2020		Island -4	Island-3 Low lying area	1	25	16	12	4800
5/28/2020		Island -4	Island-3 Low lying area	1	25	16	11	4400
5/29/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
5/30/2020		Island -4	Island-3 Low lying area	1	25	16	12	4800
5/31/2020		Island -4	Island-3 Low lying area	1	25	8	15	3000
6/1/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/2/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/3/2020	Ash shifting	Island -4	Island-3 Low lying area	1	25	16	12	4800
6/4/2020	from Isalnd-	Island -4	Island-3 Low lying area	1	25	16	1	400
6/5/2020	4 to Island -	Island -4	Island-3 Low lying area	1	25	16	10	4000
6/6/2020	3	Island -4	Island-3 Low lying area	1	25	16	12	4800
6/7/2020		Island -4	Island-3 Low lying area	1	25	8	11	2200
6/8/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/9/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/10/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/11/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/12/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/13/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/14/2020		Island -4	Island-3 Low lying area	1	25	8	10	2000
6/15/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/16/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/17/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/18/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/19/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/20/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/21/2020		Island -4	Island-3 Low lying area	1	25	8	10	2000
6/22/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/23/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/24/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/25/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/26/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/27/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000
6/28/2020		Island -4	Island-3 Low lying area	1	25	8	10	2000
6/29/2020		Island -4	Island-3 Low lying area	1	25	16	10	4000

6/30/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/1/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/2/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/3/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/4/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/5/2020	Island -4	Island-3 Low lying area	1	25	8	10	2000
7/6/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/7/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/8/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/9/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/10/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/11/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/12/2020	Island -4	Island-3 Low lying area	1	25	8	10	2000
7/13/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/14/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
7/15/2020	Island -4	Island-3 Low lying area	1	25	16	10	4000
Total							357600



पत्र क्रमांक NGT/Committee/क्षे.का./प्रनिबो/2020,
प्रति,

सिंगरौली, दिनांक: 17/7/2020

अधिष्ठाता

मे.सासन पॉवर लिमिटेड ,

ग्राम- सिद्धिखुर्द पोस्ट - तियरा

जिला सिंगरौली, (म.प्र.) ।

by e-mail

विषय:- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक OA न. 31/2020 (CZ), हीरालाल बैस विरुद्ध रिलायंस सासन पॉवर लिमिटेड में दिनांक 29/06/2020 को पारित आदेश के अनुपालन में गठित संयुक्त समिति का निरीक्षण दिनांक 14 एवं 15 जुलाई 2020 ।

उपरोक्त विषयान्तर्गत दिनांक 10/04/2020 को मे.सासन पॉवर लिमिटेड ,ग्राम-सिद्धिखुर्द पोस्ट - तियरा जिला सिंगरौली, के उद्योग परिसर के अन्दर से फलाई ऐश स्लरी का तेज बहाव परिसर के बाहर हुआ, फलस्वरूप जन - धन हानि, आस पास गाँव की खेतिहर भूमि में, खेतों में जल स्रोतों में ऐश स्लरी का जमा हो जाने के कारण भारी क्षति हुई, साथ ही पर्यावरणीय क्षति हुई है। माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक OA न. 31/2020 (CZ), हीरालाल बैस विरुद्ध रिलायंस सासन पॉवर लिमिटेड में दिनांक 29/06/2020 को पारित आदेश के अनुपालन में गठित संयुक्त समिति के द्वारा दिनांक 14 एवं 15 जुलाई 2020 को किये गए स्थल निरीक्षण में पाया गया कि घटना के लगभग 2 माह से ज्यादा का समय व्यतीत हो जाने के बाद भी लगभग 2.3 लाख टन राखड़ (BULK Density 1.2 ton/m³), गवईया नाले में लगभग 6.5 किलोमीटर लम्बाई, 30 मीटर चौड़ाई एवं औसतन गहराई 1 मीटर में अभी तक जमा / भरी हुई है ।

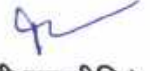
उपरोक्त स्थिति में आपको निर्देशित किया जाता है :

1. यह कि नाले से राखड़ के बहाव को तत्काल रोकने कि कार्यवाही सुनिश्चित की जावे ताकि राखड़ इस बरसात में पानी के बहाव के साथ रिहंद रिज़र्व वायर में ना जा सके ।
2. यह कि नाले में पानी के साथ राखड़ बहाव को रोकने के लिए अस्थाई बन्डिंग की जावे, पानी के जमाव को निकालने के लिए वाटर पम्पिंग की व्यवस्था की जावे ।
3. यह कि राखड़ निकालने हेतु उपयुक्त मशीनरी की व्यवस्थायें करते हुए आवश्यक श्रमिक (मनरेगा), अन्य आस - पास के ग्रामीणों कि श्रम शक्ति उपयोग करते हुए तत्काल नाले से राखड़ निकलवाने का कार्य सुनिश्चित किया जावे ।
4. यह कि राखड़ बहाव क्षेत्र से रिहंद रिज़र्व वायर तक विभिन्न आवश्यक बिन्दुओं से Surface Water Sample, Ground Water Sample एवं जमा सेडीमेंट के सैंपल



- (सप्ताह में दो बार) एकत्रित किये जावें एवं NABL ख्याति प्राप्त प्रयोगशालाओं से जांच कराकर Genral PARAMETRES, भारी धातुओं के परिक्षण परिणाम सहित विश्लेषण रिपोर्ट केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल, भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भोपाल, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल एवं क्षेत्रीय कार्यालय मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सिंगरौली को नियमित तौर पर उपलब्ध करायें ।
5. यह कि क्षेत्र में होने वाली वर्षा के आंकड़ें, गवईया नाले में होने वाले जल बहाव से सम्बंधित आंकड़ों कि जानकारी नियमित तौर पर एकत्रित करें एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल, भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भोपाल, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल एवं क्षेत्रीय कार्यालय मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सिंगरौली को नियमित तौर पर उपलब्ध करायें ।


सयुक्त समिति के आदेशानुसार ।


(एस.डी.वाल्मीकि)
क्षेत्रीय अधिकारी
सिंगरौली (म.प्र.)

पृ. क्रमांक NGT/Committee/क्षे.का./प्रनिबो/2020,
प्रतिलिपि :

सिंगरौली, दिनांक: 17/7/2020

1. श्री सुनील कुमार मीना (Scientist - D) केन्द्रीय प्रदूषण नियंत्रण बोर्ड क्षेत्रीय निदेशालय (मध्य), परिवेश भवन, पर्यावरण परिसर E - 5 अरेरा कॉलोनी भोपाल - 462016, की ओर कृपया सूचनार्थ ।
2. डॉ. एच.वी.सी.चारी (Scientist - D) भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय पश्चिम क्षेत्र केन्द्रीय पर्यावरण भवन लिंक रोड क्रमांक - 03, E - 5 रविशंकर नगर भोपाल की ओर सूचनार्थ ।
3. डायरेक्टर (पर्यावरण) एवं यूनिट हेड सिंगरौली क्षेत्र मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल कि ओर कृपया सूचनार्थ ।


(एस.डी.वाल्मीकि)
क्षेत्रीय अधिकारी
सिंगरौली (म.प्र.)



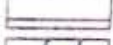



Sample From : Sasan Power Ltd Low Lying Area Ash Dyke Breach ,village-Siddhikhurd,Singrauli(M.P.)
 Description of Water Samples -1. Gawaiya Nallah Near Sasan Power Plant village harawah,Singrauli
 2.Rihand River before mixing with Gwaiya Nallah.
 3.Rihand Reservoir,Near Sasan Pump House,Village Baliyari,Singrauli(M.P.)
 4.Rihand River After Mixing with Gwaiya Nallah.
 5. Gawaiya Nallah before mixing with Rihand River

Date of Collection : 12/04/2020
 Date of Receipt : 12/04/2020
 Date of Analysis : 13/04/2020 & 14/04/2020
 Sample Collected by : T P Saket(Lab Asst)

S.No.	PARTICULARS	Unit	Result (1)	Result (2)	Result (3)	Result (4)	Result (5)
	Date of Sampling	-	12/04/2020	12/04/2020	12/04/2020	12/04/2020	12/04/2020
	Latitude/Logitude		Lat-23.977775 Long-82.638136	Lat-23.985756 Long-82.655558	Lat-24.038930 Long-82.673119	Lat-24.007186 Long-82.653735	Lat-23.991117 Long-82.651948
*	PHYSICAL PARAMETERS						
1	Temperature	°C	29.5	29.3	29.5	29	29.4
2	Turbidity	PPM/N.T.U	-				
3	Colour	Visual	Muddy	Clear	Clear	Sl.Muddy	Muddy
4	Appearance		Not clear	clear	clear	turbid	Not clear
5	Odour		muddy	Odourless	Odourless	Sl.muddy	muddy
6	Sepecific Conductivity	µmhos/ms	1370	130	160	1080	920
7	pH	pH Unit	6.5	7.5	7.5	7.5	7.5
13	Total Solids	mg/l	13098	266	330	606	1518
14	Dissolved Solids	mg/l	918	85	104	724	614
15	Suspended Solids	mg/l	12916	181	226	476	1368

INDICATON - Compared With

-  Standards prescribed by M.P.P.C.B in M.P. Gazette notification 25.3.88
-  IS 2296-1992 A,B,C,D,E or Less than E (Tolerance Limited for inland Surface water subject to pollution)
-  IS 10500-1983 (Specification for Drinking Water)
-  Exceed the prescribed limit

NOTE :- Heavy fly ash silts are found from Gawaiya Nallah to Rinand River further extended to Rihand Reservoir Catchment Area.Around 5 to 10 km Arial distance are covered with fly ash slurry during Inspection.Same were found in all above samples to exceed the limit of Suspended Solids and Total solids.

Sample Analysed By
 Dharmendra Kumar Arya
 (Chemist)
 MPPCB Singrauli(M.P.)

Lab In-charge
 MPPCB Singrauli



ANNEXURE 7 दूरभाष

कार्यालय (07805) - 234541

निवास (07805) - 244110

फैक्स (07805) - 234540

email: dmsingrauli@mp.gov.in

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट, जिला सिंगरौली (म0प्र0)

क्रमांक 466 /आर.डी.एम./2020

सिंगरौली दिनांक 15 अप्रैल 2020

प्रति,

सिलगंक - 11

प्रमुख सचिव

• मध्यप्रदेश शासन

पर्यावरण विभाग मंत्रालय

भोपाल (म0प्र0)

विषय:- रिलायंस सासन पावर लिमिटेड जिला सिंगरौली के ऐश डाइक के टूटने से हुई जन-धन व पर्यावरण की क्षति तथा दूसरे ऐश डाइक के टूटने की आशंका के मददेनजर कंपनी को तत्काल सुधार हेतु निर्देशित करने बावत ।

उक्त विषय में निवेदन है कि रिलायंस सासन पावर लिमिटेड जिला सिंगरौली का ग्राम सिद्धीकला में स्थित ऐश डाइक दिनांक 10.4.2020 को समय लगभग 4.30 बजे सायं फूट जाने के कारण 6 लोग बहाव में लापता हो गए थे जिनमें से 5 शव मिल चुके हैं । ग्राम सिद्धीखुर्द, सिद्धीकला, हररहवा, झांझी में बड़े पैमाने पर राख का मलवा बहने से गुहवइया नदी व आसपास की लगभग 300 हेक्टर भूमि में राख फैल गई है, जिससे बड़े पैमाने पर पशुओं, फसलें व वृक्षों की क्षति हुई है तथा जलस्रोत प्रदूषित हो गए हैं । इनके अतिरिक्त 2 व्यक्ति घायल हुए हैं जिन्हें नेहरू अस्पताल एनसीएल जयंत जिला सिंगरौली में भर्ती कराया गया है । घटना की मजिस्ट्रियल जांच के आदेश दिए गए हैं । घटना से हुई क्षति का ऑकलन किया जाकर क्षतिपूर्ति व राहत देने की कार्यवाही चल रही है ।

उपखण्ड अधिकारी सिंगरौली द्वारा अवगत कराया गया है कि रिलायंस सासन पावर लिमिटेड का एक अन्य ऐश डाइक-3 (रिलायंस लो लैण्ड फिलिंग एरिया) प्लाण्ट की बाउण्ड्रीवाल के अंदर स्थित है जो काफी जर्जर स्थिति में है तथा कभी भी फूट सकता है । इस ऐश डाइक के फूटने पर उपरोक्त वर्णित 4 गाँवों के लगभग 2000 परिवार व 8000 लोगों के जानमाल पर संकट आ सकता है । अधोहस्ताक्षरी द्वारा सासन पावर लिमिटेड के मुख्य कार्यकारी अधिकारी को ऐश डाइक की तत्काल मरम्मत कराने हेतु निर्देशित किया गया है । परन्तु निवेदन है कि कृपया शासन स्तर से कंपनी के वरिष्ठ अधिकारियों को उक्त ऐश डाइक तथा अन्य सभी ऐश डाइक की तत्काल गुणवत्तापूर्वक मरम्मत कराने के लिए कड़े निर्देश देने का कष्ट करें ।



15/04/2020
(के0व्ही0एस0 चौधरी)
कलेक्टर एवं जिला मजिस्ट्रेट
जिला सिंगरौली



दूरभाष
कार्यालय (07805) - 234541
निवास (07805) - 244110
फैक्स (07805) - 234540

email: dmsingrauli@mp.gov.in

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट, जिला सिंगरौली (म0प्र0)

पृ.कमांक 467 /आर.डी.एम./2020

सिंगरौली दिनांक 15 अप्रैल 2020

प्रतिलिपि:-

1. प्रमुख सचिव, माननीय मुख्यमंत्री जी, मध्यप्रदेश शासन, भोपाल,
2. प्रमुख सचिव, औद्योगिक नीति एवं निवेश प्रोत्साहन विभाग, मंत्रालय, भोपाल,
3. अध्यक्ष, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, ई-5, पर्यावरण परिसर अरेरा कालोनी, भोपाल,
4. कमिश्नर, रीवा संभाग, रीवा,

की ओर सादर सूचनार्थ ।


15/04/2020
कलेक्टर एवं जिला मजिस्ट्रेट
जिला सिंगरौली

GOVERNMENT OF MADHYA PRADESH
ENERGY DEPARTMENT
MANTRALYA, VALLABH BHAWAN

No. F-3/ 16/ 2009/13 (Vol.XVIII)

Bhopal, Dated

To,

✓ The Chief Business Officer,
Sasan Power Limited,
Reliance Centre, Near Prabhat Colony,
Off Western Highway,
Santacruz (East)
Mumbai - 400055.

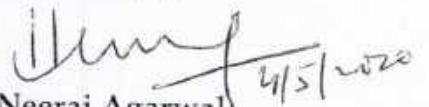
54 MAY 2020

Sub:- 3960 MW Sasan Ultra Mega Power Project, District Singrauli- Repair of ash dyke- Reg.

:-:

Collector, Singrauli has informed that one of the ash dykes of Sasan Ultra Mega Power Project, which is located in village Siddhikala got damaged on 10.04.2020 leading to heavy loss of life & property in the nearby villages along with pollution of nearby water bodies and farming land. It has also been informed that another Ash Dyke no - 3 of Sasan UMPP, which is located within boundary wall of the power plant, is also under precarious condition. Damage of this ash dyke would adversely affect about 2000 families and 8000 people located in four (4) villages namely Siddhikala, Siddhikhurd, Harhava and Jhanjhi. Collector, Singrauli has therefore requested CEO, SPL to take early action for repair of the said ash dyke.

It is, therefore requested to please look in the matter and take immediate action to get ash dykes of Sasan Ultra Mega Power Project, District Singrauli repaired in a time bond manner. Action taken may please be apprised to Collector, Singrauli under intimation to this department. Matter may please be treated as most urgent and important.


(Neeraj Agarwal)
Deputy Secretary
Bhopal, Dated

No. F-3/ 16/ 2009/13 (Vol.XVIII)

Copy to:-

1. The Managing Director, M.P. Power Management Company Limited,
Jabalpur.
2. The Collector, Singrauli

Deputy Secretary
Energy Department

सलग्नक - 10



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, BHOPAL - 462 016

{0755} 2464428, 2466191 Fax : {0755} 2463742 e-mail: it.mppcb@rediffmail.com



✓ D. No. 23 / MPPCB/MS/TS Singrauli/ 2020

Bhopal, Dated: 13.4.2020

1.A.K Singh
Chief Executive Officer,
Sasan Power Ltd.
Post- Tiyara,
Distt: Singrauli (MP)- 486886

2.Sachin Mohapatra (Occupier)
Senior Vice President & Station Director
Sasan Power Ltd.
Post- Tiyara,
Distt: Singrauli (MP)- 486886

3. Dr. Amitosh Verma,
Assistant Vice President- Environment
Sasan Power Ltd.
Post- Tiyara,
Distt: Singrauli (MP)- 486886

gwp
Back
15/4/2020

Subject: Directions under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974

Whereas MP Pollution Control Board is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and entrusted with powers to enforce the statute for the control of water pollution and maintain and restore the wholesomeness of water;

Whereas you are operating a Thermal Power Plant for the generation of the electricity @ 3960 MWh at villiage Siddhikhurd, Distt. Singrauli, Madhya Pradesh;

Whereas you were given permission by the Board as per the provisions of the Fly ash Notification,1999 as amended up to date vide letter no. 1251/tech-CE-II dated 13-02-2018, for the filling and reclamation of the C1 compartment of the low lying area in the industry premises admeasuring 6.09 hectares with fly ash, by filling of ash in dry form and compacting it with rollers and covering with soil layers along with other conditions as incorporated in that permission;

Whereas industry started filling the low lying area with fly ash in the slurry form which was found to be a violation of the conditions of permission and therefore a show cause notice was given to the industry vide letter dated 30-3-19 indicating the violation being done by the industry along with suitable warning;

Whereas despite the above show cause notice and subsequent legally binding conditions of consent issued to the industry from time to time, that the filling of low lying area inside the premises shall be undertaken strictly in accordance with the consent / permission granted by MPPCB, the industry has willfully & knowingly failed to comply ;

Whereas it has been found in the recent inspection dated 12/04/2020 by the team of officers of the Board, that the industry has constructed bund wall above the general ground level and has been using the bund wall for the retention of the fly ash slurry being pumped in that area. It has also been observed that the industry has not restricted the disposal to fly ash slurry in an area of 6.09 hectares of the C1 compartment, but has started disposing it in a larger area, that too above the ground level. Thus in the garb of reclaiming of low lying area with fly ash, industry has started using the area as an ash bund/ dyke / pond for the disposal of fly ash slurry above the general ground level, which is strictly in contravention of the permission and consent conditions granted by the Board;

Whereas on 10-04-2020, due to the above violations done by industry and due to indiscriminate and uncontrolled discharge of the ash slurry against the conditions of the permission of low lying area filling and against the conditions of consent, the breakage of illegally constructed bund wall took place resulting in overflow of the fly ash slurry which has caused damage to the environment, agriculture, property, and lives of humans and cattle. A large quantity of fly ash flown is suspected to reach Govind Vallabh Pant reservoir thereby affecting the water quality, tank capacity and the life of aquatic flora and fauna is also at stake;

Therefore looking into grave danger to the environment, life and property that has been caused by the industry, under the powers vested with the Board under section 33A of the Water (prevention & Control of Pollution) Act, 1974 , you are hereby directed to comply with the following immediately:

- 1. That the industry shall take up the repair and restoration works immediately in a technically sound manner, preventing any further flow of ash and water from the low lying area in question,*
- 2. That the industry shall remove the fly ash spread, deposited & lying in the premises and adjoining area, outside the low lying area, in agriculture fields, villages and in and along the natural water bodies so that it does not reach Rihand reservoir and causes its siltation and pollution and dispose it in an environmentally safe manner,*
- 3. Depute an institute of national repute to assess the quantum of environmental damages caused due to the breakage and flow of fly ash outside the low lying area and industry premises in the adjoining area, agriculture fields, villages, and in and along the natural water bodies including Rihand reservoir,*

4. Deposit with MPPCB a sum of Rupees 10 Crore towards interim environmental compensation, pending the assessment of actual damages.

5. Submit a time bound action plan for remediation and restoration of the village, fields, rivers, nallahs, reservoir and other affected areas.

6. Depute an Institute of national repute to assess the design and structural safety of the ash dyke of the industry situated near village Harrhawa, including its adequacy of engineering and constructional quality, its safe ash handling and disposal capacity, along with measures if any to improve it to avert any incident of its breach, leakage, seepage, and Emergency Preparedness Requirements and Environmental Management Plan to avert and handle such incidences in future.

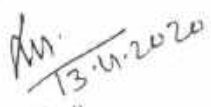
In case of failure to comply with the above directions within 15 days, in exercise of the powers conferred upon under section 33A of the Water (Prevention & Control of Pollution) Act, 1974, further directions shall be issued to you which could be as follows:

1. That the industry, shall be closed down hence forthwith and shall not restart the production till further orders,
2. That the concerned authorities shall disconnect the water supply, electricity supply and other facilities available to the industry with immediate effect.

You are hereby given an opportunity to comply with the urgent remediation measures as directed herein above within 15 days from the date of issue of this notice and file genuine submissions, if any. In case no compliance report or unsatisfactory compliance is received within the stipulated period, the proposed closure directions shall be confirmed without any further communication to the industry and action inter-alia under section 41 of the Water (Prevention & Control of Pollution) Act, 1974 shall be initiated against all the persons having control over the industry.

Please be informed that the Board keeps its rights and authority reserved for issuing any other directives as and when deemed necessary.

For & on Behalf of MP Pollution Control Board


13.6.2020
(RS Kori)
Member Secretary

✓ Endt. No. 24 / MPPCB/MS/TS Singrauli/ 2020

Bhopal, Dated: 13.4.2020

Copy to:

1. Principal Secretary, Environment Department, Government of MP for information. please
2. Collector Singrauli for information & necessary action please.
3. Regional officer MP Pollution Control Board, Singrauli for information & necessary action please. Kindly keep a close vigil on the situation and remedial actions being undertaken by the industry and report the same with recommendations from time to time.


13/4/2020
(RS Kori)
Member Secretary



MADHYA PRADESH POLLUTION CONTROL BOARD
Paryawaran Parisar, E-S, Arera Colony, BHOPAL - 462 016

☎ {0755} 2464428, 2466191 Fax : {0755} 2463742 e-mail: it.mppcb@rediffmail.com

By E-mail

No. / MPPCB/MS/TS Singrauli/ 2020

Bhopal, Dated: .04.2020

1.A.K Singh

Chief Executive Officer,

Sasan Power Ltd.

Post- Tiyara,

Distt: Singrauli (MP)- 486886

2.Sachin Mohapatra (Occupier)

Senior Vice President & Station Director

Sasan Power Ltd.

Post- Tiyara,

Distt: Singrauli (MP)- 486886

3. Dr. Amitosh Verma,

Assistant Vice President- Environment

Sasan Power Ltd.

Post- Tiyara,

Distt: Singrauli (MP)- 486886

Subject: Permission for disposal of Fly ash in filling of low lying areas around the ash dyke of the industry situated outside the premises in village Harrahwa, Jhanhjitola etc. district Singrauli (MP)

Reference: 1. Incident of uncontrolled discharge fly ash slurry from the industry on 10-4-2020
2. Directions under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 issued to the industry vide letter no 23/MPPCB/MS dated 13-04-2020 and letter no. 35-36/MPPCB/MS dated 20-04-2020
3. Your letter no SPL/20-21/ 11 dated 21-4-2020 and your letter no SPL/20-21/ 06 dated 17-4-2020 addressed to Collector, Singrauli

With reference to the above subject and the letters under reference, due to the uncontrolled discharge of fly ash slurry from the industry on 10-4-2020, which has caused damage to the lives of humans and cattle, agriculture, environment and property;

Where as the Board has directed the industry ***that the industry shall remove the fly ash spread, deposited & lying in the premises and adjoining area, outside the low lying area, in agriculture fields, villages and in and along the natural water bodies so that it does not reach Rihand reservoir and causes its siltation and pollution and dispose it in an environmentally safe manner ;***

Whereas the industry has sought permission of the Board for lifting the fly ash discharged outside its premises, and for partial disposal of the discharged fly ash in the low lying areas which are claimed to in possession of the industry, and which the industry has identified as areas 'A' to 'F' around the ash dyke of the industry situated at village Harrahwa etc.

And whereas it has been found that the proposal submitted by the industry for the procedure to be followed in disposal of the fly ash, is not up to the mark as provided in the "*Guidelines for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/ quarries*"-March 2019 published by CPCB,

And where as it is expedient that the industry should collect and dispose the discharged fly ash in an environmentally sound manner before the onset of monsoon, the Board hereby grants the permission to the industry for the disposal of the part of the discharged fly ash for the filling of the following low lying areas which has been claimed to be in the possession of the industry around its existing ash dyke near village Harrahwa etc, with terms and conditions as outlined in the aforesaid guidelines:

Low Lying Area Nominclature	Co- Ordinates	Approximate Dimensions (L*B in m) & Area in Hectares	Max Depth (m)	Max Volume (m3)	Fly ash Quantity Tonnes [After compaction up to 95% Proctor]
A	23 ⁰ 57'36"N 82 ⁰ 39'04"E	350x75= 2.625	3	78500	94500
B	23 ⁰ 57'11.5"N 82 ⁰ 38'59"E	200x100= 2.0	3	60000	72000
C	23 ⁰ 57'04"N 82 ⁰ 38'46"E	200x100= 2.0	2	40000	48000
D	23 ⁰ 56'57"N 82 ⁰ 38'15.8"E	100x50= 0.5	1.5	7500	9000
E	23 ⁰ 57'14"N 82 ⁰ 38'05.5"E	200x75=1.5	2	30000	36000
F	23 ⁰ 58'02"N 82 ⁰ 38'25"E	200x60=1.2	2	24000	28800
TOTAL		9.825		240250	288300

Thus permission for the filling of fly ash will have following terms and conditions which shall be the special conditions of the consent granted to the industry under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, vide consent no AW 51344, outward number: 100062 dated 8-3-2020, validity 31-03-2021, as enumerated below:

1. The procedures laid down in the "*Guideline for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/ quarries- March 2019*" published by CPCB shall have to be followed for the filling of the fly ash in the low lying areas.

2. For the identification of the boundaries of the low lying area, proper marking poles etc. have to be established and prior to the filling of fly ash, ground shall be stripped/ scraped up to 15 cm of all organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc., which shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and shall be disposed off properly.
3. The marking poles shall be marked with the level up to which the fly ash has to be filled and compacted and the final level which shall be achieved by overlaying the final layer of compacted soil not less than 300 – 500 mm. **The final level of the filled area after laying of the soil cover shall not be higher than the surrounding ground level.** Small Retaining walls of adequate strength and temporary in nature wherever necessary shall be made so as to avoid the spillage of the fly ash from the designated low lying area to the other areas.
4. Firstly, all existing undulations, holes, cavities and excavations made etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S- 2720 (Part-VII). This should result in a leveled surface upon which layer wise filling of compacted fly ash can be done.
5. If any pond or water body exists within or adjoining the low lying area, then an earthen embankment of the cross-section as given in the CPCB guidelines mentioned here in above, shall be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
6. After the area has been prepared and levelled, the fly ash collected from the areas affected by the discharge of fly ash shall be placed in the low lying area in layers not exceeding 300 mm in compacted thickness. Proper moisture content of not less than 15% shall be maintained during the unloading of the fly ash so that no dust generation takes place during placing. Fly ash shall not be filled in the low lying areas in slurry form in any case.
7. The fly ash shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as per the guidelines. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm. If the rolled surface of any fill is found to be too wet for proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added between difference passes to ensure proper compaction.
8. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of

compaction and stability. No stones, cobbles or rock fragments, having maximum dimensions more than 100 mm shall be placed in the fill.

9. The compaction of each layer shall be carried out so as to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per I.S 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made. Required number of passes shall be made so as to achieve desired compaction. Number of passes required shall be verified through trials tests before actual execution of work. The broad specifications of vibratory rollers as specified in the CPCB guidelines shall be adopted. The record of the compaction level and dry density achieved shall be maintained.
10. **Unlike submitted by the industry, the compaction of the fly ash and soil filled low lying areas shall not be undertaken after the filling has been done up to the desired final level. Rather each layer of the fly ash has to be laid and compacted as provided herein above. Any deviation will be treated as violation of the procedure and this permission shall automatically stand cancelled.**
11. The fly ash shall be brought to the proper moisture content from the area to be remediated before its excavation. If additional moisture is required, it shall be added at the fill site by sprinkling water before rolling the layers for which the industry shall make arrangements for supply of water to the borrow areas as well as to the fill area.
12. Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.
13. It shall be responsibility of industry that no air borne and water borne pollution shall occur during all stages of operations such as in fly ash remediation areas, soil borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to take care of above. Proper water sprinkling arrangements / sprinklers etc shall be deployed for the control of air borne dust at the excavation as well as the fill site.
14. At the completion of the any particular day's work at fill site, no dump or heap of fly ash shall be left for next day's work and all the fly ash shall be rolled and compacted into layers as mentioned above at the end of the day's work.
15. It shall be ensured that the air quality of the surrounding areas is not deteriorated and the dust shall be prevented from blowing into the neighbouring villages, agriculture fields etc. In case of complaints, the permission granted may be withdrawn.
16. Photography and videography of the entire operations shall be undertaken since beginning and record shall be submitted from time to time to the regional office and head office of the Board.



17. The filling of the low lying areas 'A to F' shall not be undertaken simultaneously. The filling shall be undertaken for one area at a time and the resources available with the industry like excavators, rollers, compactors sprinklers etc can be usefully deployed at one site and the filling of ash in the next site shall be started only after the filling, compaction and soil covering of the first site is completed in all respects, and so on. In case of simultaneous working at more than one site, sufficient numbers of plant and machines and measures for dust pollution control shall be deployed at every site to carry out the disposal in environmentally sound manner.
18. The toe drain(s) of the fly ash dyke, already existing at the site(s) shall not be blocked / destroyed during the filling of the fly ash operations. Industry shall ensure to maintain the toe drains intact and wherever necessary, the height of their side walls shall be increased.
19. The filling of low lying area **site B** shall be undertaken in the last and the water filled in this area shall be utilized for moistening the fly ash in rest of the areas, so that the water from this site can be utilized beneficially. Also it shall be ensured that this area shall not contain water when filling of fly ash is started here.
20. Transportation of fly ash through thickly populated areas should be avoided as far as possible. The village roads shall be avoided for the transportation of fly ash from the remediation areas to the low lying areas, and some alternate roads may be used wherever possible. Industry shall ensure regular wetting and proper maintenance of the transportation roads so as to avoid dust nuisance in the neighbourhood.
21. The fly ash transportation shall be done in vehicles which are suitably covered and shall carry fly ash in moist form to avoid dust nuisance. In no case, fly ash or bottom ash shall be transported by open trucks / trollies irrespective of distance. The industry shall have to ensure that fly ash or bottom ash is transported in environmentally sound manner by following the CPCB guidelines. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.
22. The speed of the vehicles shall be kept under control so as to avoid accidents in the village areas. Also the vehicular emissions shall be kept under control and the vehicles shall carry valid PUC certificates.
23. Voids created at soil borrow area from where the soil will be arranged for the covering of the fly ash filled low lying areas, shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of the above operations.
24. The tasks as above shall be completed at the earliest before the onset of monsoon and plantation / vegetative cover shall be placed on the soil covered low lying areas so that any flow of ash from these area during monsoon shall not take place.
25. **Following additional information which are so far not adequately provided by the industry shall be provided within 10 days of issue of this letter:**
 - ***A detailed report of the accident that has taken place on the fateful evening of 10-4-2020, the causes of accident, the maps showing the location of the ash filled low lying area in the premises, depth of ash filled there, location of the bund / retention wall created by the industry for the storage of fly ash slurry, all shown w.r.t the industry and surrounding neighbourhood.***

- *The details as to height, length, material of construction, cross section of the broken bund / retention wall along with its location maps w.r.t the industry and surrounding neighbourhood.*
 - *Maps showing the fly ash filled area and locations of compartments C1, C2, C3, C4 and C5, areas nominclatured as LN3, LN4, Island 3, Island 4 etc by the industry.*
 - *Quantum of fly ash slurry so far disposed by the industry in these low lying locations, area wise.*
 - *Quantum of fly ash that was discharged outside due to the breach of the bund / retention wall which is aimed to be remediated.*
 - *The proposed actions to be contemplated by the industry for the collection & disposal of the discharged fly ash and its complete remediation.*
26. The Board reserves its rights to suitably amend / modify / cancel any of the conditions mentioned herein above or withdraw this permission. For any violation of the conditions mentioned herein above, action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 will be initiated.

Please keep this permission letter attached with the consent letter **AW 51344** and upload it in your XGN id within 15 days of its issue at "Previous Consent Orders".

For and on behalf of MPPCB


(RS Kori)
Member Secretary

Endt.No. 44 / MPPCB/MS/TS Singrauli/ 2020

Bhopal, Dated: 28.04.2020

1. Principal Secretary, Environment Department, Government of MP, for information and necessary action please.
- ✓ 2. The Collector district Singrauli, for information and with request to also depute officer(s) from the district administration and NTPC who along with the Regional officer of the Board can oversee and supervise the activities of low lying area filling by the industry in an environmentally sound manner.
3. Regional Officer MPPCB Singrauli for information and ensuring necessary compliance. Please report the action being taken by the industry and compliance being done from time to time.


(RS Kori)
Member Secretary

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,

संलग्नक - 4

पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-16 ANNEXURE 11

क्रमांक/ 291 —/तक-CE-2/प्ला./प्रनिबो/2018 भोपाल, दिनांक 13-02-2018
प्रति,

मेसर्स सासन पावर लि०,
ग्राम सिद्धिखुर्द, पोस्ट तियारा,
जिला सिंगरौली- 466886(म.प्र.)

विषय:- लो लाइंग एरिया में फ्लाई एश भरण की अनुमति संबंधी।

- संदर्भ:- 1. आपके द्वारा प्रस्तुत फ्लाई एश यूटिलाइजेशन अध्ययन प्रतिवेदन अक्टूबर, 2017
2. तकनीकी प्रस्तुतिकरण दिनांक 25/11/2017
3. आपका पत्र क्रमांक SPL/ENV/ASH/2017-18/67 दिनांक 03/01/2018

:-:-

उपरोक्त विषयांतर्गत मेसर्स सासन पावर लि० द्वारा ग्राम सिद्धिखुर्द, पोस्ट तियारा, जिला सिंगरौली के अपने परिसर में विद्यमान लो लाइंग एरिया में फ्लाई एश अधिसूचना 1999 यथा संशोधित की कंडिका 1(7) के परिपेक्ष्य में अनुमति चाही है।

परिसर में उद्योग निर्माण के दौरान खुदाई के फलस्वरूप बने लो लाइंग क्षेत्र 103.1 हेक्टेयर में से वर्तमान में 78.69 हेक्टेयर में फ्लाई एश भराव का प्रस्ताव किया गया है। लो लाइंग एरिया की सामान्य भूतल से गहराई 5 से 20 मीटर तक बताई गई है। तकनीकी प्रस्तुतिकरण दिनांक 25/11/17 के पश्चात उद्योग द्वारा दिए गये संशोधित प्रस्ताव दिनांक 03/1/2018 में उद्योग द्वारा इस क्षेत्र को 5 कंपार्टमेंट्स C1 से C5 तक विभाजित कर एक-एक कर कंपार्टमेंट्स में फ्लाई एश भरण का प्रस्ताव दिया है।

तत्परिपेक्ष्य में विचारोपरांत म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा फ्लाई एश अधिसूचना, 1999 यथा संशोधित की कंडिका 1(7) अनुसार तथा उड़ीसा प्रदूषण नियंत्रण बोर्ड, भुवनेश्वर तथा सी-फार्म नई दिल्ली द्वारा तैयार पुरितका Technology & Methodology Manual for Reclamation of low lying Area/Abandoned Quarries/ Laterite mines etc. with Pulverized Fuel Ash July 2010 के अनुसार प्रथमतः केवल कंपार्टमेंट C1, क्षेत्रफल 6.09 हेक्टेयर, आयतन लगभग 396000 घनमीटर में फ्लाई एश के भरण की अनुमति निम्न शर्तों पर दी जाती है:-


- (1) स्थल पर C1 कंपार्टमेंट को भलीभांति चिह्नित करने हेतु मुनारे/मार्किंग्स स्थापित करने होंगे तथा इस क्षेत्र की भूसतह को 20 से.मी. गहराई तक स्क्रेप (Scrap) कर सभी जैवविघटनीय तत्वों यथा घासफूस, पौधे, जड़ें आदि को हटाया जाना होगा।
- (2) C1 कंपार्टमेंट के बॉटम/तल को सीपेज रोधी बनाया जाना होगा, ताकि किसी भी प्रकार का सीपेज/लीचेट भूगर्भ में प्रवेश ना कर सके। इस हेतु एचडीपीई

फॉल्ट्स (Faults) को सीपेजरोधी पदार्थों यथा सीमेंट कांकीट इत्यादि से बंद किया (Plug) जाना होगा।

- (3) C1 एवं C2 कंपार्टमेंट के पृथकीकरण (Separation) हेतु इंजीनियरिंग मापदंडों के अनुरूप स्थानीय मृदा/बॉटमएश/सीमेंट इत्यादि से सृष्टि पार्टीशन का निर्माण करना होगा ताकि C1 कंपार्टमेंट से फ्लाइ एश भरण के दौरान अन्य कंपार्टमेंट्स में ना जावे।
- (4) उपरोक्तानुसार तैयारी पूर्ण कर C1 कंपार्टमेंट में फ्लाइ एश का भरण 25-30 से.मी. के परतों (Layers) में उड़ीसा प्रदूषण नियंत्रण बोर्ड, तथा सी-फार्म द्वारा तैयार पुरतिका में दिए मापदंडों के अनुसार की जाना होगी तथा आगामी परत के निर्माण हेतु दो परतों में निर्धारित Overlap रखना होगा।
- (5) प्रत्येक परत को 15 टन अथवा अधिक क्षमता के वायब्रेट्री रोलर से ऑप्टीमम नमी (लगभग 38-40%) सुनिश्चित करते हुए 95% प्रॉक्टर तक काम्पेक्शन (compaction) करना होगा। नियमित दो बार टेस्टिंग कर काम्पेक्शन सुनिश्चित करना होगा तथा दैनिक रिकार्ड संधारित करना होगा। आवश्यकतानुसार आधुनिक उपकरणों से सज्जित काम्पेक्शन व नमी की टेस्टिंग प्रयोगशाला स्थल पर स्थापित करनी होगी।
- (6) फ्लाइ एश साइलो से फ्लाइ एश भराव स्थल तक फ्लाइ एश का परिवहन 1.5% नमी के साथ तथा कवर्ड वाहन में किया जाना होगा। भराव स्थल पर भी सदा फ्लाइ एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाइ एश हवा के साथ यत्र-तत्र ना फैले।
- (7) फ्लाइ एश का परिवहन परिसर के भीतर निर्मित मार्गों से ही किया जावेगा तथा परिवहन हेतु बाहरी मार्गों का उपयोग नहीं होगा। मार्गों का सुदृढीकरण तथा परिवहन मार्गों पर जल छिड़काव व धूल नियंत्रण की व्यवस्था की जाना होगी।
- (8) साइलो से फ्लाइ एश लोडिंग तथा भराव स्थल पर अनलोडिंग व परत विछाने के दौरान पर्याप्त स्प्रिंकलर्स, मिस्ट (Mist) निर्माण उपकरणों, फॉगर्स (Foggers)की स्थापना करनी होगी तथा हवा के साथ फ्लाइ एश उड़ने पर नियंत्रण हेतु विंड ब्रेकिंग वाल निर्मित करनी होगी।
- (9) C1 कंपार्टमेंट में भरण के दौरान फ्लाइ एश अन्यत्र ना फैले इस हेतु कंपार्टमेंट की परिधि पर 2 फिट ऊंची स्थानीय उपलब्ध निर्माण सामग्री से मुंडेर निर्मित की जाना होगी।
- (10) कंपार्टमेंट के चारों ओर न्यूनतम 4 पीजोमीट्रिक बोर्ड होल्स बनाने होंगे जो कंपार्टमेंट की अधिकतम गहराई से 5 मीटर गहरे हों, ताकि होनेवाले सीपेज/लीकेज की निगरानी की जा सके। नियमित रूप से इनमें प्राप्त

- (11) फ्लाई एश भराव क्षेत्र के 5 कि.मी. की त्रिज्या में भूजल स्त्रोतों की नियमित गुणवत्ता जाँच कर रिपोर्ट समय-समय पर प्रस्तुत की जाना होगी।
- (12) फ्लाई एश भराव क्षेत्र में विंडवर्ड एवं लीवर्ड साइड में नियमित परिवेशीय वायु गुणवत्ता की निगरानी करनी होगी एवं यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्ता निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या ना व्याप्त हो।
- (13) C1 कंपार्टमेंट में क्षेत्र के सामान्य भूतल (General ground level) तक उपरोक्तानुसार फ्लाई एश भरण के पश्चात, इसकी सतह पर 1 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर(Closure) सुनिश्चित करना होगा तथा उस पर हरित पट्टी तथा वृक्षारोपण विकसित करना होगा।
- (14) प्रारंभ से अंत तक किए जा रहे समस्त कार्यों का छायाचित्रण (Photo graphy) तथा विडियो ग्राफी की जाना होगी तथा समय-समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध करानी होगी।
- (15) बोर्ड आवश्यकतानुसार अन्य शर्तों को जोड़ने/हटाने अथवा दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा।
- (16) अन्य कम्पार्टमेंट्स C2 से C5 में फ्लाई एश की भरने की अनुमति बावत् C1 कंपार्टमेंट में फ्लाई एश का सफलता पूर्वक किए जाने के पश्चात पृथक से विचार किया जावेगा।

अतः कृपया उपरोक्त शर्तों के तहत नियमानुसार फ्लाई एश भरण की कार्यवाही करें एवं समय-समय पर की जा रही कार्यवाही की प्रगति का प्रतिवेदन मय छायाचित्रों के उपलब्ध करावें।


 (ए०ए० मिश्रा)
 सदस्य सचिव
 भोपाल, दिनांक

पृ० कमांक/ /तक-सीई-2/फ्ला./प्रनिबो/2018
 प्रतिलिपि:-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, रिंगरोली की ओर सूचनाार्थ एवं आवश्यक कार्यवाही हेतु अग्रोषित कर लेख है कि फ्लाई एश के C1 कंपार्टमेंट में भरण की प्रत्येक स्टेज पर निगरानी सुनिश्चित करें तथा समय-समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें।

(ए०ए० मिश्रा)
 सदस्य सचिव



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

(0755) 2464428, 2466191 Fax : 0755 - 2463742 e-mail: it.mppcb@rediffmail.com

ANNEXURE 12

क्रमांक 1251 / तक-CE-2 / फला. / प्रनिबो / 2019
प्रति,

भोपाल, दिनांक 30-3-19

अधिष्ठाता,
मेसर्स सासन पॉवर लिमिटेड,
ग्राम-सिद्धखुर्द, पो.आ. -तियारा
सिंगरौली -486886,
जिला-सिंगरौली (म.प्र.) ।

विषय :- फलाई ऐश की अधिसूचना 1999 यथा संशोधन के अन्तर्गत लो-लाईंग एरिया में फलाई ऐश भरण हेतु प्रदत्त अनुमति शर्तों के उल्लंघन बावत् - कारण बताओ नोटिस ।

संदर्भ :- आपका पत्र क्रमांक SPL/ENV/ASH/2017-18/67 दिनांक 03/01/18 तथा बोर्ड का पत्र क्रमांक 291 / तक-CE-2 / फला. / प्रनिबो / 2018 दिनांक 13/02/2018.

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के उत्तरदायित्व का भी निर्वहन कर रहा है।
2. यह कि, आपका उद्योग, मेसर्स सासन पॉवर लिमिटेड, ग्राम-सिद्धखुर्द, पोस्ट-तियारा जिला-सिंगरौली (म.प्र.) में कार्यरत है ।
3. यह कि, उद्योग के संदर्भित आवेदन दिनांक 03/01/2018 को मान्य कर बोर्ड के संदर्भित पत्र दिनांक 13/02/2018 द्वारा सशर्त लो-लाईंग एरिया में फलाई ऐश भरण हेतु सशर्त अनुमति दी गई थी कि 6.09 हेक्टेयर क्षेत्र में उडीसा प्रदूषण नियंत्रण बोर्ड की पुस्तिका "Technology & methodology Manual for reclamation of low lying area / Abandoned queries/ Laterite Mines etc. with pulverised fuel Ash" में वर्णित विधि से किया जाए ।
4. यह कि, बोर्ड के वरिष्ठ अधिकारियों के दल द्वारा आपके उद्योग का दिनांक 04/01/2019 को निरीक्षण किया गया और पाया गया कि उद्योग को जारी की गई अनुमति कि किसी भी शर्त का पालन नहीं किया जा रहा है ।
5. यह कि, उद्योग को निर्देश दिए गए थे कि वे लो-लाईंग एरिया में फलाई ऐश भरण कार्य को आरम्भ होने के पूर्व बोर्ड के क्षेत्रीय अधिकारी को सूचित करेंगे, किन्तु उद्योग द्वारा बिना किसी पूर्व सूचना के तथा स्थल पर site preparation यथा साफ-सफाई, मुनारो की स्थापना, लाईनर की स्थापना कंपार्टमेंट पार्टिशन का निर्माण आदि संबंधी किसी भी शर्त का पालन किये बिना ही फलाई ऐश से भर दिया। इस प्रकार शर्तों में वर्णित कोई भी कार्यवाही आपके उद्योग द्वारा नहीं की गई।
6. यह कि, उद्योग के निरीक्षण के दौरान पाया गया कि उद्योग द्वारा कथित लो-लाईंग एरिया में फलाई ऐश का निस्सारण स्तरी के रूप में पम्प के माध्यम से किया जा रहा है, जबकि उद्योग को



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016


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15 प्रतिशत नमी युक्त ऐश सड़क मार्ग से परिवहन कर, विभिन्न परतों में बिछाने, काम्पेक्ट करने, काम्पेक्शन टेस्टिंग, तथा रिकार्ड संधारण आदि जैसी कोई कार्यवाही नहीं की गई। इस प्रकार उद्योग द्वारा दी गई अनुमति का दुरुपयोग करते हुए लो-लाईग क्षेत्र का उपयोग एक ऐश डाईक की भांति स्लरी बनाकर ऐश पम्प करने हेतु किया गया, जो कि अनुमति शर्तों का पूर्ण उल्लंघन किया है।

7. यह कि, उपरोक्त कारणों से आपके द्वारा फलाई ऐश की अधिसूचना 1999 यथा संशोधन का उल्लंघन किया जा रहा है, जिसके लिए आप एवं उद्योग संचालन के लिए जिम्मेदार सभी व्यक्ति, व्यक्तिगत रूप से उत्तरदायी हैं।


अतः कारण बताएँ कि लो-लाईग एरिया में फलाई ऐश डिस्पोजल की प्रदत्त शर्तों का पूर्णतः उल्लंघन करने के फलस्वरूप क्यों न उद्योग को प्रदत्त अनुमति दिनांक 13/02/2018 को निरस्त कर उद्योग के उत्तरदायी व्यक्ति (यों) के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत न्यायालयीन कार्यवाही संस्थित की जावे ? यह भी की उपरोक्त फलाई ऐश डंपिंग कृत्य के रेमिडियेशन (Remediation) हेतु लो-लाईग क्षेत्र में डाली गई फलाई ऐश को ऐश पॉन्ड में डाला जावे तथा पर्यावरण को नुकसान पहुँचाने वाले इस कृत्य के फलस्वरूप क्यों न आपसे पर्यावरण कम्पनसेशन वसूल किया जावे ?

कृपया नोटिस जारी होने कि तिथि से 15 दिवस के भीतर अपना पक्ष प्रस्तुत करें। निर्धारित समयवाधि में आपका प्रतिउत्तर प्राप्त न होने पर बोर्ड नियमानुसार कार्यवाही करने को स्वतंत्र होगा।


(ए.ए. मिश्रा)
सदस्य सचिव
भोपाल, दिनांक

पृ. क्रमांक / तक-CE-2 / फला. / प्रनिबो / 2019
प्रतिलिपि :-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।


(ए.ए. मिश्रा)
सदस्य सचिव



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

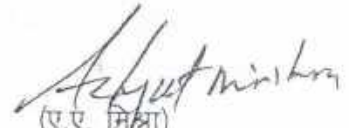
☎ (0755) 2464428, 2466191 Fax: 0755 - 2463742 e-mail: it.mppcb@rediffmail.com

15 प्रतिशत नमी युक्त ऐश सड़क मार्ग से परिवहन कर, विभिन्न परतों में बिछाने, काम्पेक्ट करने, काम्पेक्शन टेस्टिंग, तथा रिकार्ड संधारण आदि जैसी कोई कार्यवाही नहीं की गई। इस प्रकार उद्योग द्वारा दी गई अनुमति का दुरुपयोग करते हुए लो-लाइंग क्षेत्र का उपयोग एक ऐश डाईक की भांति स्लरी बनाकर ऐश पम्प करने हेतु किया गया, जो कि अनुमति शर्तों का पूर्ण उल्लंघन किया है।

7. यह कि, उपरोक्त कारणों से आपके द्वारा पलाई ऐश की अधिसूचना 1999 यथा संशोधन का उल्लंघन किया जा रहा है, जिसके लिए आप एवं उद्योग संचालन के लिए जिम्मेदार सभी व्यक्ति, व्यक्तिगत रूप से उत्तरदायी हैं।

अतः कारण बताएँ कि लो-लाइंग एरिया में पलाई ऐश डिस्पोजल की प्रदत्त शर्तों का पूर्णतः उल्लंघन करने के फलस्वरूप क्यों न उद्योग को प्रदत्त अनुमति दिनांक 13/02/2018 को निरस्त कर उद्योग के उत्तरदायी व्यक्ति (यों) के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत न्यायालयीन कार्यवाही संस्थित की जावे ? यह भी की उपरोक्त पलाई ऐश डंपिंग कृत्य के रेमिडियेशन (Remediation) हेतु लो-लाइंग क्षेत्र में डाली गई पलाई ऐश को ऐश पॉन्ड में डाला जावे तथा पर्यावरण को नुकसान पहुँचाने वाले इस कृत्य के फलस्वरूप क्यों न आपसे पर्यावरण कम्पनसेशन वसूल किया जावे ?

कृपया नोटिस जारी होने कि तिथि से 15 दिवस के भीतर अपना पक्ष प्रस्तुत करें। निर्धारित समयवाधि में आपका प्रतिउत्तर प्राप्त न होने पर बोर्ड नियमानुसार कार्यवाही करने को स्वतंत्र होगा।


(ए.ए. मिश्रा)
सदस्य सचिव
भोपाल, दिनांक

पृ. क्रमांक / तक-CE-2 / फला. / प्रनिबो / 2019
प्रतिलिपि :-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

(ए.ए. मिश्रा)
सदस्य सचिव

Sasan Power Limited

CIN: U40102MH2006PLC190557

6 X 660 MW Sasan Ultra Mega Power Project
 IMS (ISO 14001; ISO 9001; OHSAS 18001) Certified Company
 Gram: Siddhikhurd, Post Office: Tiyara
 Singrauli – 486 886, Madhya Pradesh, INDIA
 www.reliancepower.co.in

Ref: SPL/EMG/2019-20/03

Date: 22-Apr-2019

The Member Secretary
Madhya Pradesh State Pollution Control Board
E-5, Arera Colony, Paryavaran Parisar
Bhopal-462016
Madhya Pradesh

Kind Attn: Dr. AA Mishra

Reference: a. Show Cause No. 1251/CE-2/219 dated 30/03/2019 received us on dt 10/4/2019
 b. Permission Letter No. 291/CE-2/2018 dated 13/02/2018

Dear Sir,

This is with reference to your letter no 1251/CE-2/2019 dtd. 30/3/2019 and permission letter no 291/CE-2/2018 dt 13/2/2018 for fly ash utilization in low lying area inside the plant premise.

The following points are being submitted to you against Points no 3,4,5 & 6 of show cause notice-

- 1- This is brought to your notice that SPL Power Ltd, vide letter No: SPL/ENV/ASH/2017-18/46 dt 16/6/2017, SPL had sought permission from MPPCB for reclamation of low lying area generated during plant construction stage by filling fly ash within the plant premise. This is to increase the flyash utilization and in line with Flyash Notification, 2009. Further, the purpose of reclamation was to make the unutilized low lying area leveled so that the same may be utilized for miscellaneous future projects like FGD (Flue gas desulphurization) fabrication yard, FGD store yard and solar power generation etc.
- 2- Permission was granted vide letter No: . 291/CE-2/2018 dated 13/02/2018 by MPPCB, where the guiding principles for reclamation was based on manual of 'Technology and methodology manual for reclamation of low lying areas/abandoned quarries/Laterite mines etc with pulverized fuel ash' prepared by C-Form, New Delhi and Orissa State Pollution Control Board (attached herewith as Annexure- A for reference). This is in absence of any other Indian Guideline at that point of time.
- 3- Protective Measures Before Ash dumping:
 Kindly refer Point No.4 of the guidance document of Orissa PCB / C- FARM regarding the requirement of protective layer on the surface of low lying area and accordingly SPL has taken following steps:.

- a. SPL had conducted the leaching test and soil permeability test of our fly ash and the soil respectively by accredited laboratory, M/s Vimta Labs Ltd, Hyderabad. The test results which were submitted to MPPCB along with project feasibility report enclosed once again as annexure - D
- b. As per the results of those tests, all mineral leachate levels (TCLP) were well below the permissible limit as per the guideline of OPCB for discharge in inland surface water.
- c. The soil qualifies in Low / Semi Permeable category as the permeability of the soil in the area is found to be 7.12×10^{-3} H/m, therefore soil with such low permeability and ground water being at such depth (approx. 50 m) the harmful elements in leachate is not expected to reach the ground water table.
- d. Besides the above, SPL does not have any water body in the nearby vicinity.

As per the guidelines of Orissa PCB/ C-FARM for reclamation of low lying area as mentioned in Point no.4.1, fly ash can be filled without any protection measures against leaching.

4- Ash Transportation:

Kindly refer to Point No- 5 and 6 of the permission letter:

- a. As per the guideline, the ash to be carried shall be adequately moistened, so that minimum 15% moisture is maintained at the destination.
- b. Finally 38~40% moisture is to be maintained on the ground with 95% proctor compaction to eliminate fugitive dust.
- c. Initially transportation of fly ash was started by dumpers with tarpaulin cover from fly ash silo to low lying area with 15-25% moisture content to avoid fugitive dust. Pipelines were laid for water coverage in the low lying area to maintain 40% moisture in order to avoid fugitive ash.
- d. However, SPL faced serious issue with fugitive ash emission during the vehicle movement and dumping in the low lying area with 15% moisture content in the ash. Additionally, it was also becoming a challenge to maintain 40% moisture level simultaneously at the time of dumping.
- e. Subsequently, SPL adopted an innovative technology of directly carrying fly ash in the form of high concentration slurry having ash to water composition in the ratio of 65:35 by weight. It eliminated the following
 - i. Transportation by covered vehicle.
 - ii. Fugitive ash emission at the time of dumping.
 - iii. Difficulties in maintaining 40% moisture at dumping area.
 - iv. Difficulties in compacting.
 - v. Reduced HSD consumption and vehicular emission

f. Innovative system: High Concentration Slurry Disposal (65~70% fly ash by weight):

SPL incorporated a modification in the internal ash handling system by installing 4 nos HMDC (Hydro mix dust conditioner) and 1 no Agitator inside our slurry sump, which operates at ash : water ratio of 75:25 and prepares a uniform slurry of density 1550kg/m³. SPL has also installed an online density meter, which monitors the exit slurry density.

- g. The thick and dense fly ash slurry (in the form of flowable paste) gets settled in a very short distance and within no time becomes dry and hard without any fugitive emission. There is no requirement of any recovery system. Hardly any water accumulation is visible. The settlement is so compact that one can walk on it after two days time.
- h. All equipments such as HMDC and agitators are electrically driven machines and the high density slurry transportation is far efficient and pollution free way of transportation than the diesel operated heavy dumpers.
- i. Once settled the ash do not get air borne unless it is disturbed even in peak summer.
- j. SPL has installed piezometric borewell around the reclamation area. The water quality is being monitored on regular basis and enclosed herewith as Annexure-F. Reports are well within the limit which indicates reclamation of low lying area is completely safe with this improved method
- k. Water coverage is also done intermittently as per the site condition through the same pipe line.
- l. This unique innovative method can be adopted by other plants also who wish to reclaim low lying area within plant premise in effective and economical way.

5- Compaction of ash in layers:

- a. SPL has dedicated company owned dumpers, JCB, Vibrator roller, tractors for compacting the fly ash (approx 250-300 mm each layer) and top soil covering (approx 400-500 mm). The photos of miscellaneous activities being executed as per your direction are attached herewith for your information as per annexure-G. The moisture percentage was kept approx 20-30% only while compacting to achieve optimum result.
- b. During last visit by MPPCB representatives, even though SPL was discharging 100% fly ash of 3960 MW station through a single disposal pipe line, no water accumulation in any form in the reclamation area was observed by any member of the visiting team. Even during monsoon, hardly there was any water accumulation.

It has been over a year since the above referred improved method was successfully implemented.

- a. The filled area has become completely flat, compacted and no problem faced in rainy season, as no drain / nallah passes through this low lying area.

- b. There has never been any complaint from any of SPL's stakeholders e.g., local villagers and workers working inside plant regarding fugitive emission, water spillage or ground water contamination
- c. SPL is India's largest integrated power utility with highest PLF of 94.78% in the country. As a law abiding corporate citizen, SPL is fully concerned and caring about the environment and has always been a pioneer in the field of environment protection in the Singrauli district.

The innovative methodology, as mentioned earlier, fulfills all requirement and guidelines of Orissa PCB/C-FARM and MPPCB permission letter dated 13/2/2018 for reclamation of low lying area.

Hope, SPL's action on safe discharge and filling of low lying area suffices the requirements.

In view of above, SPL would like to request your good office to withdraw the 'Show cause letter' dtd 30/3/2019.

SPL once again assures your good office of commitment, execution and operation in an environment friendly and sustainable manner.

Thanking You,

For SPL Power Limited



(Sachin Mohaptra)

Station Director

Enclosure -

- 1- Annexure-A: Orissa PCB/C-Form guidelines
- 2- Annexure-B: Permission letter dt 13/2/2018
- 3- Annexure-C: Showcause notice dt 30/3/2019
- 4- Annexure-D: Leachate test report of M/s Vimta
- 5- Annexure-E: Ambient Air quality report around the reclamation area
- 6- Annexure-F: Peizometric report around the reclamation area
- 7- Annexure-G: Photos of reclaimed area

Revised

**TECHNOLOGY AND METHODOLOGY
MANUAL
FOR
RECLAMATION OF LOW LYING AREAS/ ABANDONED
QUARRIES/ LATERITE MINES ETC. WITH
PULVERIZED FUEL ASH**

PREPARED BY

C-FARM

Fly Ash Solutions

**CENTRE FOR FLY ASH RESEARCH & MANAGEMENT [C-FARM]
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In Association and Guidance of

**STATE POLLUTION CONTROL BOARD, ODISHA
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII
Bhubaneswar – 751 012**

JULY, 2010

FOREWORD

Land is a precious and non stretchable asset of a country and its society. In today's world of global brotherhood the idea of extending one country's land ownership into another's is practically not conceivable. However, a viable and sustainable mode to enhance the productive land asset of a nation is to reclaim and put to use the low lying areas/ abandoned quarries with fly ash. The use of fly ash for this purpose would circumvent the necessity of borrowing the good earth from another location and creation of new low lying areas.

Fly ash, by virtue of its properties is a good substitute of soil for this purpose. This aspect has been proved and demonstrated successfully across the globe including good amount of work done by Fly Ash Mission (FAM), Government of India, along with other stakeholder agencies. Centre for Fly Ash Research and Management (C-FARM), has also taken major initiative in this area over last 3 years and has been instrumental for acceptance of this concept and its implementation in the field at Kalinga Nagar Industrial Area, Jajpur, Orissa.

State Pollution Control Board, Odisha has also taken major initiatives to guide and facilitate use of fly ash for reclamation of low lying areas / abandoned mines.

This document, "Technology and methodology manual for reclamation of low lying areas/ abandoned quarries/ laterite mines etc. with pulverized fuel ash" is a culmination of research and experience in the country with Indian fly ashes as well as the expertise of C-FARM and SPCB, Odisha including the field projects executed by C-FARM in the state of Odisha with due advice and guidance of SPCB, Odisha.

The document is intended to facilitate and guide large scale utilization of fly ash for reclamation of low lying areas/ abandoned quarries/ laterite mines etc. in the country and especially in the state of Odisha, which would put in productive use, the unutilized two national assets: low lying barren lands and the fly ash.

Date: 22nd July 2010

**Chairman
C-FARM**

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**TECHNOLOGY AND METHODOLOGY
MANUAL
FOR
RECLAMATION OF LOW LYING AREAS/ ABANDONED
QUARRIES/ LATERITE MINES ETC. WITH
PULVERIZED FUEL ASH**

1.0 Preamble:

Generation of large volumes of pulverized fuel ash (PFA) by thermal power plants (TPPs) has become a subject of serious concern. The ash generation by coal/ lignite thermal power plants has increased from 40 MnT/yr. during 1993-94 to 160 MnT during 2009-10 and is projected to increase to 275 MnT/yr. by 2016-17 and 600 MnT/yr. by 2031-32.

On one hand management of such a huge quantum of PFA is a challenge and on the other hand there are a large number of low lying areas, abandoned quarries/ laterite mines etc. in the vicinity of thermal power plants. These land areas are non-usable, give a barren look and generally become a source of health hazard due to dumping of municipal waste and accumulation of rain/ sewage water. Excavation of good earth from other locations to reclaim the existing low lying areas/ quarries/ laterite mines etc. would lead to creation of new low lying areas of similar void capacity and thus, to a large extent defeating the objective.

PFA provides a sustainable solution. PFA is a good substitute of soil for geotechnical applications including reclamation of low lying areas/ abandoned quarries/ laterite mines etc.

Ministry of Environment and Forests (MoEF) notification No. S.O. 763 (E) dated 14th September 1999 duly amended vide notification No. S.O. 979 (E) dated 27th August 2003 and notification No. S.O. 2804 (E) dated 3rd November 2009 mandates that “No agency, person or organization shall within a radius of hundred kilometers of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only fly ash shall be used for compaction and reclamation”.

However, there are no specific guidelines available for use of fly ash for reclamation of low lying areas. The loose fly ash fill or the un-engineered fills can jeopardize the activity. The guidelines now have been prepared by C-FARM based on the in-depth study of the subject including behavior and properties of fly ash and the field experience of reclaiming a number of low lying sites over last 3 years with fly ash. Appendix 1 provides details of low lying areas reclaimed during last 3 years with fly ash under technical advice and guidance of C-FARM. Orissa Pollution Control Board (OPCB) also mandates/ has decided as per the decisions of its meeting held on 17th July 2008, under the chairmanship of

Shri S. P. Nanda, Chairman, OPCB, that only fly ash shall be used to reclaim low lying areas.

Thus, these guidelines are prepared to guide and facilitate engineered reclamation of low lying areas/ abandoned quarries/ laterite mines with fly ash.

2.0 Definitions:

- i) Pulverized fuel ash (PFA) and fly ash (FA), the both terms refer to and include all group/ types/ kind of ash generated at coal/ lignite fired thermal power plants. These include ESP dry fly ash, economizer ash, pre-heater ash, bottom ash, pond ash, mound ash.
- ii) ESP dry fly ash (ESP DFA): The ash that is collected from the flue gases by means of electrostatic precipitator (ESP) or bag filters or other means and is in a dry condition.
- iii) Economizer ash (EA): The ash collected in the economizer at ESP area of a Thermal Power Station.
- iv) Pre-heater ash (PHA): The ash collected in the pre-heater at ESP area of a Thermal Power Station.
- v) Bottom ash (BA): The ash that is collected at the bottom of the boiler of a Thermal Power Station.
- vi) Pond ash (PA): The PFA (or FA) i.e. ESP-DFA, EA, PHA, BA etc. mixed together, transported to ash pond area through water slurry or otherwise and deposited in ash pond in the mix condition is known as pond ash (PA).
- vii) Mound ash (MA): The PFA (or FA) i.e. ESP-DFA, EA, PHA, BA etc. mixed together, transported to ash deposition area in dry or moist condition through conveyer belt or other means and deposited together in the mixed condition in the form of a mound is known as mound ash.

ESP-DFA is the finest by its particle size and the BA is the coarsest among seven categories of PFA (FA) listed above. EA and PHA are generally not available separately at a Thermal Power Plant. Being coarser these (EA and PHA) are mixed with bottom ash for disposal. Particle size of ESP-DFA ranges from a few micron to about 150 micron. The percentage of +100 micron size particles is generally around 5 and that of particles finer than 25 micron is around 15. BA generally consists of particles of 200 to 2000 micron size. A small proportion of +2000 micron and some percentage of -200 micron size particles are also present. BA is a granular material like coarse sand/ muhura. EA and PHA are finer than BA and coarser than ESP-DFA. PA and MA, both are mixer of ESP-DFA, BA,

EA and PHA. PA is transported to ash pond area in water-slurry form and MA is transported and deposited in moist condition.

Coarser material with good particle size distribution is generally the best material for geotechnical applications but ESP-DFA is also a good material for this purpose and gives very good compaction by virtue of excellent packaging due to good range of particle size distribution. The compaction is to be done with proper moisture content and as detailed in this document.

3.0 PFA a Substitute of Soil for Geotechnical Applications:

PFA, by virtue of its physical and geotechnical properties, is a better or at least a competing material to soil for geotechnical applications. The comparative properties of two materials are given below in table 1 (physical and geotechnical properties) and table 2 (chemical properties). Fly ash is easier to consolidate and settles much faster. There are no subsequent settlements. It's lighter in weight and thus can be comfortably used on weak soils. It has higher angle of internal friction and thus is more stable even with steeper slopes.

Table 1: Physical and Geotechnical Properties of Indian Fly Ash Vs Soil

Properties	Fly Ash	Natural Soil
Bulk Density (gm/cc)	0.9 – 1.5	1.3 – 1.8
Specific Gravity	1.6 – 2.6	2.50 – 2.80
Maximum Dry Density (gm/cc)	0.9 - 1.6	1.6-2.0
Optimum Moisture Content (per cent)	18.0 – 40.0	12-22
Cohesion (kN/m ²)	Negligible	0-50
Angle of Internal Friction (ϕ) (degrees)	28 - 42	26-36
Coefficient of Consolidation C _v (cm ² /sec)	1.80 X 10 ⁻⁵ - 2.00 X 10 ⁻³	10 ⁻³ – 10 ⁻⁵
Compression index C _c	0.05 - 0.40	0.05-1.0
Permeability (cm/sec)	8 X 10 ⁻⁶ – 7 X 10 ⁻⁴	1 – 10 ⁻⁷
Particle size Distribution (per cent of materials)		
Clay size fraction	1 – 10	Varies
Silt size fraction	15 – 75	
Sand size fraction	10 – 80	
Gravel size fraction	0 – 5	
Coefficient of Uniformity	3.1 - 10.7	1 – 20
Plasticity	Non-Plastic	Low to high
Shrinkage Limit	Very low	low to high
Grain size	Silty/Sandy	Varies according to type of soil
Clay content	Negligible	Depend on type of soil
Free Swell Index	Very low	Variable
Classification	Sandy silt to silty sand	Variable

Table 2: Chemical Properties of Indian Fly Ash Vs Soil

Constituents	per cent	
	Fly Ash	Natural Soil
SiO ₂	35 – 70	40 – 65
Al ₂ O ₃	10 – 35	10 – 30
TiO ₂	0.2 – 2.0	0.2 – 2.0
Fe ₂ O ₃	2.0 – 7.0	1 – 14
MnO	0.1 – 0.5	0 – 0.1
MgO	0.01– 4.5	0.2 – 3.0
CaO	0.2 – 20	0 – 7.0
K ₂ O	0.05 – 0.9	0.4 - 0.2
Na ₂ O	0.05 – 2.0	0.2 – 2.5
LOI	0.1 – 8.0	5 – 15

Proctor compaction test curve for PFA is flatter than that for soil (see figure I & II). Thus, desired compaction can be achieved on fly ash over a wide range of moisture. Further, fly ash being a free draining material, work can be restarted much faster than on soils in rainy season. In case of fly ash compaction is complete in the initial stages itself and subsequent settlement is practically nil.

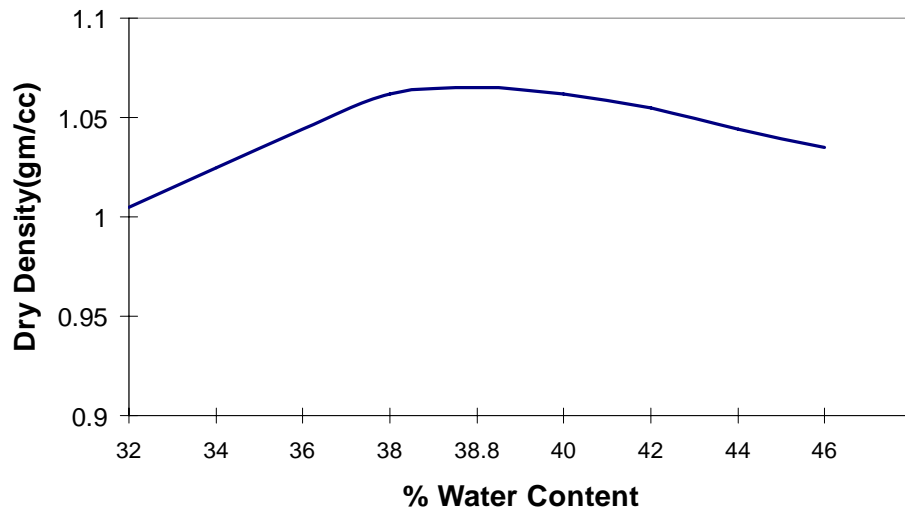


Figure I: Typical Proctor Test on Pond Ash

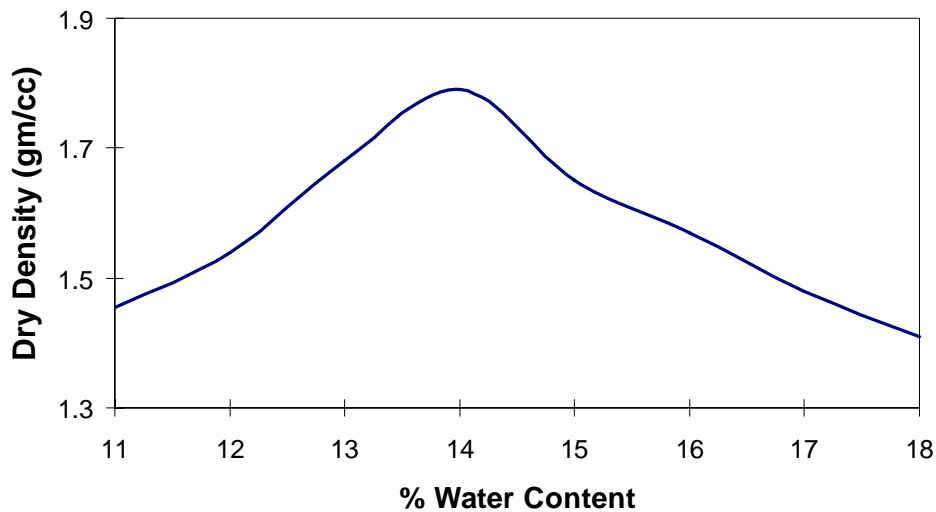


Figure II: Typical Proctor Test on Soil

Chemically, Indian fly ashes are quite safe from leaching point of view for use as a fill material. Chemical analyses of water filtrate from fly ash dump and near by surface water resources given in table 3 makes the point more clear. However, leaching test be conducted on the fly ash to be used for reclaiming the low lying area and it should meet the criteria of water disposal in inland surface water as per the Pollution Control Board norms.

4.0 Protection from Leaching

As mentioned in the proceeding paragraph, fly ashes to be used for reclamation of low lying should be subjected to leaching test as per standard procedure.

4.1 The fly ashes for which leaching test results are found to be within the “Pollution Control Board norms for discharging in inland surface water” as given in table 3 and amended by PCB from time to time, such fly ashes can be used for reclamation of low lying areas without any protection measures for leaching.

4.2 The fly ashes whose leaching test results show higher concentration than PCB norms referred under para 4.1, the following shall prevail:

- (i) If the underneath strata of the low lying area is like impervious / clayey and there is no water body / aquifer nearby, the tested fly ash can be used for reclamation of the low lying area under consideration without any protection measure for leachettes.

Table 3: Characteristics of Ash Pond effluent and well water collected from Ash bund Area of Chandrapur STPP and Bhusawal TPS

Parameters	A	B	C	D	E	F	G	H	Pollution Control Board norms * (for discharge in inland surface water)
pH	8.28	8.14	8.19	8.11	8.23	8.30	8.10	8.35	5.5-9.0
TSS (mg/l)	218.00	362.00	219.10	348.40	349.0	360.00	140.00	75.00	100.00
TDS "	610.00	467.30	587.90	451.70	531.0	535.00	519.00	458.00	2100
Ca "	65.40	54.20	62.80	51.50	33.50	32.50	37.60	32.50	75.00
Mg "	31.00	18.90	29.70	15.30	31.20	29.20	32.80	28.60	30.00
N-NO ₃ "	3.43	2.21	3.39	2.12	3.70	3.69	2.20	2.39	50.00
F "	0.89	1.45	0.97	1.52	0.82	0.81	1.09	1.21	2.00
I "	0.029	0.032	0.026	0.043	0.017	0.020	0.048	0.029	-
Fe "	0.15	0.09	0.11	0.07	0.08	0.08	0.03	0.02	1.00
Pb "	0.02	0.05	0.01	0.03	0.05	0.04	0.05	0.05	0.10
Cd "	0.003	0.001	0.004	0.001	0.004	0.004	0.002	0.002	2.00
Ni "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	3.00
Cr(As Cr +6) "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.10
Total Cr as (Cr) "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	2.00
Co "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	-
As "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.20
Hg "	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
Radioactivity (Bq/kg)									
α- emitters	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	-
β- emitters	<0.8	<0.8	<0.8	<0.8	<0.8	<0.8	<0.8	<0.8	-

A : Water sample from Farmer's well Village- Chargaon collected on 15.02.97, Chandrapur

BDL –Below detection limit

B : Drain water (Ash Effluent), well no. 5 discharge point collected on 15.02.97, Chandrapur

C : Water from Farmer's well near ash bund area collected on 19.08.97, Chandrapur

D : Water from ash pond effluent outlet, lagoon no. 1 collected on 19.08.97, Chandrapur

E : Velhala Ash pond percolation well No. 3 collected on 10.12.98, Bhusawal

F : Velhala Ash pond percolation well No. 4 collected on 10.12.98, Bhusawal

G : Farmer's (Mr. Prahlad Patil) well water Village-Pimpalgaon Khurd collected on 08.02.99, Bhusawal

H : Farmer's (Mr. V.M. Rane) well water Village: Pimpalgaon Khurd collected on 08.02.99, Bhusawal

* <http://www.dpcc.delhigovt.in/waterstdhtm>

- (ii) If the underneath strata is pervious and there is no water body nearby, the tested fly ash can be used for reclamation of the low lying area under consideration without any protection measure for leachettes.
- (iii) If the underneath strata is not impervious and there is a water body nearby the tested fly ash can be used for reclamation of low lying area, only if the amount of fly ash to be deposited is not more than 100 tonne per pit and the total number of pits around that area / water body should not exceed 5.

If the pit / pits are larger in size or number than stated above, a protective liner of HDPE / clay bentonite / fly ash – clay / fly ash – bentonite or any other suitable material is to be provided.

- (iv) When the underneath strata is impervious and even if there is a water body / aquifer near by, the tested fly ash can be used for reclamation of low lying area.

5.0 Transportation and Handling of PFA (FA):

Transportation of PFA to the site of low lying area/ abandoned quarry/ laterite mine for reclamation is to be done in an environmentally friendly manner. It should not pollute the environment en-route. The trucks/ trolleys/ dumpers be closed as far as possible or be properly covered with tarpaulin which is tied properly. The PFA be filled/ loaded in the truck/ trolley/ dumper etc. only to the extent that it does not spill over en-route. The ash to be carried shall be adequately moistened with water, so, that minimum 15% moisture is maintained at the destination.

At the worksite PFA is to be managed in such a manner that it does not get airborne even in dry season and should not get inundate with water during rainy season. It should be placed/ stockpiled in well-drained area during rainy season and be kept wet or covered with tarpaulin or two inch layer of soil during summer season, as may be possible.

6.0 Excavation and Supply of PFA from Ash Pond:

The surface of the ash pond be stripped to a depth of at least 20 cm at the area from where pond ash is to be excavated for use, to remove the foreign materials and biomass. Deeper roots, if any, of plants/ bushes may also be removed.

The pond ash be excavated in layers 1.5 to 2.0 meters and not by scrapping. This is to ensure removal of PFA as it was deposited in layers and with proper particle size distribution. The area from which ash will be excavated, loaded and unloaded shall be conditioned by water sprinkling. The agency shall ensure installation of adequate numbers of water sprinklers for this purpose to avoid any fugitive dust emission.

The industry shall develop the haulage road and shall provide adequate water spraying arrangements in the haul roads when ash is taken from ash pond to suppress any fugitive dust generated during working period.

7.0 Management of Ash Pond Area/ Silo Area

The source point of fly ash i.e. ash pond or the silo area as the case may be, should also be managed in environment friendly manner.

The ash pond area from where the PFA is being excavated be kept moist to avoid air pollution. The silo area, if the PFA is being taken from silo area, may be maintained in dust free condition with proper working of humidifier and PFA dispensing system.

The vehicle body and especially the wheels be washed with pressure water using hose-pipe before rolling out to the main carriage.

8.0 Preparation of Low Lying Area/ Abandoned Quarry/ Laterite Mine Site for Reclamation with PFA:

i) Stripping and grading:

If the site is covered with vegetation, the entire area be stripped to a minimum of 20 cm depth to remove all vegetation including deep seated roots, rubbish and other organic matter. Grading be done if small size but deep ditches/ areas are present, wherein, otherwise compaction of fly ash would be difficult.

ii) Water logged area:

If the entire area that is to be reclaimed or part of it is water logged or is slushy, dewatering may be done first, followed by removal of slushy soil and/ or filling and compacting the area with gravel and boulders.

iii) Protection of a pond or water body adjoining or within the working site:

An earthen embankment of the cross-section given below in figure III be constructed around the pond or water body to protect it from fly ash spilling into it.

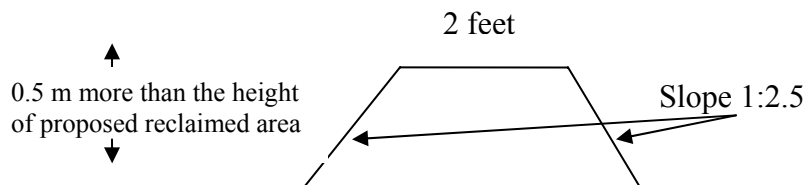


Figure III: Cross-section of water body protection embankment

The soil used for the embankment should neither be granular nor black cotton soil. It should be a good soil for geo-technical applications. Soil should be compacted to 95% proctor by vibratory roller of 15T min capacity, in the layers of 25-30 cm in optimum moisture condition. After reaching the desired filling height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm for proper reclamation of the land and appropriate plantation (choosing the local species with at least 80% survival rate) will be carried out.

9.0 Spreading and Compaction of PFA in the Low Lying Area/ Abandoned Quarry/ Laterite Mine etc.

- i) The PFA be spread uniformly by means of earth moving equipments like dozers, tractors, spreader etc. of appropriate size commensurate to the working site size/ configuration. Uniform spreading be done in the layers of 250-300 mm loose thickness in the entire area or in the strips of about 15 meter width which ever is less (Refer figure IV). The length of each strip may also be restricted maximum up to 150 meters. The compaction be done with vibratory rollers of at least 15 tonne and to 95 % proctor. Optimum moisture content be maintained during compaction. The moisture content may vary in the PFA and especially during dry season. Addition of some water with sprinklers may be required to adjust the moisture content to achieve best results.

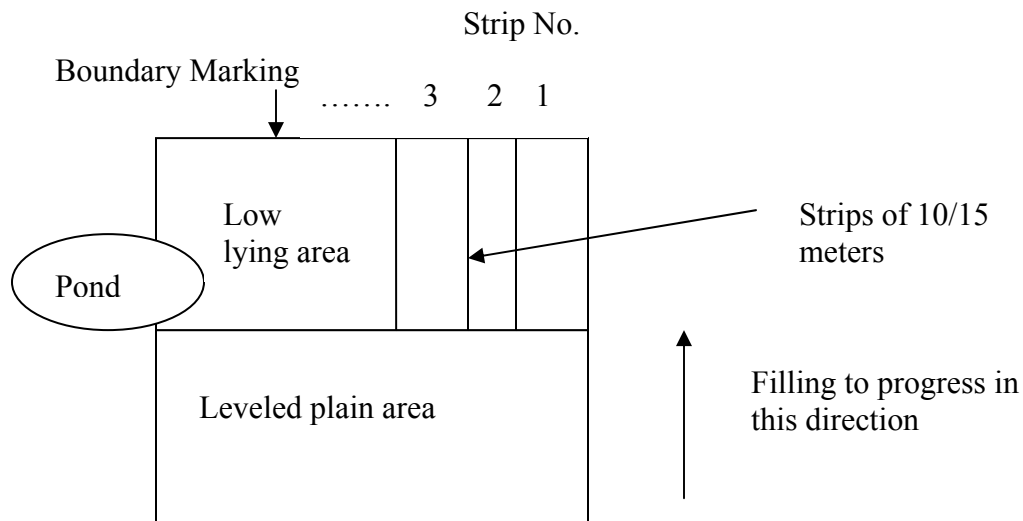


Figure IV: Schematic arrangement of reclamation of low lying area

Spreading and compaction to move from strip (1) to (2) to (3) and so on and from level land to the boundary marking as indicated by the arrow in Figure IV.

- ii) Two or three layers be laid on strip (1) and then one or two layers can be laid on strip no (2) and progressively subsequent strips can be taken up while

raising the height of preceding strips. Over lap of 2m be maintained from strip to strip in different layers as shown below in Figure V.

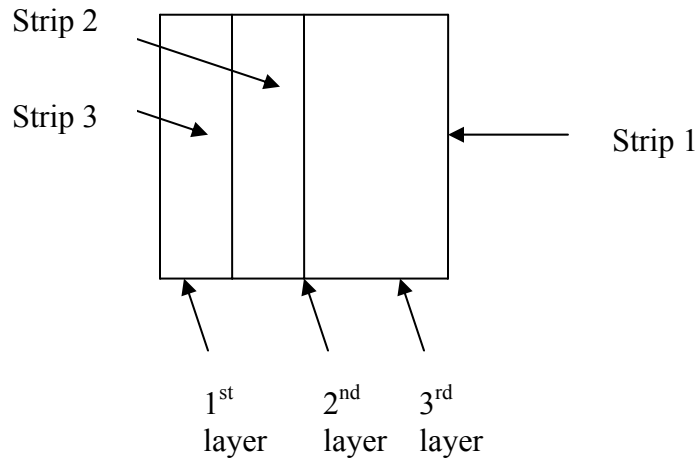


Figure V: Overlapping layers

- iii) Similarly, 5 to 10 meter lengthwise overlap may also be maintained from layer to layer, when the length of the area is more than 150 m.
- iv) At the boundary limits, where the fill material would be exposed to air and water, needs to be protected / confined with soil and pitching / turfing on the soil layer as for soil embankments.

Soil cover of one meter be provided and be compacted along with fly ash in each layer as shown below.

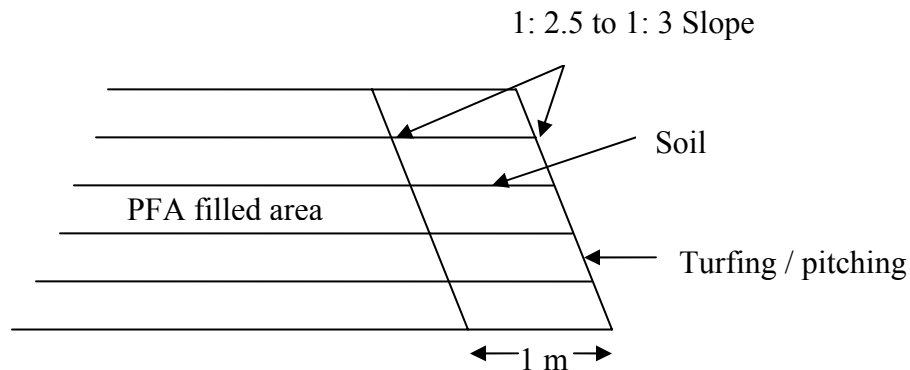


Figure VI: Exposed boundary configuration

- v) Vibratory rollers are generally not to be operated with in 1 meter of concrete and masonry structure as well as at the edges. In location near to concrete/ masonry structure compaction be done by hand held compactors or small rollers.

For the exposed boundary conditions of filled material (figure VI), spreading, rolling and compaction of soil layer be done for 1 meter extra length (total 2

meters) and the extra last 1 meter which is not properly compacted be removed by cutting and scrapping. Thereafter, the slope surface be compacted with hand compactor or other means.

10.0 Soil Cover:

The area reclaimed with PFA should be provided with soil cover of 400 to 500 mm to protect exposure of fly ash to air or water.

The soil required for the cover, be either excavated from the low lying area to be reclaimed, if good earth is available there and be stored aside for this purpose. Otherwise, the required quantity of soil can be excavated from a borrow pit and the borrow pit is also to be filled up/ reclaimed with PFA as per the procedure and system laid in this document and be provided with a soil cover of 400- 500 mm.

11.0 Environment Protection:

Air and water quality tests be done at the proposed site before start of work and data as on start of work be recorded. Thereafter, the environmental quality monitoring (of air and surface water) shall be carried out regularly in the disposal area and reported to the Board on quarterly basis. Water quality monitoring is to be done from start of the work to six months after completion of work. Air monitoring is to be done upto the completion of the work including putting of the soil cover.

Further, the surface slope of the completed site should be such maintained that water should neither accumulate around the site nor at the site. The exposed sides of the site, if any, shall be covered with soil with gentle gradient to prevent fly ash getting air borne during dry windy days or contamination of natural nalah or stream during rainy season.

12.0 Quality Control:

The procedures prescribed in the foregoing paragraphs be strictly adhered to while borrowing, transporting, spreading and compacting the PFA in the low lying area/ abandoned quarry/ laterite mine. The following may specifically be observed/ controlled and recorded in quality supervisors daily book at the respective point of activity every four hours of the working shift say first after 2 hrs of start of shift and then during 6th hours of start of the shift.

- i) No biomass or biodegradable material be buried under the PFA in the area being reclaimed. The area may be completely scrapped of bio-degradable and such materials be disposed of outside the working area.

- ii) Fly ash filling, spreading and compaction be done in layers of not more than 30 cm and compaction be done at optimum moisture content with vibratory roller of at least 15 tonne to 95% proctor.
- iii) Filling be done strip by strip and with recommended overlap side by side as well as length wise.
- iv) No biodegradable material be present in the PFA being used to fill/ reclaim the low lying area.
- v) Two numbers of core should be cut of the compacted material, one in the forenoon and another in the afternoon at regular intervals to check the quality of compaction and immediate corrective action be taken, as may be required, in terms of maintaining optimum moisture content or number of passes of roller to get the required proctor compaction.
- vi) The PFA surface at the reclaimed/ filled area be either kept moist or be covered with soil to avoid fly ash getting airbase.
- vii) Constant vigil be kept at the PFA loading point, vehicles carrying the PFA and en-route to ensure that no spilling of PFA and pollution takes place during handling and transportation of PFA.
- viii) During summer month extra care shall be taken to control fugitive dust.
- ix) The quarry pits have to be filled up only by following the progressive land filling methods from bottom to top with proper compaction and water sprinkling instead of haphazard dumping in the proposed disposal site. In no case industry shall dump ash out side the quarry pit areas.

13.0 Usage of Reclaimed Areas:

The low lying areas/ abandoned quarries/ laterite mines reclaimed with PFA in a manner described in this document can be safely used for habitat construction, parking lots, play-grounds and other purposes including agriculture, floriculture, horticulture, forestry etc. Wherever plantation is done, preferably local species be selected and 80 percent survival rate achieved.

However, proper investigations and foundation design be done before heavy construction/ usage. After completely reclaiming the site, signboards shall be put up showing that the land was reclaimed by filling fly ash in a low lying area to popularize fly ash utilization in reclaiming low lying areas.

14.0 General Instructions:

- (i) All the tippers and trucks responsible for carrying ash shall obtain Pollution Under Control (PUC) certificate and certificate from appropriate authority. All the vehicle drivers shall have required valid driving license issued by appropriate authority.
- (ii) In case of any accidental spillage on the way while transporting the ash; the agency shall ensure that the spilled ash is collected and transported to the disposal / usage site.
- (iii) Speed limits shall be strictly enforced. In no case the same shall exceed 40 km/h.
- (iv) Appropriate measures be taken to prevent any entry of cattle/livestock inside the disposal area during working period.
- (v) Attempt shall be made to avoid any kind of nuisance to the public due to proposed activities.
- (vi) After completely reclaiming the site, signboards shall be put up showing that the land was reclaimed by filling fly ash in a low lying area. That will help sending the message of fly ash utilization in reclaiming low lying areas.

Appendix 1

Low lying areas/ abandoned quarries/ laterite mines etc. reclaimed with fly ash under technical advice, guidance and support of C-FARM from July, 2007 to March, 2010

Completed Sites:

1.	IDCO, Common Facility Centre, Jajpur	:	25, 000 m ³
2.	Saraswati Shishoo Mandir, Jajpur	:	65, 000 m ³
3.	S. P's Parade Ground	:	1, 00, 000 m ³
4.	Site of Mr. Nayak, Jajpur Road	:	1, 25, 000 m ³
5.	Korabandi, Abandoned Laterite Mine	:	1, 50, 000 m ³

Ongoing Sites:

1.	Ragdi, Abandoned Laterite Mine	:	4, 50, 000 m ³
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मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5 अरेरा कालोनी, भोपाल-16

क्रमांक/ 291 —/तक-CE-2/फ्ला./प्रनिबो/2018 भोपाल, दिनांक 13-02-2018
प्रति,

मेसर्स सासन पावर लि०,
ग्राम सिद्धिखुर्द, पोस्ट तियारा,
जिला सिंगरौली- 466886(म.प्र.)

विषय:- लो लाइंग एरिया में फ्लाई एश भरण की अनुमति संबंधी।

- संदर्भ:- 1. आपके द्वारा प्रस्तुत फ्लाई एश यूटिलाइजेशन अध्ययन प्रतिवेदन अक्टूबर,
2017
2. तकनीकी प्रस्तुतिकरण दिनांक 25/11/2017
3. आपका पत्र क्रमांक SPL/ENV/ASH/2017-18/67 दिनांक 03/01/2018

:-:-

उपरोक्त विषयांतर्गत मेसर्स सासन पावर लि० द्वारा ग्राम सिद्धिखुर्द, पोस्ट तियारा, जिला सिंगरौली के अपने परिसर में विद्यमान लो लाइंग एरिया में फ्लाई एश अधिसूचना 1999 यथा संशोधित की कंडिका 1(7) के परिपेक्ष्य में अनुमति चाही है।

परिसर में उद्योग निर्माण के दौरान खुदाई के फलस्वरूप बने लो लाइंग क्षेत्र 103.1 हेक्टेयर में से वर्तमान में 78.69 हेक्टेयर में फ्लाई एश भराव का प्रस्ताव किया गया है। लो लाइंग एरिया की सामान्य भूतल से गहराई 5 से 20 मीटर तक बताई गई है। तकनीकी प्रस्तुतिकरण दिनांक 25/11/17 के पश्चात उद्योग द्वारा दिए गये संशोधित प्रस्ताव दिनांक 03/1/2018 में उद्योग द्वारा इस क्षेत्र को 5 कंपार्टमेंट्स C1 से C5 तक विभाजित कर एक-एक कर कंपार्टमेंट्स में फ्लाई एश भरण का प्रस्ताव दिया है।

तत्परिपेक्ष्य में विचारोपरान्त म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा फ्लाई एश अधिसूचना, 1999 यथा संशोधित की कंडिका 1(7) अनुसार तथा उड़ीसा प्रदूषण नियंत्रण बोर्ड, भुवनेश्वर तथा सी-फार्म नई दिल्ली द्वारा तैयार पुस्तिका "Technology & Methodology Manual for Reclamation of low lying Area/Abandoned Quarries/ Laterite mines etc. with Pulverized Fuel Ash July 2010" के अनुसार प्रथमतः केवल कंपार्टमेंट C1, क्षेत्रफल 6.09 हेक्टेयर, आयतन लगभग 396000 घनमीटर में फ्लाई एश के भरण की अनुमति निम्न शर्तों पर दी जाती है:-

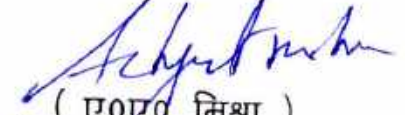
- (1) स्थल पर C1 कंपार्टमेंट को भलीभांति चिह्नित करने हेतु मुनारे/मार्किंग्स स्थापित करने होंगे तथा इस क्षेत्र की भूसतह को 20 से.मी. गहराई तक स्क्रेप (Scrap) कर सभी जैवविघटनीय तत्वों यथा घासफूस, पौधे, जड़ें आदि को हटाया जाना होगा।
- (2) C1 कंपार्टमेंट के बॉटम/तल को सीपेज रोधी बनाया जाना होगा, ताकि किसी भी प्रकार का सीपेज/लीचेट भूगर्भ में प्रवेश ना कर सके। इस हेतु एचडीपीई लाइनर 1 मि.मी. मोटा अथवा 10 सेमी क्ले-बेंटोनाइट लाइनिंग की जानी होगी। लाइनिंग के पूर्व भू-सतह में विद्यमान क्रेक्स (Cracks), छिद्रों (Holes),

फॉल्ट्स (Faults) को सीपेजरोधी पदार्थों यथा सीमेंट कांकीट इत्यादि से बंद किया (Plug) जाना होगा।

- (3) C1 एवं C2 कंपार्टमेंट के पृथकीकरण (Seperation) हेतु इंजीनियरिंग मापदंडों के अनुरूप स्थानीय मृदा/बॉटमएश/सीमेंट इत्यादि से सृष्ट ष पार्टीशन का निर्माण करना होगा ताकि C1 कंपार्टमेंट से फ्लाई एश भरण के दौरान अन्य कंपार्टमेंट्स में ना जावे।
- (4) उपरोक्तानुसार तैयारी पूर्ण कर C1 कंपार्टमेंट में फ्लाई एश का भरण 25-30 से.मी. के परतों (Layers) में उड़ीसा प्रदूषण नियंत्रण बोर्ड, तथा सी-फार्म द्वारा तैयार पुस्तिका में दिए मापदंडों के अनुसार की जाना होगी तथा आगामी परत के निर्माण हेतु दो परतों में निर्धारित Overlap रखना होगा।
- (5) प्रत्येक परत को 15 टन अथवा अधिक क्षमता के वायब्रेट्री रोलर से ऑप्टीमम नमी (लगभग 38-40%) सुनिश्चित करते हुए 95% प्रॉक्टर तक काम्पेक्शन (compaction) करना होगा। नियमित दो बार टेस्टिंग कर काम्पेक्शन सुनिश्चित करना होगा तथा दैनिक रिकार्ड संधारित करना होगा। आवश्यकतानुसार आधुनिक उपकरणों से सज्जित काम्पेक्शन व नमी की टेस्टिंग प्रयोगशाला स्थल पर स्थापित करनी होगी।
- (6) फ्लाई एश साइलो से फ्लाई एश भराव स्थल तक फ्लाई एश का परिवहन 15% नमी के साथ तथा कवर्ड वाहन में किया जाना होगा। भराव स्थल पर भी सदा फ्लाई एश में आवश्यक नमी सुनिश्चित करनी होगी एवं यह भी सुनिश्चित करना होगा कि फ्लाई एश हवा के साथ यत्र-तत्र ना फैले।
- (7) फ्लाई एश का परिवहन परिसर के भीतर निर्मित मार्गों से ही किया जावेगा तथा परिवहन हेतु बाहरी मार्गों का उपयोग नहीं होगा। मार्गों का सुदृढीकरण तथा परिवहन मार्गों पर जल छिड़काव व धूल नियंत्रण की व्यवस्था की जाना होगी।
- (8) साइलो से फ्लाई एश लोडिंग तथा भराव स्थल पर अनलोडिंग व परत बिछाने के दौरान पर्याप्त स्पिकलर्स, मिस्ट (Mist) निर्माण उपकरणों, फॉगर्स (Foggers)की स्थापना करनी होगी तथा हवा के साथ फ्लाई एश उड़ने पर नियंत्रण हेतु विंड ब्रेकिंग वाल निर्मित करनी होगी।
- (9) C1 कंपार्टमेंट में भरण के दौरान फ्लाई एश अन्यत्र ना फैले इस हेतु कंपार्टमेंट की परिधि पर 2 फिट ऊंची स्थानीय उपलब्ध निर्माण सामग्री से मुंडेर निर्मित की जाना होगी।
- (10) कंपार्टमेंट के चारों ओर न्यूनतम 4 पीजोमीट्रिक बोर होल्स बनाने होंगे जो कंपार्टमेंट की अधिकतम गहराई से 5 मीटर गहरे हों, ताकि होनेवाले सीपेज/लीकेज की निगरानी की जा सके। नियमित रूप से इनमें प्राप्त होनेवाले लीचेट जल की गुणवत्ता, विशेष रूप से भारी धातुओं की जांच कर रिपोर्ट मासिक रूप से बोर्ड में प्रस्तुत की जाना होगी।

- (11) फ्लाई एश भराव क्षेत्र के 5 कि.मी. की त्रिज्या में भूजल स्रोतों की नियमित गुणवत्ता जाँच कर रिपोर्ट समय-समय पर प्रस्तुत की जाना होगी।
- (12) फ्लाई एश भराव क्षेत्र में विंडवर्ड एवं लीवर्ड साइड में नियमित परिवेशीय वायु गुणवत्ता की निगरानी करनी होगी एवं यह सुनिश्चित किया जाना होगा कि परिवेशीय वायु गुणवत्ता निर्धारित मानकों के अनुरूप रहे तथा आसपास के ग्रामीण क्षेत्रों, खेतों आदि में धूल उड़ने की समस्या ना व्याप्त हो।
- (13) C1 कंपार्टमेंट में क्षेत्र के सामान्य भूतल (General ground level) तक उपरोक्तानुसार फ्लाई एश भरण के पश्चात, इसकी सतह पर 1 मीटर मृदा की परत बिछाकर भरण क्षेत्र का क्लोजर(Closure) सुनिश्चित करना होगा तथा उस पर हरित पट्टी तथा वृक्षारोपण विकसित करना होगा।
- (14) प्रारंभ से अंत तक किए जा रहे समस्त कार्यों का छायाचित्रण (Photo graphy) तथा विडियो ग्राफी की जाना होगी तथा समय-समय पर बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में उपलब्ध करानी होगी।
- (15) बोर्ड आवश्यकतानुसार अन्य शर्तों को जोड़ने/हटाने अथवा दी गई अनुमति को निरस्त करने/वापस लेने हेतु स्वतंत्र होगा।
- (16) अन्य कम्पार्टमेंट्स C2 से C5 में फ्लाई एश की भरने की अनुमति बावत् C1 कंपार्टमेंट में फ्लाई एश का सफलता पूर्वक किए जाने के पश्चात पृथक से विचार किया जावेगा।

अतः कृपया उपरोक्त शर्तों के तहत नियमानुसार फ्लाई एश भरण की कार्यवाही करें एवं समय-समय पर की जा रही कार्यवाही की प्रगति का प्रतिवेदन मय छायाचित्रों के उपलब्ध करावें ।


 (ए०ए० मिश्रा)
 सदस्य सचिव
 भोपाल, दिनांक

पृ० क्रमांक/ /तक-सीई-2/फ्ला./प्रनिबो/2018
 प्रतिलिपि:-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित कर लेख है कि फ्लाई एश के C1 कंपार्टमेंट में भरण की प्रत्येक स्टेज पर निगरानी सुनिश्चित करें तथा समय-समय पर उद्योग द्वारा की जा रही कार्यवाही से अवगत करावें।

(ए०ए० मिश्रा)
 सदस्य सचिव



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

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कमांक 1251 / तक-CE-2 / फला. / प्रनिबो / 2019
प्रति,

भोपाल, दिनांक 30-3-19

✓ अधिष्ठाता,
मेसर्स सासन पॉवर लिमिटेड,
ग्राम-सिद्धखुर्द, पो.आ. -तियारा
सिंगरौली -486886,
जिला-सिंगरौली (म.प्र.) ।

विषय :- फलाई ऐश की अधिसूचना 1999 यथा संशोधन के अन्तर्गत लो-लाईग एरिया में फलाई ऐश भरण हेतु प्रदत्त अनुमति शर्तों के उल्लंघन बावत् - कारण बताओ नोटिस ।

संदर्भ :- आपका पत्र कमांक SPL/ENV/ASH/2017-18/67 दिनांक 03/01/18 तथा बोर्ड का पत्र कमांक 291 / तक-CE-2 / फला. / प्रनिबो / 2018 दिनांक 13 / 02 / 2018.

1. यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के उत्तरदायित्व का भी निर्वहन कर रहा है।
2. यह कि, आपका उद्योग, मेसर्स सासन पॉवर लिमिटेड, ग्राम-सिद्धखुर्द, पोस्ट-तियारा जिला-सिंगरौली (म.प्र.) में कार्यरत है ।
3. यह कि, उद्योग के संदर्भित आवेदन दिनांक 03/01/2018 को मान्य कर बोर्ड के संदर्भित पत्र दिनांक 13/02/2018 द्वारा सशर्त लो-लाईग एरिया में फलाई ऐश भरण हेतु सशर्त अनुमति दी गई थी कि 6.09 हेक्टेयर क्षेत्र में उड़ीसा प्रदूषण नियंत्रण बोर्ड की पुस्तिका "Technology & methodology Manual for reclamation of low lying area / Abandoned queries/ Laterite Mines etc. with pulverised fuel Ash" में वर्णित विधि से किया जाए ।
4. यह कि, बोर्ड के वरिष्ठ अधिकारियों के दल, द्वारा आपके उद्योग का दिनांक 04/01/2019 को निरीक्षण किया गया और पाया गया कि उद्योग को जारी की गई अनुमति कि किसी भी शर्त का पालन नहीं किया जा रहा है ।
5. यह कि, उद्योग को निर्देश दिए गए थे कि वे लो-लाईग एरिया में फलाई ऐश भरण कार्य के आरम्भ होने के पूर्व बोर्ड के क्षेत्रीय अधिकारी को सूचित करेंगे, किन्तु उद्योग द्वारा बिना किसी पूर्व सूचना के तथा स्थल पर site preparation यथा साफ-सफाई, मुनारो की स्थापना, लाईनर की स्थापना कंपार्टमेंट पार्टीशन का निर्माण आदि संबंधी किसी भी शर्त का पालन किये बिना ही फलाई ऐश से भर दिया। इस प्रकार शर्तों में वर्णित कोई भी कार्यवाही आपके उद्योग द्वारा नहीं की गई।
6. यह कि, उद्योग के निरीक्षण के दौरान पाया गया कि उद्योग द्वारा कथित लो-लाईग एरिया में फलाई ऐश का निस्सारण स्तरी के रूप में पम्प के माध्यम से किया जा रहा है, जबकि उद्योग को



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

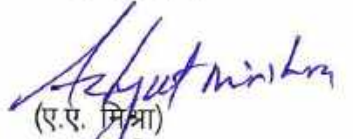
(0755) 2464428, 2466191 Fax : 0755 - 2463742 e-mail: it.mppcb@rediffmail.com

15 प्रतिशत नमी युक्त ऐश सड़क मार्ग से परिवहन कर, विभिन्न परतों में बिछाने, काम्पेक्ट करने, काम्पेक्शन टेस्टिंग, तथा रिकार्ड संधारण आदि जैसी कोई कार्यवाही नहीं की गई। इस प्रकार उद्योग द्वारा दी गई अनुमति का दुरुपयोग करते हुए लो-लाइंग क्षेत्र का उपयोग एक ऐश डाईक की भांति स्लरी बनाकर ऐश पम्प करने हेतु किया गया, जो कि अनुमति शर्तों का पूर्ण उल्लंघन किया है।

7. यह कि, उपरोक्त कारणों से आपके द्वारा फलाई ऐश की अधिसूचना 1999 यथा संशोधन का उल्लंघन किया जा रहा है, जिसके लिए आप एवं उद्योग संचालन के लिए जिम्मेदार सभी व्यक्ति, व्यक्तिगत रूप से उत्तरदायी हैं।


अतः कारण बताएँ कि लो-लाइंग एरिया में फलाई ऐश डिस्पोजल की प्रदत्त शर्तों का पूर्णतः उल्लंघन करने के फलस्वरूप क्यों न उद्योग को प्रदत्त अनुमति दिनांक 13/02/2018 को निरस्त कर उद्योग के उत्तरदायी व्यक्ति (यों) के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत न्यायालयीन कार्यवाही संस्थित की जावे ? यह भी कि उपरोक्त फलाई ऐश डंपिंग कृत्य के रेमिडियेशन (Remediation) हेतु लो-लाइंग क्षेत्र में डाली गई फलाई ऐश को ऐश पॉन्ड में डाला जावे तथा पर्यावरण को नुकसान पहुँचाने वाले इस कृत्य के फलस्वरूप क्यों न आपसे पर्यावरण कम्पनसेशन वसूल किया जावे ?

कृपया नोटिस जारी होने कि तिथि से 15 दिवस के भीतर अपना पक्ष प्रस्तुत करें। निर्धारित समयावधि में आपका प्रतिउत्तर प्राप्त न होने पर बोर्ड नियमानुसार कार्यवाही करने को स्वतंत्र होगा।


(ए.ए. मिश्रा)
सदस्य सचिव
भोपाल, दिनांक

पृ.कमांक /तक-CE-2/फला./प्रनिबो/2019
प्रतिलिपि :-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।


(ए.ए. मिश्रा)
सदस्य सचिव

ISSUED TO:
M/S SASAN POWER LIMITED,
Maharashtra,
INDIA.

Report Number : VLL/VLS/17/03368/001
Issue Date : 2017-07-05
Your Ref : TRF
And Date : 2017-06-24
Lab Ref No. : 86235

Page 1 of 1

Kind Attn: Mr.Amitosh Vama

Sample Name:	Soil Sample		
Batch Number:	NA	A.R.Number:	NA
Mfg.Date:	NA	Exp.Date:	NA
Sample Received Date:	2017-06-23	Sample Registration Date:	2017-06-24
Analysis Starting Date:	2017-06-24	Analysis completion Date:	2017-07-04
Received Quantity:	1 Kg x 1 No		
Method of Testing:	As Per M.L.Jackson		
Test Required:	Permeability Analysis		
Sample Details:	SAMPLE TESTED AS RECEIVED		

TEST RESULTS

S.No	Parameters	Units	Results
1	Permeability	H/m	7.12×10^{-3}


Dr. Subba Reddy Mallampati
Group Leader-Environment

ISSUED TO:
M/S SASAN POWER LIMITED,
Maharashtra,
INDIA.

Report Number : VLL/VLS/17/03482/001
Issue Date : 2017-07-04
Your Ref : TRF
And Date : 2017-06-23
Lab Ref No. : 86263

Page 1 of 1

Kind Attn: Mr.Amitosh Varma

Sample Name:	Fly Ash Sample		
Batch Number:	NA	A.R.Number:	NA
Mfg.Date:	NA	Exp.Date:	NA
Sample Received Date:	2017-06-23	Sample Registration Date:	2017-06-27
Analysis Starting Date:	2017-06-27	Analysis completion Date:	2017-07-03
Received Quantity:	890 gms x 1 No		
Method of Testing:	As Per EPA 1311,ASTM D4982,ASTM D4978,ASTM D4980,ASTM D6349,ASTM D6357 and Instrument Used: ICP-OES & ICP-MS		
Test Required:	TCLP Analysis		
Sample Details:	SAMPLE TESTED AS RECEIVED		

TEST RESULTS

S.No	Parameters	Units	Results
1	Barium as Ba	mg/l	1.12
2	Arsenic as As	mg/l	<0.01
3	Bismuth as Bi	mg/l	<0.01
4	Cadmium as Cd	mg/l	<0.01
5	Chromium as Cr	mg/l	<0.01
6	Cobalt as Co	mg/l	<0.01
7	Lead as Pb	mg/l	<0.01
8	Mercury as Hg	mg/l	<0.001
9	Selenium as Se	mg/l	<0.01
10	Silver as Ag	mg/l	<0.01
11	Zinc as Zn	mg/l	<0.01
12	Iron as Fe	mg/l	<0.01
13	Nickel as Ni	mg/l	<0.01
14	Thallium as Tl	mg/l	<0.01
15	Copper as Cu	mg/l	<0.01
16	Vanadium as V	mg/l	0.17
17	Antimony as Sb	mg/l	<0.01
18	Manganese as Mn	mg/l	<0.01
19	pH of 5% Solution	-	5.68
20	Reactive Sulphide	-	Negative
21	Reactive Cyanide	-	Negative
22	Flammability	-	Non flammable
23	Reactivity	-	No violent reaction with water and does not form explosive mixture with it

Remarks: Detection limit of ICP-OES & ICP-MS are 0.01 mg/l and 0.001 mg/l


Dr. Subba Reddy Mallampati
Group Leader-Environment

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352



Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

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☎ 0751-223 2177, 409 9916

Email: aetlgwalior@gmail.com, aetrl2016@gmail.com, www.aetrl.com

TEST CERTIFICATE: CHEMICAL LAB

TEST REPORT

ULR: TC7405-19-0-00000042P TR No. AETRL2019TR1442 DISPATCH NO: D2019TR0489

Date of Report Issue 15/01/2019
 Sample Receiving Date 01/12/2018-31/12/2018
 Sample Registration No. SPL2019/ENV-
 L/AAQM/230,248,266,283,30,308,317,327
 Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
 Add. VILL. SIDHIKURD, DIST. SINGRAULI MP-486 886

Date of Monitoring 05/12/2018 to 31/12/2018
 Location Siddhi Kallan
 Climatic Condition Clear Weather
 Date of Analysis 04/12/2018 to 15/01/2019
 GPS Location 23°95'97.68"N and 82°62'93.87"E

ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING

REG. No.	Monitoring date	24 HOURLY					8 HOURLY
		PM ₁₀ ($\mu\text{g}/\text{m}^3$)	PM _{2.5} ($\mu\text{g}/\text{m}^3$)	SO ₂ ($\mu\text{g}/\text{m}^3$)	NO ₂ ($\mu\text{g}/\text{m}^3$)	Hg ($\mu\text{g}/\text{m}^3$)	CO (mg/m^3)
AAQM/0230	05.12.19	52.1	28.3	17.1	29.1	BDL	0.61
AAQM/0248	08.12.19	58.8	30.1	16.8	28.8	BDL	0.48
AAQM/0266	12.12.19	59.1	27.9	15.8	30.4	BDL	0.45
AAQM/0283	15.12.19	55.6	26.7	13.9	24.6	BDL	0.62
AAQM/0300	19.12.19	60.2	33.5	19.3	30.1	BDL	0.58
AAQM/0308	22.12.19	63.2	32.1	17.1	28.3	BDL	0.51
AAQM/0317	26.12.19	62.3	34.6	16.8	25.3	BDL	0.66
AAQM/0327	29.12.19	60.6	30.8	16.7	30.6	BDL	0.61

Prepared By

Signature

Name Dr. Dinesh K. Uchhariya

Designation Dy. Manager (Technical)

AETRL (P.) LIMITED



Checked & Approved By

Signature

Name Rajesh Jain

Designation Manager

AETRL (P.) LIMITED

Advanced Environmental Testing And Research Lab P. Ltd.

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ULR: TC7405-19-0-00000042P

Date of Report Issue

Location

GPS Location

TR No. AETRL2019TR1442

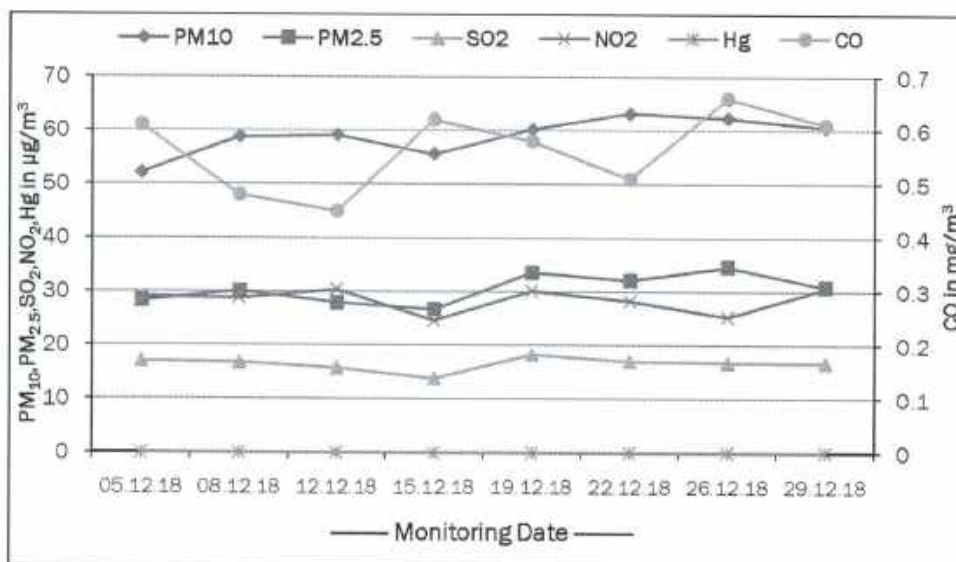
15/01/2019

Siddhi Kallan

23°95'97.68"N and 82°62'93.87"E

Parameters	Variation in AAQ-7		Mean ± SE	NAAQ Standards, 2009	Test Method
	Minimum	Maximum			
PM ₁₀ (µg/m ³)	52.1	63.2	58.99±1.28	100 µg/m ³	Gravimetric
PM _{2.5} (µg/m ³)	26.7	34.6	30.50±0.99	60 µg/m ³	Gravimetric
SO ₂ (µg/m ³)	13.9	19.3	16.56±0.45	80 µg/m ³	West and Gaeke
NO ₂ (µg/m ³)	24.6	30.6	28.40±0.81	80 µg/m ³	Jacob & Hochheiser modified
CO* (mg/m ³)	0.45	0.66	0.57±0.027	2000 µg/m ³ (8 hr)	NDIRS method
Hg* (µg/m ³)	BDL	BDL	BDL	-	AAS/ICP Method

Detection Range (Hg): 1.0-100 µg/m³



Prepared By

Signature

Name Dr. Dinesh K. Uchhariya

Designation Dy. Manager. (Technical)

AETRL (P.) LIMITED



Checked & Approved By

Signature

Name Rajesh Jain

Designation Manager

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TEST CERTIFICATE: CHEMICAL LAB TEST REPORT

ULR: TC7405-19-0-00001094P TR No. AETRL2019TR2494 DISPATCH NO: D2019TR0745

Date of Report Issue 08/04/2019
 Sample Receiving Date 01/03/2019-31/03/2019
 Sample Registration No. SPL2019/EVN-
 L/AAQM/550,557,570,583,590,604,617,630,649
 Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
 Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Monitoring 01/03/2019 to 31/03/2019
 Location Siddhi Kallan
 Climatic Condition Clear Weather
 Date of Analysis 01/03/2019 to 04/04/2019
 GPS Location 23°95'97.68"N and 82°62'93.87"E

ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING

REG. No.	Monitoring date	24 HOURLY					8 HOURLY
		PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	Hg (µg/m ³)	CO (mg/m ³)
AAQM/0550	01.03.19	50.1	26.3	16.3	27.6	BDL	0.63
AAQM/0557	05.03.19	49.4	24.7	15.8	25.9	BDL	0.61
AAQM/0570	08.03.19	50.1	31.3	16.1	28.1	BDL	0.55
AAQM/0583	11.03.19	50.5	29.0	16.6	25.8	BDL	0.52
AAQM/0590	14.03.19	57.2	33.1	19.0	31.2	BDL	0.60
AAQM/0604	18.03.19	55.8	31.5	18.3	30.1	BDL	0.59
AAQM/0617	22.03.19	56.9	31.0	17.6	29.3	BDL	0.68
AAQM/0630	25.03.19	54.4	27.4	20.3	33.2	BDL	0.70
AAQM/0649	29.03.19	57.3	26.2	20.6	34.1	BDL	0.66

Prepared By

Signature.....
 NameDr. Dinesh K. Ubbhariva
 DesignationDy. Manager (Technical)
 AETRL (P.) LIMITED



Checked & Approved By

Signature.....
 NameRajesh Jain
 DesignationManager
 AETRL (P.) LIMITED

Advanced Environmental Testing And Research Lab P. Ltd.

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ULR: TC7405-19-0-00001094P

TR No. AETRL2019TR2494

Date of Report Issue

08/04/2019

Location

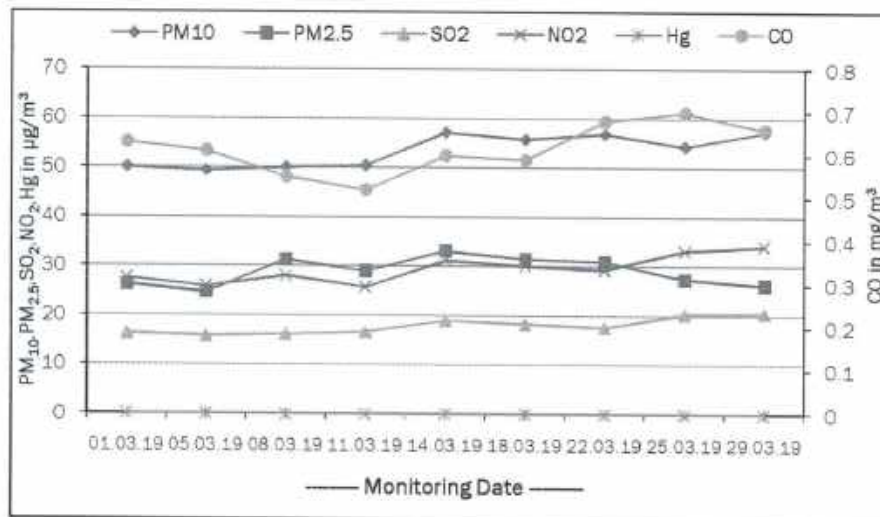
Siddhi Kallan

GPS Location

23°95'97.68"N and 82°62'93.87"E

Parameters	Variation in AAQ-7		Mean ± SE	NAAQ Standards, 2009	Test Method
	Minimum	Maximum			
PM ₁₀ (µg/m ³)	49.40	57.3	53.52±1.15	100 µg/m ³	Gravimetric
PM _{2.5} (µg/m ³)	24.7	33.1	28.94±0.98	60 µg/m ³	Gravimetric
SO ₂ (µg/m ³)	15.8	20.6	17.84±0.61	80 µg/m ³	West and Gaeke
NO ₂ (µg/m ³)	25.8	34.1	29.48±0.99	80 µg/m ³	Jacob & Hochheiser modified
CO* (mg/m ³)	0.52	0.70	0.62±0.02	2000 µg/m ³ (8 hr)	NDIRS method
Hg* (µg/m ³)	BDL	BDL	-	-	AAS/ICP Method

Detection Range (Hg): 1.0-100 µg/m³



Prepared By

Signature

Name Dr. Dinesh K. Uchhariva

Designation Dy. Manager (Technical)

AETRL (P.) LIMITED



Checked & Approved By

Signature

Name Rajesh Jain

Designation Manager

AETRL (P.) LIMITED

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Regional Office: BMS Business Center, 10 PVR Plaza Complexes Connaught Circus,
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TEST CERTIFICATE: CHEMICAL LAB TEST REPORT

ULR: TC7405-19-0-00000181P TR No. AETRL2019TR1612 DISPATCH No. D2019TR0511

Date of Report Issue	08/04/2019
Booking No and date	AETRL20190736/20/03/2019
Sample Registration No.	AETRL2019/CHEM/W/1300
Issue to	M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW) Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling	31/12/2018
Date of Analysis	31/12/2018 to 14/01/2019
Location	Near Guava Garden Island -3
Water Source	Piezometer
GPS Location	23°97'48"N and 82°62'75"E
Water level from surface	1.84 m

ANALYSIS REPORT OF GROUND WATER QUALITY

S. No.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	pH	7.56	6.5-8.5	No Relax
2.	Colour (Hazen)	2.84	5	15
3.	Odor*	Agreeable	Agreeable	Agreeable
4.	Turbidity (NTU)	0.40	1	5
5.	Total Dissolved Solids (mg/L)	382	500	2000
6.	Total Alkalinity (mg/L)	157	200	600
7.	Total Hardness as CaCO ₃ (mg/L)	187	200	600
8.	Calcium as Ca (mg/L)	54.6	75	200
9.	Magnesium as Mg (mg/L)	13.1	30	100
10.	Residual Chlorine* (mg/L)	BDL	0.2	1
11.	Total Ammonia (mg/L)	BDL	0.5	No Relax
12.	Boron* (mg/L)	BDL	0.5	1.0
13.	Chlorides (mg/L)	50.4	250	1000
14.	Sulphate (mg/L)	43.7	200	400
15.	Fluoride* (mg/L)	0.68	1.0	1.5
16.	Nitrate (mg/L)	2.99	45	No Relax
17.	Phenolic Compound* (mg/L)	BDL	0.001	0.002
18.	Mineral Oil* (mg/L)	BDL	0.5	No Relax
19.	Sulphide* (mg/L)	BDL	0.05	No Relax
20.	Cyanide* (mg/L)	BDL	0.05	No Relax
21.	Anionic detergent* (mg/L)	BDL	0.2	1.0

P. J. Saw
(Authorized Signatory)

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

Regional Office: BMS Business Center, 10 PVR Plaza Complexes Connaught Circus,
New Delhi-110 001, India

☎ 011-4151 3601, 3606 Fax: 011-2331 0093

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II

Gwalior-474 011, M.P., India

☎ 0751-223 2177, 409 9916

Email: aetgwalior@gmail.com aetri2016@gmail.com www.aetri.com



TEST CERTIFICATE: CHEMICAL LAB TEST REPORT

ULR: TC7405-19-0-00000181P

TR No. AETRL2019TR1612

DISPATCH No.
D2019TR0511

Date of Report Issue	08/04/2019
Booking No and date	AETRL20190736/20/03/2019
Sample Registration No.	AETRL2019/CHEM/W/1300
Issue to	M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW) Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling	31/12/2018
Date of Analysis	31/12/2018 to 14/01/2019
Location	Near Guava Garden Island -3
Water Source	Piezometer
GPS Location	23°97'48"N and 82°62'75"E
Water level from surface	1.84 m

ANALYSIS REPORT OF GROUND WATER QUALITY

S.NO.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	Arsenic* (mg/L)	BDL	0.01	0.05
2.	Lead* (mg/L)	BDL	0.01	No Relax.
3.	Cadmium* (mg/L)	BDL	0.003	No Relax.
4.	Chromium as Cr ⁶⁺ * (mg/L)	BDL	0.05	No Relax.
5.	Manganese* (mg/L)	BDL	0.1	0.3
6.	Selenium* (mg/L)	BDL	0.01	No Relax.
7.	Zinc* (mg/L)	1.80	5.0	15
8.	Aluminum* (mg/L)	BDL	0.03	0.2
9.	Total Chromium* (mg/L)	BDL	0.05	No Relax.
10.	Copper* (mg/L)	BDL	0.05	1.5
11.	Mercury* (mg/L)	BDL	0.001	No Relax.
12.	Iron* (mg/L)	0.088	0.3	No Relax.
13.	Nickel* (mg/L)	BDL	0.02	No Relax.

(Authorized Signatory)

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

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Gwalior-474 011, M.P., India

☎ 0751-223 2177, 409 9916

Email: aetlgwalior@gmail.com aetri2016@gmail.com www.aetri.com



TEST CERTIFICATE: CHEMICAL LAB TEST REPORT

ULR: TC7405-19-0-00000180P TR No. AETRL2019TR1611 DISPATCH No. D2019TR0511

Date of Report Issue 08/04/2019
Booking No and date AETRL20190736/20/03/2019
Sample Registration No. AETRL2019/CHEM/W/1299
Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling 31/12/2018
Date of Analysis 31/12/2018 to 14/01/2019
Location Near Labor Camp Island -3
Water Source Piezometer
GPS Location 23°94'72"N and 82°62'87"E
Water level from surface 7.61m

ANALYSIS REPORT OF GROUND WATER QUALITY

S. No.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	pH	7.62	6.5-8.5	No Relax
2.	Colour (Hazen)	1.90	5	15
3.	Odor*	Agreeable	Agreeable	Agreeable
4.	Turbidity (NTU)	0.89	1	5
5.	Total Dissolved Solids (mg/L)	398	500	2000
6.	Total Alkalinity (mg/L)	176	200	600
7.	Total Hardness as CaCO ₃ (mg/L)	188.1	200	600
8.	Calcium as Ca (mg/L)	50.2	75	200
9.	Magnesium as Mg (mg/L)	13.1	30	100
10.	Residual Chlorine* (mg/L)	BDL	0.2	1
11.	Total Ammonia (mg/L)	BDL	0.5	No Relax
12.	Boron* (mg/L)	BDL	0.5	1.0
13.	Chlorides (mg/L)	42.7	250	1000
14.	Sulphate (mg/L)	47.2	200	400
15.	Fluoride* (mg/L)	0.58	1.0	1.5
16.	Nitrate (mg/L)	6.87	45.0	No Relax
17.	Phenolic Compound* (mg/L)	BDL	0.001	0.002
18.	Mineral Oil* (mg/L)	BDL	0.5	No Relax
19.	Sulphide* (mg/L)	BDL	0.05	No Relax
20.	Cyanide* (mg/L)	BDL	0.05	No Relax
21.	Anionic detergent* (mg/L)	BDL	0.2	1.0

P. J. Saw
(Authorized Signatory)

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

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Gwalior-474 011, M.P., India

☎ 0751-223 2177, 409 9916

Email: aetgwalior@gmail.com aetri2016@gmail.com www.aetri.com



TEST CERTIFICATE: CHEMICAL LAB TEST REPORT

ULR: TC7405-19-0-00000180P TR No. AETRL2019TR1611 DISPATCH No. D2019TR0511

Date of Report Issue 08/04/2019
Booking No and date AETRL20190736/20/03/2019
Sample Registration No. AETRL2019/CHEM/W/1299
Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling 31/12/2018
Date of Analysis 31/12/2018 to 14/01/2019
Location Near Labor Camp Island -3
Water Source Piezometer
GPS Location 23°94'72"N and 82°62'87"E
Water level from surface 7.61m

ANALYSIS REPORT OF GROUND WATER QUALITY

S.NO.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	Arsenic* (mg/L)	BDL	0.01	0.05
2.	Lead* (mg/L)	BDL	0.01	No Relax.
3.	Cadmium* (mg/L)	BDL	0.003	No Relax.
4.	Chromium as Cr ⁶⁺ (mg/L)	BDL	0.05	No Relax.
5.	Manganese* (mg/L)	BDL	0.1	0.3
6.	Selenium* (mg/L)	BDL	0.01	No Relax.
7.	Zinc* (mg/L)	0.54	5.0	15
8.	Aluminum* (mg/L)	BDL	0.03	0.2
9.	Total Chromium* (mg/L)	BDL	0.05	No Relax.
10.	Copper* (mg/L)	0.026	0.05	1.5
11.	Mercury* (mg/L)	BDL	0.001	No Relax.
12.	Iron* (mg/L)	0.052	0.3	No Relax.
13.	Nickel* (mg/L)	BDL	0.02	No Relax.

P. J. Saw
(Authorized Signatory)

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

Regional Office: BMS Business Center, 10 PVR Plaza Complexes Connaught Circus, New Delhi-110 001, India

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TEST CERTIFICATE: CHEMICAL LAB

TEST REPORT

ULR: TC7405-19-0-00000161P TR No. AETRL2019TR1561 DISPATCH No. D2019TR0511

Date of Report Issue 15/01/2019
 Booking No and date 12/01/2019
 Sample Registration No. AETRL2019/CHEM/W/1289
 Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
 Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling 31/12/2018
 Date of Analysis 31/12/2019 to 14/01/2019
 Location Security Training Center
 Water Source Piezometer
 GPS Location 23°57'7.0"N and 82°37'31"E
 Water level from surface 1.64m

ANALYSIS REPORT OF GROUND WATER QUALITY

S. No.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	pH	7.71	6.5-8.5	No Relax
2.	Colour (Hazen)	0.88	5	15
3.	Odor*	Agreeable	Agreeable	Agreeable
4.	Turbidity (NTU)	0.43	1	5
5.	Total Dissolved Solids (mg/L)	389	500	2000
6.	Total Alkalinity (mg/L)	132	200	600
7.	Total Hardness as CaCO ₃ (mg/L)	168	200	600
8.	Calcium as Ca (mg/L)	50.2	75	200
9.	Magnesium as Mg (mg/L)	10.3	30	100
10.	Residual Chlorine* (mg/L)	BDL	0.2	1
11.	Total Ammonia (mg/L)	BDL	0.5	No Relax
12.	Boron* (mg/L)	BDL	0.5	1.0
13.	Chlorides (mg/L)	45.9	250	1000
14.	Sulphate (mg/L)	35.2	200	400
15.	Fluoride* (mg/L)	0.39	1.0	1.5
16.	Nitrate (mg/L)	7.68	45	No Relax
17.	Phenolic Compound* (mg/L)	BDL	0.001	0.002
18.	Mineral Oil* (mg/L)	BDL	0.5	No Relax
19.	Sulphide* (mg/L)	BDL	0.05	No Relax
20.	Cyanide* (mg/L)	BDL	0.05	No Relax
21.	Anionic detergent* (mg/L)	BDL	0.2	1.0

Prepared By
 Signature
 Name Dr. Dinesh K. Uchitaniya
 Designation Dy. Manager (Technical)
 AETRL (P.) LIMITED



Checked & Approved By
 Signature
 Name Rajesh Jain
 Designation Manager
 AETRL (P.) LIMITED

Advanced Environmental Testing And Research Lab P. Ltd.

CIN: U73100MP2002PTC015352

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

Regional Office: BMS Business Center, 10 PVR Plaza Complexes Connaught Circus,
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TEST CERTIFICATE: CHEMICAL LAB

TEST REPORT

ULR: TC7405-19-0-00000161P TR No. AETRL2019TR1561 DISPATCH No. D2019TR0511

Date of Report Issue 15/01/2019
 Booking No and date 12/01/2019
 Sample Registration No. AETRL2019/CHEM/W/1289
 Issue to M/s. SASAN ULTRA MEGA POWER PROJECT (6X660 MW)
 Add. VILL. SIDHIKHURD, DIST. SINGRAULI MP-486 886

Date of Sampling 31/12/2018
 Date of Analysis 31/12/2019 to 14/01/2019
 Location Security Training Center
 Water Source Piezometer
 GPS Location 23°57'7.0"N and 82°37'31"E
 Water level from surface 1.64m

ANALYSIS REPORT OF GROUND WATER QUALITY

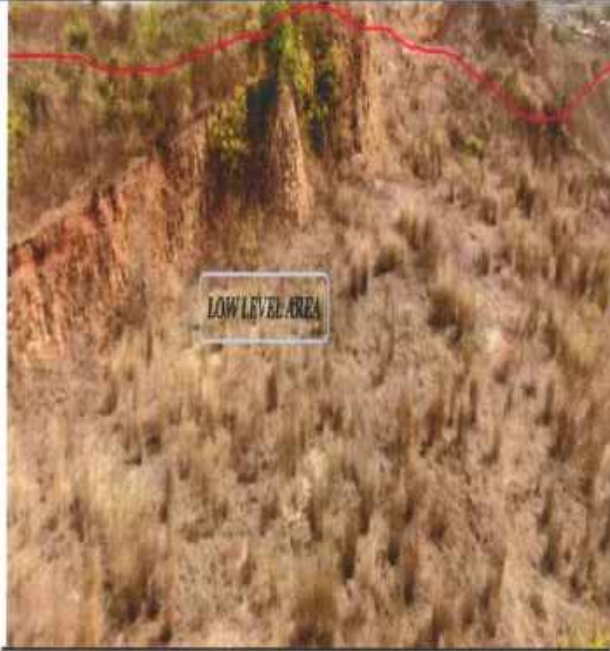
S.NO.	Parameters	Result	Indian Standards as per IS:10500:1991 (Reaff:2012)	
			Acceptable Limit	Permissible Limit
1.	Arsenic* (mg/L)	BDL	0.01	0.05
2.	Lead* (mg/L)	BDL	0.01	No Relax.
3.	Cadmium* (mg/L)	BDL	0.003	No Relax.
4.	Chromium as Cr ⁶⁺ (mg/L)	BDL	0.05	No Relax.
5.	Manganese* (mg/L)	BDL	0.1	0.3
6.	Selenium* (mg/L)	BDL	0.01	No Relax.
7.	Zinc* (mg/L)	0.73	5.0	15
8.	Aluminum* (mg/L)	BDL	0.03	0.2
9.	Total Chromium* (mg/L)	BDL	0.05	No Relax.
10.	Copper* (mg/L)	BDL	0.05	1.5
11.	Mercury* (mg/L)	BDL	0.001	No Relax.
12.	Iron* (mg/L)	0.042	0.3	No Relax.
13.	Nickel* (mg/L)	BDL	0.02	No Relax.

Prepared By
 Signature
 Name Dr. Dinesh K. Uchharia
 Designation Dy. Manager (Technical)
 AETRL (P.) LIMITED

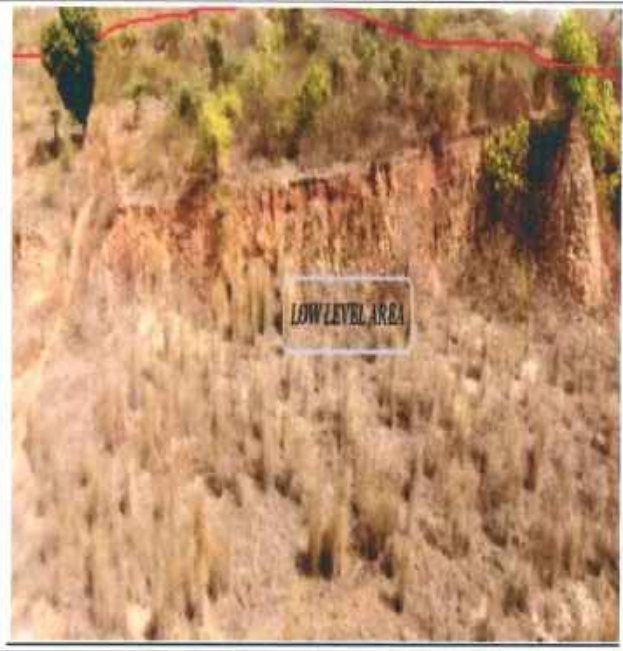


Checked & Approved By
 Signature
 Name Rajesh Jain
 Designation Manager
 AETRL (P.) LIMITED

Annexure G - Glimpse of Low-lying Area Reclamation



Photograph: 1



Photograph: 2



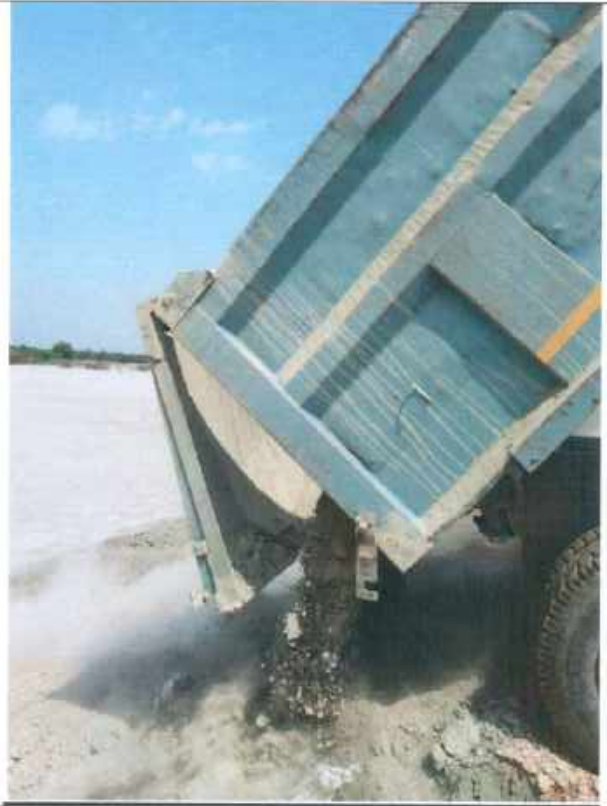
Photograph: 3



Photograph: 4



Photograph: 5



Photograph: 6



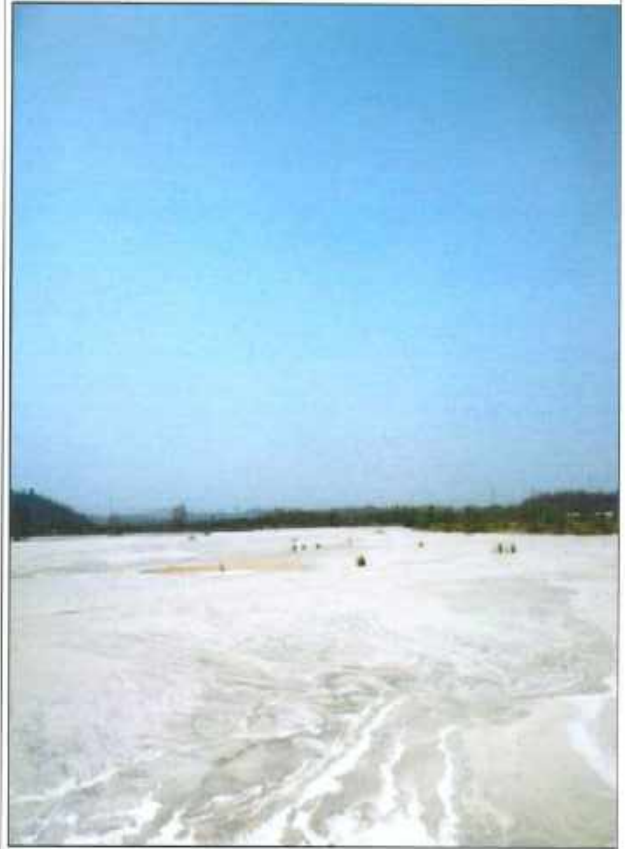
Photograph: 7



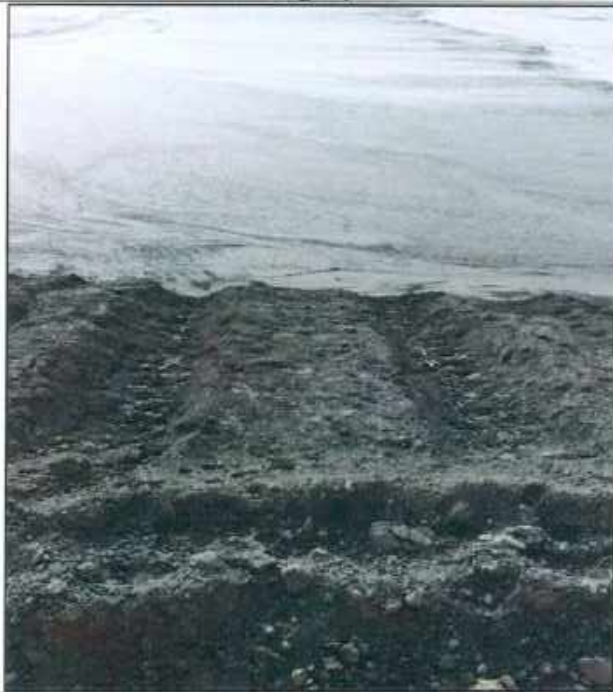
Photograph: 8



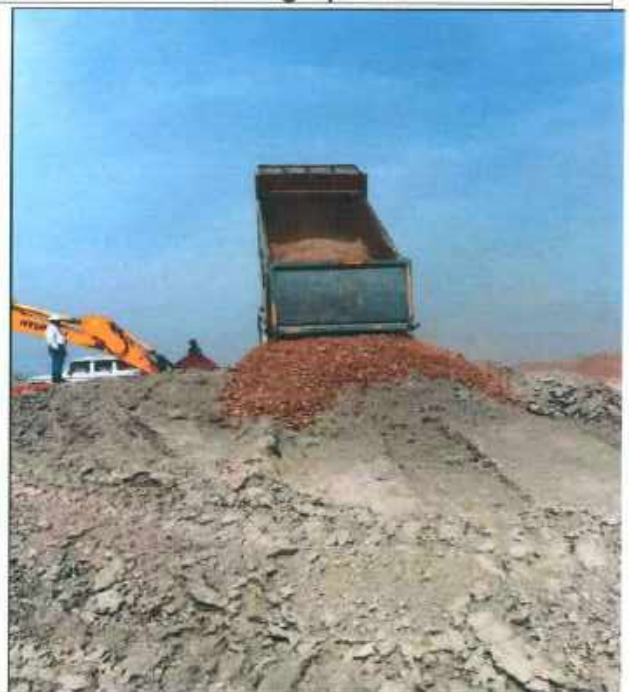
Photograph: 9



Photograph: 10



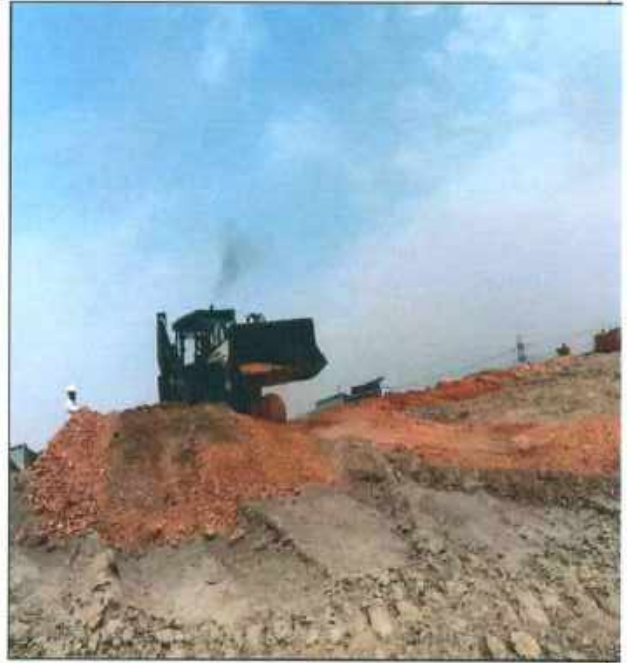
Photograph: 11



Photograph: 12



Photograph: 13



Photograph: 14



Photograph: 15



Photograph: 16



Photograph: 17



Photograph: 18



Photograph: 19



Photograph: 20



Photograph: 21



Photograph: 22



Consent Order

ANNEXURE 14A

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE	CCA-Renewal	VALIDITY (A/W): 31/03/2020	CONSENT NO: ***	PCB ID: 26807
-----------	-------------	----------------------------	-----------------	---------------

To,
The Occupier,
M/s. Sasan Power Limited ,
Vill: Siddhikhurd, PO: Tiwara,
Tal & Dist: Singrauli, (M.P) - 486886

Subject: Grant of Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent to Operate Application Receipt No. 755275 Dt. 25/02/2019 and last communication received on Dt.14/03/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/03/2020, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Vill: Siddhikhurd, PO: Tiwara, Tal & Distt Singrauli, (M.P.)
- b. The capital investment: 20000 Crores
- c. Product & Production Capacity:

Product	CCA Qty/ Year
Electricity Generation by 660 MWh x6 Boilers	3960 MWh (Three Thousand Nine Hundred Sixty Mega Watt)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/03/2020 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent /Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 05/04/2019 15:32:40
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3CDVNSP974

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed **58128.0 KL/day**, and the daily quantity of sewage at out fall of the unit shall not exceed **1872.0 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. **Hence zero discharge** condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 311544.0	WWG : 55188.0
1	Cooling Water	298920.0	52512.0
2	D.M Water Plant	9768.0	1128.0
3	Domestic Purpose	2064.0	1548.0
4	Others	792.0	0.0

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications

Consent No:AW-49788, Validity:31/03/2020, Outward No:98367,05/04/2019



and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. All the recommendations made in the Charter on Corporate Responsibilities for Environment Protection (CREP) for thermal power sector shall be strictly implemented.

19. Industry shall comply with the parameters notified in the Environment (Protection) Rules, 1986 notified by G.S.R.

Consent No:AW-49788, Validity:31/03/2020, Outward No:98367,05/04/2019

Page 84 of 247



3305(E) 7/12/15 and further amendments for Thermal Power Plants.

20. The effluent will be treated in ETP and be used in ash slurry preparation, dust suppression and plantation. The domestic effluent of plant and colony will be treated through sewage treatment plant and will be used within factory premises. Zero discharge condition shall be maintained.

21. Industry shall provide adequate facility for the treatment of industrial (including the bleed from boiler house) and domestic waste water to ensure that the treated effluent quality meets the standards prescribed by M. P. Pollution Control Board published in notification of Govt. of M. P. Gazette dated: 25/03/88.

22. Industry shall maintain closed cycle system with cooling tower. All the cooling tower blow down shall be reused in fire fighting, service water, coal handling plant and ash handling after proper treatment.

23. Regular reports for proximate and ultimate analysis of the coal for all parameters including mercury shall be submitted to the Board.

24. The industry shall operate & maintain Ash Water Recirculation System (AWRS) to ensure 100% recirculation of overflow of the ash dyke. Industry shall make arrangement for transportation of fly ash to ash pond in the form of medium slurry mode system having 38% ash and 62% water as per MoEF directives.

25. Water table depletion study in and around the project area shall be carried out by the project. All possible efforts including rain water harvesting to recharge ground water shall be taken up for the ground water enrichment in consultation with the Central Ground Water Authority.

26. Fly ash shall be collected in dry form and shall explore the possibility that storage facility (silo) of fly ash should be at least for one day. Un-utilized fly ash shall be disposed off in the ash pond in the form of high concentration slurry disposal. Industry shall also monitor mercury and other heavy metals (As, Hg, Cr, Pb etc.) in the bottom ash as also in the effluents from the ash pond. For disposal of ash in low lying area/mine for void filling prior permission from the Board be obtained, and conditions stipulated therein shall be followed.

27. As per the MoEF & CC notification dated 2015, the unit shall have to convert the Once Through Cooling (OTC) if any, to Cooling Tower (CT) by 6th of December 2017, and shall have to achieve specific water consumption upto maximum of 3.5 m³/MWh.

28. Ash pond shall be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachette takes place at any point of time. Ash pond water shall be re-circulated and utilized in the process or other beneficial purposes in the plant.

29. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells and constructing new peizometers in the vicinity of ash pond site.

30. Industry shall regenerate the village ponds/surface water bodies located within 5 km radius of the project site as a part of its social welfare activities.

31. Industry shall make arrangement for transportation of fly ash to ash pond in the form of medium slurry mode system having 38% ash and 62% water as per MoEF amendment.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (meters)	Fuel	Control equipment to be installed	P.M, SOX, NOX, Hg (mg/NM ³)
Baby Boiler	Temp. (only for startup)	35	HSD	Hood Cover,	150, 100, 50
Boiler	660 MWh x 6 Nos.	275 (Tri Flue Chimney x 2 Nos.)	COAL	Bag Filter, Dust Collector, Dust Suppressor, E.S.P, Gravity Settling Chamber, Green Belt, Heater/Furnace-Low Sulphur Fuel, Hood Cover, Low Nox Burner ,Water Sprinkler,	50,200,300, 0.03
Material Handling	CHP	0	N.A	Bag Filter, Dust Suppressor, Green Belt, Hood Cover, Water Sprinkler,	As per CPCB/MoEF guidelines.

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
H.S.D	7 kilolitre
Coal	344.3 tonne/hr/unit

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. **GSR/826(E), dated: 16/11/09**. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

10. The industry shall have to ensure compliance of the directions issued by CPEB under section 5 of the EP Act, 1986 vide letter no. B-33014/07/2017-18/IPC-II/TPP dated 11/12/17 regarding compliance of emission standards pertaining to PM, SOx & NOx. FGD shall have to be installed within the time limits specified for each boiler. Immediate measures shall be taken by installation of low NOx burners, providing Over Fire Air (OFA) etc. for progressive reduction of NOx emission up to the specified limits by the year 2022. The PM emission has to be complied immediately.

11. Industry should make appropriate arrangement for protection of the green belt. Massive plantation shall be

Consent No:AW-49788, Validity:31/03/2020, Outward No:98367,05/04/2019



undertaken under the guidance of forest Department/Horticulture expert. Local Species shall be planted in the ash pond area should be Covered with plantation all around the periphery of the industry as well as the ash dyke.

12. Industry shall install CAAQMS stations at suitable locations to monitor ambient air quality and stack emission. The management shall provide and ensure uninterrupted connectivity of CAAQMS with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose. Similarly CEMS shall be provided to monitor the emissions at each stack and CEQMS shall be provided for the monitoring of treated effluent quality and uninterrupted connectivity with Environment Surveillance Centre at the HQ of M.P shall be provided.

13. The Industry shall install Outdoor HD Industrial grade IP(Internet Protocol) Cameras with pan-Tilt-Zoom(PTZ) feature, minimum focal length 5X with night vision facility and temper proof mechanism at suitable location to display all emission sources / stacks, coal yards coal conveyors / crushers and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal, and ensure its uninterrupted connectivity for remote Surveillance.

14. Industry shall have to provide & operate adequate pollution control arrangement at all points and non point sources. Suitable air pollution control equipments shall be installed for the control of fugitive emission during the handling/transportation of raw material and fly ash etc.

15. In case of coal being imported, or as per the statutory applicable norms being in force, the industry shall install sulphur recovery system for control of sulphur dioxide emission.

16. Ash and sulphur contents in the coal shall not exceed 34% and 0.5% respectively at any given time.

17. Regular monitoring of ground level concentration of SO₂, NO_x, PM_{2.5} and PM₁₀ and Hg shall be carried out in the impact zone and records shall be maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be taken immediately.

18. Coal transportation to the plant site shall be undertaken by rail and no road transportation shall be undertaken as far as possible. The entire internal road should be made pucca and good housekeeping practices shall be adopted.

19. Industry shall install adequate dust extraction and dust suppression system to control fugitive emissions from the crushing house, dumper, conveyor belt, moving vehicles, pneumatic compressors, raw material handling and other vulnerable dusty areas.

GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1. THE INDUSTRY MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH FROM ITS TPP AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16.

2. For ensuring free delivery of fly ash within the radius of 100 km and up to 300 km radius to the prospective users as per respective clauses 2(10) & 2(14) of the Fly ash Notification, the industry management shall procure / make provision of the Bulkers / closed transport vehicles under its control to ensure fast and quick delivery of fly ash.

3. The industry management shall keep / maintain and update the record of all the prospective users of fly ash within the radius of 100 km, keep constant liaison with them, provide fly ash to them in a timely manner and will submit 3 monthly compliance report to the Board.

4. Industry shall submit concrete time bound action plan for utilization of fly ash in compliance of fly ash notification as amended up to date. Other alternatives like setting up of clinker grinding unit, encouragement of ancillary units for ensuring use of fly ash for other building products. . Dry fly ash collection system shall be installed for regular disposal of generated fly ash in dry form. The filling of low lying area inside the premises shall be undertaken strictly in accordance with the permission granted by the MPPCB

5. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.



Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

6. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

7. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

8. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

9. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

10. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

11. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

12. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

13. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

14. Industry shall obtain membership of Emergency Response Center of the Board if needed.

15. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

16. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

17. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)



e-Signed On 05/04/2019 15:32:40
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3CDVNSP974

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

ANNEXURE 14B

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

CONSENT NO: ***

PCB ID: 26807

Outward No:100062,08/03/2020

Consent No:AW-51344

To,
The Occupier,
M/s. Sasan Power Limited ,
Vill: Siddhikhurd, PO: Tiyara,
Tal & Dist: Singrauli, (M.P) - 486886

Subject: Grant of renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your renewal Application Receipt No. 945236 Dt. 03/02/2020 and last communication received on Dt.06/12/2019

With reference to your above application for renewal of consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/03/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Vill: Siddhikhurd, PO: Tiyara, Tal & Distt Singrauli, (M.P.)
- b. The capital investment: Rs. 20000 Crores
- c. Product & Production Capacity:

Product	Qty / year
Electricity Generation by 660 MWh x6 Boilers	3960 MWh (Three Thousand Nine Hundred Sixty Mega Watt)

Note:- For any change in above industry shall obtain fresh consent from the board.

The validity of the consent is up to **31/03/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office **6 months before expiry of the consent**. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 08/03/2020 20:31:03
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # OCH14SG9KF

R.S. KORI
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed **60000.0 KL/day**, and the daily quantity of sewage of the unit shall not exceed **1872.0 KL/day**

2. **Trade Effluent Treatment:-** The applicant shall regularly operate its treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable

3. **Sewage Treatment :-** The applicant shall regularly operate its sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN / 100ml)

4. The effluent shall be treated up to prescribed standards and reused in the process, for cooling and for green belt development/gardening, fly ash disposal, dust suppression etc within premises. **Hence zero discharge conditions** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 311544.0	WWG : 55188.0
1	Cooling Water	298920.0	52512.0
2	D.M Water Plant	9768.0	1128.0
3	Domestic Purpose	2064.0	1548.0
4	Others	792.0	0.0

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. **Compilation of Monitoring data-**

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online



through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. All the recommendations made in the Charter on Corporate Responsibilities for Environment Protection (CREP) for thermal power sector shall be strictly implemented.

19. Industry shall comply with the parameters notified in the Environment (Protection) Rules, 1986 notified by G.S.R. 3305(E) 7/12/15 and further amendments for Thermal Power Plants.

20. The effluent will be treated in ETP and be used in ash slurry preparation, dust suppression and plantation. The domestic effluent of plant and colony will be treated through sewage treatment plant and will be used within factory premises. Zero discharge condition shall be maintained.

Consent No:AW-51344



21. Industry shall provide adequate facility for the treatment of industrial (including the bleed from boiler house) and domestic waste water to ensure that the treated effluent quality meets the standards prescribed by M. P. Pollution Control Board published in notification of Govt. of M. P. Gazette dated: 25/03/88.
22. Industry shall maintain closed cycle system with cooling tower. All the cooling tower blow down shall be reused in fire fighting, service water, coal handling plant and ash handling after proper treatment.
23. Regular reports for proximate and ultimate analysis of the coal for all parameters including mercury shall be submitted to the Board.
24. The industry shall operate & maintain Ash Water Recirculation System (AWRS) to ensure 100% recirculation of overflow of the ash dyke. Industry shall make arrangement for transportation of fly ash to ash pond in the form of medium slurry mode system having 38% ash and 62% water as per MoEF directives.
25. Water table depletion study in and around the project area shall be carried out by the project. All possible efforts including rain water harvesting to recharge ground water shall be taken up for the ground water enrichment in consultation with the Central Ground Water Authority.
26. Fly ash shall be collected in dry form and shall explore the possibility that storage facility (silo) of fly ash should be at least for one day. Un-utilized fly ash shall be disposed off in the ash pond in the form of high concentration slurry disposal. Industry shall also monitor mercury and other heavy metals (As, Hg, Cr, Pb etc.) in the bottom ash as also in the effluents from the ash pond. For disposal of ash in low lying area/mine for void filling prior permission from the Board be obtained, and conditions stipulated therein shall be followed.
27. As per the MoEF & CC notification dated 2015, the unit shall have to convert the Once Through Cooling (OTC) if any, to Cooling Tower (CT) by 6th of December 2017, and shall have to achieve specific water consumption up to maximum of 3.5 m³/MWh.
28. Ash pond shall be lined with HDPE/LDPE lining or any other suitable impermeable media such that no leachette takes place at any point of time. Ash pond water shall be re-circulated and utilized in the process or other beneficial purposes in the plant.
29. Regular monitoring of ground water level shall be carried out by establishing a network of existing wells and constructing new peizometers in the vicinity of ash pond site.
30. Industry shall regenerate the village ponds/surface water bodies located within 5 km radius of the project site as a part of its social welfare activities.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (meters)	Fuel	Control equipment to be installed	P.M, SOX, NOX (mg/NM ³)
Baby Boiler	Temp. (only for startup)	35	HSD	Hood Cover,	150,100,50
Boiler	660 MWh x 6 Nos.	275 (Tri Flue Chimney x 2 Nos.)	COAL	Bag Filter, Dust Collector, Dust Suppressor, E.S.P, Gravity Settling Chamber, Green Belt, Heater/Furnace-Low Sulphur Fuel, Hood Cover, Low Nox Burner , Water Sprinkler,	50,200,300, 0.03 (As per time lines specified by CPCB)
Material Handling	CHP	0		Bag Filter, Dust Suppressor, Green Belt, Hood Cover, Water Sprinkler,	As per CPCB/MoEF guidelines.

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
H.S.D	7 kilolitre
Coal	344.3 tonne/hr/unit

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. **GSR/826(E), dated: 16/11/09**. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

10. The industry shall have to ensure compliance of the directions issued by CPCB under section 5 of the EP Act, 1986 vide letter no. B-33014/07/2017-18/IPC-II/TPP dated 11/12/17 regarding compliance of emission standards pertaining to PM, SO_x & NO_x. FGD shall have to be installed within the time limits specified for each boiler. Immediate measures shall be taken by installation of low NO_x burners, providing Over Fire Air (OFA) etc. for progressive reduction of NO_x emission up to the specified limits by the year 2022. The PM emission has to be complied immediately.

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Consent No. AW-51344



undertaken under the guidance of forest Department/Horticulture expert. Local Species shall be planted in the ash pond area should be Covered with plantation all around the periphery of the industry as well as the ash dyke.

12. Industry shall regularly operate its CAAQMS stations at suitable locations to monitor ambient air quality and stack emissions. The management shall provide and ensure uninterrupted connectivity of CAAQMS with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose. Similarly CEMS shall be provided to monitor the emissions at each stack and CEQMS shall be provided for the monitoring of treated effluent quality and uninterrupted connectivity with Environment Surveillance Centre at the HQ of M.P shall be provided.

13. The Industry shall regularly operate its Outdoor HD Industrial grade IP(Internet Protocol) Cameras with pan-Tilt-Zoom(PTZ) feature, minimum focal length 5X with night vision facility and temper proof mechanism at suitable location to display all emission sources / stacks, coal yards coal conveyors / crushers and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal, and ensure its uninterrupted connectivity for remote Surveillance.

14. Industry shall have to provide & operate adequate pollution control arrangement at all points and non point sources. Suitable air pollution control equipments shall be installed for the control of fugitive emission during the handling/transportation of raw material and fly ash etc.

15. In case of coal being imported, or as per the statutory applicable norms being in force, the industry shall install sulphur recovery system for control of sulphur dioxide emission.

16. Ash and sulphur contents in the coal shall not exceed 34% and 0.5% respectively at any given time.

17. Regular monitoring of ground level concentration of SO₂ , NO_x, PM_{2.5} and PM₁₀ and Hg shall be carried out in the impact zone and records shall be maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be taken immediately.

18. Coal transportation to the plant site shall be undertaken by belt conveyor and no road transportation shall be undertaken as far as possible. The entire internal road should be made pucca and good housekeeping practices shall be adopted.

19. Industry shall install adequate dust extraction and dust suppression system to control fugitive emissions from the crushing house, dumper, conveyor belt, moving vehicles, pneumatic compressors, raw material handling and other vulnerable dusty areas.



GENERAL CONDITIONS:

MANAGEMENT & DISPOSAL OF FLY ASH

1. THE INDUSTRY MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH FROM ITS TPP AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16.
2. For ensuring free delivery of fly ash within the radius of 100 km and up to 300 km radius to the prospective users as per respective clauses 2(10) & 2(14) of the Fly ash Notification, the industry management shall procure / make provision of the Bulkers / closed transport vehicles under its control to ensure fast and quick delivery of fly ash.
3. The industry management shall keep / maintain and update the record of all the prospective users of fly ash within the radius of 100 km, keep constant liaison with them, provide fly ash to them in a timely manner and will submit 3 monthly compliance report to the Board.
4. (A) Industry shall submit concrete time bound action plan for utilization of fly ash in compliance of fly ash notification as amended up to date. Other alternatives like setting up of clinker grinding unit, encouragement of ancillary units for ensuring use of fly ash for other building products. Dry fly ash collection system shall be installed for regular disposal of generated fly ash in dry form. The filling of low lying area inside the premises shall be undertaken strictly in accordance with the permission granted by the MPPCB and prior permission shall be obtained in every case.
(B) The mine management shall conduct a detailed study by an agency of national repute regarding establishing the ways, means and methods for the utilization of fly ash in back filling and mixing in the external overburden dumps of its Moher & Moher captive mines in compliance of the fly ash notification within four Month's time and submit the findings before this office.
(C). The mine management shall adhere to the office memorandum (OM) of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash in the mines, as mentioned in the para 7 of the OM. Industry shall have to follow the same and guidelines of the CPCB entitled "Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries" for the disposal of fly ash in external overburden dumps of mines shall be followed.

5. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

6. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
7. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
8. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
9. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

10. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

11. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

12. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

13. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

14. Industry shall obtain membership of Emergency Response Center of the Board if needed.

15. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

16. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

17. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)



e-Signed On 08/03/2020 20:31:03
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # OCH14SG9KF

R.S. KORI
Member Secretary

Consent No:AW-51344

Page 97 of 247



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016

PBX No : +91-755-2464428 E-mail : it_mppcb@rediffmail.com

कमांक 374/विधि/प्रनिबो/20

भोपाल, दिनांक 26 MAY 2020

प्रति,

क्षेत्रीय अधिकारी,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
सिंगरौली ।

विषय :- मेसर्स सासन पावर लिमिटेड, ग्राम-सिद्धीखुर्द, जिला- सिंगरौली (म0प्र0) के विरुद्ध न्यायालयीन वाद दायर करने की अनुमति बावत् ।

संदर्भ :- आपका पत्र कमांक 1355 दिनांक 15.05.2020

उपरोक्त विषयान्तर्गत संदर्भित पत्र के माध्यम से आपके द्वारा मेसर्स सासन पावर लिमिटेड, ग्राम-सिद्धीखुर्द, जिला- सिंगरौली (म0प्र0) द्वारा फ्लाइ एश अधिसूचना 1999 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के उल्लंघन हेतु संस्थान के विरुद्ध न्यायालयीन वाद दायर करने की अनुमति चाही गई है ।

अतः आपके चाहे अनुसार आपको जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत उद्योग प्रबन्धन एवं समस्त जिम्मेदार कर्ताधर्ताओं के विरुद्ध न्यायालयीन वाद दायर करने की अनुमति प्रदान की जाती है । कृपया प्रकरण तैयार कर मुख्यालय से अनुमोदन उपरान्त न्यायालय मे प्रस्तुत करें ।

Mi
26/5/2020
(आर.एस.कोरी)
सदस्य सचिव

पृ.कमांक विधि/प्रनिबो/2020

भोपाल दिनांक / /2020

प्रतिलिपि:-

विधि अधिकारी म.प्र.प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ ।



(आर.एस.कोरी)
सदस्य सचिव

Letter of Intent

Ref: SPL/ENV/01

Date: 21.04.2020

To,

Department of Civil Engineering
M/s Indian Institute of Technology (BHU)
Varanasi – 221005

Contact- Dr. Arun Prasad (Mob No- 953 210 3389)

Sub: LOI for Study on design and structural safety of the ash dyke situated near Harrahwa village at Sasan Power Ltd.

We are pleased to issue this LOI for conducting **study on design and structural safety of the ash dyke situated near Harrahwa village** at Sasan Power Ltd. against your offer reference mail dated **21.04.2020** as mentioned below BOQ.

S.No.	Service Code	MATERIAL DESCRIPTION	QTY	UOM	Rate	Total Value
1	6100000205	Study on design and structural safety of the ash dyke situated near Harrahwa village	1	LS	400000	400000
		Basic Value				400000
		GST (IGST)		18%		72000
		Total Value				472000

Terms & Condition

Order Value- Rs 472000/-

GST- IGST 18% included in total order value.

Scope of Work:

1. To assess the design and structural safety of the ash dyke situated near Harrahwa village.
2. To assess its adequacy of engineering and constructional quality, its safe ash handling and disposal capacity.
3. To ascertain measures, if any, to improve it to avert any incident of its breach, leakage, seepage.
4. Preparation of and Emergency Preparedness plan and Environmental Management Plan to avert and handle any incidence of its breach, leakage, seepage depending upon site condition.

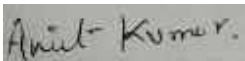
Payment Terms- 100% payment advance against submission of PI.

Work Period – 12 Weeks for Study of design/drawings, analysis using software, assessment & Planning, report submission.

Our Work/Purchase Order along with detailed commercial and technical terms and conditions shall be sent to you in due course. You are, therefore, requested to please go ahead for further process.

Thanking You

For Sasan Power Limited



Procurement & Contracts

WORK CHANGE ORDER

W.O.Number **SERO/SSP/33518809**

Revision No : 0001 Dt. 02.06.2020

Page No: 1

Study on design and structural safety of the ash dyke situated near Harrahwa village at Sasan Power Ltd.

No	Item Code	Material/Work Description	Quantity	UOM	Price Details	Unit Rate	Amount (INR)
1		Study on safety of ash dyke	1	PU			
					Value of Work	INR/PU	400,000.00
					GST Integrated		72,000.00

The item covers the following Work :

10	6070000294	STUDY OF DESIGN AND STRUCTURAL SAFETY	1	NOS - Numbers			
		STUDY ON DESIGN AND STRUCTURAL SAFETY OF THE ASH DYKE SITUATED NEAR HARRAHWA VILLAGE		Net value of item	400,000.00		400,000.00

Total Value of Work	INR	400,000.00
Total Expected Value		N/A
Total GST Integrated	INR	72,000.00

Revised Total Work Order Price:	INR	472,000.00
Original/Previous Total Work Order Price:	INR	472,000.00
Amendment to the Total Price as a result of this Revision	INR	0.00

Terms of payment :

100% Advance against Purchase Order / Proforma Invoice

- Note(S):**
1. It is essential that the Contractor shall mention ItemNo. & Item code along with corresponding Material/Work Description and W.O.No. as mentioned above, in the Delivery challan (On-Shore Order), Measurement sheet and invoice for ease of material Inwarding, Certification of work and Bill Processing. Failure to do so may be the grounds for the rejections(s) or delay in release of payment(s).
 - 2.

WORK ORDER

SASAN POWER LIMITED

Gram: Siddhikhurd, Post Office: Tiwara
Tehsil : Waidhan, Singrauli-486886, MADHYA PRADESH,
INDIA
Telephone : 91 -9522320120
EMAIL: Anurag.Keshri@relianceada.com

Number : SSP / 33518809
Revision No : 0001
Date 02.06.2020

1.0 Documents

The documents listed below together constitute this Work Order. In case of any discrepancy/ conflict and / or differences in documents constituting the Work order, the order of precedence of the documents shall be as follows:

1. WO No. 33518809 dated 20.05.2020
2. GCC of SPL
3. Your consent letter Ref dated 01.05.220

2.0 SCOPE OF WORK, TIME SCHEDULE

2.1 Scope of work shall comprises as per BOQ and instruction from engineer incharge.

Scope of Work:

1. To assess the design and structural safety of the ash dyke situated near Harrahwa village.
2. To assess its adequacy of engineering and constructional quality, its safe ash handling and disposal capacity.
3. To ascertain measures, if any, to improve it to avert any incident of its breach, leakage, seepage.
4. Preparation of and Emergency Preparedness plan and Environmental Management Plan to avert and handle any incidence of its breach, leakage, seepage depending upon site condition.

Work Duration- 12 Weeks from the date of issue of NTP/ PO/ as confirmed by EIC.

WORK ORDER

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Date 02.06.2020

3.0 Price

The Rates mentioned in BOQ are inclusive of all taxes and duties.
The rates shall remain firm and no variation shall be allowed on
any account.

4.0 TERMS OF PAYMENT

100% payment advance against submission of PI.

5.0 TAXES AND DUTIES

Total Contract price is inclusive of all taxes and duties.

6.0 COORDINATION

Engineer-in-charge for above work shall be:

Mr Amitosh Verma

Sasan Power Limited,

SASAN, MP - 486886

Copies of correspondence on contractual matters shall also be
addressed to

Purchase & Contract Division

SUMPP

Village # Sasan, Post-Tiyara

Waidhan

Distt.- Singrauli (MP) 486886

7.0 Liquidated Damages for delay in Completion - Not applicable.

8.0 Warrantee / Defect Liability Period - Not applicable.

9.0 Quantity variation: Not applicable.

10.0 INSURANCE

WORK ORDER

SASAN POWER LIMITED

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Contractor has to take the required insurance cover for all his men.

11.0 Bank Guarantees- Not Applicable

11.0 STATUTORY OBLIGATION:

You shall be responsible and shall comply with the provision of all the statutory Acts applicable. You shall take all steps as may be necessary to comply with various Acts, Rules, including but not limited to The Child Labour (Prohibition & Regulation) Act, 1986, The Contract Labour (Regulation & Abolition) Act, 1970. The Employees Pension scheme , The Employees Provident Funds and miscellaneous provisions Act, 1952 ,The Employees state Insurance Act,1948 ,The Equal Remuneration Act, The Industrial Dispute Act,1947, The Maternity Benefit Act , 1961, The Minimum Wages Act, 1948, The payment of Bonus Act ,1965, The Payment of Gratuity Act,1972, The Payment of wages Act, 1936, The Shops & Establishment Act, The Workmen's Compensation Act , 1923, The Employers Liability Act,1938, Building and Other Construction Workers Welfare Cess Act 1996, Indian Electricity Act, 2003 and Indian Electricity Rules, Environment (Protection) Act 1986 / Rules.

12.0 Special Terms & Condition

-Work has to be carried out as per instruction of and satisfaction of EIC

-The T&P and material require for above work will be arranged by you.

13.0 Invoicing Procedure (As per GST Guideline):

1- Vendor must submit HSN/SAC Codes for all the items to be supplied under the Contract. HSN/SAC Codes must be mandatorily

WORK ORDER

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mentioned in the Invoice.

2- Vendors should update the details in their invoice in our GST Vendor portal before dispatching the goods and also upload the invoice in our Vendor Portal. Vendor should send the invoice marked as #duplicate for the transporter# through the Transport and #Original for Recipient# through courier to the billed address.

3- Vendor portal Login link for invoice entry in our GST Vendor portal is <http://gstportal.relianceada.com>

Safety Norms :

(A) Safety Norms to be followed by the Service Provider/Contractor-

- 1) The contractor will have to obtain safety clearance certificate from Safety Department before start of work.
- 2) The contractor will have to submit the medical fitness certificate of his employees.
- 3) The contractor along with his employees will have to undergo safety training program in T&D center of Reliance Infra/SPL, Sasan.
- 4) Safety of workers employed by contractor is entirely contractor's responsibility and in the event of any accident, major or minor the worker can be treated in hospital nearby plant if his responsibility is not available for adequate medical aid, and the cost of treatment will be recovered from bills.
- 5) As the area of work is highly sensitive with respect to safety hazards, the contractor must take proper work permit, shut down clearing and other instruction from Engineer-in-charge daily before starting the work. The contractor will have to follow all the safety precautions and rules in this regard.

WORK ORDER

SASAN POWER LIMITED

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Number : SSP / 33518809

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Date 02.06.2020

6) Contractor shall be responsible for complete safety of Men, machines and environment. There shall be no any act which held responsible for violation of safety norms.

Safety Items to be used:

- a) Safety helmet
- b) Safety boot
- c) Hand Gloves
- d) Safety belts
- e) Hand gloves (leather)
- f) Gum boot
- g) Nose mask
- h) Dust Mask
- i) Safety Goggles etc.etc.

(B) The Service Provider / Contractor shall ensure adequate safe conditions and ensure safety precautions at the Establishment as required under applicable laws and shall be solely and entirely responsible for the complete safety of its manpower as well as other persons at the Establishment.

(C) The Service Provider shall take requisite precautions and use his best endeavors to prevent any riotous or unlawful behavior by, or amongst his manpower and /or others employed in the Establishment by him and for the preservation of peace and protection of the inhabitants and security of the property in the neighborhood of the Establishment. In the event of R INFRA/SPL requiring the maintenance of a special force, statutory or otherwise, at or in the vicinity of the site during the tenure of the Agreement in consequence of the riotous or unlawful behavior by, or amongst the Service Providers manpower, all expenses thereof and costs of all damages due to such riotous or unlawful behavior shall be borne by the Service Provider and if paid by R

WORK ORDER

SASAN POWER LIMITED

Gram: Siddhikhurd, Post Office: Tiwara
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INFRA/SPL, shall be recoverable from the Service Provider from any money due or that may become due to the Service Provider by R Infra/SPL.

(D) The contractor should carry out the work as per Safety Instructions of our EIC/Safety Deptt.

Environment Norms:

1.1 Compliance with Environmental Law: Contractor shall comply with environmental laws of every nature ("Environmental Laws") with respect to the Premises. No hazardous material of any nature ("Hazardous Material") shall be brought on to, permitted to exist or remain at or upon, or stored, or disposed of from or used, at the Premises by Tenant or any of its employees, agents, independent contractors, licensees, subtenants or invitees in violation of any applicable laws, or in such manner as would result in any liability under any applicable laws Restricted uses of Ozone depleting substances at site as per guidelines of MoEF&CC / CPCB.

The contractor shall be responsible for fully complying with the prevailing policies and procedures of the organization, including the IMS system (Occupational Safety, Health & Environment Management System).

1.2 Definition of Hazardous Material. As used in this Lease, the term "Hazardous Material" shall mean any flammable items, explosives, radioactive materials, oil, hazardous or toxic substances, material or waste or related materials, including any substances defined as or included in the definition of "hazardous substance", "hazardous wastes", "hazardous materials" or "toxic substances" now or subsequently regulated under any applicable

WORK ORDER

SASAN POWER LIMITED

Gram: Siddhikhurd, Post Office: Tiwara
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Number : SSP / 33518809
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Date 02.06.2020

Federal, state or local laws or regulations, including without limitation petroleum-based products, paints, solvents, lead, cyanide, DDT, printing inks, acids, pesticides, ammonia compounds and other chemical products, asbestos, PCBs and similar compounds, and including any different products and materials which are subsequently found to have adverse effects on the environment or the health and safety of persons.

1.3 Dangerous and Harmful Environment: Contractor, shall as far as reasonably practicable, ensure that his workers are not exposed to dangerous fumes, asphyxiating atmospheres, and dangerous confined space atmospheres, by ensuring that they strictly follow the safe process prescribed for the work, and also by wearing any PPEs that may be prescribed.

1.4 Disposal of Hazardous waste: It shall be responsibility of the contractor to ensure that hazardous materials and waste generated in the course of work shall be properly disposed off and in such a manner so as not to cause injury or illness to workers or pollute the environment.

1.5 Maintenance of Clean Environment: This will be the sole responsibility of the contractor to follow the best waste management practices within the plant premises during the work and after completion of the work he will have to clean the work place and all the waste is required to be disposed on to their designated areas only.

1.6 Maintenance of Safe Environment: The contractor will be solely responsible for any increase in pollution load in the environment

WORK ORDER

SASAN POWER LIMITED

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Number : SSP / 33518809
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because of their activities with air, water or noise and this shall be treated as a punishable offence.

1.7 Pollution Prevention & Resource Reduction: Waste of all type and energy are to be reduced at site by adopting conservation, recycling & re-using of materials.

1.8 Implementation of Buy Back Policy: The contractor will be responsibility for implementing Buy Back policy for waste, applicable if any, like battery or insulation material.

"Note: OHS Condition of Contract is being provided along with this Work Order. You must comply all OHS condition"

SASAN POWER LIMITED

Gram: Siddhikhurd, Post Office: Tiyara
 Tehsil : Waidhan, Singrauli-486886, MADHYA PRADESH, INDIA
 Telephone : 91 -9522320120
 Email: Anurag.Keshri@relianceada.com
 GST: 23AAKCS0723M1ZB, PAN: AAKCS0723M

WORK CHANGE ORDER

GST No. : 09AAAJI0396R1ZJ 2533962 IIT-BHU DEPARTMENT OF MINING ENGINEERING BHU VARANASI VARANASI Pin Code: 221005 India	WORK ORDER No.:SERO/SSP/33518809 Revision No.: 0001 Date: 02.06.2020 Plant:MP21 Desc:Sasan Power-Madhya Pradesh
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Attention :
 Tel.No. :
 Fax.No. : 0542-2369434
 E-Mail : bk_shrivastva@rediffmail.com

<u>WORK CHANGE ORDER - DO NOT DUPLICATE</u>		
This WORK CHANGE ORDER is issued to incorporate the following change(s) to the above noted Work Order:		
Amendment to the Total Price as a result of this Revision	INR	0.00
Original/Previous Total Work Order Price :	INR	472000.00
Revised Total Work Order Price :	INR	472000.00
Revised Value in Words : Rs. Four Lakh Seventy Two Thousand only		
ALL OTHER REQUIREMENTS, TERMS AND CONDITIONS SHALL REMAIN SAME AS PER THE ORIGINAL WORK ORDER AND ANY PREVIOUS CHANGE ORDER REVISION(S).		
It is important that Contractor signs and returns the Work Change Order Copy within three (3) days of receipt. No other form of Order acceptance will be accepted. Failure to return the copy does not diminish responsibilities as set forth here in but may result in a delay to any payments that may be due.		
This document is electronically generated through SAP system of SASAN POWER LIMITED; and no signature is required to authenticate the same.		
	Sachin Mohapatra (Sr.Ex.V.P.)	
BUYER :	Authorised Signatory	
Contractor's Acceptance :	Engineer Incharge : Validity From :01.05.2020 TO 31.10.2020	

REGISTERED OFFICE : H Block, 1st Floor Dhirubhai Ambani Knowledge City Thane Belapur Road, KoparkhairneNavi Mumbai -400710



Letter of Intent (LOI) for Environmental Damage Cost Assessment due to Spillage of Ash at Sasan Power Limited

MohdAmin Hadfa to: h.bherwani

21/04/2020 21:01

Amitosh Verma, Bijan Mishra, "Director,NEERI", "Rakesh Kumar", Manish Am saxena, Jitendra Jaiswal, Neeraj Parakh, Yogesh Bandwadkar, AK Singh

Kind Attention: Mr. Hemant Bherwani (Scientist)

Contact No.: 9096 049 515

Email Id: h.bherwani@neeri.res.in

CSIR-National Environmental Engineering Research Institute,
Nehru Marg, Nagpur 440 020, Maharashtra

Dear Sir,

Please find enclosed herewith as attachment, LOI for Environmental Damage Cost Assessment due to Spillage of Ash at Sasan Power Limited.



LOI - NEERI.pdf

You are requested to please send signed copy of this LOI as a token of your acceptance.

Best Regards,

Amin (अमीन)

Procurement Group

Reliance Infrastructure Limited,

Reliance Centre Santacruz | WS 2179, 2nd Floor, South Wing |

Off Western Express Highway | Santacruz East | Mumbai-400055 |

Mobile: +91 9372 007001 | Landline: +91 22 4303 2329 |



Sasan Power Limited
CIN: U40102MH2006PLC190557

Reliance Centre, Near Prabhat
Colony, Off Western Express
Highway, Santacruz (East)
Mumbai - 400055, India

Tel: +91 22 3303 1000
Fax: +91 22 3303 3662
www.reliancepower.co.in

Ref: SasanPowerLimited/Sasan/CPG/MS /1/2020

LETTER OF INTENT

21st April, 2020

Kind Attention: Mr. Hemant Bherwani (Scientist)
Contact No.: 9096 049 515
Email Id: h.bherwani@neeri.res.in

CSIR-National Environmental Engineering Research Institute (NEERI),
Nehru Marg, Nagpur 440 020, Maharashtra

Subject: Letter of Intent - Environmental Damage Cost Assessment due to Spillage of
Ash at Sasan Power Limited

Reference: Your offer vide April 21, 2020

Dear Sir,

With reference to above, we are pleased to issue this Letter of Intent (LOI) for Environmental
Damage Cost Assessment due to Spillage of Ash at Sasan Power Limited as per the Terms and
Conditions mentioned hereunder –

1.0 Scope of Work

Scope includes studying the environmental damage cost incurred due to spillage of coal
ash and suggestion of remedial action plan.

The study is divided into three parts:

Part 1: Demarcation of the contaminated site and analysis of suitable samples for
contamination

Part 2: Environmental damage cost assessment due to spillage of ash

Part 3: Remedial Action Plan for Sasan Power

2.0 Contract Price

The total contract price shall be INR 29.4 Lakh + GST (TwentyNine Lakh Forty Thousand
+ GST)

3.0 Payment Terms

- a) 50% advance with the award of the project
- b) 30% post submission of the draft project report
- c) 20% on submission of the final report

Registered Office: H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400 710

4.0 Total Study Duration.

10 (Ten) Months from the receipt of first instalment

- First Report on Initial Sampling: Three Months
- Final Report on Second Sampling: Seven Months
- Final report based on Comments: Ten Months

5.0 Support from Sasan Power Team

- a) Machinery for sampling and boring (if required) for example poclairn, bore etc shall be provided by Sasan Power Limited
- b) Provide any past record of soil, fly ash and groundwater quality.
- c) Provide groundwater table details
- d) Provide details of bore wells, open wells, dig wells, hand pumps for sampling in the defined study area
- e) Provide details about area which got contaminated.
- f) Accommodation for NEERI staff during the visit
- g) Local transport facility
- h) A senior technical staff for data collection and coordination

6.0 All other terms and conditions shall be as per your offer dated 21st-April-2020 received through mail.

7.0 Final price and timelines shall be submitted by you within two days. Same shall be mutually agreed upon between NEERI and Sasan Power Ltd.

The detailed Work Order shall be issued to you on receipt of your acceptance to this LOI.

Thanking you,

Yours faithfully,

For Sasan Power Limited

Authorized Signatory

WORK ORDERW.O.Number **SERO/MSC/33518914** Dt.05.06.2020
Page No: 1

Environmental Damage Cost Assessment Study due to Spillage of Ash at Sasan Power Limited

No	Item Code	Material/Work Description	Quantity	UOM	Price Details	Unit Rate	Amount (INR)
1		Study of Environmental Damage assessment	1	PU			
					Value of Work	INR/PU	2,940,000.00
					GST CGST		264,600.00
					GST SGST/UGST		264,600.00

The item covers the following Work :

10	6070000293	STUDY ON ENV. DAMAGE & COST ASSESSMENT		1 NOS - Numbers			
				Net value of item	2,940,000.00		2,940,000.00
STUDY OF ENVIRONMENTAL DAMAGE COST ASSESSMENT DUE TO SPILLAGE OF ASH AT SASAN POWER LIMITED							

Total Value of Work	INR	2,940,000.00
Total Expected Value		N/A
Total GST CGST	INR	264,600.00
Total GST SGST/UGST	INR	264,600.00

Total Order Value:	INR	3,469,200.00
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Note(S): 1. OOO It is essential that the Contractor shall mention ItemNo. & Item code along with corresponding Material/Work Description and W.O.No. as mentioned above, in the Delivery challan (On-Shore Order), Measurement sheet and invoice for ease of material Inwarding, Certification of work and Bill Processing. Failure to do so may be the grounds for the rejections(s) or delay in release of payment(s).

2.

WORK ORDER

SASAN POWER LIMITED

Reliance Centre, Corporate Procurement Group
Prabhat Colony, Santacruz East, Mumbai-400055,
MAHARASHTRA, INDIA
Telephone : 91-22 -4303 1000
Fax : 91-22 -4303 2663
EMAIL: cpg@relianceada.com

Number : MSC / 33518914

Date 05.06.2020

Ref: LOI dated 21st April, 2020

1.0 Introduction

Sasan Ultra Mega Power Plant or Sasan UMPP is one of the four Ultra Mega Power Projects planned by the Ministry of Power, Government of India. It is located in Sasan village of Singrauli, Madhya Pradesh. Sasan UMPP is among the world's largest integrated power generation and coal mine project with 3,960 MW power plant and 20 MT per year coal mining capacity. It is presently the 4th largest electricity generation power plant in India after 4760 MW NTPC Vindhyachal, 4620 MW Mundra Thermal Power and 4000 MW Mundra UMPP. The plant is operated by Sasan Power Limited, a subsidiary of Reliance Power Limited which was incorporated on 10 February 2006. As of March 2020, it provides electricity to 13 million customers across 7 states of India. Being a thermal power plant, lot of ash is produced which is stored in ash ponds. The ash pond of thermal power plant consists of ash in the form of High Concentration Slurry Disposal (HCSD). Coal ash typically contains heavy metals including arsenic, lead, mercury, cadmium, chromium and selenium, as well as aluminum, antimony, barium, beryllium, boron, chlorine, cobalt, manganese, molybdenum, nickel, thallium, vanadium, and zinc. Many of these elements are highly toxic to human and other life. Spillage of coal ash can also cause the pollution of waterways, drinking water, air and soil.

It has been reported that On 10th April 2020, at around 1700 hrs, the retention wall of ash utilization area inside the power plant boundary got damaged causing the ash to flow towards an adjacent Gabaiya nullah, where it got mixed with water and was flown over some distance and it covered the adjoining area. In this incident an earth-moving equipment (i.e. poclain) also drowned with the flowing ash and its operator is also missing. The equipment was in service during the day, working on the retention wall to fill soil for maintaining safe height above the level of ash, so as to prevent overflow of rain water in the event of accumulation. As understood from another operator, who was present at the location at that time, the machine was returning after finishing the work, when it got unbalanced and started slipping down the slope of the

WORK ORDER

SASAN POWER LIMITED

Reliance Centre, Corporate Procurement Group
Prabhat Colony, Santacruz East, Mumbai-400055,
MAHARASHTRA, INDIA
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EMAIL: cpg@relianceada.com

Number : MSC / 33518914

Date 05.06.2020

retention wall. The machine operator tried to stop it from sliding by anchoring the bucket into the soil. However, in that attempt, the boom damaged the retention wall as the machine kept on sliding down because of its heavyweight. In order to assess the damages due to this breach, Sasan Power Limited has asked CSIR-NEERI to submit a proposal. The details of the proposal are delineated in subsequent sections.

2.0 Scope of the Study

The main objective is to study the environmental damage cost incurred due to spillage of coal ash and suggestion of remedial action plan.

The study is divided into three parts:

Part 1. Demarcation of the contaminated site and analysis of suitable samples for contamination

Part 2. Environmental damage cost assessment due to spillage of ash

Part 3. Remedial Action Plan for Sasan Power

3.0 Stages of the Study:

-Delineation of Study Area: Area of source of contamination shall be analyzed in detail in order to ascertain the number of samples required to understand the impact of ash contamination. Remote sensing tools and ArcGIS will be used to create digital elevation model and drainage map of the region to understand the possible flow of contaminants.

-Finalization of Parameters and Sampling: Radial boundaries shall be marked based on drainage patterns of the region to finalize the number of samples. Soil and water samples shall be collected based on requirement.

-Laboratory Assessment: The soil and water samples shall be analyzed along with virgin ash samples to understand the contamination. Heavy metals leaching would be analyzed in soil samples, if any. Physico-chemical parameters along with heavy metals shall be analyzed in the water samples. Baseline analysis shall also be done with multiple samples.

WORK ORDER

SASAN POWER LIMITED

Reliance Centre, Corporate Procurement Group
Prabhat Colony, Santacruz East, Mumbai-400055,
MAHARASHTRA, INDIA
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EMAIL: cpg@relianceada.com

Number : MSC / 33518914

Date 05.06.2020

-Multiple Sampling: The restoration process of spilled ash is ongoing on the site. Hence multiple sampling including and pre and post-remediation shall be done in order to understand the change in concentration of contamination

-Damage Assessment: Based on assessment of samples, available literature and methodologies for damage cost assessment shall be used to determine the monetary damages.

-Remediation: Based on assessments, remedial action plan shall be suggested for the contaminated area.

4.0 Valuation Methodology

1. Soil pollution: Spillage of ash on nearby land area of pond may cause deposition of layers of ash on soil. To evaluate the impact on the affected land, soil monitoring shall be carried out in and around the site of spillage. Heavy metal analysis, fertility loss may also be considered to estimate the monetary damage due to soil pollution. The damage cost due to contaminated soil shall be estimated using benefits transfer/avoided cost methodology.

2. Ground and surface water pollution:

Due to the occurrence of heavy rainfall after and at the time of incident, leachate generated from the ash slurry is directly subjected to the open land, which has a tendency to percolate and reach the nearby water bodies. The harmful metal concentrations in leachate can cause considerable impacts on human health and agriculture in addition to the aquatic life. Water quality testing of nearby ground and surface water sources shall be carried out to analyze the level of pollution. The concentration value, breaching the standards, shall be determined and resulting environmental damage shall be estimated using control cost methodology linking all the environmental values/indices. Where costs are quantified on the basis of the cost of one pollutant coupled with linked environmental values. Both environmental and health effects are covered by the study.

3. Miscellaneous impacts: If in the detailed site study other miscellaneous impacts such as vegetation, life loss etc. are identified, corresponding monetary value associated with the impact shall be quantified using market price method or shadow

WORK ORDER

SASAN POWER LIMITED

Reliance Centre, Corporate Procurement Group
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Fax : 91-22 -4303 2663
EMAIL: cpg@relianceada.com

Number : MSC / 33518914
Date 05.06.2020

pricing method.

4.0 Total Study Duration:

- 10 (Ten) Months from the receipt of first installment.
- First Report on Initial Sampling: Three Months
- Final Report on Second Sampling: Seven Months
- Final report based on Comments: Ten Months

5.0 Contract Value

The contract value for the study shall be Rs. 29.4 Lacs + GST@18%
= Rs. 34.69 Lacs (Including GST@18%)

6.0 Payment Terms:

1. 50% advance with the award of the project
2. 30% post submission of the draft project report
3. 20% on submission of the final report.

7.0 Support from Sasan Power Team

- Machinery for sampling and boring (if required) for example poclain, bore etc shall be provided by Sasan Power Limited
- To provide any past record of soil, fly ash and groundwater quality
- To provide groundwater table details
- To provide details of bore wells, open wells, dig wells, hand pumps for sampling in the defined study area
- To provide details about area which got contaminated.

Further, the following assistance to visiting CSIR-NEERI staff shall be provided

- Accommodation for NEERI staff during the visit
- Local transport facility
- A senior technical staff for data collection and coordination

SASAN POWER LIMITED

Reliance Centre, Corporate Procurement Group
 Prabhat Colony, Santacruz East, Mumbai-400055, MAHARASHTRA,INDIA
 Telephone : 91-22 -4303 1000
 Fax : 91-22 -4303 2663 Email: cpg@relianceada.com
 GST: 23AAKCS0723M1ZB, PAN: AAKCS0723M

WORK ORDER

2515713 NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH INSTITUTEDATE: 05.06.2020 ENVIRONMENT IMPACH & RISK "ASSESSMENT DIV., NEHRU MARG" NAGPUR NAGPUR MAHARASHTRA Pin Code: 400020 INDIA PHONE : FAX : 9107122249878/96 E-Mail : Attention :	WORK ORDER NO.: SERO/ MSC/ 33518914
	Contractor's Quot. Ref : Date : Our Ref : Plant:MP21 Desc:Sasan Power-Madhya Pradesh

In accepting this WORK ORDER, CONTRACTOR agrees to furnish the GOODS/Do WORK specified in full accordance with all conditions set forth herein and / or attachments hereto. All drawings, designs, specifications and other data prepared by OWNER and related thereto are the property of the OWNER and must be returned to OWNER upon completion by CONTRACTOR of the obligations under this WORK ORDER. The information contained herein is not to be released or disclosed for any other use or purpose other than for the execution of this WORK ORDER.

It is important that CONTRACTOR signs and returns the Work Order copy within three (3) days of receipt. No other form of Order acceptance will be accepted. Failure to return the Order acceptance does not diminish the responsibilities as set forth herein, but may result in delay to any payment(s) that may be due and may be the cause for termination of this WORK ORDER.

For all correspondence, Please quote Contract/Work Order No.

For detailed commercial terms & conditions, please refer line items terms/enclosures.

WO Period From DT: 05.06.2020 To DT:04.04.2021	Value of Work	INR	2,940,000.00
	Expected Value		N/A
	GST CGST	INR	264,600.00
	GST SGST/UGST	INR	264,600.00
	TOTAL ORDER VALUE: INR		

Value in Words :(Rs. Thirty Four Lakh Sixty Nine Thousand Two Hundred only)

For other details, please refer line items.

Delivery Terms :

N/A

Engineer in Charge :

Payment Terms : See Page Inside

BUYER : Manish Saxena	This document is electronically generated through SAP system of SASAN POWER LIMITED; and no signature is required to authenticate the same. Jitendra Jaiswal (Sr. V.P.) Authorised Signatory	CONTRACTOR'S Acceptance Signature Title Date

RELIANCE

Sasan Power Limited
CIN : U40102MH2006PLC190557

Reliance Center,
Near Prabhat Colony, Off Western
Highway, Santacruz(East),
Mumbai - 400055, INDIA
Tele : +91 22 4303 1000
Fax : +91 22 4303 3662
www.reliancepower.co.in

क्र० : सासन/2020/12

दिनांक : 15/04/2020

प्रति,
श्री भैयाराम पिता श्री रामबरन शाह
निवासी ग्राम सिद्धीकला, जिला-सिंगरौली म०प्र०।

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से हुई मानव क्षति के एवज में श्री भैयाराम पिता श्री रामबरन शाह को मुआवजा राशि घोषणा बाबत।

महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना में ऐश डेम टूटने की दुर्घटना में हुई मानव क्षति के संबंध में सासन पावर लि० निम्न मुआवजा देने हेतु सहमति प्रदान करता है :

1. भैयाराम शाह पिता श्री रामबरन शाह की :
 - A. मृत पत्नी स्व० चूनकुमारी-मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
 - B. मृत पुत्र स्व० अभिषेक - मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
 - C. लापता पुत्री सीमा - मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
2. मकान परिसर की मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त ।
3. सम्पत्ति की मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त ।
4. मकान के सामग्री की मुआवजा राशि रु 8,00,000/- (रुपये आठ लाख) एक मुश्त ।
5. परिवार को स्थाई रूप से रहने के लिए लेबर कालोनी, मकरोहर रोड पर स्थित अर्जित पक्का मकान दिया जायेगा।
6. श्री भैयाराम पिता श्री रामबरन शाह को परियोजना में स्थायी रूप से नौकरी उपलब्ध करायी जायेगी।
7. श्री भैयाराम के माता-पिता को शासकीय प्रचलित दर से आजीवन जीवन-निर्वाह भत्ता दिया जायेगा।

उपरोक्त की ओर से उपरोक्त परिवार को दिया जानेवाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

प्रतिलिपि :

श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म०प्र०।

श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म०प्र०।

प्राधिकृत अधिकारी

सासन पावर लिमिटेड

Registered Office : H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400710

Site Office

: Sasan Power Limited, Sasan Ultra Mega Power Project, Village: Sidhikhurd, PO: Tiwara, Distt. Singrauli, Madhya Pradesh State

क० : सासन/2020/13

दिनांक : 15/04/2020

प्रति,

- 1- श्री रामबरन शाह पिता श्री खुल्लूराम शाह एवं
- 2- श्री नन्दलाल पिता श्री रामबरन शाह
निवासी ग्राम सिद्धीकला, जिला-सिंगरौली म०प्र०।

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से हुई श्री रामबरन शाह एवं पुत्र श्री नन्दलाल शाह के सम्पत्ति क्षति की मुआवजा राशि घोषणा बावत।

महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना मे ऐश डेम टूटने की दुर्घटना मे हुई आपकी सम्पत्ति की क्षति के संबंध मे सासन पावर लि० निम्न मुआवजा देने हेतु सहमति प्रदान करता हँ :

1. आपकी सम्पत्ति की क्षति का मुआवजा राज्य प्रशासन के आकलन आधार पर, आकलन-पश्चात प्रदान किया जायेगा।
2. श्री नन्दलाल शाह पिता श्री रामबरन शाह की परियोजना मे, संविदाकार के पास, रोजगार की निरंतरता को बरकरार रखा जायेगा।

कम्पनी की ओर से उपरोक्त जनो को दिया जानेवाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

प्रतिलिपि :

1. श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म०प्र०।
2. श्रीमान उप -खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म०प्र०।

प्राधिकृत अधिकारी

सासन पावर लिमिटेड



Verify. verify
to S.P. M. Desai
S.P. M. Desai
S.P. M. Desai

रामबरन

Manoj K...

2-वर्क
(मजदूरों का लालू)
समाप्त



01/05/2020
कलेक्टर जिला-सिंगरौली म०प्र०

RELIANCE

Sasan Power Limited
CIN : U40102MH2006PLC190557

Reliance Center,
Near Prabhat Colony, Off Western
Highway, Santacruz(East),
Mumbai - 400055, INDIA
Tele : +91 22 4303 1000
Fax : +91 22 4303 3662
www.reliancepower.co.in

क० : सासन/2020/14

दिनांक : 20/04/2020

प्रति

1. श्रीमती रेशमा खातून (मृतक की पत्नी)
2. श्री जब्बार अली (मृतक के पिता)

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से स्व० श्री रज्जाद अली पिता जब्बार अली की हुई मृत्यु की मुआवजा राशि घोषणा बावत।

महोदया/महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना में ऐश डेम टूटने की दुर्घटना में स्व० श्री रज्जाद अली पिता जब्बार अली की कार्य के दौरान हुई मृत्यु के संबंध में, प्रशासन एवं पुलिस प्रशासन जिला-सिंगरौली के निर्देश व उपस्थिति में, सासन पावर लिमिटेड निम्न मुआवजा देने हेतु सहमति प्रदान करता है-

1. श्रीमती रेशमा खातून पिता स्व० श्री रज्जाद अली को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
2. श्री जब्बार अली पिता श्री ईशा मोहम्मद को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
3. अंतिम संस्कार हेतु एकमुश्त रु 15,000/- (रुपये पन्द्रह हजार) नकद।
4. एक आश्रित व्यक्ति को परियोजना में संविदा कम्पनी में योग्यतानुसार स्थायी रूप से रोजगार दिया जायेगा।
5. माता-पिता, प्रत्येक को, शासकीय प्रचलित दर वर्तमान में रु 7,950/- जीवन निर्वाह भत्ता आजीवन दिया जायेगा।

इसके अलावा कामगार क्षतिपूर्ति अधिनियम के तहत जो भी क्षतिपूर्ति की राशि होगी वह संविदा कम्पनी द्वारा वर्कमैन कम्पनसेसन कोर्ट, जिला-सीधी (MOPRO) में जमा करा दी जायेगी, जिसे मृतक के आश्रितगण कोर्ट में क्लेम करके प्राप्त कर सकेंगे जो कि उपरोक्त देय राशि के अतिरिक्त होगी।

कम्पनी की ओर से उपरोक्त परिवार को दिया जाने वाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

सासन पावर लिमिटेड
जिला-सिंगरौली

प्राधिकृत अधिकारी

सासन पावर लिमिटेड

प्रतिलिपि :

श्रीमान कलेक्टर महोदय, जिला-सिंगरौली MOPRO।

श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली MOPRO।

Registered Office : H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400710

Site Office : Sasan Power Limited, Sasan Ultra Mega Power Project, Village: Sidhikhurd, PO: Tiwara, Distt: Singrauli - 486886
Madhya Pradesh State

सासन पावर लिमिटेड
जिला-सिंगरौली (MOPRO)

क० : सासन/2020/15

दिनांक : 16/04/2020

प्रति,

श्रीमती रीना शाह पत्नी स्व० दिनेश कुमार शाह,
जिला सिंगरौली म०प्र०।

संदर्भ : सासन पावर परियोजना का पत्र क्रमांक सासन/2020/11 दिनांक : 11/04/2020

संदर्भित पत्र के माध्यम से दिनांक : 10/04/2020 को सासन पावर ऐश डेम दुर्घटना मे मृतक स्व०दिनेश कुमार पिता बिशाहु लाल शाह तथा एक लापता अबोध बालक के क्षति के संबंध मे सासन पावर लि० निम्न मुआवजा प्रदान किया गया था :-

1. स्व० दिनेश कुमार पिता बिशाहु लाल शाह उम्र 30 वर्ष की मृत्यु मुआवजा रू 10,00,000/- (रूपये दस लाख) ।
2. स्व० दिनेश कुमार शाह के अबोध बालक (लापता) को रू 5,00,000/- (रूपये पाँच लाख) ।
3. स्व० दिनेश कुमार की पत्नी श्रीमती रीना शाह को परियोजना मे रू 15,000/- (रूपये पन्द्रह हजार) प्रति माह की नौकरी।
4. स्व० दिनेश कुमार शाह के माता-पिता, प्रत्येक को, शासकीय प्रचलित दर वर्तमान मे रू 7,950/- को जीवन निर्वाह भत्ता आजीवन दिया जायेगा।

तत्पश्चात् आज दिनांक 16/04/2020 को उपरोक्त के अतिरिक्त स्व० दिनेश कुमार शाह के अबोध बालक की मृत्यु के मुआवजा के लिए रू 5,00,000/- (रूपये पाँच लाख) की अतिरिक्त राशि एवं स्व०दिनेश कुमार शाह की पुत्री को सासन पावर लिमिटेड द्वारा संचालित विद्यालय में मुफ्त शिक्षा प्रदान की जायेगी।

कम्पनी की ओर से इनके लिए उपरोक्त मुआवजा अन्तिम (फाइनल) है।

प्रतिलिपि :

1. श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म०प्र०।
2. श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म०प्र०।

Registered Office : H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400710

Site Office : Sasan Power Limited, Sasan Ultra Mega Power Project, Village: Sidhikhurd, PO: Tiwara, Distt. Singrauli - 486886, Madhya Pradesh State

0/2

क0 : सासन / 2020 / 15

दिनांक : 16 / 04 / 2020

प्रति,

श्रीमती रीना शाह पत्नी स्व0 दिनेश कुमार शाह,
जिला सिंगरौली म0प्र0।

संदर्भ : सासन पावर परियोजना का पत्र क्रमांक सासन / 2020 / 11 दिनांक : 11 / 04 / 2020

संदर्भित पत्र के माध्यम से दिनांक : 10 / 04 / 2020 को सासन पावर ऐश डेम दुर्घटना मे मृतक स्व0दिनेश कुमार पिता बिशाहु लाल शाह तथा एक लापता अबोध बालक के क्षति के संबंध मे सासन पावर लि0 निम्न मुआवजा प्रदान किया गया था :-

1. स्व0 दिनेश कुमार पिता बिशाहु लाल शाह उम्र 30 वर्ष की मृत्यु मुआवजा रू 10,00,000/- (रूपये दस लाख) ।
2. स्व0 दिनेश कुमार शाह के अबोध बालक (लापता) को रू 5,00,000/- (रूपये पाँच लाख) ।
3. स्व0 दिनेश कुमार की पत्नी श्रीमती रीना शाह को परियोजना मे रू 15,000/- (रूपये पन्द्रह हजार) प्रति माह की नौकरी।
4. स्व0 दिनेश कुमार शाह के माता-पिता, प्रत्येक को, शासकीय प्रचलित दर वर्तमान मे रू 7,950/- को जीवन निर्वाह भत्ता आजीवन दिया जायेगा।

तत्पश्चात् आज दिनांक 16 / 04 / 2020 को उपरोक्त के अतिरिक्त स्व0 दिनेश कुमार शाह के अबोध बालक की मृत्यु के मुआवजा के लिए रू 5,00,000/- (रूपये पाँच लाख) की अतिरिक्त राशि एवं स्व0दिनेश कुमार शाह की पुत्री को सासन पावर लिमिटेड द्वारा संचालित विद्यालय में मुफ्त शिक्षा प्रदान की जायेगी।

कम्पनी की ओर से इनके लिए उपरोक्त मुआवजा अन्तिम (फाइनल) है।

प्रतिलिपि :

1. श्रीमान कलेक्टर महोदय, जिला सिंगरौली म0प्र0।
2. श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म0प्र0।

Registered Office : H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400710

Site Office : Sasan Power Limited, Sasan Ultra Mega Power Project, Village: Sidhikhurd, PO: Tiyara, Distt. Singrauli - 486886
Madhya Pradesh State

प्राधिकृत अधिकारी

सासन पावर लिमिटेड (I.P.)

आवक शाखा
कलेक्टर जिला-सिंगरौली (म0प्र0)



भारतीय स्टेट बैंक
State Bank Of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY
11042020
D D M M Y Y Y Y

PAY रीना कुमारी

को या उनके आदेश पर OR ORDER

रुपये RUPEES पाँच लाख मात्र रूपया

अदा करे ₹ 500000/-

आ. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX :
1515600002

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈471998⑈ 486002508⑈ 000164⑈ 29



भारतीय स्टेट बैंक
State Bank Of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY
11042020
D D M M Y Y Y Y

PAY रीना कुमारी

को या उनके आदेश पर OR ORDER

रुपये RUPEES पाँच लाख रूपया मात्र

अदा करे ₹ 500000/-

आ. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX :
1515600002

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈471997⑈ 486002508⑈ 000164⑈ 29



भारतीय स्टेट बैंक
State Bank Of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY
11042020
D D M M Y Y Y Y

PAY रीना कुमारी

को या उनके आदेश पर OR ORDER

रुपये RUPEES पाँच लाख रूपया मात्र

अदा करे ₹ 500000/-

आ. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX :
1515600002

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈471996⑈ 486002508⑈ 000164⑈ 29



भारतीय स्टेट बैंक
State Bank Of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

कैलेंडर 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY

16 04 20 20
D D M M Y Y Y Y

PAY रीना कुमारी को या उनके आदेश पर OR ORDER

रुपये RUPEES पाँच लाख रुपया मात्र

अदा करें ₹ 5 00 000/-

खा. सं. / A/c No. **30976887952**

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C
PREFIX :
1515600002

[Signature]
SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈ 4 7 20 1 1 ⑈ 4860025081 000 16 4 ⑈ 29

02/01/2016 Security Features of Currency (P) Ltd. © 2016

SASAN POWER LIMITED
(6x660 MW)

Date: 27/05/2020

NOTE SHEET

Subject: Adjustment of advance given to me Rs. 30,000/- dtd 17.04.2020 for miscl works related to Ash Dyke accident dtd 17.04.2020

Justification:

Rs. 30,000/- was given to me as an advance for meeting out the expenses related with cremation support to families of late Dinesh Shah sons. The cash amount I have handed over to the families in Kotwali Waidhan.

During the settlement of the bills with HR in the approval dtd 20.05.2020, I forget to claim Rs. 10,000/- which was given to Bhaiyyaram Shah family for additional cremation support from taking the Cash amount from HR Deptt. Thus after adjustment of the amount HR team has given me Rs. 20,000/-.

Therefore approval may be given for Rs. 10,000/- and adjustment of balance Rs. 20,000/- from my payable amount Rs. 56420/- approval note dtd 07.05.2020.

Submitted for kind approval for adjustment of advance.

Plant- Rural Development GL 7575170 Standing order-300000364540

Encl. as above:



Initiated by:



Head-Finance



Head-CSR



Station Director

क्र० : सासन/2020/12

दिनांक : 15/04/2020

प्रति,
श्री भैयाराम पिता श्री रामबरन शाह
निवासी ग्राम सिद्धीकला, जिला-सिंगरौली म०प्र०।

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से हुई मानव क्षति के एवज में श्री भैयाराम पिता श्री रामबरन शाह को मुआवजा राशि घोषणा बावत।

महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना में ऐश डेम टूटने की दुर्घटना में हुई मानव क्षति के संबंध में सासन पावर लि० निम्न मुआवजा देने हेतु सहमति प्रदान करता है :

1. भैयाराम शाह पिता श्री रामबरन शाह की :
 - A. मृत पत्नी स्व० चूनकुमारी-मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
 - B. मृत पुत्र स्व० अभिषेक - मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
 - C. लापता पुत्री सीमा - मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
2. मकान परिसर की मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
3. सम्पत्ति की मुआवजा राशि रु 10,00,000/- (रुपये दस लाख) एक मुश्त।
4. मकान के सामग्री की मुआवजा राशि रु 8,00,000/- (रुपये आठ लाख) एक मुश्त।
5. परिवार को स्थाई रूप से रहने के लिए लेबर कालोनी, मकरोहर रोड पर स्थित अर्जित पक्का मकान दिया जायेगा।
6. श्री भैयाराम पिता श्री रामबरन शाह को परियोजना में स्थायी रूप से नौकरी उपलब्ध करायी जायेगी।
7. श्री भैयाराम के माता-पिता को शासकीय प्रचलित दर से आजीवन जीवन-निर्वाह भत्ता दिया जायेगा।

कम्पनी की ओर से उपरोक्त परिवार को दिया जानेवाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

प्रतिलिपि :

Verify verify
S.D.M
EDM
S.D.M

प्राधिकृत अधिकारी

सासन पावर लिमिटेड



1. श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म०प्र०।

2. श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म०प्र०।

क0 : सासन / 2020 / 13

दिनांक : 15 / 04 / 2020

प्रति,

- 1- श्री रामबरन शाह पिता श्री खुल्लूराम शाह एवं
- 2- श्री नन्दलाल पिता श्री रामबरन शाह
निवासी ग्राम सिद्धीकला, जिला-सिंगरौली म0प्र0।

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से हुई श्री रामबरन शाह एवं पुत्र श्री नन्दलाल शाह के सम्पत्ति क्षति की मुआवजा राशि घोषणा बाबत।

महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना मे ऐश डेम टूटने की दुर्घटना मे हुई आपकी सम्पत्ति की क्षति के संबंध मे सासन पावर लि0 निम्न मुआवजा देने हेतु सहमति प्रदान करता है :

1. आपकी सम्पत्ति की क्षति का मुआवजा राज्य प्रशासन के आकलन आधार पर, आकलन-पश्चात प्रदान किया जायेगा।
2. श्री नन्दलाल शाह पिता श्री रामबरन शाह की परियोजना मे, संविदाकार के पास, रोजगार की निरंतरता को बरकरार रखा जायेगा।

कम्पनी की ओर से उपरोक्त जनो को दिया जानेवाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

प्रतिलिपि :

1. श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म0प्र0।
2. श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म0प्र0।

प्राधिकृत अधिकारी

Verify. rank

to 50.00% SPM Singrauli

सासन पावर लिमिटेड



Mandali
रामबरन
(मजबान दास साहु)
समाप्त

PAY BHAIYA RAM SHAH — — — — को या उनके आदेश पर OR ORDER

रुपये RUPEES Five Lakh Rupees only — — — —

अदा करे ₹ 5,00,000/-

खा. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX : 1515600002

[Handwritten Signature]

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

॥ 4 7 2008 ॥ 48600 2508 ॥ 000 164 ॥ 29

[Handwritten Signature]

PAY BHAIYA RAM SHAH — — — — को या उनके आदेश पर OR ORDER

रुपये RUPEES Five Lakh Rupees only — — — —

अदा करे ₹ 5,00,000/-

खा. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX : 1515600002

[Handwritten Signature]

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

॥ 4 7 2009 ॥ 48600 2508 ॥ 000 164 ॥ 29

[Handwritten Signature]

PAY BHAIYA RAM SHAH — — — — को या उनके आदेश पर OR ORDER

रुपये RUPEES Three Lakh Rupees only — — — —

अदा करे ₹ 3,00,000/-

खा. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX : 1515600002

[Handwritten Signature]

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

॥ 4 7 20 10 ॥ 48600 2508 ॥ 000 164 ॥ 29

[Handwritten Signature]
[Handwritten Signature]
(गणेश राम लाल)

समाप्त है

PAY BHAIYA RAM SHAH — — — — — को या उनके आदेश पर OR ORDER

रुपये RUPEES Five Lakh Rupees only — — — — —

अदा करे ₹ 5,00,000/-

अ. सं. / A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C
PREFIX :
1515600002

[Signature]
SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

मई पत्रा

⑈472002⑈ 486002508⑈ 000164⑈ 29

PAY BHAIYA RAM SHAH — — — — — को या उनके आदेश पर OR ORDER

रुपये RUPEES Five Lakh Rupees only — — — — —

अदा करे ₹ 5,00,000/-

अ. सं. / A/c No. 30976887952

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मई पत्रा

⑈472003⑈ 486002508⑈ 000164⑈ 29

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मई पत्रा

रविवार (पत्रावाचक दाय) साई)

समाप्त आहे

⑈472004⑈ 486002508⑈ 000164⑈ 29

PAY BHAIYA RAM SHAH को या उनके आदेश पर OR ORDER

रुपये RUPEES Five Lakh Rupees only
अदा करें ₹ 5,00,000/-

खा. नं. / A/c No. 30976887952

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[Signature]
SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

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[Signature] *472005* 486002508: 000164: 29

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रुपये RUPEES Five Lakh Rupees only
अदा करें ₹ 5,00,000/-

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[Signature] *472006* 486002508: 000164: 29

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रुपये RUPEES Five Lakh Rupees only
अदा करें ₹ 5,00,000/-

खा. नं. / A/c No. 30976887952

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[Signature]
SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

[Signature] *472007* 486002508: 000164: 29

[Signature] समाप्त है

PAY BHAIYA RAM SHAH - - - - को या उनके आदेश पर OR OF
रुपये RUPEES Five Lakh Rupees only - - - -
अदा करे ₹ 5,00,000/-

अ. सं. 30976887952
A/c No.

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CURRENT A/C
PREFIX : 1515600002

[Signature]
SASAN POWER LIMIT

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

02/01/2016

महेश्वर

⑈476999⑈ 486002508⑈ 000164⑈ 29

PAY BHAIYA RAM SHAH - - - - को या उनके आदेश पर OR OF
रुपये RUPEES Five Lakh Rupees only - - - -
अदा करे ₹ 5,00,000/-

अ. सं. 30976887952
A/c No.

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C
PREFIX : 1515600002

[Signature]
SASAN POWER LIMIT

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

02/01/2016

महेश्वर

⑈472000⑈ 486002508⑈ 000164⑈ 29

PAY BHAIYA RAM SHAH - - - - को या उनके आदेश पर OR OF
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CURRENT A/C
PREFIX : 1515600002

[Signature]
SASAN POWER LIMIT

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

02/01/2016

महेश्वर
समापक महेश्वर
(महेश्वर राव साहू)

⑈472000⑈ 486002508⑈ 000164⑈ 29

समापक महेश्वर

RELIANCE

Sasan Power Limited
CIN : U40302MH2006PLC190557

Reliance Center,
Near Prabhat Colony, Off Western
Highway, Santacruz(East),
Mumbai - 400055, INDIA
Tele : +91 22 4303 1000
Fax : +91 22 4303 3662
www.reliancepower.co.in

क0 : सासन/2020/14

दिनांक : 20/04/2020

प्रति

1. श्रीमती रेशमा खातून (मृतक की पत्नी)
2. श्री जब्बार अली (मृतक के पिता)

विषय : - दिनांक 10/04/2020 को ऐश डेम टूटने से स्व0 श्री रज्जाद अली पिता जब्बार अली की हुई मृत्यु की मुआवजा राशि घोषणा बाबत।

महोदया/महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना में ऐश डेम टूटने की दुर्घटना में स्व0 श्री रज्जाद अली पिता जब्बार अली की कार्य के दौरान हुई मृत्यु के संबंध में, प्रशासन एवं पुलिस प्रशासन जिला-सिंगरौली के निर्देश व उपस्थिति में, सासन पावर लिमिटेड निम्न मुआवजा देने हेतु सहमति प्रदान करता है-

1. श्रीमती रेशमा खातून पिता स्व0 श्री रज्जाद अली को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
2. श्री जब्बार अली पिता श्री ईशा मोहम्मद को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
3. अंतिम संस्कार हेतु एकमुश्त रु 15,000/- (रुपये पन्द्रह हजार) नकद।
4. एक आश्रित व्यक्ति को परियोजना में संविदा कम्पनी में योग्यतानुसार स्थायी रूप से रोजगार दिया जायेगा।
5. माता-पिता, प्रत्येक को, शासकीय प्रचलित दर वर्तमान में रु 7,950/- जीवन निर्वाह शर्ता आजीवन दिया जायेगा।

इसके अलावा कामगार क्षतिपूर्ति अधिनियम के तहत जो भी क्षतिपूर्ति की राशि होगी वह संविदा कम्पनी द्वारा वर्कमैन कम्पनसेसन कोर्ट, जिला-सीधी (म0प्र0) में जमा करा दी जायेगी, जिसे मृतक के आश्रितगण कोर्ट में क्लेम करके प्राप्त कर सकेंगे जो कि उपरोक्त देय राशि के अतिरिक्त होगी।

कम्पनी की ओर से उपरोक्त परिवार को दिया जाने वाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

श्रीमान जब्बार अली
श्रीमान रेशमा खातून

प्राधिकृत अधिकारी

सासन पावर लिमिटेड

प्रति लिपि :

श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म0प्र0।

श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म0प्र0।

Registered Office : H Block, 1st Floor, Dhirubhai Ambani Knowledge City, Navi Mumbai 400710

Site Office : Sasan Power Limited, Sasan Ultra Mega Power Project, Village: Sidhikhurd, PO: Tiyara, Distt. Singrauli - 485886
Madhya Pradesh State

जायक रेशमा
जिला-सिंगरौली (म0प्र0)

क0 : सासन / 2020 / 14

दिनांक : 20 / 04 / 2020

प्रति

1. श्रीमती रेशमा खातून (मृतक की पत्नी)
2. श्री जब्बार अली (मृतक के पिता)

विषय : – दिनांक 10/04/2020 को ऐश डेम टूटने से स्व0 श्री रज्जाद अली पिता जब्बार अली की हुई मृत्यु की मुआवजा राशि घोषणा बावत।

महोदया/ महोदय,

दिनांक 10/04/2020 को सासन पावर परियोजना में ऐश डेम टूटने की दुर्घटना में स्व0 श्री रज्जाद अली पिता जब्बार अली की कार्य के दौरान हुई मृत्यु के संबंध में, प्रशासन एवं पुलिस प्रशासन जिला-सिंगरौली के निर्देश व उपस्थिति में, सासन पावर लिमिटेड निम्न मुआवजा देने हेतु सहमति प्रदान करता है-

1. श्रीमती रेशमा खातून पिता स्व0 श्री रज्जाद अली को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
2. श्री जब्बार अली पिता श्री ईशा मोहम्मद को कुल राशि रु 5,00,000/- (रुपये पाँच लाख) एकमुश्त।
3. अंतिम संस्कार हेतु एकमुश्त रु0 15,000/- (रुपये पन्द्रह हजार) नकद।
4. एक आश्रित व्यक्ति को परियोजना में संविदा कम्पनी में योग्यतानुसार स्थायी रूप से रोजगार दिया जायेगा।
5. माता-पिता, प्रत्येक को, शासकीय प्रचलित दर वर्तमान में रु 7,950/- जीवन निर्वाह भत्ता आजीवन दिया जायेगा।

इसके अलावा कामगार क्षतिपूर्ति अधिनियम के तहत जो भी क्षतिपूर्ति की राशि होगी वह संविदा कम्पनी द्वारा वर्कमैन कम्पनसेसन कोर्ट, जिला-सीधी (म0प्र0) में जमा करा दी जायेगी, जिसे मृतक के आश्रितगण कोर्ट में क्लेम करके प्राप्त कर सकेंगे जो कि उपरोक्त देय राशि के अतिरिक्त होगी।

कम्पनी की ओर से उपरोक्त परिवार को दिया जाने वाला यह मुआवजा पूर्णरूप से अन्तिम (फाइनल) है।

प्राप्त अधिकारी रेशमा खातून
जब्बार अली

प्राधिकृत अधिकारी

सासन पावर लिमिटेड

प्रतिलिपि :

1. श्रीमान कलेक्टर महोदय, जिला-सिंगरौली म0प्र0।
2. श्रीमान उप-खण्ड अधिकारी महोदय, सिंगरौली, जिला-सिंगरौली म0प्र0।

अधिक महकाट हेतु - 5000/- वडाकट कुल 11120,000/-
उप-खण्ड अधिकारी के निदेशानुसार दी गयी है।

Rsingh
20/4/20
(Ramesh Singh)

आपसी इकरारनामा

प्रथम पक्ष:- श्रीमती रेशमा खातून पति स्व. रज्जाक अली उम्र 24 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0)

// बनाम //

द्वितीय पक्ष:- जब्बार अली पिता ईसा मोहम्मद उम्र 58 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0)

01. यह कि प्रथम पक्ष रेशमा खातून मृतक स्व. रज्जाक अली की धर्म पत्नी है, प्रथम पक्ष के पति रज्जाक अली दिनांक 10.04.2020 को रिलायंस सासन पावर लिमिटेड का राखड़ बॉध फूटने से राखड़ बॉध के पानी में बहकर लापता हो गये थे जिनका शव आज दिनांक 20.04.2020 को दौरान पता तलाश ग्राम सिद्धीकलॉ में टॉवर लाइन के नीचे टॉवर के पाये में फसा हुआ राखड़ में दबा हुआ मिला है।

02. यह कि द्वितीय पक्ष जब्बार अली पिता ईसा मोहम्मद उम्र 58 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0) का मृतक रज्जाक अली का पिता है।

03. यह कि रिलायंस सासन पावर लिमिटेड द्वारा मृतक रज्जाक अली की मृत्यु राखड़ बॉध पानी में बहकर होने से मृतक की विधिक वारिश पत्नी को 10 लाख रू0 दिये जाने का निर्णय लिया गया है।

04. यह कि मृतक रज्जाक अली की मृत्यु के एवज में मिलने वाली सहायता राशि 10 लाख रुपये में प्रथम पक्ष मुझ प्रथम पक्ष मृतक की पत्नी का है। हम प्रथम पक्ष एवं द्वितीय पक्ष आपस में बिना किसी भय, प्रलोभन, दबाव के इस बात पर सहमत हैं कि रिलायंस सासन पावर लिमिटेड द्वारा मृतक रज्जाक अली की मृत्यु के एवज में दी जा रही सहायता राशि 10 लाख रुपये को हम दोनों पक्ष आपसी सहमति के आधार पर पाँच-पाँच लाख रुपये लेने पर सहमत हैं।

05. यह कि यह समझौतानामा दोनों पक्षों द्वारा आपसी सहमति के आधार पर निम्न हस्ताक्षरित गवाहान के समक्ष निष्पादित करा दिया गया कि सनद रहे वक्त पर काम आवें।

नाम पता हस्ताक्षर प्रथम पक्ष, द्वितीय पक्ष एवं गवाहान:-

01. प्रथम पक्ष:- श्रीमती रेशमा खातून पति स्व. रज्जाक अली उम्र 24 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0)

02. द्वितीय पक्ष:- जब्बार अली पिता ईसा मोहम्मद उम्र 58 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0)

03. शॉहजहाँ खान पिता रज्जाक खान उम्र 50 वर्ष निवासी बलियरी रोड वैढन (प्रथम पक्ष का पिता)

04. मो. इलियास खान पिता श्री यार मो. उम्र 45 वर्ष निवासी शर्मा कालोनी वैढन (प्रथम पक्ष का रिश्ते का चाचा)

05. लाल मोहम्मद पिता शेख मोहम्मद उम्र 32 वर्ष निवासी ग्राम चदुआर पोष्ट योगीचौरा थाना शक्तीनगर जिला सोनभद्र (उ0प्र0) (द्वितीय पक्ष का दामाद)

06. मोहम्मद रशीद पिता ईशा मोहम्मद उम्र 46 वर्ष निवासी ग्राम चदुआर थाना शक्तीनगर जिला सोनभद्र (उ0प्र0)



भारतीय स्टेट बैंक
State Bank of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

वैधता अवधि के लिए ही / VALID FOR MONTHS ONLY
20042020
D D M M Y Y Y Y

PAY रेशमा खातून को या उनके आदेश पर OR ORDER

रुपये RUPEES पांच लाख मात्र अदा करे ₹ 5,00,000/-

अ. नं.
A/c No. 30976887952

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH

CURRENT A/C

PREFIX :
1515600002

SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈ 4 7 2 0 1 3 ⑈ 4 8 6 0 0 2 5 0 8 ⑈ 0 0 0 1 6 4 ⑈ 2 9

प्राप्त किया रेशमा खातून



भारतीय स्टेट बैंक
State Bank of India

(10826) - SASAN
PO TIYARA, TEH - WAIDHAN DISTT SIDHI
MADHYA PRADESH 486886
IFS Code: SBIN0010826

वैधता अवधि के लिए ही / VALID FOR MONTHS ONLY
20042020
D D M M Y Y Y Y

PAY जम्बार अली को या उनके आदेश पर OR ORDER

रुपये RUPEES पांच लाख मात्र अदा करे ₹ 5,00,000/-

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SASAN POWER LIMITED

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above

⑈ 4 7 2 0 1 4 ⑈ 4 8 6 0 0 2 5 0 8 ⑈ 0 0 0 1 6 4 ⑈ 2 9

प्राप्त किया जम्बार अली

9/c

सासन पावर लिमिटेड

क्रमांक/02 /सा0पा0लि0 /2020

दिनांक 07.07.2020

प्रति,

श्रीमती रेशमा खातून पत्नी स्व0 रज्जाद अली
निवासी ग्राम चंदुआर थाना शक्तिनगर
जिला-सोनभद्र (उ0प्र0)

विषय:- संदर्भित पत्र के तारतम्य में परियोजना में नियुक्ति के पूर्व आवश्यक औपचारिकतायें पूर्ण करने के लिये उपस्थित होने बावत् ।

संदर्भ:- सासन पावर परियोजना का पत्र क0 सासन/2020/14 दिनांक 16.04.2020

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उपर्युक्त पत्र के कण्डिका क्रमांक 4 श्रीमती रेशमा खातून पत्नी स्व0 रज्जाद अली को परियोजना में वर्णित तथ्य "एक आश्रित व्यक्ति को परियोजना में संविदा कम्पनी में योग्यतानुसार स्थायी रूप से रोजगार दिया जायेगा " के तहत रोजगार देने हेतु परियोजना के संबंधित कर्मचारियों द्वारा दूरभाष से सम्पर्क किया गया, आप शीघ्र अतिशीघ्र कम्पनी में स्वयं रिपोर्ट करे ताकि अग्रिम कार्यवाही की जा सके ।

इस संबंध में पुनः इस पत्र के माध्यम से आपको सूचित किया जाता है कि एक सप्ताह के भीतर पूरे दस्तावेज के साथ एच0आर विभाग में उपस्थित हो ताकि अग्रिम कार्यवाही की जा सके ।

धन्यवाद

संलग्न:- यथोपरि ।

भवदीय

कृते सासन पावर लिमिटेड


प्रतिलिपि:-

1. कलेक्टर महोदय जिला सिंगरौली को ओर सादर सूचनार्थ ।
2. उपखण्ड अधिकारी जिला सिंगरौली की ओर सादर सूचनार्थ ।

प्राप्त किया
रेशमा खातून

भवदीय

कृते सासन पावर लिमिटेड


SASAN POWER LIMITED
(6x660 MW UMPP)

Date: 01/06/2020

NOTE SHEET

Subject: Approval for compensation of tree, well, livestock, motor-pump and poultry farm affected in Ash Dyke accident dtd 10.04.2020.

Justification:

District Admin/SDM Singrauli directed Sasan Power for payment of damage tree, well, livestock, motor-pump and poultry farm etc affected in the Ash Dyke accident dtd 10.04.2020 to affected farmers of 4 villages through following letters.


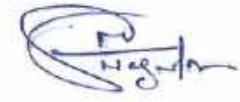
1. **SDM Mada** letter to CEO-SPL Letter no 541/SDO/RE-1/2020 Mada dtd 26.05.2020- for 1 village name **Jhanjhi Tola** falling in Tehsil Mada (Tree- Rs. 57,000/- Well, Cowshed, Motor-Pump etc- Rs. 8,67,400/-Livestocks- Rs. 60,000/- **Total Rs. 9,84,400/-** Letter Attached).
2. **SDM Singrauli** letter to CEO-SP Letter no 165/SDO/RE-3/2020 dtd 29.05.2020- Rs. 70,59,232/- for 3 villages falling in Singrauli Tehsil namely **Sidhi Kalan, Sidhikhurd and Harrahwa** (Letter Attached)

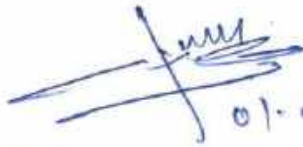
The total financial implication for above is **Rs.80,43,632/- (Eighty Lakh Forty Three Thousand Six Hundred Thirty Two)** only for above damages.



Submitted for kind approval and release of the payment in the accounts of affected farmers.


Plant- Rural Development GL 7575170 Standing order-300000364576/ 300000364540


Encl. as above

Initiated By :  

Head-CSR :  01.06.20

Finance Concurrence :  01/06/2020
In Rs 80.44 Lacs. for other assets & Liv Stock. etc. 

Station Director : 

CEO-SPL :  01/06/2020

कार्यालय उपखण्ड अधिकारी माडा जिला सिंगरौली (म0प्र0)

क्रमांक/54/एस.डी.ओ./री-1/2020

माडा दिनांक 26.05.2020

प्रति,

मुख्य कार्यपालन अधिकारी
रिलायंस शासन पावर
जिला सिंगरौली (म0प्र0)

विषय:- दिनांक 10.04.2020 को रिलायंस शासन पावर के एश डाइक बांध टूटने से ग्राम झांझीटोला में प्रभावित कृषकों की हुई नुकसानी की सहायता राशि भुगतान के संबंध में।

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विषयांतर्गत लेख है कि दिनांक 10.04.2020 को रिलायंस शासन पावर के एश डाइक बांध टूटने से ग्राम झांझीटोला में प्रभावित कृषकों की परिसम्पत्तियों यथा वृक्ष, पशुओ अन्य सम्पत्ति की हुई हानि की जांच उपखण्ड अधिकारी सिंगरौली द्वारा गठित टीम के प्रतिवेदन पर तहसीलदार माडा द्वारा प्रभावित कृषकों/व्यक्तियों के हुई नुकसानी का सर्वे पत्रक प्रस्तुत किया गया है।

अतः प्रभावित व्यक्तियों को सहायता राशि उपलब्ध कराना सुनिश्चित करें।

संलग्न:- उपरोक्तानुसार



पृ0क्र0/54/एस0डी0ओ0/री-1/2020

प्रतिलिपि:-

- 1- कलेक्टर एवं जिला दण्डाधिकारी सिंगरौली की ओर सादर सूचनार्थ।
- 2- उपखण्ड अधिकारी सिंगरौली जिला सिंगरौली की ओर सूचनार्थ।


उपखण्ड अधिकारी
माडा जिला सिंगरौली (म0प्र0)
जिला-सिंगरौली (म.प्र.)
माडा दिनांक 26-05-2020


उपखण्ड अधिकारी
माडा जिला सिंगरौली (म0प्र0)
जिला-सिंगरौली (म.प्र.)



कार्यालय तहसीलदार तहसील माडा जिला सिंगरौली (म०प्र०)

क्र०/321 / प्रवा० / 2020

माडा दिनांक 26-05-2020


प्रति,

उपखण्ड अधिकारी महोदय
उपखण्ड माडा
जिला सिंगरौली (म०प्र०)

विषय:— दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस डार्क बांध के टूटने से ग्राम झाझीटोला में प्रभावित कृषक की हुई नुकसानी की सहायता राशि के संबंध में।

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विषयांकित के संबंध में लेख है कि दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस डार्क बांध के टूटने से ग्राम झाझीटोला में प्रभावित कृषको के अन्य सम्पत्तियो, वृक्षो, तथा पशुओ की हुई नुकसानी का हल्का पटवारी व गठित दल द्वारा प्रभावित व्यक्तियो का सर्वेक्षण किया गया पृथक-पृथक पत्र में संलग्न कर श्रीमान जी की ओर सादर प्रेषित है।


तहसीलदार
तहसील माडा
जिला सिंगरौली (म०प्र०)

कार्यालय तहसीलदार तहसील माडा जिला सिंगरौली (म०प्र०)

प्र० क्र० १०३४ / बी-१२१ / २०२०-२१

माडा दिनांक २६-०५-२०२०

स.क.	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	वास्तविक कृषक का नाम अंग्रेजी में	आई एफ एस सी कोड	बैंक खाता नम्बर	स्वीकृत अनुदान राशि
1	परशोत्तम पिता दादू शाह	prshottam shah	6	7	8
2	शिवधरन पिता रामकिशुन शाह	shivcharn shah	UBIN0557773	577702010011179	1500
3	सीताशरण पिता रामकिशुन शाह	sitasharn shah	UBIN0557773	577702010017433	2500
4	अजय कुमार पिता बिहारीलाल शाह	ajay kumar	SBIN0010826	32176711959	2500
5	गहेन्द्र कुमार पिता परशोत्तम शाह	mahendar kumar	SBIN0010826	30602384116	4500
6	सुन्दरलाल पिता रामसजीवन शाह	sundar lal	UBIN0557773	577702010026677	6000
7	शमानुज पिता छकोडी शाह	ramanuj shah	UBIN0557773	577702010004007	2000
8	रामनिलन पिता छकोडी शाह	ramnilan shah	UBIN0557773	577702010003726	1500
9	रामगोपाल पिता छकोडी शाह	ramgopal shah	UBIN0557773	577702010011178	6000
10	छकोडी पिता भगालाल शाह	chhkodi shah	UBIN0557773	577702010011173	1500
11	बिहारीलाल पिता दादू शाह	biharilal shah	ALLA0210208	577702010021366	5000
12	समापति पिता मोहन सिंह	shhapii singh	UBIN0557773	21119031665	2500
13	महावीर पिता छोटन सिंह	mhavar singh	SBIN0010826	577702010025096	4000
14	रूपनारायण पिता छोटनसिंह	rupunrayn singh	SBINORRMBGB	30627029085	2000
15	सुदर्शन पिता परशोत्तम शाह	sudarsn shah	SBIN0010826	80030439310	9500
	कुल योग			32280163271	6000
					57000

टीप- 1- ग्राम झाडीदोला में निवासरत कृषको पशुपालको द्वारा मौखिक रूप से बताए अनुसार जानकारी की सूची राजस्व विभाग एवं पशुविभाग के अधिकारियों की द्वारा माननीय उपखण्ड मजिस्ट्रेट माडा जिला सिंगरौली आदेश क्र०/496/एस०डी०एम०/सी-२/२०२० दिनांक २७.०४.२०२० के पालन में दिनांक २८.०५.२०२० से दिनांक ३०.०४.२०२० तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर महोदय सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश गये जिसके पालन में दिनांक ०५/०५/२०२० से दिनांक १२.०५.२०२० तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों द्वारा सर्वे एवं वीडियो ग्राफी के कार्य संयुक्त रूप से संपादन किया गया।

२- पुनः सर्वे दिनांक १९.०५.२०२० के दौरान कृषको एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहां पर उपस्थित ग्रामीणजनों से पुछ-ताछ कर तैयार की गई है तथा मकानो, गोशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कृष, नलकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र ६-४ के अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हिवग्राहीयों के द्वारा दिये गये दायों के अनुसार किया गया है।

तहसीलदार
तहसील माडा
जिला-सिंगरौली (म०प्र०)

3- सूची अनुसार वृष्टों की क्षतिपूर्ति की राशि का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की राशि का आकलन तकनीकी अधिकारियों/पशुवैद्यिकों से पुनः कराई जा सकती है।


पंचमीलदार
सहस्रील भारडा
तहसील मन्डो
जिल्ला सिमरौली (MPO)

कार्यालय तहसीलदार तहसील भाडा जिला सिंगरौली (म0प्र0)

प्र0 क्र0/००३१ / बी-121 / 2020-21

भाडा दिनांक 26.05.2022

स.क्र.	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	वास्तविक कृषक का नाम अंग्रेजी में	आई एफ एस सी कोड	बैंक खाता नम्बर	स्वीकृत अनुदान राशि
1	2	3	4	5	6
1	परशोत्तम पिता दादू शाह	prshottam shah	UBIN0557773	577702010011179	55000
2	शिवचरण पिता रामकिशुन शाह	shivcharn shah	UBIN0557773	577702010017433	40000
3	रामकिशुन पिता बच्चू शाह	ramgulab shah	UBIN0557773	577702010003696	25000
4	रामगुलाब पिता कैरू शाह	ramgulab shah	UBIN0557773	577702010025723	2100
5	सीताशरण पिता रामकिशुन शाह	sitassharn shah	SBIN0010826	32176711959	27100
6	अजय कुमार पिता बिहारीलाल शाह	ajay kumar	SBIN0010826	30602384116	101000
7	महेन्द्र कुमार पिता परशोत्तम शाह	mahendar kumar	UBIN0557773	577702010026677	35000
8	रामकुमार पिता छकोड़ी शाह	ramkumar	UBIN0557773	577702010017347	35000
9	रामानुज पिता छकोड़ी शाह	ramnuj shah	UBIN0557773	577702010003726	37100
10	राममिलन पिता छकोड़ी शाह	rammilian shah	UBIN0557773	577702010011178	75000
11	रामगोपाल पिता छकोड़ी शाह	ramgopal shah	UBIN0557773	577702010011173	75000
12	छकोड़ी पिता भेवालाल शाह	chhokadi shah	UBIN0557773	577702010021366	63000
13	बिहारीलाल पिता दादू शाह	biharial shah	ALLA0210208	21119031665	37100
14	सभापति पिता मोहन सिंह	shhapti shah	UBIN0557773	577702010025096	35000
15	रामचरण पिता कैरू शाह	ramcharn shah	UBIN0557773	577702010023386	25000
16	रामसुन्दर पिता बुधराम शाह	ramsundar shah	UBIN0539511	395102010014970	25000
17	रामप्रसाद पिता रामनाथ	ramprasad shah	UBIN0557773	577702010023012	25000
18	रामलोचन पिता प्रदुमन प्रसाद	ramlochan	SBIN0010826	20250783788	35000


 रामप्रसाद
 तहसीलदार (म0प्र0)
 सिंगरौली

19	रामलाल्यु पिता नन्हकृसिंह	ramlalu siangh	SBIN010826	30976292013	35000
20	रविकरण पिता नर्मदा	ravikarn	UBIN0557773	577702010003940	10000
21	झरीप्रसाद पिता मेकु शाह	ghree prasad shah	UBIN0539511	395102010016464	35000
22	सुदर्शन पिता परशोत्तम शाह	sudarshan shah	SBIN010826	32280163171	35000
	कुल योग				867400

टीप- 1- ग्राम झाडीटोला में निवासरत कृषको पशुपालको द्वारा मौखिक रूप से बताए अनुसार जानवरों की सूची राजस्व विभाग एवं पशुविभाग के अधिकारियों की द्वारा माननीय उपखण्ड मजिस्ट्रेट माडा जिला सिमरौली आदेश क्र0/496/एस0डी0एएम0/सी-2/2020 दिनांक 27.04.2020 के पालन में दिनांक 28.05.2020 से दिनांक 30.04.2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरांत माननीय कलेक्टर महोदय सिमरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/06/2020 से दिनांक 12.05.2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों द्वारा सर्वे एवं वीडियो शूटिंग के कार्य संयुक्त रूप से संपादन किया गया।

2- पुनः सर्वे दिनांक 19.05.2020 के दौरान कृषको एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहां पर उपस्थित ग्रामीणजनों से पुछ-ताछ कर तैयार की गई है, तथा मकानों, गौशाला, मुर्गी कर्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कूप, नलकूप, पेड-पौधों, का आकलन राजस्व पुरतक परिपत्र 6-4 के अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन द्विवाहीयों के द्वारा दिये गये दायकों के अनुसार किया गया है।

3- सूची अनुसार कूपों, गौशालाओं, मोटर पम्पों आदि अन्य सम्पत्ति की क्षतिपूर्ति की राशि का आकलन राजस्व पुरतक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की राशि का आकलन तकनीकी अधिकारियों/पशुचिकित्सकों से पुनः कराई जा सकती है।


 तहसीलदार
 तहसील मंडा
 पंचसिंगी
 जिला सिमरौली (म.प्र.)
 जिला सिमरौली (म.प्र.)

कार्यालय तहसीलदार तहसील माडा जिला सिंगरौली (म0प्र0)

प्र0 क्र0/0039 / बी-121 / 2020-21

माडा दिनांक 26-05-2020

स.क.	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	वास्तविक कृषक का नाम अंग्रेजी में	आई एफ एस सी कोड	बैंक खाता नम्बर	रसीकृत अनुदान राशि
1	राजबली पिता रमकिशुन साकेत	rajballi saket	UBIN0557773	577702010003700	30000
2	रामधरन पिता हिरालाल बैगा	rambarn	UBIN0557773	577702010003691	30000
कुल योग					60000

टीप- 1- ग्राम झाझीटोला में निवासरत कृषको पशुपालको द्वारा मौखिक रूप से बताए अनुसार जानवरों की सूची राजस्व विभाग एवं पशुविभाग के चिकित्सकों द्वारा माननीय उपखण्ड मजिस्ट्रेट माडा जिला सिंगरौली आदेश क्र0/496/एस0डी0एस10/सी-2/2020 दिनांक 27.04.2020 के पालन में दिनांक 28.05.2020 से दिनांक 30.04.2020 तक पशु सर्द का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर महोदय सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12.05.2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के चिकित्सकों द्वारा सर्द एवं वीडियो ग्रॉफी के कार्य सयुक्त रूप से संपादन किया गया।

2- पुनः सर्द दिनांक 19.05.2020 के दौरान कृषको एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहां पर उपस्थित प्राप्तिपत्रों से पुछ-ताछ कर तैयार की गई है तथा मकानो, गौशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कूप, नलकूप, पेड-पीथों, का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हिलमाहीयों के द्वारा दिये गये दायकों के अनुसार किया गया है।

3- सूची अनुसार पशुओं की क्षतिपूर्ति की राशि का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की राशि का आकलन तकनीकी अधिकारियों/पशुचिकित्सकों से पुनः कराई जा सकती है।


 तहसीलदार
 तहसील माडा
 जिला सिंगरौली (म0प्र0)
 जिला-सिंगरौली (म0प्र0)

कार्यालय उपखण्ड अधिकारी / मजिस्ट्रेट सिंगरौली, जिला-सिंगरौली (म0प्र0)

क्र.सं./ 165 / एस.डी.ओ. / री-3 / 2020
प्रति,

सिंगरौली दिनांक 29/05/2020

मुख्य कार्यपालन अधिकारी
सासन पावर लिमि0
सिंगरौली जिला सिंगरौली

विषय:- रिलायंस सासन पावर कंपनी लिमिटेड में दिनांक 10.04.2020 को राखड डैम के फूटने से प्रभावित ग्राम सिद्धीकला, सिद्धीखुर्द एवं हररहवा में हुई पशु एवं अन्य सामग्री की क्षति के मूल्यांकन उपरांत मूल्यांकन पत्रक प्रस्तुत करने वाबत।

-:000:-

विषयांकित के संबंध में दिनांक 10.04.2020 को सासन पावर लिमि0 के ऐश डैम फूटने के कारण ग्राम सिद्धीकला, सिद्धीखुर्द एवं हररहवा में हुई परिसम्पत्तियों की क्षति तथा पशु हानि के संबंध में इस कार्यालय के आदेश पत्र क्रमांक 496/एस0डी0ओ0/री-2/2020 दिनांक 27.04.2020 द्वारा राजस्व विभाग एवं पशु चिकित्सा विभाग के संयुक्त टीम द्वारा जांच करवाई गई। पुनः तहसीलदार सिंगरौली को मौखिक निर्देश प्रदाय कर सुक्ष्मता से जांच कर प्रतिवेदन प्रस्तुत करने हेतु निर्देशित किया गया। तहसीलदार सिंगरौली द्वारा मौके से जांच कर विडियो ग्राफी कराई गई। तहसीलदार सिंगरौली, नायब तहसीलदार वृत्त सासन, राजस्व विभाग के अन्य कर्मचारियों एवं पशु चिकित्सा विभाग के संयुक्त टीम द्वारा उक्त ग्रामों के क्षति का आकलन कर पशुओं/कुओं/नलकूप/पेड़-पौधों एवं अन्य सामग्री की क्षति का मूल्यांकन पत्रक तैयार किया गया जो निम्नानुसार है:-

क्र	ग्राम	क्षति का प्रकार	कृषक की संख्या	राशि
1	सिद्धीकला	मोटर पम्प, कूप, ट्यूबवेल	18	740000
		पशु	02	60000
		पेड़-पौधे	21	102500
		मुर्गी फार्म	01	2061432
2	सिद्धीखुर्द	पेड़-पौधा	47	94500
		मोटर पम्प, कूप, डीजल पम्प, गौशाला, मुर्गी फार्म व अन्य सामग्री	98	3046300
3	हररहवा	पशु	11	292000
		पेड़-पौधे	24	122500
		कूप	07	200000
		मोटर पम्प	16	340000
योग			245	7059232

(सत्तर लाख उन्नसठ हजार दो सौ बत्तीस रुपये)

अतः प्राप्त मूल्यांकन पत्रक मूलतः संलग्न कर आपको निर्देशित किया जाता है कि विपरीतग्रस्त व्यक्तियों को भुगतान की कार्यवाही करें। कृत कार्यवाही का प्रतिवेदन इस कार्यालय को उपलब्ध करावें।

संलग्न:- उपरोक्तानुसार संलग्न सूची

अनुविभागीय अधिकारी (राजस्व)
संगरौली

जिला सिंगरौली (म0प्र0)
सिंगरौली दिनांक 29/05/2020

पृ0क्र0 / 166 / एस0डी0ओ0 / री-3 / 2020
प्रतिलिपि

1. कलेक्टर महोदय जिला सिंगरौली की ओर सादर सूचनार्थ।

अनुविभागीय अधिकारी (राजस्व)
संगरौली

जिला सिंगरौली (म0प्र0)

कार्यालय तहसीलदार तहसील सिंगरौली जिला सिंगरौली (म0प्र0)

कमाक / 48 / प्रवा / 2020

सिंगरौली दिनांक 10-05-2020

उपखण्ड अधिकारी
सिंगरौली जिला सिंगरौली

विषय:- रिलायंस सासन पावर कंपनी लिमिटेड में दिनांक 10.04.2020 को राखड डैम के फूटने से प्रभावित ग्राम सिद्धीकला, सिद्धीखुर्द एवं हरहवा में हुई पशु एवं अन्य सामग्री की क्षति के मूल्यांकन उपरांत मूल्यांकन पत्रक प्रस्तुत करने बाबत।

सन्दर्भ:- भवदीय के पत्र क्रमांक 496/एस.डी.एम/री-2/2020 दिनांक 26.04.2020 के एव 15.05.2020 के पालन में।

-:000:-

विषयांकित एवं सन्दर्भित पत्र के अनुक्रम में राजस्व विभाग एवं पशु चिकित्सा विभाग की टीम द्वारा उक्त ग्रामों के क्षति का आकलन कर पशुओं/कुओं/नलकूप/पेड़-पौधों एवं अन्य सामग्री क्षति पत्रक तैयार किया गया जो निम्नानुसार है:-

कमाक	ग्राम	क्षति का प्रकार	कृषक की संख्या	राशि
1	सिद्धीकला	मोटर पम्प , कूप,ट्यूबवेल	18	740000
		पशु	02	60000
		पेड़-पौधे	21	102500
		मुर्गी फार्म	01	2061432
2	सिद्धीखुर्द	पेड़-पौधा	47	94500
		मोटर पम्प , कूप डीजल पम्प,गौशाला,मुर्गी फार्म व अन्य समाग्री	98	3046300
3	हरहवा	पशु	11	292000
		पेड़-पौधे	24	122500
		कूप	07	200000
		मोटर पम्प	16	340000
योग			245	7059232

(सत्तर लाख उन्नसठ हजार दो सौ बत्तीस रूपयें)

अतः श्रीमान की ओर अग्रिम कार्यवाही हेतु सादर सम्प्रेषित है।

संलग्न:- उपरोक्तानुसार संलग्न सूची ।



नायब तहसीलदार
वृत्त-सासन
तहसील- सिंगरौली (म0प्र0)

8	शंभाराम पिता मनराखन	BHAIRARAM	कूप	1	25000	577702010025809	UBIN0557773	
			मोटर परम	1	10000			
			ट्यूबवेल	1	20000			
			ट्यूबवेलमोटर	1	10000			
योग								
65000								
9	बाबुराम पिता मनराखन	BABURAM	कूप	1	25000	8087474347	SBIN0RRMBGB	
			मोटर परम	1	10000			
			ट्यूबवेल	1	20000			
			ट्यूबवेलमोटर	1	10000			
योग								
65000								
10	मानप्रसाद पिता सूरजलाल	MAN PRASAD	कूप	1	25000	577702010010089	UBIN0557773	
			मोटर परम	2	20000			
			ट्यूबवेल	1	20000			
			ट्यूबवेलमोटर	1	10000			
योग								
75000								
11	रामविलास पिता सूरजलाल	RAM VILAS	कूप	1	25000	395102010071409	UBIN0539511	
			मोटर परम	1	10000			
			योग		35000			
			कूप	1	25000			
योग								
35000								
12	श्यामसुन्दर पिता मनिराम	SHYAM SUNDAR	कूप	1	10000	577702010014180	UBIN0557773	
			मोटर परम	1	10000			
			योग		35000			
			कूप	1	25000			
योग								
35000								
13	रामदायाल पिता नाहर	RAM DAYAL	कूप	1	25000	36340343342	SBIN0010826	
			मोटर परम	1	10000			
			योग		35000			
			कूप	1	10000			
योग								
35000								
14	रामप्रसाद पिता नाहर	RAM PRASAD	कूप	1	10000	577702010002737	UBIN0557773	
			मोटर परम	1	10000			
			योग		20000			
			कूप	1	25000			
योग								
20000								
15	रामानन्द पिता काशीराम	RAMANAND	कूप	1	25000	38321731638	SBIN0010826	
			मोटर परम	1	10000			
			ट्यूबवेल	1	25000			
			ट्यूबवेलमोटर	1	10000			
योग								
70000								

Shyam Sundar
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Shyam Sundar
V.A.S.
V. H. Made
Distt Singrauli (M.P.)

16	मनीराम पिता खल्लराम	MANIRAM	कूप	1	25000	577702010019575	UBIN0557773
		योग			25000		
17	रामकुमार पिता खल्लराम	RAM KUMAR	कूप	1	25000		
		योग			25000		
18	राम मनोहर पिता मनीराम शाह	RAM MANOHAR	कूप	1	25000	8087463164	SBINORRMBGB
		योग			25000		
		कुल योग			740000	577702010018224	UBIN0557773

टीप - 1. ग्राम सिद्धिकला में निवासराज/कृष्ण/पशुपालकों द्वारा मौखिक रूप से बताये अनुसार जानकों की सूची राजस्व विभाग एवं पशुविभाग के अधिकारियों को टीप द्वारा माननीय उपखण्ड मजिस्ट्रेट सिमरौली जिला सिमरौली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/सी 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/5/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर मंडीरव सिमरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12/05/2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों एवं फील्ड ऑफिसरों द्वारा सर्वे एवं वीडियो शूटिंग के कार्य संयुक्त रूप से संपादन किया गया।

2. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के बारे में दी गई जानकारी बहा पर उपस्थित श्रेणीकरणों से पुनः-तालु कर तैयार की गई है तथा नकानों, गौशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुआँ, नालकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितशायियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

3. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहाँ पर उपस्थित श्रेणीकरणों से पुनः-तालु कर तैयार की गई है तथा मकानों, गौशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुआँ, नालकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितशायियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

4. सूची अनुसार पशुओं की क्षतिपूर्ति की जाँच का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की जाँच का आकलन तकनीकी अधिकारियों/पशुचिकित्सकों से पुनः कराई जा सकती है।

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

सहायक आकलन अधिकारी
 आकलन विभाग
 जिला-सिमरौली (म.प्र.)

रिलायंस शासन पॉवर प्लॉट का ऐश डार्क टुटने से प्रभावित कृषको की वृक्षों की सूची

ग्राम सिद्धीकला पटवारी हल्का सिद्धीकला या.नि.म. सासन तह.व जिला सिंगरोली

सरल क्र. / भूमिस्वामी / कृषक / कब्जेदार	ENGLISH NAME	वृक्ष			बैंक का विवरण		
		नाम	संख्या	राशि	खाता नम्बर	आई एफ एस सी	
1	2	3	4	5	6	7	8
1	पन्नेलाल पिता रामचरित्र	PANNELAL	आम अमरुद	2 7	1000 3500	577702010010032	UBIN0557773
2	दल्लू प्रसाद पिता रामचरित्र	DALLU PRASAD	आम अमरुद जामुन कटहल	4 3 3 2	2000 1500 1500 1000	577702010010037	UBIN0557773
3	गोविन्द प्रसाद पिता रामचरित्र	GOVIND PRASAD	आम अमरुद जामुन ईमली	2 2 6 3	1000 1000 3000 1500	577702010010019	UBIN0557773
4	खल्लूराम पिता मन्नादेव	KHULLU RAM	कटहल	1	500	8087465311	SBIN0RRMBCB
5	बबईराम पिता खल्लूराम	BABAI RAM	आम अमरुद जामुन ईमली	2 2 6 3	1000 1000 3000 1500	577702010007568	UBIN0557773



 V.A.S.

 V. H. Mada

 Singrauli (M.P.)

 VAS

 13/08/2024

योग		योग		6500			
6	रामवरन पिता खूलूराम	RAMVIRAN	अंश	2	1000	34171010454	SBIN0010826
			अंशरुद	5	2500		
योग		योग		3500			
7	नन्दलाल पिता रामवरन	NAND LAL	अंश	2	1000	20250784089	SBIN0010826
			ईमली	3	1500		
			अंशरुद	5	2500		
योग		योग		5000			
8	राजाराम पिता रामनाथ	RAJARAM	अंश	2	1000	577702010007391	UBIN0557773
			अंशरुद	2	1000		
			जामुन	6	3000		
			ईमली	3	1500		
योग		योग		6500			
9	मैयासम पिता मनराखन शाह	Bhaiyaram Shah	अंश	7	3500	577702010025809	UBIN0557773
			कटहल	3	1500		
			अंशरुद	4	2000		
			ईमली	1	500		
			जामुन	2	1000		
योग		योग		8500			
10	बाबुराम पिता मनराखन	BABUARAM	सागवान	3	1500	8087474347	SBIN0RRMBGB
			अंश	4	2000		
			अंशरुद	5	2500		
			कटहल	4	2000		

सहायक प्रमुख निदेशिका
 बैंक ऑफ़ इण्डिया
 वित्तिय निदेशिका (म.प्र.)
 वित्तिय निदेशिका (म.प्र.)

गंगाधर सिंह
 गंगाधर सिंह
 गंगाधर सिंह
 गंगाधर सिंह

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 गंगाधर सिंह
 गंगाधर सिंह

10	बाबुराम पिता मनराखन	BABURAM	आम	4	2000	8087474347	SBIN0RRMBGB
			अमरुद	5	2500		
			कटहल	4	2000		
			ईमली	3	1500		
			जामुन	2	1000		
योग							
10500							
11	मानप्रसाद पिता सूरुजलाल	MAN PRASAD	आम	4	2000	577702010010089	UBIN0557773
			अमरुद	5	2500		
			जामुन	2	1000		
			योग				
1000							
12	रामविलास पिता सूरुजलाल	RAM VILLAS	आम	2	1000	395102010071409	UBIN0539511
			अमरुद	3	1500		
			ईमली	4	2000		
			योग				
1000							
13	श्यामसुन्दर पिता मनिराम	SHYAM SUNDAR	आम	2	1000	577702010014180	UBIN0557773
			अमरुद	3	1500		
			कटहल	3	1500		
			योग				
1000							
14	रामदायाल पिता नाहर	RAM DAYAL	अमरुद	2	1000	36340343342	SBIN0010826
			कटहल	2	1000		
			जामुन	3	1500		
			योग				
1000							
15	रामप्रसाद पिता नाहर	RAM PRASAD	आम	2	1000	577702010002737	UBIN0557773
			जामुन	2	1000		
2000							

सहायक वरिष्ठ अधिकारी
 6th अदालत
 10-11-2019

महाराष्ट्र सरकार
 20 दिनांक
 10-11-2019

महाराष्ट्र सरकार
 20 दिनांक
 10-11-2019


महाराष्ट्र सरकार
 20 दिनांक
 10-11-2019

महाराष्ट्र सरकार
 20 दिनांक
 10-11-2019

महाराष्ट्र सरकार
 20 दिनांक
 10-11-2019

16	रामानन्द पिता काशीराम	RAMANAND	अमरुद	2	1000	38321731638	SEBIN0010826
			जामुन	2	1000		
योग							
17	फूलमती पति मनीराम	FOLLMATI	अमरुद	2	1000	8000839474-9	SEBIN0RRMBGB
			ईमली	2	1000		
योग							
18	रामविशाले पिता खूलूसाम	RAM VISHALE	अमरुद	2	1000	8087486995	SEBIN0RRMBGB
			योग		1000		
19	मनिराम पिता खूलूसाम	MANIRAM	आम	2	1000	577702010019575	UBIN0557773
			कटहल	2	1000		
योग							
20	रामकुमार पिता खूलूसाम	RAM KUMAR	कटहल	2	1000	8087463164	SEBIN0RRMBGB
			आम	2	1000		
योग							
21	उमेश कुमार पिता पन्नेलाल	UMESH KUMAR	सागवान	5	2500	577702010001289	UBIN0557773
			कटहल	1	500		
योग							
कुल योग				205	102500		
योग							
					13500		

टीप - 1. ग्राम सिद्धीकला में निवासरत/कृषकों/पशुपालकों द्वारा मौखिक रूप से बताये अनुसार जानवरों की सूची राजस्व विभाग एवं पशुविभाग के अधिकारियों की टीम द्वारा माननीय उपखण्ड मजिस्ट्रेट सिंगरौली जिला सिंगरौली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/सी 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/5/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर महोदय सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12/05/2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों एवं फील्ड ऑफिसरों द्वारा सर्वे एवं वीडियो ग्राफी के कार्य संयुक्त रूप से संपादन किया गया।



 Anand Singh

 V. H. Made (M.P.)

 Singrauli (M.P.)

 V. H. Made (M.P.)

 Singrauli (M.P.)

2 दिनांक 11.05.2020 एवं दिनांक 12.05.2020 को कीर्तियाँ गाँवों के दौरान प्रभावित क्षेत्र नदी/नाला/खेत में जहाँ पर सासन पावर कंपनी के टेकेंदरों द्वारा पीसीसी मशीन/हाईपा से राखड हटाने का कार्य किया जा रहा है, उन स्थानों पर भी कोई भी पशु का अवशेष नहीं पाया गया।

3. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहाँ पर उपस्थित ग्रामीणजनों से पूछ-ताछ कर तैयार की गई है तथा मकानों, गौशाला, मुर्गी कार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुओं, नलकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन वित्तग्रहियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

4. सूची अनुसार पशुओं की क्षतिपूर्ति की राशि का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की राशि का आकलन तकनीकी अधिकारियों/पशुचिकित्सकों से पुनः कराई जा सकती है।


 P. S. Singh
 पटवारी
 भा.पु.म. सं. 29 सिविलका
 सा.नि.म.सासन.पट.सिंगरौली
 जिला-सिंगरौली (M.P.)


 P. S. Singh
 सा.पु.म. सं. 29 सिविलका
 भा.पु.म. सं. 29 सिविलका
 सा.नि.म.सासन.पट.सिंगरौली
 जिला-सिंगरौली (M.P.)


 P. S. Singh
 सा.पु.म. सं. 29 सिविलका
 भा.पु.म. सं. 29 सिविलका
 सा.नि.म.सासन.पट.सिंगरौली
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 सा.पु.म. सं. 29 सिविलका
 भा.पु.म. सं. 29 सिविलका
 सा.नि.म.सासन.पट.सिंगरौली
 जिला-सिंगरौली (M.P.)


 V. A. S.
 V. H. Mada
 Mr. Singrauli (M.P.)

रिलायंस शासन पॉवर प्लॉट का ऐश जर्ईक टुटने से प्रभावित कृषको के मुर्गा फार्म सामान/अन्य की सूची

ग्राम सिद्धीकला पटवारी हल्का सिद्धीकला रा.नि.म. सासन तह.व.जिला सिंगरौली

1	2	3	4	5	6	7	8	9
सरल क्रमांक	भूमिस्वामी/कृषक उद्देश्य जिला पन्नालाल	English Name Umesh kumar	नाम	संख्या	दर	राशि	खाला नम्बर	बैंक विवरण आई एफ एस सी
1			अन्य					
			1मुर्गा फार्म 348.75 वर्ग मी.	1	1000रु.मी.वर्ग की दर से	348750	577702010001289	UBIN0557773
			2मुर्गा फार्म 270 वर्ग मी.	1	1000रु.मी.वर्ग की दर से	270000		
			कमरा 24.3 वर्ग मी.	1	1000रु.मी.वर्ग की दर से	24300		
			मुर्गी/चूजे	8775	20रु प्रति चूजे	175500		
			मोटर साइकिल	1	-	30000		
			विद्युत जनरेटर 3 एच. पी.	1	-	7000		
			इनवेटर बैटरी सेट	1	-	8800		
			सिलिंग फैन	22	1200 प्रति फैन	26400		
			इले काटा	1		6300		
			दाना का बर्तन छोटा	160	60 प्रति नग	9600		
			दाना का बर्तन बडा	165	160 प्रति	26400		
			पानी का बर्तन छोटा	160	60प्रति नग	9600		
			पानी का बर्तन बडा	165	155 प्रति नग	25600		
			वायरिंग फाईप पानी वाला	88	60प्रति नग	5280		

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वायरींग पाईप पानी याता	8860 प्रति मग	5280
पानी का टैंक / 1000 ली.	1	5000
प्लारिस्टिक त्रिपाल	100	10000
सोलर प्लेट	1	7500
546 बोरी / 50कि. ग्रा.		978880
मुर्गी दाना		18522
मुर्गी दवाई	1	25000
कूप	1	10000
मोटर पम्प	1	10000
टयूबवेलमोटर सहित	1	33000
कुल योग		2061432

टीप - 1. ग्राम सिद्धीकला में निवासरत / कृषकों / पशुपालकों द्वारा मासिक रूप से बतौर अनुसार जानकारी को सूची राजस्व विभाग एवं पशुविभाग के विकिलों को टीम द्वारा गाननीय उपखण्ड मजिस्ट्रेट सिंगरौली जिला सिंगरौली मध्य प्रदेश के आदेश क्रमांक 486 / एस डी एस / सी 2 / 2020 दिनांक 27 / 04 / 2020 के पालन में दिनांक 28 / 5 / 2020 से दिनांक 30 / 4 / 2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त गाननीय कलेक्टर महोदय सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05 / 05 / 2020 से दिनांक 12 / 05 / 2020 तक पुनः राजस्व विभाग को टीम एवं पशु विभाग के विकिलकों एवं फील्ड ऑफिसरों द्वारा सर्वे एवं शीडियों गोपनी के कार्य संयुक्त रूप से संपादन किया गया।

2. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के साथ पशुओं के बारे में दी गई जानकारी उदात्त पर उपस्थित शारीणजनों से पुनः ताज़ा कर तैयार की गई है तथा मकानों, गोशाला सुर्भी काम के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुओं, नलकूप, पेड़-पौधों का आकलन-साजसज पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये सवे दायकों के अनुसार किया गया है।

3. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहां पर उपस्थित शारीणजनों से पुनः ताज़ा कर तैयार की गई है तथा मकानों, गोशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुओं, नलकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

3. सूची अनुसार पशुओं की क्षतिपूर्ति की राशि का आकलन राजस्व पुस्तक परिपत्र 6-4 के अनुसार किया गया है। यदि आवश्यक समझा जाता है, तो क्षतिपूर्ति की राशि का आकलन तकनीकी अधिकारियों / पशुविकिसकों से पुनः कराई जा सकती है।

(Handwritten signatures and stamps)
 V. B. Singh (M.P.)
 V. B. Singh (M.P.)
 V. B. Singh (M.P.)

रिलायंस शासन पॉवर प्लांट का ऐश डाईक टूटने से गौशाला/मुर्गीफार्म/अन्य नुकसानी पत्रक की सूची

ग्राम सिद्धीखुर्द पटवारी हल्का सिद्धीखुर्द नं0 30 राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरौली (म0प्र0)

क्रमांक	भूमिस्वामी/कब्जेदार का नाम/ पिता का नाम	नाम अंग्रेजी में	अन्य नुकसानी						खारा नम्बर	IFSC CODE
			नाम	संख्या	मकान/गौशाला/मुर्गीफार्म का प्रकार	लॉथ एरिया (वर्ग मी.)	दर	राशि		
1	2	3	11	12	13	14	15	16	18	19
1	रामदयाल पिता नाहर शाह	Ramdayal Shah	गौशाला	1	A.C.सीट	35	1000	35000.00	36340343342	SBIN0010826
			मोटर	1				10000.00		
			कूप	1				25000.00		
			योग					70000.00		
2	राम प्रसाद पिता नाहर शाह	Ram Prasad Shah	मोटर	1				10000.00	577702010002737	UBIN0557773
			कूप	1				25000.00		
			योग					35000.00		
3	लक्ष्मीनाथ पिता राकर शाह	Lakshminath Shah	डीजलपम्प	1				25000.00	80014988985	SBINORRMBGB
4	छोटेलाल पिता लक्ष्मीनाथ शाह	Chhotelal Shah	कूप	1				25000.00	577702010019494	UBIN0557773
5	रामनारायण पिता शंकर राम शाह	Ramnarayan Shah	डीजलपम्प	1				25000.00	30671627194	SEIN0010826
7	मानप्रसाद पिता सूरजलाल शाह	Manprasad Shah	नलकूप	1				25000.00	8086818371	SBINORRMBGB
8	अवधेश कुमार पिता मानप्रसाद शाह	Avadhesh Kumar Shah	मोटर	1				10000.00	916010050959630	UTIB0000886
9	रामसायन पिता गंगाराम शाह	Ramsayan Shah	कूप	1				25000.00	8087471539	SBINORRMBGB
12	कशीराम पिता रामचरिव शाह	Kashiram Shah	मुर्गीफार्म मोदाम	1	A.C.सीट	80	1000	80000.00	8087478171	SBINORRMBGB
14	मैकूलाल पिता निचकावन शाह	Maikulal Shah	कूप	1				25000.00	577702010002740	UBIN0557773
15	रामाधर पिता मैकूलाल शाह	Ramadhar Shah	डीजलपम्प	1				25000.00	31489371911	SBIN0010826
17	शिवकुमार पिता मैकूलाल शाह	Shiv Kumar Shah	कूप	1				25000.00	36501456300	SBIN0010826
18	कन्हैयालाल पिता सीताधाम शाह	Kanhaiyalal Shah	नलकूप	1				25000.00	8087465537	SBINORRMBGB
19	चरकुराम पिता सीताधाम शाह	Charkuram Shah	मोटर	1				10000.00	35266306481	SBIN0010826
20	राजय कुमार पिता मानप्रसाद शाह	Sanjay Kumar Shah	डीजलपम्प	1				25000.00	36340345736	SBIN0010826
21	राजकुमार पिता मानप्रसाद शाह	Rajkumar shah	मोटर	1				10000.00	36178701268	SBIN0010826
22	रामविलास पिता सूरजलाल शाह	Ramvilash Shah	कूप	1				25000.00	8087477371	SBINORRMBGB
			मोटर	1				10000.00		
			योग	2				35000.00		
23	राजेश कुमार पिता परशुराम शाह	Rajesh Kumar Shah	कूप	1				25000.00	577702010016523	UBIN0557773
24	परशुराम पिता जनक शाह	Parshuram Shah	डीजलपम्प	1				25000.00	577702010010433	UBIN0557773
25	राजेन्द्र पिता परशुराम शाह	Rajendra Shah	नलकूप	1				25000.00	577702010018051	UBIN0557773
			मोटर	1				10000.00		
			योग	3				35000.00		
26	रामजी पिता पन्नेलाल वैश्य	Ramji Vaishya	मोटर	1				10000.00	577702010009106	UBIN0557773
			सेन्टीटैक	1	RCC डककन	12	1000	12000.00		
			योग	1				22000.00		
27	जियालाल पिता रामसहाय शाह	Jiyalal Shah	डीजलपम्प	1				25000.00	395102010019095	UBIN0539511

28	रामायण सिंह पिता सुमागलाल वैश्य	Ramayan Singh	बाउण्ड्री	1		30000.00		
29	भगवानदास पिता रामलाल वैश्य	Bhagvandas Vaishya	मोटर	1		10000.00	577702010026470	UBIN0557773
30	सुन्दरलाल पिता कृष्णराम वैस	Sundarlal Bais	मोटर	1		10000.00	8087490857	SBINORRM8GB
31	रमेश कुमार पिता गौरी प्रसाद वैश्य	Ramesh Kumar Vaishya	मोटर	1		10000.00	577702010023959	UBIN0557773
32	सिपाहीलाल पिता बुद्धराम वैश्य	Sipahilal Vaishya	मोटर	1		10000.00	80016171133	SBINORRM8GB
33	मोहनलाल पिता बुद्धराम वैश्य	Mohanlal	मोटर	1		10000.00	8087497310	SBINORRM8GB
34	धीरज प्रसाद पिता देवमूरत वैश्य	Dheeraj Prasad Vaishya	मोटर	1		10000.00	577702010007644	UBIN0557773
35	जयमती पिता रामदीन वैश्य	Jaymati	डीजलपम्प	1		25000.00	8087474201	SBINORRM8GB
36	अम्बेश कुमार पिता गौरी प्रसाद वैश्य	Ambrish Kumar Vaishya	मछलीपालन तालाब	1		20000.00	577702010001868	UBIN0557773
			मछली बच्चा	10000		60000.00		
			योग			80000.00		
37	उमार्शंकर पिता जनकधारी साहू	Umashankar Sahu	मोटर	1		10000.00	577702010019429	UBIN0557773
38	देवपती सिंह पिता पन्नेलाल वैश्य	Devpati Singh	नलकूप	1		25000.00	30613576361	SBIN0010826
			बाउण्ड्री	1		30000.00		
			पाइप	1		10000.00		
			योग	3		65000.00		
39	व्यंकट पिता रामयलाल सिंह	Vyankat Singh	मोटर	1		10000.00	32640251119	SBIN0010826
40	जगदीश प्रसाद पिता आत्माराम रजक	Jagdish Prasad	कूप	1		25000.00		
41	धीरज प्रसाद पिता मनीराम विश्वकर्मा	Dheeraj Prasad	डीजलपम्प	1		25000.00	30783772110	SBIN0010826
42	पंजाबकुंवर पति छोहगलाल वैस	Panjabkuwar	कूप	1		25000.00		
43	जयकुमार पिता आत्माराम रजक	Jaykumar	कूप	1		25000.00	218000400537228	PUN80021800
44	हरिभजन सिंह पिता लक्ष्मण सिंह मोड़	Haribhajan Singh	कूप	1		25000.00	577702010009140	UBIN0557773
45	हरी सिंह पिता यादू सिंह मोड़	Hari Singh	मोटर	1		10000.00	577702010010796	UBIN0557773
46	रामदीन पिता देवमूरत वैश्य	Ramdin	कूप	1		25000.00	395102010017626	UBIN0539511
47	परमानन्द पिता रामजनम रजक	Paramanand	कूप	1		25000.00	577702010008361	UBIN0557773
48	जैतुनिया पति रामप्रसाद सिंह	Jaituniya	कूप	1		25000.00	8087515863	SBINORRM8GB
49	नन्दू पिता रामविशाले शाह	Nand kumar	मोटर	1		10000.00	577702010024623	UBIN0557773
50	आशुतोष कुमार पिता रामहायन शाह	Aashutosh Kumar	मोटर	1		10000.00	577702010019153	UBIN0557773
52	रंगलाल पिता बिहारीलाल बैगा	Ranglal	अन्य एग सक्का प्रमाणित घरेलू शागरी	1		30000.00	577702010002746	UBIN0557773
53	रामभरोसे पिता नान्दू बैगा	Rambharose	अन्य एग सक्का प्रमाणित घरेलू शागरी	1		30000.00	577702010002768	UBIN0557773
54	रामगोपाल पिता नान्दू बैगा	Ramgopal	कूप	1		25000.00	577702010003560	UBIN0557773
55	बिहारी पिता रामदत्त बैगा	Bihari	कूप	1		25000.00		
56	राजकरन पिता रामजी वैस	Rajkaran	डीजलपम्प	1		25000.00	577702010010572	UBIN0557773
57	बिजय कुमार पिता रामजी वैस	Bijay Kumar	मोटर	1		10000.00	577702010010573	UBIN0557773
58	रविकेश पिता रामजी वैस	Ravikes	बाउण्ड्री	1		15000.00	577702010026475	UBIN0557773
59	लालाराम पिता रामचरित्र शाह	Laltaram Shah	मछलीपालन	1		20000.00	8087521195	SBINORRM8GB
60	राजेश कुमार पिता रामसुनम शाह	Rajesh Kumar	कूप	1		25000.00	30772529453	SBIN0010826
63	रामचरित्र पिता विचकावन शाह	Ramcharitra	कूप	1		25000.00	8087521208	SBINORRM8GB
64	रामप्रताप पिता बन्धुराम शाह	Rampratap	कूप	1		25000.00	577702010014411	UBIN0557773

			मोटर	1				10000.00		
			योग	2				35000.00		
65	रामदेव पिता बन्धुराम शाह	Ramdev	मोटर	1				10000.00	577702010011172	UBIN0557773
66	रामसागर पिता रामनरेश शाह	Ramsagar	मोटर	1				10000.00	30592720666	SBIN0010826
67	रामबिश्मल पिता खुल्लूराम शाह	Rambishale	कूप	1				25000.00	8087485995	SBINORRMBGB
70	रधेश्याम पिता काशीराम शाह	Radheshyam Shah	मुर्गीफार्म	1	A.C.सोद	150	1000	150000.00	577702010020435	UBIN0557773
			मुर्गी के खाने का वर्जन					44800.00		
			योग					194800.00		
73	रामलखन पिता रामसुमन शाह	Ramlakhan	कूप	1				25000.00	30772529747	SBIN0010826
			मोटर	1				10000.00		
			योग	2				35000.00		
74	अंगद सिंह पिता जोखन सिंह	Angad Singh	मोटरपम्प	1				10000.00	30609372759	SBIN0010826
			नलकूप	1				25000.00		
			अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					156500.00		
			योग	2				191500.00		
76	राम सिंह पिता जोखन सिंह	Ram Singh	डीजलपम्प	1				25000.00	577702010009139	UBIN0557773
			मोटर	1				10000.00		
			अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					95000.00		
			योग	2				130000.00		
77	रामायण सिंह पिता जोखन सिंह	Ramayan Singh	कूप	1				25000.00	577702010008362	UBIN0557773
			अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					55000.00		
			योग	2				80000.00		
78	दिनेश सिंह पिता रामायण सिंह	Dinesh Singh	अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					95000.00	36340034810	SBIN0003848
79	जयकुमारी पिता रामायण सिंह	Jaykumari	अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					40000.00		
80	देवपती सिंह पिता रामायण सिंह	Devpati Singh	अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					110000.00	577702010018150	UBIN0557773
81	बंशपति सिंह पिता समयलाल सिंह	Banshpati	मोटर	1				10000.00	8087476627	SBINORRMBGB
			नलकूप	1				25000.00		
			योग	2				35000.00		
82	समयलाल सिंह पिता रामायण सिंह	Samaylal Singh	अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					75000.00	8087477745	SBINORRMBGB
83	रामदयाल पिता मन्धारी पनिका	Ramdayal Panika	कूप	1				25000.00		
			बाउण्ड्री	1				10000.00		
			अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					65000.00		
			योग	2				100000.00		
84	इनरमन पनिका पिता रामदयाल पनिका	Inarman	अन्य एवं समस्त प्रभावित घरेलू सम्पत्ति					40000.00		
85	महेन्द्र सिंह पिता पन्नेलाल सिंह	Mahendra Singh	मछलीतालाब					20000.00	577702010008696	UBIN0557773
86	जोखन सिंह पिता मनबोध सिंह	Jokhan Singh	कूप	1				25000.00	577702010009128	UBIN0557773
87	ध्रुवनाथरायण सिंह पिता प्रभाव सिंह	Dhruvnarayan Singh	डीजलपम्प	1				25000.00	577702010020437	UBIN0557773
88	रामायण सिंह पिता महेन्द्र सिंह	Ramayan Singh	डीजलपम्प	1				25000.00		

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89	नाहर पिता रजारी शाह	Nahar	गौशाला	1	A.C.सीट	28	1000	28000.00	8087513683	SBINORRMBGB
			मन्दिर सुनियाम	1				15000.00		
			योग	2				43000.00		
90	शिवसागर पिता देवपती सिंह	Shivsagar singh	बारण्डी	1				20000.00	33998207507	SBIN0010826
91	राममनोदय शाह पिता सीताराम	Rammanorath Shah	नलकूप	1				25000.00		
92	वीनानाथ पिता बिहारीलाल रजक	Deenanath	झौनकैयरा	1				190000.00	577701010050070	UBIN0557773
93	श्यामसुन्दर पिता मनीराम शाह	Shyamsundar Shah	मोटर	1				10000.00	577702010014180	UBIN0557773
94	राममनोहर पिता मनीराम शाह	Rammanohar Shah	मोटर	1				10000.00	577702010018224	UBIN0557773
96	नन्दलाल पिता बिहारीलाल बैगा	Nandlal Baiga	कूप	1				25000.00		
97	जानकधारी पिता मटुकधारी शाह	Janakdhari Shah	कूप	1				25000.00		
98	शिवलाल पिता बिहारीलाल बैगा	Shivlal Baiga	कूप	1				25000.00	577702010024657	UBIN0557773
योग								3046300.00		

टीप- उपरोक्त सूची की जानकारी वहां पर उपस्थित प्रभावित व्यक्ति/ग्रामीणजनों से पूछ-ताछ कर तैयार की गई है तथा मकानों, गौशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुआँ, नलकूप का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

[Handwritten Signature]
 नाहर पिता रजारी शाह
 नलकूप

[Handwritten Signature]
 राजेश कुमार
 मण्डल विकास
 जिला-सिंगरौली (म.प्र.)

[Handwritten Signature]
 प्रमोद कुमार
 13/5/2020
 जिला-सिंगरौली (म.प्र.)
 पं० 26

VEO
 BLOCK WAIDHAK
 DIST SINGRAULI (M.P.)

रिलायंस शासन पॉवर प्लांट का ऐश डाईक टूटने से वृक्ष नुकसानी पत्रक की सूची

ग्राम सिद्धीखुर्द पटवारी हल्का सिद्धीखुर्द नं० 30 राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरौली (म०प्र०)

क्रमांक	भूमिस्वामी/कब्जेदार का नाम/ पिता का नाम	नाम अंग्रेजी में	वृक्ष नुकसानी				खाता नम्बर	IFSC CODE
			वृक्ष का नाम	संख्या	आर०बी० सी० ६-४ अनुसार राशि	आर०बी० सी० ६-४ अनुसार देय राशि		
1	2	3	4	5	6	7	8	9
1	रामदयाल पिता नाहर शाह	Ramdayal Shah	आम	05पेड़	2500.00	2500.00	36340343342	SBIN0010826
2	राम प्रसाद पिता नाहर शाह	Ram Prasad Shah	आम	05 पेड़	2500.00	2500.00	577702010002737	UBIN0557773
3	हरिचरण पिता लक्ष्मीनाथ शाह	Haricharan Shah	आम	04पेड़	2000.00	2000.00	577702010000691	UBIN0557773
4	छोटेलाल पिता लक्ष्मीनाथ शाह	Chhotelal Shah	आम	02पेड़	1000.00	1000.00	577702010019494	UBIN0557773
5	मानप्रसाद पिता सूरजलाल शाह	Manprasad Shah	आम	02पेड़	1000.00		8086818371	SBINORRMBGB
			अमरुद	02पेड़	1000.00			
			योग		2000.00	2000.00		
6	अक्केश कुमार पिता मानप्रसाद शाह	Avadhesh Kumar Shah	आम	01पेड़	500.00	500.00	916010050959630	UTIB0000886
7	मनीराम पिता खुल्लूराम शाह	Maniram Shah	आम	02पेड़	1000.00		577702010019575	UBIN0557773
			अमरुद	02पेड़	1000.00			
			योग		2000.00	2000.00		
8	काशीराम पिता रामचरित्र शाह	Kashiram Shah	आम	07पेड़	3500.00	3500.00	8087478171	SBINORRMBGB
9	सुदामा प्रसाद पिता लालताराम शाह	Sudama Prasad Shah	आम	05पेड़	2500.00	2500.00	577702010021023	UBIN0557773
10	रामप्रकाश पिता लालताराम शाह	Ram praaksh Shah	आम	05पेड़	2500.00	2500.00	80034712843	SBINORRMBGB
11	मैकूलाल पिता रिचकावन शाह	Maikulal Shah	आम	02पेड़	1000.00	1000.00	577702010002740	UBIN0557773
12	रामाधार पिता मैकूलाल शाह	Ramadhar Shah	आम	03पेड़	1500.00		31489371911	SBIN0010826
			कटहल	02पेड़	1000.00			
			योग		2500.00	2500.00		
13	रामकुमार पिता मैकूलाल शाह	Ram Kumar Shah	अमरुद	05पेड़	2500.00		31376526581	SBIN0010826
			आम	03पेड़	1500.00			
			योग		4000.00	4000.00		
14	शिवकुमार पिता मैकूलाल शाह	Shiv Kumar Shah	कटहल	03पेड़	1500.00		36501456300	SBIN0010826
			आम	03पेड़	1500.00			
			योग		3000.00	3000.00		
15	कन्हैयालाल पिता सीताराम शाह	Kanhayyalal Shah	कटहल	01पेड़	500.00		8087465537	SBINORRMBGB
			आम	02पेड़	1000.00			
			अमरुद	01पेड़	500.00			
			योग		2000.00	2000.00		
16	चरकूराम पिता सीताराम शाह	Charkuram Shah	आम	02पेड़	1000.00		35266306481	SBIN0010826
			अमरुद	02पेड़	1000.00			
			कटहल	01पेड़	500.00			
			योग		2500.00	2500.00		
17	रामवकाश पिता सीताराम शाह	Rambakash Shah	कटहल	01पेड़	500.00		577702010008717	UBIN0557773
			आम	01पेड़	500.00			
			अमरुद	02पेड़	1000.00			
			योग		2000.00	2000.00		
18	छोटेलाल पिता सीताराम शाह	Chhotelal	आम	02 पेड़	1000.00		577702010002723	UBIN0557773
			अमरुद	01पेड़	500.00			
			कटहल	01पेड़	500.00			
			योग		2000.00	2000.00		
19	संजय कुमार पिता मानप्रसाद शाह	Sanjay Kumar Shah	आम	3पेड़	1500.00		36340345736	SBIN0010826
			अमरुद	02पेड़	1000.00			
			योग		2500.00	2500.00		

VEO
BLOCK WAIDMAH
DIST SINGRAULI (M.P.)

विभागीय अधिकारी
राजस्व निरीक्षण विभाग
सिद्धीखुर्द तहसील
सिंगरौली (म.प्र.)

राजस्व निरीक्षक
सिद्धीखुर्द तहसील
सिंगरौली (म.प्र.)

Page 165 of 247
राजिनीमोहनासायन तह. सिद्धीखुर्द तहसील

ग्राम हरहरवा पटवारी हल्का हरहरवा राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरौली

रिलायंस सासन पावर ऐस डेम फूटने से नदी में स्थित ऐस में फस कर मूल हुये पशुओं की सूची

क्र	पशुस्वामी / कब्जदार का नाम / पिता का नाम	नाम अंजोनी में	नाम	पशुपक्षी			राशि	आला नंबर	बैंक आला विवरण
				संख्या	कृषक के काले अनुसार	रेश			
1	हरिचन्द शाह / तिलकधारी	3	शैस	1	5	30000	8087485361	SBIN0RRMBGB	
2	दीनानाथ/रामविचारे केवट	DEENA NATH KEVAT	गाय	1	5	30000	8087658552	SBIN0RRMBGB	
3	विनोद कुमार/रामकृपाल साकेत	VINOD KUMAR SAKET	गाय	1	5	30000	577702010016233	UBIN0557773	
4	सूरज लाल साकेत/रामनरायन	SURAJ LAL SAKET	बछड़ा	1	2	16000	80010709916	SBIN0RRMBGB	
5	हरिवंश/बृजलाल साकेत	HARIVANSH SAKET	बछड़ा	1	3	16000	8087472124	SBIN0RRMBGB	
6	सुखराम/छोटेलाल शाह	SUKHRAM SHAH	दैंल	1	4	25000			
7	रामकृष्ण/रामलाल शाह	RAMAKRISHNA SHAH	शैस	1	4.5	30000	30878669945	SBIN0010826	
8	कृपानाथ/श्यामबिहारी केवट	KRIPANATH	गाय	1	5	30000			
9	संत प्रसाद / रामजग वैश्य	SANT PRASAD VAISHYA	गाय	1	5	30000	80014614114	SBIN0RRMBGB	
10	अनन्तराम /महादेव केवट	ANITA SHAH	गाय	1	5	30000			
11	रूपनारायण वैश्य/गंगाराम	ROOP NARAYAN VAISH	दैंल	1	4	25000	30988895277	SBIN0010826	
				11	292000				

टीप -रिलायंस सासन पावर ऐस डेम फूटने से (घटना दिनांक 10/04/2020) नदी में पटे हुये ऐस में फस कर क्षतिग्रस्त/मृत पशुओं का राजस्व विभाग एवं पशु विभाग के चिकित्सकों की टीम द्वारा माननीय उपखण्ड मजिस्ट्रेट सिंगरौली जिला सिंगरौली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/सी 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/4/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। सर्वे के दौरान कृषकों/पशुपालकों के द्वारा बताये हुये स्थान पर मरे हुये पशु नदी में पटे हुये राखड के उपरी सतह पर अलग-अलग स्थानों पर कुल 10 मृत पशुओं के शव/अवशेष (हड्डियाँ, चमड़ी) परीक्षण और सत्यापन के समय देखने में आया जिसका विवरण उपरोक्तानुसार है। जिनकी कीमत की गणना राजस्व पुस्तक परिपत्र 6-4 के प्रावधान के अनुसार की गई है। रिलायंस सासन पावर ऐस डेम फूटने से (घटना दिनांक 10/04/2020) नदी में पटे हुये ऐस में फस कर पशुओं का क्षतिग्रस्त/मृत होने की संभावना आने ली है, जिसके तहत क्षतिग्रस्त व्यक्ति/व्यक्ति कृषक/पशुपालक अपना आवेदन राजस्व विभाग/ पशु चिकित्सक विभाग/ पुलिस विभाग को प्रस्तुत कर क्षतिग्रस्त/मृत पशुओं आपदा की क्षतिपूर्ति सहायता राशि प्राप्त कर सकते हैं।

Handwritten signatures and stamps at the bottom of the page, including a blue official stamp of the District Collector, Singrauli.

14	रामलाल / लोले शाह	RAMLALA SHAH	बाँस	1	500	500	30875934770	SBIN0010826
15	कन्हैया लाल / बंशधारी यादव	KANHAIVALAL YADAV	खैर, गौम, आम	5+2+2	4500	4500	31068140166	SBIN0010826
16	सवाई लाल / बंशधारी यादव	SAVALI LAL YADAV	खैर, गौम, आम	2+5+2	4500	4500	395102010724975	UBIN0539511
17	काशीराम / मटुकधारी यादव	KASHEERAM YADAV	आम, लिप्टस, बाँस	2+3+2	3500	3500	32588825673	SBIN0010826
18	ललिताराम / मटुकधारी यादव	LALITA RAM YADAV	आम, लिप्टस, बाँस	2+3+2	3500	3500	57772010001598	UBIN0557773
19	सीताराम / मटुकधारी यादव	SITA RAM YADAV	आम, लिप्टस, बाँस	2+3+2	3500	3500	577702010001719	UBIN0557773
20	रामबरन / रंगलाल शाह	RAMBARAN SHAH	सगौल	10	5000	5000	8087501611	SBIN0RRMBGB
21	राजराणी पत्नी प्रभाव सिंह	RAJRANI	लिप्टस	10	5000	5000	186001042634	CBIN0MPPDCBI
22	सुमनल कुमार / रामनारायण	SUMANT KUMAR VASY	लिप्टस	10	5000	5000	8087494772	SBIN0RRMBGB
23	साधीन कुमार / रामनारायण	SADHIN KUMAR VASY	लिप्टस	10	5000	5000	8087494909	SBIN0RRMBGB
24	सुनीलकुमार / रामनारायण	SUNIL KUMAR VAISHYA	लिप्टस	10	5000	5000	8087494896	SBIN0RRMBGB
						122500		

टीम - 1. ग्राम सर्वेक्षा में निवासरत / कृषकों / पशुपालकों द्वारा मौखिक रूप से बताये अनुसार जानवरों की सूची राजस्व विभाग एवं पशु विभाग के अधिकारियों की टीम द्वारा माननीय उपखण्ड मजिस्ट्रेट सिंगरौली जिला सिंगरौली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/सी 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/4/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर मंडल मंडल सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12/05/2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों एवं फील्ड ऑफिसरों द्वारा सर्वे एवं वीडियो ग्रीफी के कार्य संपन्न रूप से संपादन किया गया।

2. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहाँ पर उपस्थित ग्रामीणजनों से पूछ-ताछ कर तैयार की गई है तथा मकानों, गोशाला, नुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुआँ, नलकूप, पेड़-पौधों का आकलन राजस्व पुरसक परिपत्र 6-4 के अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये गये दायों के अनुसार किया गया है।

VERA
BLOCK WAIDHAR
SINGRAULI
19/5/2020
19/5/2020
19/5/2020

ग्राम हरहवा पटवारी हल्का हरहवा राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरीली

रिलायंस सासन पावर लिमिटेड ऐस डेम फूटने से प्रभावित कूपों का सर्वे / मुल्यांकन पत्रक

क्रमांक	शुभिक्षामात्री/कब्रदार का नाम / पिता का नाम	नाम अंग्रेजी में	रूप की राशि	महा योग	बैंक खाता विवरण	
					खाता नंबर	IFSC CODE
1	2	3	7	8	9	10
1	राम प्रसाद / राम गोपाल शाह	RAMPRASAD	25000	25000	577702010014113	UBIN0557773
2	राम चंदन सिंह / जीवन सिंह गोंड	RAMBADAN SINGH	25000	25000	577702010008962	UBIN0557773
3	सवाई लाल / बंशधारी यादव	SAVAILLAL YADAV	25000	25000	395102010724975	UBIN0539511
4	सभापति सिंह/मोहन सिंह	SABHAPATI SINGH GOND	25000	25000	20039747222	SBIN0010826
5	महेश प्रसाद / लक्ष्मी प्रसाद शाह	MAHESH PRASAD SHAH	25000	25000	30963956604	SBIN0010826
6	सीताराम / अकभन वैश्य	SITARAM VAISH	25000	25000	11237857851	SBIN0003848
7	जंगबहादुर सिंह/शितल सिंह	JANG BAHADUR SINGH	50000	50000	8087463197	SBIN0RRMBGB
				200000		


जंग बहादुर सिंह पिता शीतल सिंह गोंड का कच्चा ईट 50000 / (पन्नास हजार) की क्षति हुई है।

टीप - 1. ग्राम हरहवा में निवासरत/कृषको/पशुपालकों द्वारा मौखिक रूप से बताये अनुसार जानबरो की सूची राजस्व विभाग एवं पशु विभाग के अधिकारियों की टीम द्वारा माननीय उपखण्ड मजिस्ट्रेट सिंगरीली जिला सिंगरीली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/सी 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/4/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर महोदय सिंगरीली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12/05/2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के अधिकारियों द्वारा सर्वे एवं वीडियो ग्राफी के कार्य संयुक्त रूप से संपादन किया गया।

2. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहां पर उपस्थित ग्रामीणजनों से पूछ-ताछ कर तैयार की गई है तथा भकानों, गोशाला, गुर्राई कर्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुआं, नलकूप, पेड़-पौधों का आकलन राजस्व पुरसक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये गये दायकों के अनुसार किया गया है।


 Anil Kumar
 अधिकारी, राजस्व विभाग, सिंगरीली


 Rajendra Kumar
 अधिकारी, राजस्व विभाग, सिंगरीली


 Anand Kumar
 अधिकारी, राजस्व विभाग, सिंगरीली

ग्राम हरहवा पटवारी हल्का हरहवा राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरौली
 लिमिटेड एस डेम फूटने से प्रभावित मोटर पम्प का सर्वे/मुल्यांकन पत्रक

क्रमांक	भूमिस्वामी/कब्जेदार का नाम/ पिता का नाम	नाम अंग्रेजी में	मोटर व डीजल पम्प		बैंक खाता विवरण	
			संख्या	राशि	खाता नंबर	IFSC CODE
1	2	3	7	8	10	11
1	मान प्रसाद/ राम कृपाल शाह	MAN PRASAD SHAH	1	15000	577702010018222	UBIN0557773
2	रामलाल/ नाहर शाह	RAM LAL	1	15000	35586314294	SBIN0010826
3	लोले/ जगेश्वर शाह	LOLE SHAH	1 मोटर	10000	8087492185	SBIN0RRMBGB
4	कन्हैया लाल/ बंशधारी यादव	KANHAIYALAL YADAV	1	20000	31068140166	SBIN0010826
5	सवाई लाल/ बंशधारी यादव	SAVAI LAL YADAV	1	20000	395102010724975	UBIN0539511
6	कशीराम/ मटुकधारी यादव	KASHEERAM YADAV	1	20000	32588825673	SBIN0010826
7	ललिताराम/ मटुकधारी यादव	LALITA RAM YADAV	1+1	45000	57772010001598	UBIN0557773
8	सीताराम/ मटुकधारी यादव	SITA RAM YADAV	1	20000	577702010001719	UBIN0557773
9	रामबरन/ रंगलाल शाह	RAMBARAN SHAH	1	20000	8087501611	SBIN0RRMBGB
10	राजशानी पत्नी प्रभाव सिंह वैस	RAJRANI	1	20000	186001042634	CBIN0MPDCBJ
11	जमाहीर/ बबई वैश्य	JAMAHIRLAL	डीजल	25000	452502010011563	UBIN0545252
12	महाराज कुमार/ ठाकुर	MAHARAJ KUMAR VAISHYA	1	25000	3961397092	CBIN0284405
13	लल्लु प्रसाद/ शंकर दयाल	LALLU PD.	डीजल	25000	8087482439	SBIN0RRMBGB
14	रमेश कुमार/ मोहनदास शाह	RAMESH KUMAR SHAH	1	20000	35914634066	SBIN0010826
15	लक्ष्मी प्रसाद / हजारी प्रसाद	LAKSHMI PRASAD SAHU	1	20000	38828696914	SBIN0003848
16	रमेश / जनक लाल वैश्य	RAMESH KUMAR VAISH	1	20000	395102010070825	UBIN0539511
			17	340000		

टीप - 1. ग्राम हरहवा में निवासरत/कृषको/पशुपालकों द्वारा मौखिक रूप से बताये अनुसार जानवरों की सूची राजस्व विभाग एवं पशु विभाग के चिकित्सकों की टीम द्वारा माननीय उपखण्ड मजिस्ट्रेट सिंगरौली जिला सिंगरौली मध्य प्रदेश के आदेश क्रमांक 496/एस डी एम/री 2/2020 दिनांक 27/04/2020 के पालन में दिनांक 28/4/2020 से दिनांक 30/4/2020 तक पशु सर्वे का कार्य सम्पन्न किया गया। इसके उपरान्त माननीय कलेक्टर महोदय सिंगरौली के निर्देशानुसार पशुओं की गणना के निर्देश दिये गये जिसके पालन में दिनांक 05/05/2020 से दिनांक 12/05/2020 तक पुनः राजस्व विभाग की टीम एवं पशु विभाग के चिकित्सकों एवं फील्ड ऑफिसरों द्वारा सर्वे एवं वीडियो ग्रॉफी के कार्य संयुक्त रूप से संपादन किया गया।

2. पुनः सर्वे के दौरान कृषकों एवं पशु पालकों के द्वारा पशुओं के बारे में दी गई जानकारी वहाँ पर उपस्थित ग्रामीणजनों से पूछ-ताछ कर तैयार की गई है तथा मकानों, गौशाला, मुर्गी फार्म, के क्षतिपूर्ति का आकलन लोक निर्माण विभाग द्वारा किया गया है। कुओं, नलकूप, पेड़-पौधों का आकलन राजस्व पुस्तक परिपत्र 6-4 क अनुसार किया गया है। अन्य क्षतिग्रस्त सामग्री का आकलन हितग्राहियों के द्वारा दिये गये दायकों के अनुसार किया गया है।

(Handwritten signatures and stamps)
 19/5/2020
 न. नं. 53 हरहवा
 तहसील-सिंगरौली

तहसील-सिंगरौली
 न. नं. 53 हरहवा
 तहसील-सिंगरौली (न.प्र.)

नयन तहसील-सिंगरौली
 न. नं. 53 हरहवा
 तहसील-सिंगरौली (न.प्र.)

जिला सिंगरौली (MORO)

सिंगरौली

अतिरिक्त आय अधिकारी (आय)

(Handwritten signature)

1. कलेक्टर महोदय जिला सिंगरौली को और सादर सूचनाएं।
2. पुलिस अधीक्षक महोदय जिला सिंगरौली को और सादर सूचनाएं।
3. अपर कलेक्टर महोदय जिला सिंगरौली को और सादर सूचनाएं।

प्रतिनिधि-

गुफा/448/एस.डी.आ./सी-3/2020

सिंगरौली दिनांक 21/04/2020

जिला सिंगरौली (MORO)

सिंगरौली

अतिरिक्त आय अधिकारी (आय)

(Handwritten signature)

संलग्न:- उपरोक्त विवरण।

ग्राम सिद्धिकला, सिद्धिकला एवं हरेकवा का फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि का क्षति पत्रक संलग्न कर आपकी और भेजकर आपकी निवेदन किया जाता है कि संलग्न पत्रक अतिरिक्त विधिवत एवं खानगी आदि का फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि का उपरोक्त ग्रामों में अन्य एवं अन्य वस्तुओं एवं पशु आदि की क्षति का टीम द्वारा संलग्न कसब जान पत्रक से जाचना पत्रक तैयार कर भेजना हेतु प्रेषित किया जावेगा।

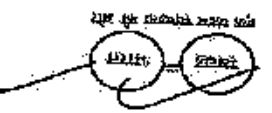
(संलग्न) राज्य उन्नावलिस द्वारा प्राप्त की सूची संलग्न।

क्र.सं.	ग्राम	क्षति का प्रकार	कच्चा/पक्का	मकान	फसल	कच्चा/पक्का	मकान	फसल	मकान	फसल	कच्चा/पक्का	मकान	फसल
1	सिद्धिकला	क्षति का प्रकार	कच्चा/पक्का	21	172700.00	03	2148900	03	648000	03	768120.00	11	2253634
2	सिद्धिकला	क्षति का प्रकार	कच्चा/पक्का	03	2148900	03	648000	03	768120.00	11	2253634	11	2253634
3	हरेकवा	क्षति का प्रकार	कच्चा/पक्का	321	1947200.00	492	7839554.00	492	7839554.00	492	7839554.00	492	7839554.00
	ग्राम	क्षति का प्रकार	कच्चा/पक्का	21	172700.00	03	2148900	03	648000	03	768120.00	11	2253634
	कच्चा/पक्का	मकान	फसल	कच्चा/पक्का	मकान	फसल	कच्चा/पक्का	मकान	फसल	कच्चा/पक्का	मकान	फसल	कच्चा/पक्का

विषय:- ग्राम सिद्धिकला, सिद्धिकला एवं हरेकवा के फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि क्षति पत्रक तैयार किया गया जो निम्नलिखित है:-
 ग्राम सिद्धिकला, सिद्धिकला एवं हरेकवा का फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि क्षति पत्रक तैयार किया गया जो निम्नलिखित है:-
 ग्राम सिद्धिकला, सिद्धिकला एवं हरेकवा का फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि क्षति पत्रक तैयार किया गया जो निम्नलिखित है:-
 ग्राम सिद्धिकला, सिद्धिकला एवं हरेकवा का फसल एवं मकान (कच्चा/पक्का) एवं खानगी आदि क्षति पत्रक तैयार किया गया जो निम्नलिखित है:-

मुख्य कार्यपालन अधिकारी
 सासन गावर सिंगरौली (म.प्र.)
 जिला-सिंगरौली (म.प्र.)

कमांक/448/एस.डी.आ./सी-3/2020
 कार्यालय सखुण्ड अधिकारी/मिस्ट्रीट सिंगरौली, जिला-सिंगरौली (MORO)
 सिंगरौली दिनांक 21/04/2020



mail - sdmisgr@gmail.com



Mineral India



कमांक/५२/प्रभा/२०२०
 दिनांक ३१/०५/२०२०

कायालय तहसीलदार तहसील - सिंगरौली जिला सिंगरौली (म.प्र.)



प्रति,

उपप्रमुख अधिकारी
 सिंगरौली, जिला-सिंगरौली (म.प्र.)

विषय:- रिलायन्स सायन पावर प्लांट का एस ड्राइक टटने से ग्राम सिद्धीकला, सिद्धीखुर्द, एवं हरदेवा के फसल एवं मकान की क्षति पत्रक के सम्बन्ध में ।

-:००:-

विधायिका के संक्षेप में लेख है कि दिनांक १०.०४.२०२० को रिलायन्स सायन पावर प्लांट का एस ड्राइक टटने से प्रभावित राज्य के मजबूत से ग्राम सिद्धीकला, सिद्धीखुर्द, एवं हरदेवा के क्षेत्रों कि फसल एवं मकान (कच्चा/पक्का) क्षतिग्रस्त हो गई थी । मजबूत के निर्धारण हेतु टीम गठित कर विस्तृत अवलोकन कराया गया तदनुसार फसल एवं मकान (कच्चा/पक्का) क्षति ग्रामगामी आदि क्षति पत्रक तैयार किया गया जो निम्नानुसार है:-

क्रमांक	ग्राम	क्षति का प्रकार	क्षति की संख्या	राशि
१	सिद्धीकला	फसल	२१	१७२७००.००
		मकान	०३	२१४९९००.००
		(कच्चा/पक्का)		
		एवं ग्रामगामी एवं अन्य	०३	६४८०००.००
२	सिद्धीखुर्द	फसल	१३३	७६८१२०.००
		मकान	११	२२६३६३४.००
		(कच्चा/पक्का)		
३	हरदेवा	फसल	३२१	१९४७२००.००
		मकान	४९२	७९३९६५४.००

(व्याप्त) राज्य वरतलीय हजार एवं की खोजन कर्म) ग्राम सिद्धीकला, सिद्धीखुर्द एवं हरदेवा का फसल एवं मकान (कच्चा/पक्का) एवं ग्रामगामी आदि क्षति पत्रक मजबूत की और मूलतः अधिम कार्यवाही हेतु साक्षर सम्प्रेषित है ।


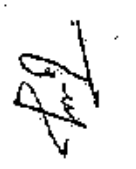
टीप - कच्चा/पक्का क्षति मूलतः मकानों की राशि का आकलन अनिश्चितता आधिकारी लोकनिर्माण विभाग द्वारा तैयार किया गया । एवं एवं ग्रामगामी की जानकारी विपरीतप्रकार व्यवस्था के द्वारा तैयार किया गया ।

संलग्न:- उपरोक्तानुसार ।

तहसील-सिंगरौली
 जिला-सिंगरौली
 म.प्र.
 (म.प्र.)

Seen


रिमायंस शासन पोकर प्लॉट का पेशा लॉर्डक टुटने से प्रभावित कृषकों की फसलों की सूची										
ग्राम सिद्धीकला पटवारी इल्का सिद्धीकला र.नि.म. भासन तह.न शिला सिंगरोली.										
क्र.सं.	शुद्धि/व्योमी/कृषक/कल्याण	ENGLISH NAME	फसल का नाम	क्षति रकबा	प्रस्तावित देय राशि	बैंक का विवरण				
1	2	3	4	5	6	खाता नंबर				
1	पन्नेलाल पिता रामचरित्र	PANNELAL	शाक सब्जी	0.02	6000	577702010010032				
2	दल्लू प्रसाद पिता रामचरित्र	DALLU PRASAD	गेंहू	0.400	5000	UBIN0557773				
3	गोविन्द पिता रामचरित्र	GOVIND	गेंहू अरहर शाक सब्जी	0.300	12000	UBIN0557773				
4	खल्लू राम पिता महादेव	KHULLU RAM	अरहर	0.200	9000	UBIN0557773				
5	बबई राम पिता खल्लूराम	BABAI RAM	अरहर	0.100	6000	UBIN0557773				
6	रामरत्न पिता खल्लूराम	RAMVRAN	शाकसब्जी	0.400	5000	UBIN0557773				
7	नन्दलाल पिता रामरत्न	NAND LAL	गेंहू	0.100	12000	UBIN0557773				
8	राजाराज पिता रामराज	RAJARAJ	गेंहू	0.100	5000	UBIN0557773				
9	सैयाराम पिता मनराज	BHAIYARAM	गेंहू शाक सब्जी	0.79	5000	UBIN0557773				
10	राधुआराम पिता मनराज	BARUARAM	गेंहू	0.800	23700	UBIN0557773				
11	मान प्रसाद पिता सुकधलाल	MAN PRASAD	गेंहू	0.400	24000	UBIN0557773				


 10/1/2020


रिलायंस शासन पॉवर प्लान्ट का एश ड्राईक ड्रटने से प्रभावित कृषकों की मकान की सूची
ग्राम सिद्धीकला पटवारी हल्का सिद्धीकला रा.नि.म. सांसन तह.व जिला सिंगरोली

क्रमांक	मकान मालिक का नाम	मकान का प्रकार	प्लॉथ एरिया	सेट	एमाउन्ट	क्षतिग्रस्त माग का मुल्यांकन राशि
1	रामबरन पिता खूलूराम शाह	खपरैल 1/3 1. रामबरन शाह 2. भाईया राम शाह 3. नन्दलाल शाह	296.00	3300	976800	325600
		ए.सी.सीट गौशाला	120	4100	492000	492000
					योग	817600
2	नन्दलाल पिता रामबरन शाह	खपरैल 1/3 1. रामबरन शाह 2. भाईया राम शाह 3. नन्दलाल शाह	296.00	3300	976800	325600
		आर.सी.सी. स्लैब 1/2 1. भाईया राम. 2. नन्दलाल	234	5100	1193400	596700
					योग	922300
3	रामविशाले पिता खूलूराम शाह	खपरैल	100	4100	410000	410000
					योग	410000
					कुल योग	2149900

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2019/2020

The following information is provided for the year 2019/2020. The total number of students is 1000. The number of students who passed is 800. The number of students who failed is 200. The number of students who were absent is 100. The number of students who were suspended is 50. The number of students who were expelled is 20. The number of students who were transferred is 10. The number of students who were promoted is 5. The number of students who were demoted is 2. The number of students who were reinstated is 1. The number of students who were re-enrolled is 1. The number of students who were re-admitted is 1. The number of students who were re-accepted is 1. The number of students who were re-accepted is 1.

2019/2020

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निर्वाह शाखा पत्र चालू करी को पूरा अधिक करी से प्रतिलिपि भेजने का प्रमाण पत्र		यस प्रतिलिपि प्रतली करी प्रमाण पत्र प्रमाणित	
1	प्रतली अभाव प्रतली प्रमाणित कर	130000 10000 40000 10000 30000	220000
2	प्रतली अभाव कर प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित	88000 10000 50000 10000 10000 10000 60000 60000	303000
3	प्रतली प्रमाणित प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित प्रतली प्रमाणित	60000 20000 20000 10000 5000 10000	648000

रिलायंस शासन पॉवर प्लान्ट का ऐश डाईक टूटने से फसल नुकसानी पत्रक की सूची

ग्राम सिद्धीखुर्द पटवारी हल्का सिद्धीखुर्द नं० 30 राजस्व निरीक्षक मंडल सासन तहसील व जिला सिंगरोली (मप्र०)

क्रमांक	भूमिस्वामी/कब्जोदार का नाम/ पिता का नाम	नाम अंग्रेजी में	खाता खपरा नंबर	फसल का नाम	शक्ति का रकबा हे०	फसल/वृक्ष नुकसानी		आरबी० सी० 6-4 अनुसार देय राशि	आता नंबर	IFSC CODE
						आरबी० सी० 6-4 अनुसार वास्तविक राशि	आरबी० सी० 6-4 अनुसार देय राशि			
1	2	3	4	5	6	7	8	9	10	
1	रामधराल पिता नाहर शाह	Ramdayal Shah		भाटा	0.100	3000.00	0	36340343342	SBIN0010826	
2	राम प्रसाद पिता नाहर शाह	Ram Prasad Shah		योग	0.100	3000.00	5000.00			
3	रामजीनाथ पिता शंकर शाह			योग	0.100	3000.00	5000.00	577702010002737	UBIN0557773	
4	रामधर पिता लक्ष्मीनाथ शाह	Lakshminath Shah		अरहर	0.100	300.00	5000.00	80014988985	SBINORRM/BGB	
5	प्रतापसिंह पिता लक्ष्मीनाथ शाह	Pratap Singh Shah		उड़द	0.020	600.00	5000.00			
6	मोदेलाल पिता लक्ष्मीनाथ शाह	Chhotelal Shah		अरहर	0.020	600.00	5000.00	8087485768	SBINORRM/BGB	
7	रामधरराज पिता शंकर शाह	Ramdhara Raj Shah		चना	0.020	300.00	0	577702010019494	UBIN0557773	
8	रामप्रसाद पिता सुरजलाल शाह	Manprasad Shah		खजूर-वाई-सरसों	0.080	2400.00	0	30671627194	SBIN0010826	
9	अधरश कुमार पिता रामधरशाह शाह	Adharash Kumar Shah		योग	0.100	5400.00	5400.00			
10	रामससन पिता गंगाधर शाह	Ramsayan Shah		अरहर	0.100	3000.00	0	8086818371	SBINORRM/BGB	
11	सीताधर पिता गंगाधर शाह	Sitasharan Shah		खीरा	0.040	120.00	0			
12	अरविच कुमार पिता रामसस्वीन शाह	Arvind Kumar Shah		योग	0.060	6120.00	6120.00			
				अरहर	0.040	1200.00	5000.00	916010050959630	UTI150000886	
				गेहूँ	0.100	3000.00	0	8087471539	SBINORRM/BGB	
				योग	0.040	4200.00	5000.00			
				अरहर	0.040	1200.00	0	8087461962	SBINORRM/BGB	
				गेहूँ	0.050	1500.00	0			
				योग	0.100	2700.00	5000.00			
				अरहर	0.040	3000.00	0	36018672525	SBIN0010826	
				गेहूँ	0.040	1200.00	0			
				योग		4200.00	5000.00			

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13	दीलत प्रसाद पिता लक्ष्मीनाथ शाह	Dolat prashad		₹	0.020	600.00	0	8087487903	SBINORRM BGB
				₹	0.040	1200.00	0		
14	मतीराम पिता सुलक्ष्म शाह	Maturam Shah		₹	0.100	1800.00	5000.00		
15	कशीराम पिता रामचरित शाह	Kashiram Shah		₹	0.200	3000.00	5000.00	577702010019575	UBIN0557773
				₹		5000.00	0	80877478171	SBINORRM BGB
16	सुदामा प्रसाद पिता लालचरण शाह	Sudama Prasad Shah		₹	0.200	6000.00	6000.00		
17	रामप्रकाश पिता लालचरण शाह	Ram prakash Shah		₹	0.200	6000.00	6000.00	577702030021023	UBIN0557773
18	महेबाल पिता रमकेश शाह	Malkulal Shah		₹	0.240	4200.00	6000.00	80034712843	SBINORRM BGB
19	रामधर पिता नवल शाह	Ramdhari Shah		₹	0.020	600.00	5000.00	577702010002740	UBIN0557773
20	रामकमार पिता नवल शाह	Ram Kumar Shah		₹	0.020	600.00	5000.00	31993371911	SBIN0010826
21	शिवकुमार पिता नवल शाह	Shiv Kumar Shah		₹	0.020	600.00	5000.00	31376526581	SBIN0010826
22	कमलेश पिता नवल शाह	Kamla Shah		₹	0.030	900.00	5000.00	36501456300	SBIN0010826
23	प्रफुल्ल पिता सीताराम शाह	Charkuram Shah		₹	0.040	1200.00	0	8087485537	SBINORRM BGB
				₹	0.020	600.00	0	55266306481	SBIN0010826
				₹	0.250	7500.00	0		
24	रामकेश पिता सीताराम शाह	Rambakshi Shah		₹	0.180	9300.00	9300.00		
25	छोटेबाल पिता सीताराम शाह	Chotebal Shah		₹	0.280	4800.00	5000.00		
				₹	0.020	7500.00	0	577702010002723	UBIN0557773
				₹		600.00	0		
26	संजय कुमार पिता मानप्रसाद शाह	Sanjay Kumar		₹	0.010	8100.00	8100.00		
				₹	0.040	300.00	0	36340345736	SBIN0010826
				₹	0.010	1200.00	0		
				₹	0.020	300.00	0		
				₹		600.00	0		
27	राजकुमार पिता मानप्रसाद शाह	Rajkumar shah		₹		2400.00	5000.00		
				₹	0.050	1500.00	0		
				₹	0.040	1200.00	0	36178701268	SBIN0010826
				₹	0.080	900.00	0		
28	प्रदीप कुमार पिता मानप्रसाद शाह	Pradeep kumar Shah		₹	0.050	3500.00	5000.00		
				₹	0.050	1500.00	0	80033127717	SBINORRM BGB
				₹	0.050	900.00	0		
29	सुशीला पति रमेश कुमार शाह	Sushila Devi Shah		₹	0.040	2400.00	5000.00		
				₹		1200.00	0	80032038486	SBINORRM BGB

57	जनकपती प्रति गौरी प्रसाद वैश्य	Janakati Bai	गौरी		11100.00	11100.00	0.040	1200.00	5000.00	8087505435	SBINORRM8GB
58	प्रसती पुत्री गौरी प्रसाद वैश्य	Parvati Devi	गौरी		1200.00	1200.00	0.040	1200.00	5000.00	8087502853	SBINORRM8GB
59	कृष्णकाम प्रति विठ्ठल वैश्य	Krishnam Vai	गौरी		1200.00	1200.00	0.040	1200.00	5000.00	8087490246	SBINORRM8GB
60	प्रदोष प्रति रामदेव वैश्य	Ram Lagan	गौरी		1200.00	1200.00	0.040	1200.00	5000.00	33344115836	SBINORRM8GB
61	गौरी देवी प्रति रामदेव वैश्य	Geeta Devi	गौरी		1200.00	1200.00	0.040	1200.00	5000.00	35846087651	SBINORRM8GB
62	गणेशप्रति प्रति रामदेव वैश्य	GopalDas Bai	गौरी		500.00	500.00	0.020	500.00	5000.00	57702010024175	UBIN0557773
63	अनीता प्रति रामदेव वैश्य	Anita Devi	गौरी		600.00	600.00	0.020	600.00	5000.00	57702010030176	UBIN0557773
64	प्रदीप प्रति रामदेव वैश्य	Sumita Devi	गौरी		600.00	600.00	0.020	600.00	5000.00	57702010023677	UBIN0557773
65	सुजा देवी प्रति रामदेव वैश्य	Mamta Devi	गौरी		600.00	600.00	0.020	600.00	5000.00	80031260003	SBINORRM8GB
66	दिलशमी देवी प्रति रामदेव वैश्य	Hira Mata Bai	गौरी		600.00	600.00	0.020	600.00	5000.00	6603001700020400	PUNB0660900
67	सुलक्ष्म प्रति रामदेव वैश्य	Pulkunyar	गौरी		600.00	600.00	0.020	600.00	5000.00	8087491249	SBINORRM8GB
68	सोमपती प्रति रामदेव वैश्य	Sonamati Bai	गौरी		600.00	600.00	0.020	600.00	5000.00	3951020100005769	UBIN0539511
69	जनकपती प्रति मधुसूदारी साहू	Janak Dhatri	गौरी		1200.00	1200.00	0.040	1200.00	0		
			शंकर		1200.00	1200.00	0.040	1200.00	0		
			सरस्वी		1200.00	1200.00	0.040	1200.00	0		
70	राजिनी प्रति गणेश विठ्ठल वैश्य	Raj Kishan	गौरी		3600.00	3600.00	0.040	3600.00	5000.00		
71	सन्तोष कुमार प्रति जनकपती साहू	Santosh Kumar Sahu	गौरी		1200.00	1200.00	0.040	1200.00	5000.00	4367020100002173	UBIN0543675
			सरस्वी		1200.00	1200.00	0.040	1200.00	0	80015263480	SBINORRM8GB
			गौरी		2400.00	2400.00		2400.00	5000.00		
72	रमाशंकर प्रति जनकपती साहू	Uma Shankar Shah	श्रीरा		300.00	300.00	0.010	300.00	0	57702010019429	UBIN0557773
			कनिका		600.00	600.00	0.020	600.00	0		
			गौरी		800.00	800.00		800.00	5000.00		
73	प्रदीप प्रति रामदेव वैश्य	Promod	प्राय		1200.00	1200.00	0.040	1200.00	0	57702010010009	UBIN0557773
			दामोदर		1200.00	1200.00	0.040	1200.00	0		
			गौरी		2400.00	2400.00		2400.00	5000.00		
74	सियाराम प्रति रामदेव वैश्य	Siyaram Rajak	प्राय		1200.00	1200.00	0.040	1200.00	0	577020100100011	UBIN0557773
			दामोदर		1200.00	1200.00	0.040	1200.00	0		
			गौरी		2400.00	2400.00		2400.00	5000.00		
75	पंजाब कुंवर वैस प्रति छोटेलाल वैश्य	Panjab Kumar Bais	प्राय		1200.00	1200.00	0.040	1200.00	0	8087518138	SBINORRM8GB
			दामोदर		1200.00	1200.00	0.040	1200.00	0		
			गौरी		2400.00	2400.00		2400.00	5000.00		
76	देवपती सिंह प्रति मनोज वैश्य	Deopati Singh	गौरी		9000.00	9000.00	0.300	9000.00	0	30613576361	SBINORRM8GB

96	राजेश पिता रामकृष्ण शाह	Nand kumar	गैर	2000.00	5000.00	577702010024623	UBIN0557773
97	विनोद कुमार पिता दीपलाल शाह	Vinod Kumar	गैर	6000.00	6000.00		
98	रंगलाल पिता विहारिलाल बेगा	Ranglal Balga	गैर	3000.00	0		
			अरक्ष	1200.00	0		
99	रामप्रसाद पिता नंदू बेगा	Ramprasad	गैर	4200.00	5000.00		
100	रामनाथ पिता नंदू बेगा	Rangopal	गैर	3000.00	6000.00		
101	लालनाथ पिता रामधरिश शाह	Lalata Ram Shah	गैर	1200.00	5000.00		
			अरक्ष	9000.00	0	8087521195	SBINORRMBGB
			गैर	600.00	0		
102	रामधरिश पिता रामकृष्ण शाह	Ramsahay Shah	गैर	9600.00	9600.00		
			गैर	5400.00	0	8087515670	SBINORRMBGB
			मिस्त्री	600.00	0		
			अरक्ष	600.00	0		
			गैर	600.00	0		
			गैर	600.00	0		
			भारत	600.00	0		
103	सालाबादुर पिता नरकृष्ण शाह	Lal Bahadur Shah	गैर	7800.00	7800.00		
			भारत	600.00	0	20166639528	SBINQ010826
			गैर	8000.00	0		
104	भोजनाथ पिता कल्याण शाह	Bholanath	गैर	6800.00	6600.00		
			भारत	600.00	0	30810019280	SBINQ010826
			गैर	6000.00	0		
105	रामकुमार पिता कल्याण शाह	Ram Kumar Shah	गैर	6500.00	6800.00		
			अरक्ष	3000.00	0	8087463164	SBINORRMBGB
			गैर	4900.00	0		
106	नरेश पिता रामकृष्ण शाह	Nanki Shah	गैर	7800.00	7800.00		
107	रामकृष्ण पिता रामकृष्ण शाह	Rajkumar	गैर	3600.00	6000.00	88087491840	SBINORRMBGB
108	रामधरिश पिता रामकृष्ण शाह	Rajpat	गैर	5400.00	5400.00	577702010024509	UBIN0557773
109	रामधरिश पिता रामकृष्ण शाह	Ramdhari	गैर	2500.00	5000.00		
110	रामधरिश पिता रामकृष्ण शाह	Rajpat	गैर	6000.00	6000.00	8087521208	SBINORRMBGB
111	रामधरिश पिता रामकृष्ण शाह	Ramdhari	गैर	1200.00	5000.00		
112	रामधरिश पिता रामकृष्ण शाह	Ramdhari	गैर	1200.00	5000.00	30377278646	SBINQ010826
113	रामधरिश पिता रामकृष्ण शाह	Ramdev	गैर	1500.00	5000.00	577702010014411	UBIN0557773
			गैर	9000.00	9000.00		

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रिलायंस शासन पावर का ऐश डाईक टूटने से क्षतिग्रस्त मकानों की सूची पत्रक

ग्राम सिद्धीखुर्द पटवारी हल्का सिद्धीखुर्द नं० 30 राशनोमं० सासन तहसील व जिला सिंगरौली (MOPD)

क्रमांक	ग्राम का नाम	मकान मालिक का नाम	Name in English	अनुमानित क्षति राशि	खाता नम्बर	IESC CODE
1	2.	3	4	5	6	7
1	सिद्धीखुर्द	रंगलाल पिता बिहारीलाल बेगा	Ranglal Baiga	55059.00		
2	सिद्धीखुर्द	राममरोसे पिता गान्धू बेगा	Rambharose	163031.00		
3	सिद्धीखुर्द	अंगद सिंह पिता जोखन सिंह	Angad Singh	663180.00		
4	सिद्धीखुर्द	रामा सिंह पिता जोखन सिंह	Rama Singh	346084.00		
5	सिद्धीखुर्द	रामायण सिंह पिता जोखन सिंह	Ramayan Singh	205934.00	577702010008362	UBIN0557773
6	सिद्धीखुर्द	दिनेश सिंह पिता रामनायण सिंह	Dinesh Singh	152100.00		
7	सिद्धीखुर्द	जोखन सिंह पिता मनबोध सिंह	Jokhan Singh	135720.00		
8	सिद्धीखुर्द	देवपती सिंह पिता रामायण सिंह	Devpatti Singh	112320.00		
9	सिद्धीखुर्द	बशपति सिंह पिता समयलाल सिंह	Banshpatti Singh	127436.00	8087476627	SBINORRRMBGB
10	सिद्धीखुर्द	समयलाल सिंह पिता रामाधीन सिंह	Samaylal Singh	149760.00	8087477745	SBINORRRMBGB
11	सिद्धीखुर्द	रामदयाल पिता मन्धारी पनिका, इनरमन पिता रामदयाल पनिका	Ramdayal Panika	143010.00		
योग				2253634.00		

टीप:- प्रस्तुत मकान क्षति पत्रक लोक निर्माण विभाग अनुविभागीय अधिकारी की ओर से आकलन कर पुष्टी किया गया है।


 प्रमुख अधिकारी
 जिला शासन कार्यालय
 सिंगरौली (म.प्र.)
 सिंगरौली (म.प्र.)

श्रीम हरिद्वार रिलायंस सासिन पावर एस डैम फूटने से प्रभावित किसानों की फसल क्षति गणना पत्रक

क्रमांक	श्रीनिधानी / कर्मोदार का नाम / पिता का नाम	नाम अंग्रेजी में बैंक पासबुक अनुसार	फसल का नाम	क्षति का रकबा हे०	प्रति हे० रकबा	बैंक खाता विवरण	
						खाता नंबर	IFSC CODE
1		3	4	5	6	7	8
1	राम गोपाल / लखारो शाह	RAMGOPAL SHAH	गेहूँ	0.10	5000	577702010017094	UBIN0557773
2	राम कुमाल / राम कुमारे शाह	RAMKUMAR SHAH	गेहूँ	0.03	5000	577702010013095	UBIN0557773
3	राम प्रसाद / राम कुमल शाह	MAN PRASAD SHAH	गेहूँ	0.03	5000	577702010018222	UBIN0557773
4	राम सुन्दर / राम सुंदर शाह	SHYAM SUNDAR SHAH	सब्जी	0.04	5000	577702010018233	UBIN0557773
5	फूलमती देवी देवदत्त शाह	PHOOL MATI SHAH	सब्जी	0.05	5000	20345591706	SBIN0010826
6	अमर सिंह / हकी सिंह गोड	AMAR SINGH GOND	गेहूँ	0.04	5000	30957163340	SBIN0010826
7	जगदली सिंह / अमर सिंह गोड	JAGBALI SINGH GOND	गेहूँ	0.04	5000	20345590633	SBIN0010826
8	राम प्रसाद / राम सुंदर शाह	RAM PRASAD	गेहूँ	0.02	5000	577702010014113	UBIN0557773
9	रामपाल / बाहर शाह	RAM LAL	गेहूँ	0.15	5000	35586314294	SBIN0010826
10	राम बदन सिंह / श्रीधर सिंह गोड	RAMBADAN SINGH	गेहूँ	0.40	12000	577702010008962	UBIN0557773
11	रविनाथ सिंह / श्रीधर सिंह गोड	LAXMAN SINGH	गेहूँ	0.20	6000	577702010002147	UBIN0557773
12	मंगली देवी श्रीलाल सिंह गोड	MANGALI	गेहूँ	0.20	6000	577702010021175	UBIN0557773
13	जगदहादुर सिंह / श्रीलाल सिंह गोड	JANG BAHADUR SINGH	गेहूँ	0.20	6000	8087463197	SBIN0RRMBGB
14	जगुम सिंह / श्रीलाल सिंह गोड	JAMUNA SINGH	गेहूँ	0.20	6000	8087514075	SBIN0RRMBGB
15	लक्ष्मी सिंह / श्रीलाल सिंह गोड	MANGALI	गेहूँ	0.20	6000	577702010021175	UBIN0557773
16	मुन्नी सिंह / श्रीलाल सिंह गोड	MUNNU SINGH GOND	गेहूँ	0.20	6000	32188728313	SBIN0010826

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क्र.सं.	नाम / पत्नी का नाम	पति का नाम	प्रमाणित किसानों की फसल (शेड)	शेड	प्रमाणित किसानों की फसल (शेड)	शेड
37	विनोद कुमार / सीता शरण शर्मा	VINOD K.R. SHAH	गेंहूँ	0.10	30875954770	SBIN0010826
38	विनोद कुमार / सीता शरण शर्मा	VINOD K.R. SHAH	गेंहूँ	0.10	30875954770	SBIN0010826
39	कन्हैया शर्मा / बंशधारी यादव	KANHAIA LAL YADAV	गेंहूँ	0.02	412702010706936	UBIN0539511
40	सवाई लाल / बंशधारी यादव	SAVAI LAL YADAV	गेंहूँ	0.10	31068140166	SBIN0010826
41	कन्हैया शर्मा / मधुकवारी यादव	KANHAIA LAL YADAV	गेंहूँ	0.10	395102010724975	UBIN0539511
42	ललिताशर्मा / मधुकवारी यादव	LALITA RAM YADAV	गेंहूँ	0.10	32588825673	SBIN0010826
43	सीताशर्मा / मधुकवारी यादव	SITA RAM YADAV	गेंहूँ	0.10	5772010001598	UBIN0557773
44	रामचरण / रजनीश शर्मा	RAMCHARAN SHARMA	गेंहूँ	0.10	577702010001719	UBIN0557773
45	राजशर्मा / रजनीश शर्मा	RAJSHARMA	गेंहूँ	0.10	8087501611	SBIN0RRMBGB
46	सुभाष कुमार / राजशर्मा शर्मा	SUBHANT KUMAR VASU	गेंहूँ	0.50	186001042634	CBIN0MPDCBJ
47	समीर कुमार / राजशर्मा शर्मा	SADHIN KUMAR VASU	गेंहूँ	0.16	8087494772	SBIN0RRMBGB
48	सुनीलकुमार / राजशर्मा शर्मा	SUNIL KUMAR VAISHYA	गेंहूँ	0.16	8087494909	SBIN0RRMBGB
49	राजशर्मा शर्मा / राजशर्मा शर्मा	RAJ BAHADUR SINGH	खैर	0.16	8087494896	SBIN0RRMBGB
50	विजय बहादुर सिंह / राजशर्मा शर्मा	VIJAY BAHADUR SINGH	खैर	0.16	8087478228	SBIN0RRMBGB
51	राजेश सिंह / छोटे सिंह	RAJESH SINGH	खैर	0.25	33196430558	SBIN0010826
52	बृजलाल/छोटु चमार	BRUJAL	गेंहूँ	0.15	577702010023311	UBIN0557773
53	रामकृपाल/बृजलाल	RAMKRIPAL SAKET	गेंहूँ	0.10	577702010012052	UBIN0557773
54	चन्द्रिका/बृजलाल	CHANDRIKA PRASAD	गेंहूँ	0.10	31963410558	SBIN0010826
55	हरिवंश/बृजलाल	HARIVANSH SAKET	गेंहूँ	0.10	577702010019019	UBIN0557773
56	गंगाशर्मा/बृजलाल	GANGA RAM SAKET	गेंहूँ	0.10	8087472124	SBIN0RRMBGB
			गेंहूँ	0.10	30978054698	SBIN0010826

क्र.	नाम/विवरण	पावर एस डेम फुलन से प्रशुचित किसानों की फसल	5000	शेह	0.10	5000	80011093645	SBIN0RRMBGB
57	प्रेमलाल/ओहू मार	PREMLAL SAKET	5000	गेहू	0.10	5000	577702010013073	UBIN0557773
58	मौहर/प्रेमलाल	MCHHRLAL	9000	जवा	0.30	9000	395102010018172	UBIN05539511
59	हिरालाल/तुलसी राम वैश्य	HIRALAL	9000	तुअर	0.30	9000	30609552948	SBIN0010826
60	ठाकुर दयाल/जोधन वैश्य	TAKHUR DAYAL BANS	9000	तुअर	0.30	9000	30617740657	SBIN0010826
61	मान प्रसाद/ठाकुर दयाल वैश्य	MAN PRASAD VAISHYA	9000	सब्जी	0.30	9000	139501011019418	VUB0001395
62	मान प्रकाश/ठाकुर दयाल वैश्य	MAN PRAKASH SINGH VAISHYA	5000	जवा	0.16	5000	186000870135	CBIN0MPDCBJ
63	लालजी/अमरजीत वैश्य	LALJEE VAISHYA	5000	जवा	0.16	5000	577702010026372	UBIN0557773
64	रामजी/अमरजीत वैश्य	RAMJI	12000	जवा	0.40	12000	35319513763	SBIN0010826
65	कृपाशंकर/जम्हाहीर लाल वैश्य	KRIPASHANKAR VAISHYA	5000	गेहू	0.16	5000	577702010022057	UBIN0557773
66	सोबरन/बैजनाथ	SOVRAN	5000	गेहू	0.16	5000	452502010013293	UBIN0545252
67	सुधीव/बैजनाथ	SUDHEEV SAKET	5000	गेहू	0.16	5000	3653264470	SBIN0010826
68	भयाराम/बैजनाथ	BHAIYARAM	5000	गेहू	0.16	5000	577702010014638	UBIN0557773
69	झुरई/विशुनु साकेत	JHURAI LAL SAKET	5000	गेहू	0.16	5000	8087687811	SBIN0RRMBGB
70	जम्हाहीर/विशुनु साकेत	JAWAHIR	9000	सब्जी	0.30	9000	8087687775	SBIN0RRMBGB
71	राजरवण/अदालत वैश्य	RAJ RAVAN VAISHYA	9000	गेहू	0.30	9000	577702010002632	UBIN0557773
72	राममिलन/राजवीर वैश्य	RAMILAN VAISHI	9000	गेहू	0.30	9000	8087487017	SBIN0RRMBGB
73	रामउग्रह/राजवीर वैश्य	RAMUGRAH VAISHYA	6000	सब्जी	0.20	6000	452502010011563	UBIN0545252
74	जम्हाहीर/बबई वैश्य	JAMHIRLAL	9000	गेहू	0.30	9000	30715047760	SBIN0010826
75	रविशंकर/रामजग	RAVI SHANKAR VAISHYA	5000	गेहू	0.16	5000	80015576174	SBIN0RRMBGB
76	रामईश्वर/रामउग्रह	RAMISHWAR PRASAD VAISHYA						

क्र.	नाम	वैश्या/सौजन्य/साकेत	पावर ऐस इम फुटन से प्रकृति/किसानी की फसल	3000	8087473138	SBINORRMIBGB
97	रामनारायण वैश्य/रामकिशुन साकेत	रामनारायण वैश्य/रामकिशुन साकेत	गहूँ	5000	8087513128	SBINORRMIBGB
98	रजमती साकेत/रामकिशुन साकेत	RAJMAN TI SAKET	गहूँ	5000	8087521876	SBINORRMIBGB
99	लक्ष्मण साकेत/रामशरण साकेत	LAKSHMAN SAKET	गहूँ	5000	577702010029216	UBIN0557773
100	राजेश साकेत/लक्ष्मण साकेत	RAJESH KUMAR SAKET	गहूँ	5000	577702010027942	UBIN0557773
101	राजू साकेत/लक्ष्मण साकेत	RAJU SAKET	गहूँ	5000	8087496496	SBINORRMIBGB
102	धर्मद/लक्ष्मण साकेत	DHARMENDRA	गहूँ	5000	577703010022455	UBIN0557773
103	सुरजनिया/रामशरण	SURJANIYA	गहूँ	5000	36471431637	SBIN0010826
104	मनिक चन्द साकेत/रामकृपाल	MANIK CHAND SAKET	गहूँ	5000	577702010017073	UBIN0557773
105	रमेश साकेत/वकील	RAMESH KUMAR SAKET	गहूँ	5000	33096167011	SBIN0010826
106	अशोक कुमार/लक्ष्मण प्रसाद वैश्य	ASHOK KUMAR BAI S	राई	5000	8087495834	SBIN0010826
107	रामचंद्र वैश्य/बुद्धिमान	RAMCHANDRA VAISHYA	गहूँ	7500	32284364273	SBINORRMIBGB
108	कमलेश कुमार वैश्य/लक्ष्मण प्रसाद वैश्य	KAMLESH KUMAR VAISHYA	गहूँ	7200	395102010070021	UBIN0539511
109	रामगोपाल वैश्य/बुद्धिमान	RAM GOPAL VAISH	सब्जी	5000	80019783007	SBINORRMIBGB
110	अनिल कुमार शाह/रामकिशुन	ANIL KUMAR SHAH	गहूँ	5000	36411103050	SBIN0010826
111	विश्वनिया शाह/रामकिशुन	BISHA BANIYA	गहूँ	5000	8087493869	SBINORRMIBGB
112	बबुआराम वैश्य/रामधीन	BABUA RAM VAISHYA	गहूँ	9000	31258799858	SBIN0010826
113	रामकांत वैश्य/लालजी	RAMA KANT VAISHYA	गहूँ	6000	8087462514	SBINORRMIBGB
114	कमलेश वैश्य/लालजी	KAMLESH KUMAR VAISHYA	गहूँ	6000	35250138535	SBIN0010826
115	शंकर दयाल वैश्य/बबुआराम	SHANKAR DAYAL VAISHYA	सब्जी	5000	30396930666	SBIN0003848
116	शिवनारायण वैश्य/गंगाराम	SHIV NARAYAN VAISHYA	सब्जी	5000		

क्र.सं.	नाम/पते/विवरण	पते/रेश/इम/फुलनम/रूप/नारयण/वैशिश	से/सं/विव/किसानी/की/फसल	5000	क्र.सं.
117	रामलाल/वागाराम	RAJLAKA VAISH	सब्जी	5000	SBIN0010826
118	जुदावान सिंह/वागाराम	JUDAVAN SINGH VAISHYA	रुबन्नी	5000	SBIN0010826
119	बसंतलाल साकेत/कैलाश साकेत	BASANTLAL SAKET	गेहूँ	5000	UBIN0557773
120	अरुण कुमार शाह/राजनाथ शाह	ARUN KUMAR SHAH	गेहूँ	5000	SBIN0RRMBGB
121	राजेश कुमार शाह/राजनाथ शाह	RAJESH KUMAR SHAH	गेहूँ	5000	SBIN0RRMBGB
122	संजय कुमार शाह/सूरजलाल	SANJAY KUMAR SHAH	गेहूँ	5000	SBIN0010826
123	सुरेश साकेत/लालनम	SURESH KUMAR HARIJAN	गेहूँ	5000	SBIN0010826
124	रामआश्रय लालनम	RAMASHRAYA	गेहूँ	5000	SBIN0010826
125	लालनम/रामदहल	LALMAN SAKET	गेहूँ	5000	UBIN0557773
126	शिवबली साकेत/लाल साकेत	SHIVBALLI SAKET	गेहूँ	5000	UBIN0557773
127	अखिलेश साकेत/शिवबली	AKHILESH KUMAR SAKET	गेहूँ	5000	SBIN0RRMBGB
128	अत्रीलाल केवट/रामविद्यार	ATREELAL KEVAT	सब्जी	5000	SBIN006040
129	दीनानाथ केवट/रामविद्यार	DEENA NATHI KEVAT	सब्जी	5000	UBIN0557773
130	लालजी केवट/मटर	LALI KEVAT	सब्जी	5000	SBIN0RRMBGB
131	सुमन केवट/लालजी	SUMANTKUMAR KEVAT	सब्जी	5000	SBIN0010826
132	रामकथा/लालजी	RAMKAYA KEVAT	सब्जी	5000	SBIN0010826
133	बालकराम/रामजनम केवट	BALAK RAM KEVAT	सब्जी	5000	SBIN0010826
134	शालिकराम/रामजनम केवट	SHALIK RAM KEVAT	सब्जी	5000	UBIN0557773
135	मालिकराम/रामजनम केवट	MANIKRAM KEVAT	सब्जी	5000	SBIN0010826

क्र.	श्रीम. ई.ई.वा. शिवायस सासन लल्लुराम केवट/गजेश	पावर एस.ई.म. फटने RAM LALLU KEVAT	से.सू.वि.किसानों की फसल 5000	सबजी	31122552170	SBIN0010826
138	राजेश केवट/ लल्लुराम केवट	RAJESH KUMAR KEVAT	5000	सब्जी	35392491467	SBIN0010826
139	जयप्रसाद केवट/ लल्लुराम केवट	JAI PRASAD KEVAT	5000	सब्जी	20038999361	SBIN0010826
140	बृजेश केवट/ लल्लुराम केवट	BRJESH KUMAR KEVAT	5000	सब्जी	35877285262	SBIN0010826
141	संतोष कुमार केवट/ लल्लुराम केवट	SANTOSH KUMAR KEVAT	5000	सब्जी	577702010015738	UBIN0557773
142	राजेंद्र प्रसाद केवट/ मोहन लाल	RAJENDRA PRASAD KEVAT	5000	चना	8087650507	SBIN0RRMBGB
143	शीला प्रसाद शाह/शोबन शाह	BHOLA PRASAD SHAH	5000	सब्जी	808765584	SBIN0RRMBGB
144	रामप्रसाद केवट/गजेश केवट	RAM PRASAD KEVAT	5000	सब्जी	8087485269	SBIN0RRMBGB
145	जनाहीर लाल केवट/गजेश केवट	JAMAHIR LAL	5000	गेहूँ	577702010011785	UBIN0557773
146	अंजली केवट/जमाहीर केवट	ANJANI	5000	गेहूँ	35826454505	SBIN0010826
147	ठाकुर दयाल / सीतारामवैश्य	THAKUR DAYAL VAISHYA	18000	सब्जी	80019507264	SBIN0RRMBGB
148	चंद्रिका केवट /जमाहीर केवट	CHANDRIKA	5000	गेहूँ	35914633889	SBIN0010826
149	जनाहीर लाल वैश्य/अदालत	JAMHEER VAISHYA	9000	सब्जी	80018281054	SBIN0RRMBGB
150	हीरालाल केवट/सुमलाल	HIRALAL	5000	चना	21119042179	ALLA0210208
151	सुरेश केवट/हीरालाल	SURESH KUMAR KEVAT	5000	चना	395102010717009	UBIN0539511
152	कमलेश केवट/हीरालाल	KAMALESH KUMAR KEVAT	5000	गेहूँ	35565063854	SBIN0010826
153	छोटे लाल/मनोहर शाह	CHHOTELAL SHAH	5000	सब्जी	36340345055	SBIN0010826
154	लक्ष्मण प्रसाद वैश्य / बुद्धिमान	LAXMAN PD. VAISHYA	5000	सब्जी	95102010012195	UBIN0539511
155	कमनू देवी/रामनरेश केवट	KAMBU DEVI	5000	सब्जी	35929888093	SBIN0010826
156	बनवारी लाल केवट/सुमलाल	BANVARILAL	5000	सब्जी	50022265187	ALLA0210208

क्र.सं.	नाम/व्यक्ति का नाम	पता	संबंध	शेयर का प्रकार	कुल शेयर	उपरोक्त नामों की फसल	उपरोक्त नामों की फसल
167	सुदेश कुमार केवट/बनवारी लाल	राजकुमार केवट	सब्जी	0.10	5000	35565963990	SBIN0010826
168	रामनंदन/छोटे लाल	राम नंदन	गेहूँ	0.15	5000	577702010024939	UBIN0557773
169	विजयलाल केवट/ रामनंदन	विजयलाल केवट	गेहूँ	0.10	5000	36340342554	SBIN0010826
170	सुरजीधर केवट/ रामनंदन	मुरालिधर	गेहूँ	0.10	5000	34764241491	SBIN0010826
171	सुनील कुमार केवट/ रामनंदन	सुनील कुमार	गेहूँ	0.10	5000	3532634833	SBIN0010826
172	दिनेश कुमार केवट/ रामनंदन	दिनेश कुमार	गेहूँ	0.10	5000	36340342203	SBIN0010826
173	केवल केवट/छोटे लाल केवट	केवला प्रसाद	गेहूँ	0.15	5000	36126509043	SBIN0010826
174	बृजेश केवट/केवल केवट	ब्रिजेश कुमार केवट	गेहूँ	0.15	5000	36340343115	SBIN0010826
175	विनीत केवट/छोटे लाल केवट	विनोद कुमार केवट	गेहूँ	0.16	5000	35250138670	SBIN0010826
176	छगनू केवट/हरफू केवट	छागनू केवट	गेहूँ	0.15	5000	577702010014924	UBIN0557773
177	इंदय लाल/छगनू केवट	हरदय लाल केवट	गेहूँ	0.15	5000	31042452119	SBIN0010826
178	रामप्रसाद शाह/बबई शाह	राज प्रसाद	गेहूँ	0.16	5000	31045510442	SBIN0010826
179	अनन्तराम केवट/गहरू केवट	अनंतराम	गेहूँ	0.15	5000	31686754162	SBIN0010826
180	सिपाहीलाल वैश्य/शेषमन	सिपाहीलाल वैश्या	सब्जी	0.40	12000	80031502500	SBIN0RRM3GB
181	भुजाल दास वैश्य/रामरसा	भुजाल दास वैश्या	सब्जी	0.16	5000	50205210719	ALLA0210208
182	प्रदीप कुमार वैश्य/रामललित वैश्य	प्रादीप कुमार वैश्या	सब्जी	0.10	5000	577702010015523	UBIN0557773
183	रामललित वैश्य/प्रयागलाल	रामललित वैश्या	सब्जी	0.30	9000	36231075568	SBIN0010826
184	रामप्रकाश वैश्य/हीरालाल	गयानप्रकाश	सब्जी	0.10	5000	595102010727819	UBIN0539511
185	सुब्बालाल वैश्य/तुलसीराम वैश्य	सुब्बालाल वैश्या	सब्जी	0.25	7500	577702010021769	UBIN0557773
186						8087497376	SBIN0RRM3GB

क्र.सं.	नाम	पता	विवरण	शेयर	दिनांक	किसानों की फसल	संख्या	IBAN
177	रजनी देवी वैश्य/ललित प्रसाद	पावर एंड डैम फुटने से	सबजी	0.15	37626775177	5000	SBIN0010826	
178	रामगरीब शाह/गोपी शाह	RAM GARIB	सबजी	0.15	8087486091	5000	SBIN0010826	
179	श्यामलाल रामगरीब शाह	SHYAMLAL	सबजी	0.10	20191008580	5000	SBIN0010826	
180	बाबूलाल शाह/रामगरीब शाह	BABU LAL SHAH	सबजी	0.10	106284822	5000	CNKR00094782	
181	जियलाल शाह/रामगरीब शाह	JYALAL SHAH	सबजी	0.10	577702010030024	5000	UBIN0557773	
182	जगन्नाथ केवट/मनीराम		सबजी	0.10		5000		
183	अमर सिंह वैश्य/पन्नेलाल वैश्य	AMAR SINGH	सबजी	0.20	577702010013085	6000	UBIN0557773	
184	हरी प्रसाद वैश्य/अमर सिंह	HARI PRASAD	सबजी	0.10	32594653353	5000	SBIN0010826	
185	चंद्रमा प्रसाद वैश्य/रामभवन	CANDIMA PRASADVAISHYA	सबजी	0.15	395102010071861	5000	UBIN0539511	
186	लंका प्रसाद वैश्य/रामदयाल वैश्य	LANKA PRASAD VAISHYA	सबजी	0.50	31060273954	15000	SBIN0010826	
187	शंकर दयाल वैश्य/रामदयाल	SHANKAR DAYAL BAIS	सबजी	0.50	35331118587	15000	SBIN0010826	
188	लोलर प्रसाद वैश्य/पन्नेलाल वैश्य	LOLAR PD VAISHYA	सबजी	0.15	577702010013086	5000	UBIN0557773	
189	विजय कुमार वैश्य/लोलर प्रसाद	VIJAY KUMAR VAISHYA	सबजी	0.10	35408858208	5000	SBIN0010826	
190	अजय कुमार वैश्य/लोलर प्रसाद वैश्य	AJAY KUMAR VAISHYA	सबजी	0.10	35334541656	5000	SBIN0010826	
191	रामप्रसाद वैश्य/ललन राम वैश्य	RAM PRASAD VAISHYA	सबजी	0.10	577702010021726	5000	UBIN0557773	
192	ओम प्रकाश वैश्य / ललन राम	OM PRAKASH VAISHYA	सबजी	0.10	20345591070	5000	SBIN0010826	
193	सविता देवी / मान प्रसाद	SAVITA DEVI VAISHYA	सबजी	0.25	577702010021765	7500	UBIN0557773	
194	रामधर / रामअधरकेवट	RAMPYAREKEWAT	सबजी	0.10	20446542153	5000	SBIN0017725	
195	मोहनलाल केवट / सुमलाल केवट	MOHAN LAL KEWAT	सबजी	0.16	31122552078	5000	SBIN0010826	
196	शिव कुमार शाह / मटुकधारी शाह	SHIV KUMAR SHAH	सबजी	0.25	395102010016750	7500	UBIN0539511	

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क्र.सं.	नाम / पं.सं. / वि.सं. / शा.सं.	संबन्धी	सं.सं.	सं.सं.	सं.सं.	सं.सं.	सं.सं.	सं.सं.
197	वि.सं. / पं.सं. / वि.सं. / शा.सं.	संबन्धी	सं.सं.	सं.सं.	सं.सं.	सं.सं.	सं.सं.	सं.सं.
198	रूपलाल शाह / नटुकधारी शाह	सबजी	0.15	7500	577702010018570	UBIN0557773		
199	अमरकेश वैश्य / छोटेला	सबजी	0.15	5000	8087634896	SBIN0RRMBGB		
200	रूपनारायण वैश्य / रामविचारे वैश्य	गेंहू	0.15	5000	20250783747	SBIN0010826		
201	शीतल प्रसाद वैश्य / नैकुलाल	गेंहू	0.15	5000	395102010016640	UBIN0557773		
202	शालीकराम साकेत / रामदहल	गेंहू	0.15	5000	577702010018394	UBIN0557773		
203	विरसपत साकेत / शालीकराम साकेत	गेंहू	0.15	5000	8087504180	SBIN0RRMBGB		
204	रामनरेश साकेत / शालीकराम साकेत	गेंहू	0.15	5000	31175336470	SBIN0010826		
205	अरविंद साकेत / रामनरेश साकेत	गेंहू	0.15	5000	8087491205	SBIN0RRMBGB		
206	विनोद साकेत / रामनरेश साकेत	गेंहू	0.15	5000	32457400569	SBIN0010826		
207	बबू साकेत / बघेल साकेत	गेंहू	0.15	5000	36699524206	SBIN0010826		
208	सजित वैश्य / ललन वैश्य	सबजी	0.30	9000	577702010014547	UBIN0557773		
209	अरुण कुमार वैश्य/विजय शंकर	सबजी	0.25	7500	8087471914	SBIN0RRMBGB		
210	राधेश्याम वैश्य / तुलसीराम वैश्य	सबजी	0.25	7500	395102010714728	UBIN0539511		
211	विरजानन्द शाह / सम्पत शाह	सबजी	0.25	7500	31065084690	SBIN0010826		
212	सल्लू प्रसाद शाह / ददऊ शाह	सबजी	0.40	12000	34887639750	SBIN0010826		
213	रामायण प्रसाद वैश्य/ भोलानाथ	सबजी	0.40	12000	186000768687	CBIN0MPDCBJ		
214	अमृतलाल / भोलानाथ	सबजी	0.40	12000	31874655714	SBIN0010826		
215	जयप्रसाद / भोलानाथ	गेंहू	0.40	12000	8087473773	SBIN0RRMBGB		
216	राजेश कुमार वैश्य / अमृतलाल	सबजी	0.25	7500	8087473456	SBIN0RRMBGB		
					33157218120	SBIN0003848		

क्र.सं.	नाम / पता / संपत्ति का विवरण	पंजीकरण का प्रकार	पंजीकरण की तिथि	पंजीकरण की कीमत	पंजीकरण की श्रेणी	पंजीकरण की संख्या
257	श्रीमान हरिहरदास शिवायस सासन पावर एस डेम फुटन से सुभाषि विता क्रिसाना की फसल मोतीलाल सैय्यत शाह	MOतीलाल SHAH	0.10	5000	सब्जी	UBIN0010014926
258	छोटेलात / रघुनंदन राजक		0.10	5000	सब्जी	
259	अम्बेलात / सोबरन		0.10	5000	जवा	
260	छोटेलात / सोबरन		0.10	5000	जवा	
261	रामकुमार / राजमन शाह	RAM KUMAR SHAH	0.10	5000	गेंहू	SBIN0010826
262	रामभरोश / राजमन शाह	RAM BHAROSHI SHAH	0.10	5000	गेंहू	SBIN0010826
263	सीताशरण शाह / राजमन शाह	SEETASARAN SHAH	0.10	5000	गेंहू	SBIN0010826
264	अरविन्द पनिका / लन्हकु पनिका	ARVIND KUMAR PANIKA	0.10	5000	जवा	SBIN0010826
265	सुदर्शन / रामप्रसाद पनिका	SUDARSHAN PD PANIKA	0.10	5000	जवा	UBIN0539511
266	राजेश कुमार / शिवनाथ पनिका	RAJESH KUMAR	0.10	5000	तुअर	UBIN0557773
267	नन्द प्रसाद / शिवनाथ पनिका	NANDA PD PANIKA	0.10	5000	तुअर	UBIN0557773
268	राजेंद्र / शिवनाथ पनिका	RAJENDRA PRASAD PANIK	0.10	5000	तुअर	UBIN0557773
269	ओम प्रकाश / शिवनाथ पनिका	OM PRAKASH PANIKA	0.10	5000	तुअर	SBIN0010826
270	सुरेश कुमार / शिवनाथ पनिका	SURESH PRASAD	0.10	5000	तुअर	UBIN0557773
271	नरेन्द्र प्रसाद / शिवनाथ पनिका	NARENDRA PRASAD	0.10	5000	तुअर	UBIN0541486
272	रमेश कुमार / शिवनाथ पनिका	RAMESH PRASAD PANIKA	0.10	5000	तुअर	UBIN0557773
273	शिवनाथ / गजाधर पनिका	SHIVNATH PRASAD PANIK	0.10	5000	तुअर	SBINORRMBGB
274	रामायण दास / शिवकुमार साहू	RAMAYAN DAS SHAH	0.10	5000	गेंहू	SBIN0010826
275	रामभजनबोडे शाह	RAM BHAJAN SAHU	0.10	5000	सब्जी	SBIN0010826
276	हीरा सिंह / अदालत वैश्य	HEERA SINGH VAISHYA	0.10	5000	सब्जी	SBIN0010826

क्र.सं.	नाम/विवरण	पति/पत्नी का नाम	पति/पत्नी का पता	पति/पत्नी का फोन नं.	पति/पत्नी का बैंक अकाउंट नं.	पति/पत्नी का बैंक नाम
273	नरेश कुमार/लक्ष्मी प्रसाद शाह	नरेश कुमार/लक्ष्मी प्रसाद शाह	पति/पत्नी का पता	पति/पत्नी का फोन नं.	पति/पत्नी का बैंक अकाउंट नं.	पति/पत्नी का बैंक नाम
274	मनोज कुमार/लक्ष्मी प्रसाद शाह	मानोज कुमार/शाह	सब्जी	0.10	57702010026309	UBIN0557773
275	दिलीप/लक्ष्मी प्रसाद शाह	बालराम साकेत	सब्जी	0.10	8087518183	SBINORRMIBGB
276	लक्ष्मी प्रसाद शाह	लक्ष्मी प्रसाद शाह	सब्जी	0.10	8087520996	SBINORRMIBGB
277	रवि/लक्ष्मी प्रसाद शाह	रश्मी	सब्जी	0.10	57702010020274	UBIN0557773
278	राधा माधव/राममिलन	राधा माधव बास	सब्जी	0.10	395102010724928	UBIN0539511
279	राधाकृष्ण/राममिलन	राधा कृष्ण बास	सब्जी	0.10	32437996824	SBIN0010826
280	संतोष कुमार/छोटालाल शाह	संतोष कुमार शाह	सब्जी	0.10	57702010015999	UBIN0539511
281	लाले / छोटकन	लाले साकेत	सब्जी	0.10	8087679698	SBINORRMIBGB
282	रामनारायण/जमुना राम वैश्य	रामनारायण	सब्जी	0.10	8087522075	SBINORRMIBGB
283	प्रभाव सिंह / पन्नेलाल	प्रभाव सिंह	तुअर	0.40	395102010019069	UBIN0539511
284	पपीता कुमारी/प्रभाव सिंह	पपीता वैश्या	तुअर	0.20	543402010074845	UBIN0557773
285	बंशधारी यादव/तुलसीराम यादव	बंशधारी यादव	सब्जी	0.10	35423128546	SBIN0010826
286	जनकज/बेचन	नानका	तुअर	0.10	31068140291	SBIN0010826
287	सियालाल/रामदयाल शाह	सिया लाल शाह	सब्जी	0.10	57702010011812	UBIN0557773
288	रामसागर/इन्द्रप्रताप नापित	राम सागर नापित	सब्जी	0.10	8087495120	SBINORRMIBGB
289	रामरक्षा वैश्य/सिपाहीलाल	राम राकशा वैशी	सब्जी	0.10	20191008502	SBIN0010826
290	अनिल कुमार / रुद्र प्रसाद वैश्य	अनिल कुमार वैश्या	सब्जी	0.10	57702010007097	UBIN0557773
291	विनोद कुमार / रुद्र प्रसाद वैश्य	विनोद कुमार वैश्या	सब्जी	0.10	35408858220	SBIN0010826
292	खेलावन सिंह/ रामप्रसाद	खेलावन सिंह	तुअर	0.10	57702010026313	UBIN0557773

कसल

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क्र.	ग्राम/हड़दवा रिलायंस सासन पावर एस ईएम फुटने से मुहम्मदविदा किसाना की फसल (1000)	तुंडर	सब्जी	0.30	30760326230	SBIN0038938
318	मलन / हरिनाथ वैश्य	LALAN PRASAD VAISHYA	सब्जी	0.30	8087515477	SBIN0RRMBGB
319	धुलनारायण/सभाष सिंह	DHURU NARAYAN BAIS	तुंडर	0.40	577702010020437	UBIN0557773
320	मालजी वैश्य/ रामप्यारे	LALJEETVAISHYA	गेहु	0.15	577702010011189	UBIN0557773
321	शंकर दयाल/ हिरानन शाह	SHANKER DAYAL SHAH	गेहूँ	0.16	8087482451	SBIN0RRMBGB
					1947200	

योग-कुल राशि उनीस लाख येतानिस हजार दो सौ र मात्र ।

(Signature)

(Signature)
पट० ह० नं० 53 हरदवा
सहस्रील-सिंगरोली

अनुविभागीय अधिकारी (राजस्व)
सिंगरौली
जिला सिंगरौली (मध्य)

1. कलेक्टर महोदय जिला सिंगरौली की ओर सादर सूचनाएं।
2. पुलिस अधीक्षक महोदय जिला सिंगरौली की ओर सादर सूचनाएं।
3. अपर कलेक्टर महोदय जिला सिंगरौली की ओर सादर सूचनाएं।
4. उपखण्ड अधिकारी माडा जिला सिंगरौली की ओर सूचनाएं।

प्रतिनिधि:-

गुं0क0 / 16 / एस.डी.ओ. / सी-3 / 2020

सिंगरौली दिनांक 21/04/2020

अनुविभागीय अधिकारी (राजस्व)
सिंगरौली
जिला सिंगरौली (मध्य)

संलग्न:- उपरोक्तानुसार।

श्रावण पत्रक मूलतः संलग्न कर आपकी ओर भेजकर आपको निर्दिष्टित किया जाता है कि गणना पत्रक अनुसार राष्ट्रीय विपत्तीग्रस्त व्यक्तियों को तत्काल भूदान कर इस कार्यालय को स्थित करना सुनिश्चित करें। उपर्युक्त उपरोक्त ग्रामों में अन्य घरों वस्तुओं एवं पशु आदि की क्षति का टीम द्वारा सत्यापन कराई जाने पर पत्रक से गणना पत्रक तैयार कर भूदान हेतु प्रेषित किया जावेगा।

(पांच लाख सतसठ हजार पांच सौ मात्र।)

क्रमांक	ग्राम	क्षति का प्रकार	कृषक की संख्या	राशि
1	झाडीटोला	फसल	74 (पशु 1-1 से 58 एवं पशु 2-1 से 16 कुल 74)	567500
				567500.00

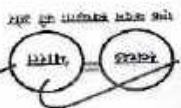
तैयार किया गया जो निम्नानुसार है:-

विषयगतिक संदर्भित पत्र का अवलोकन करें। दिनांक 10.04.2020 को रिलायन्स सासन पावर प्लांट का ऐस डाइक टूटने से प्रभावित राख के मलबे से ग्राम झाडीटोला के कृषकों कि फसल सामग्री आदि क्षतिग्रस्त हो गई थी। उक्त के संबंध में उपखण्ड अधिकारी माडा द्वारा फसल आदि क्षति पत्रक के सम्बन्ध में।

संदर्भ:- उपखण्ड अधिकारी माडा का पत्र क्रमांक 499/एसडीओ/सी-1/2020-21 दिनांक 21.04.20

विषय:- रिलायन्स सासन पावर प्लांट का ऐस डाइक टूटने से ग्राम झाडीटोला के फसल क्षति पत्रक जिला-सिंगरौली (म.प्र.) सासन पावर लिमिटेड मुख्य कार्यालय अधिकारी

कामांक / 16 / एस.डी.ओ. / सी-3 / 2020
प्रति
कार्यालय उपखण्ड अधिकारी/मजिस्ट्रेट सिंगरौली, जिला-सिंगरौली (मध्य)
सिंगरौली दिनांक 21/04/2020



E-mail- sdmngrl@gmail.com



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कार्यालय उपखण्ड अधिकारी माडा जिला सिंगरौली (M0प्र0)

प्रति, पृ० क्र० 500/एस.डी.ओ./सी-1/2020-21

माडा दिनांक 21/07/2020

उपखण्ड अधिकारी
सिंगरौली

जिला सिंगरौली (M0प्र0)

विषय:-दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस डार्क बाध के टुटने से ग्राम झाझीटोला में प्रभावित कृषक की हुई नुकशानी की सहायता राशि स्वीकृत किये जाने के संबंध में।

विषयांकित के संबंध में लेख है कि दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस डार्क बाध के टुटने से ग्राम झाझीटोला में प्रभावित कृषको की हुई नुकशानी का सर्वेक्षण करने हेतु तहसीलदार तहसील माडा के पत्र क्र०/274/प्रवा०/2020 दिनांक 10.04.2020 दल गठित कर प्रभावित व्यक्तियों का सर्वेक्षण कराया गया जिनका नाम/ पिता का नाम, खाता न०, क्षतिपूर्ति राशि निम्नानुसार है:-


स.क्र.	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	वास्तविक कृषक का नाम अंग्रेजी में	आई एफ एस सी कोड	बैंक खाता नम्बर	स्वीकृत अनुदान राशि
1	2	3	4	5	6
1	गीता पिता शंकर शाह	GEETA-SHAH	UBIN0557773	577702010008543	46500
2	महावीर सिंह पिता जोटक सिंह	MAHAVIR SINGH GOND	SBIN0010826	30827029085	20700
3	अनीता पति वीरेंद्र सिंह	ANITA SINGH	SBIN0010826	31768445040	20700
4	पंजाब सिंह पिता लिलकधारी सिंह गौड़	PUNJAB SINGH	UBIN0557773	577702010008544	20100
5	श्रीमती बालकुरं पत्नी मोहन सिंह	BAL KUNWAR GOND	SBIN0010826	30883523680	5000
6	रघुनाथ सिंह पिता धन सिंह गौड़	RAGHUNATH SINGH	UBIN0557773	577702010003730	6000
7	देवपति सिंह पिता धन सिंह गौड़	DEVPATI SINGH	UBIN0557773	577702010004015	6000
8	राजेश कुमार पिता रामलखन शाह	RAJESH KUMAR SHAH	UBIN0557773	577702010003733	5100
9	रामशरन पिता रामलखन शाह	RAMSHARAN SHAH	UBIN0557773	577702010003692	5100
10	पुष्पेन्द्र कुमार पिता रामलखन शाह	PUSPENDRA SHAH	SBIN0003848	31925062321	5100
11	राजकुमार पिता रामलखन शाह	RAAJKUMAR SHAH	UBIN0539511	395102010731212	5100
12	हरि प्रसाद पिता मैकू शाह	HARI PRASAD	UBIN0557773	577702010004019	5000
13	रामचन्द्र पिता मैकू शाह	RAMCHANDRA SHAH	UBIN0557773	577702010010440	5000

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14	प्रदुमान प्रसाद पिता श्यामबहादुरराम दुहे	PRADMUN SHAH	SBIN0010826	111766323003	18300
15	सुन्दर साह पिता रामसजीविन	SUNDAR LAL	UBIN0557773	577702010004007	19200
16	रामगोपाल पिता छकोडी शाह	RAMGOPAL SHAH	UBIN0557773	5777020100011170	5000
17	रामानुज पिता छकोडी शाह	RAMANAUJI	UBIN0557773	577702010003726	10200
18	राममिलन पिता छकोडी शाह	RAMMILAN SHAH	UBIN0557773	577702010011178	6000
19	रामकुमार पिता छकोडी शाह	RAM KUMAR SHAH	UBIN0557773	577702010017347	9900
20	स्रीतांशरण पिता रामकिशुन	SEETASHARAN	UBIN0557773	577702010017370	6600
21	शिवचरण पिता रामकिशुन	SHIVACHARAN	UBIN0557773	577702010017433	6600
22	परसोलम पिता दादू शाह	PARSOTAM SHAH	UBIN0557773	577702010011179	5000
23	केक प्रसाद पिता दादू शाह	KAIRU SHAH	UBIN0557773	577702010003688	5000
24	रामकिशुन पिता बच्चू शाह	RAMKISUN SHAH	UBIN0557773	577702010003696	10200
25	कौशिल्या प्रति लखपति	KAUSILYA	UBIN0557773	577702120000570	5000
26	रामभजन पिता लखपति	RAAMBHAJAN	UBIN0557773	577702010003710	5000
27	रघुराज पिता लखपति	RAGHURAJ	UBIN0557773	57702010027605	5000
28	रामलालू सिंह पिता हरी सिंह	RAMLALLU SINGH	SBIN0010826	30976292013	5000
29	बहादुर पिता बच्चू	BAHADUR PITA BACHHU	UBIN0557773	577702010003718	9000
30	रामबरन पिता हीराबाल वॉरा	RAMBARAN BAURA	UBIN0557773	577702010003691	5000
31	सीतल प्रसाद पिता जसबाल	SITAL PRASAD	SBIN0RRM8GB	8087505774	5000
32	सीताराम पिता जसबाल	SEETARAM	UBIN0557773	577702010003721	5000
33	सभा प्रति पिता मोहन सिंह	SABHAPATI SINGH	UBIN0557773	577702010025096	5000
34	सरदार पिता मोहन सिंह	SARDAR SINGH	UBIN0557773	577702010021826	5000
35	रघुराज सिंह पिता नैपाल सिंह	RAGHURAJ SINGH	SBIN0010826	30974407130	9900
36	हरी सिंह पिता जीत सिंह	HAREE SINGH	SBIN0010826	30954241256	5000
37	नन्दकृ पिता जीत सिंह	NANHAKOO SINGH	SBIN0010826	30956637507	5000
38	भंगल सिंह पिता वैजनाथ सिंह	MANGAL SINGH	SBIN0010826	30889097382	5000
39	सत्यभान सिंह पिता वैजनाथ सिंह	SATYABHAAN SINGH	SBIN0010826	31494052614	5000
40	सिंहलाल पिता गुरूबयाल	SINHLAAL	SBIN0010826	30889107052	5000
41	रामप्रताप पिता बच्चूराम	RAMPRATAP	UBIN0557773	577702010014411	7800
42	रामदेव पिता बच्चूराम	RAMDEV	UBIN0557773	577702010011172	5100
43	फुलवा देवा रामनाथ	PHULVA	UBIN0557773	577702010026434	5000
44	राजाराम पिता रामनाथ	RAJARAM	UBIN0557773	577702010007391	5000
45	राम प्रसाद पिता रामनाथ	RAM PRASAD SHAH	UBIN0557773	577702010023012	5000
46	मानिकचन्द पिता रामनाथ	MANIKCHAND	UBIN0557773	577702010003727	5000
47	कमलापती पिता रामनाथ	KAMLAPATI	SBIN0010826	34655944781	5000

48	शिवमिलन पिता रामप्रसाद	SHIVMILAN	UBIN0557773	577702010024176	5000
49	बबनी देवा शंकर	BABANI	UBIN0557773	577702120000589	5000
50	महेन्द्र कुमार पिता राजाराम शाह	MAHENDRA KUMAR	UBIN0557773	577702010019377	5000
51	धर्मेन्द्र कुमार पिता राजाराम शाह	DHARMENDRA SHAH	UBIN0557773	577702010020007	5000
52	कमला सिंह पिता जगत सिंह	KAMILA SINGH	UBIN0557773	577702010021142	5000
53	राघवेन्द्र सिंह नर्वदा सिंह	RAGHVENDRA SINGH	UBIN0557773	577702010001193	5000
54	हरी नारायण सिंह पिता नर्वदा सिंह	HARINARAYAN SINGH	UBIN0552828	528202010010584	5000
55	रविकरण सिंह पिता नर्वदा सिंह	RAVIKARAN SINGH	UBIN0557773	577702010003940	5000
56	राजकरण सिंह पिता नर्वदा सिंह	RAJKARAN SINGH	UBIN0557773	577702120000099	5000
57	अरविन्द सिंह नर्वदा सिंह	ARVIND SINGH	UBIN0545252	452502010007540	5000
58	यशवंत सिंह पिता नर्वदा सिंह	YASHWANT SINGH	UBIN0557773	577702010001196	5000
	योग				439200

कॉलम नं० 06 में दी गई क्षतिपूर्ति राशि स्वीकृत करने हेतु तहसीलवार प्रतिवेदन, गणना पत्रक, पंचनामा, के साथ मूल प्रकरण सादर सम्प्रचित है।


 सप्टीमंडल आधिकारिकारी
 गाँडा जिल्हा सिविली (मोगा)
 जिल्हा सिविली (मोगा)

पृष्ठ संख्या 302

दिनांक 10.04.2020 को ग्राम झौंझीटोला में रेश डाइक से प्रभावित कृषकों की सूची एवं गणना पत्रक

क्र	प्रभावित खातेंदार/कृषक का नाम पिता/पति का नाम	आरबीसी(4) अंतर्गत स्वीकृत	प्रभावित व्यक्ति का खाता विवरण	
			IFSC CODE	खाता क्रमांक
1	2	9	10	11
1	खुलहंती पिता बीरबल सिंह गोड	12600		
2	कैलाश देवी पति रामसजीवन	8100		
3	राजेश कुमार पिता रामसजीवन	19200		
4	विहारी लाल पिता दादू	5000		
5	रजनी पुत्री दादू	5000		
6	नारायण सिंह पिता मोहन	5000		
7	कविता पति हरी सिंह	5000		
8	उपेन्द्र सिंह पिता त्रिवेणी सिंह	11400		
9	दुर्जन पिता हिरदल	5000		
10	गुलवास पिता हृदल	5000		
11	रजमन पिता हिरदल	5000		
12	स्तनी पिता हिरदल	5000		
13	श्रीमती पति लोटन सिंह	5000		
14	रामदयाल सिंह पिता लोटन सिंह	5000		
15	रामनरेश पिता बन्सूराम शाहू	7800		
16	रामसुन्दर पिता बन्सूराम	19200		
	कुल योग	128300		

एक लाख अट्ठाईस हजार तीन सौ रू० मात्र।

सूची क०-1 सरल क्रमांक 01 से 58 तक कुल राशि रू० 439200.00
सूची क०-2 सरल क्रमांक 01 से 16 तक कुल राशि रू० 128300.00
कुल योग 567500


उपखण्ड अधिकारी
मंडी

जिला सिंगरौली(म०प्र०)

कार्यालय तहसीलदार तहसील माडा जिला सिंगरौली (म0प्र0)

माडा दिनांक 21-04-2020

प्र0 क्र00026 / बी-121 / 2020-21
प्रति,

उपखण्ड अधिकारी महोदय
उपखण्ड माडा
जिला सिंगरौली (म0प्र0)

विषय:- दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस ड्राईक बाध के टुटने से ग्राम झाझीटोला में प्रभावित कृषक की हुई नुकशानी की सहायता राशि स्वीकृत किये जाने के संबंध में।

विषयांकित के संबंध में लेख है कि दिनांक 10.04.2020 को रिलायन्स पावर प्रोजेक्ट के एस ड्राईक बाध के टुटने से ग्राम झाझीटोला में प्रभावित कृषको की हुई नुकशानी का सर्वेक्षण करने हेतु इस कार्यालय के पत्र क्र0 / 274 / प्रवा0 / 2020 दिनांक 10.04.2020 दल गठित कर प्रभावित व्यक्तियों का सर्वेक्षण कराया गया जिनका नाम / पिता का नाम, खाता नं0, क्षतिपूर्ति राशि निम्नानुसार है:-

स.क्र.	प्रभावित खातेदार / कृषक का नाम पिता / पति का नाम	वास्तविक कृषक का नाम अंग्रेजी में	आई एफ एस सी कोड	बैंक खाता नम्बर	स्वीकृत अनुदान राशि
1	गीता पिता शंकर शाह	3	4	5	6
1	गीता पिता शंकर शाह	GEETA SHAH	UBIN0557773	577702010008543	46500
2	महावीर सिंह पिता छोटक सिंह	MAHAVIR SINGH GOND	SBIN0010826	30827029085	20700
3	अनीता पति वीरेंद्र सिंह	ANITA SINGH	SBIN0010826	31768445040	20700
4	पंजाब सिंह पिता तिलकधारी सिंह गोंड	PUNJAB SINGH	UBIN0557773	577702010008544	20100
5	श्रीमती बालकृष्ण पत्नी मोहन सिंह	BAL KUNWAR GOND	SBIN0010826	30883523680	5000
6	रघुनाथ सिंह पिता धन सिंह गोंड	RAGHUNATH SINGH	UBIN0557773	577702010003730	6000
7	देवपति सिंह पिता धन सिंह गोंड	DEVPATI SINGH	UBIN0557773	577702010004015	6000
8	राजेश कुमार पिता रामलखन शाह	RAJESH KUMAR SHAH	UBIN0557773	577702010003733	5100
9	रामशरण पिता रामलखन शाह	RAMSHARAN SHAH	UBIN0557773	577702010003692	5100
10	पुष्पेन्द्र कुमार पिता रामलखन शाह	PUSPENDRA SHAH	SBIN0003848	31925062321	5100

तहसीलदार
तहसील माडा
जिला-सिंगरौली (म0प्र0)

उपखण्ड अधिकारी
उपखण्ड माडा
जिला सिंगरौली (म0प्र0)

11	राजकुमार पिता रामलखन शाह	RAAJKUMAR SHAH	UBIN0539511	395102010731212	5100
12	हरि प्रसाद पिता मैकू शाह	HARI PRASAD	UBIN0557773	577702010004019	5000
13	रामचन्द्र पिता मैकू शाह	RAMCHANDRA SHAH	UBIN0557773	577702010010440	5000
14	प्रदुमान प्रसाद पिता जगबहादुरराम दुये	PRADMUN SHAH	SBIN0010826	111766323003	18300
15	सुन्दर लाल पिता रामसजीवन	SUNDAR LAL	UBIN0557773	577702010004007	19200
16	रामगोपाल पिता छकोडी शाह	RAMGOPAL SHAH	UBIN0557773	577702010001170	5000
17	रामानुज पिता छकोडी शाह	RAMANAUJ	UBIN0557773	577702010003726	10200
18	राममिलन पिता छकोडी शाह	RAMMILAN SHAH	UBIN0557773	577702010011178	6000
19	रामकुमार पिता छकोडी शाह	RAM KUMAR SHAH	UBIN0557773	577702010017347	9900
20	सीताराम पिता रामकिसुन	SEETASHARAN	UBIN0557773	577702010017370	6600
21	शिवचरण पिता रामकिसुन	SHIVACHARAN	UBIN0557773	577702010017433	6600
22	परसोत्तम पिता दादू शाह	PARSOTAM SHAH	UBIN0557773	577702010011179	5000
23	कैरू प्रसाद पिता दादू शाह	KAIRU SHAH	UBIN0557773	577702010003688	5000
24	रामकिसुन पिता बच्चू शाह	RAMKISUN SHAH	UBIN0557773	577702010003696	10200
25	कौशिल्या पति लखपति	KAUSILYA	UBIN0557773	577702120000570	5000
26	राममजन पिता लखपति	RAAMBHAJAN	UBIN0557773	577702010003710	5000
27	रघुराज पिता लखपति	RAGHURAJ	UBIN0557773	57702010027605	5000
28	रामलल्लू सिंह पिता हरी सिंह	RAMLALLU SINGH	SBIN0010826	30976292013	5000
29	बहादुर पिता बच्चू	BAHADUR PITA BACHHU	UBIN0557773	577702010003718	9000
30	रामबरन पिता हीरालाल बौरा	RAMBARAN BAURA	UBIN0557773	577702010003691	5000
31	सीतल प्रसाद पिता जसलाल	SITAL PRASAD	SBIN0RRMBGB	8087505774	5000
32	सीताराम पिता जसलाल	SEETARAM	UBIN0557773	577702010003721	5000
33	सभा पति पिता मोहन सिंह	SABHAPATI SINGH	UBIN0557773	577702010025096	5000
34	सरदार पिता मोहन सिंह	SARDAR SINGH	UBIN0557773	577702010021826	5000
35	रघुराज सिंह पिता नैपाल सिंह	RAGHURAJ SINGH	SBIN0010826	30974407130	9900
36	हरी सिंह पिता जीत सिंह	HAREE SINGH	SBIN0010826	30954241256	5000
37	नाहकू पिता जीत सिंह	NANHAKOO SINGH	SBIN0010826	30956637507	5000
38	मंगल सिंह पिता बैजनाथ सिंह	MANGAL SINGH	SBIN0010826	30889097382	5000
39	सत्यभाम सिंह पिता बैजनाथ सिंह	SATYABHAAN SINGH	SBIN0010826	31494052614	5000
40	सिंहलाल पिता गुरुदयाल	SINHLAAL	SBIN0010826	30889107052	5000

जिला-सिंगरौली (म.प्र.)

तहसील-मण्डा

 तहसील-मण्डा

 जिला-सिंगरौली (म.प्र.)

41	रामप्रताप पिता बन्धुराम	RAMPRTAP	UBIN0557773	577702010014411	7800
42	रामदेव पिता बन्धुराम	RAMDEV	UBIN0557773	577702010011172	5100
43	फुलवा देवा रामनाथ	PHULVA	UBIN0557773	577702010026434	5000
44	राजाराम पिता रामनाथ	RAJARAM	UBIN0557773	577702010007391	5000
45	राम प्रसाद पिता रामनाथ	RAM PRASAD SHAH	UBIN0557773	577702010023012	5000
46	मानिकचन्द पिता रामनाथ	MANIKCHAND	UBIN0557773	577702010003727	5000
47	कमलापती पिता रामनाथ	KAMLAPATI	SBIN0010826	34655944781	5000
48	शिवमिलन पिता रामप्रसाद	SHIVMILAN	UBIN0557773	577702010024176	5000
49	बबनी देवा शंकर	BABANI	UBIN0557773	577702120000589	5000
50	महेन्द्र कुमार पिता राजाराम शाह	MAHENDRA KUMAR	UBIN0557773	577702010019377	5000
51	धर्मनन्द कुमार पिता राजाराम शाह	DHARMENDRA SHAH	UBIN0557773	577702010020007	5000
52	कमला सिंह पिता जगत सिंह	KAMLA SINGH	UBIN0557773	577702010021142	5000
53	राघवेन्द्र सिंह नर्वदा सिंह	RAGHVENDRA SINGH	UBIN0557773	577702010001193	5000
54	हरी नारायण सिंह पिता नर्वदा सिंह	HARINARAYAN SINGH	UBIN0552828	528202010010584	5000
55	रविकरण सिंह पिता नर्वदा सिंह	RAVIKARAN SINGH	UBIN0557773	577702010003940	5000
56	राजकरण सिंह पिता नर्वदा सिंह	RAJKARAN SINGH	UBIN0557773	577702120000099	5000
57	अरविन्द सिंह नर्वदा सिंह	ARVIND SINGH	UBIN0545252	452502010007540	5000
58	यशवंत सिंह पिता नर्वदा सिंह	YASHWANT SINGH	UBIN0557773	577702010001196	5000
					439200

कोलम नं0 06 में दि गई क्षतिपूर्ति राशि स्वीकृत करने हेतु पटवारी प्रतिवेदन, गणना पत्रक, पंचनामा, के साथ मूल प्रकरण श्रीमान जी की ओर सादर सम्प्रश्नित है।



 जिला-सिधौराजी (म0प्र0)



 जिला-सिधौराजी (म0प्र0)

दिनांक - 17.04.2020

क / / पट० / 2020

प्रति,

तहसीलदार महोदय

तहसील मांझा जिला सिंगरौली, म० प्र०

द्वारा - राजस्व निरीक्षक मण्डल मांझा तहसील मांझा जिला सिंगरौली म० प्र०

विषय - दिनांक 10.04.2020 को रिलायंस सासन पावर प्रोजेक्ट के एंश डाइक बाँध के टूटने से ग्राम झांझीदोला में ह्यूयी नुकसानी की जाँच प्रतिवेदन।

संदर्भ - तहसीलदार महोदय मांझा के आदेश पत्र क०/274/प्रवा०/2020 दिनांक 10.04.2020 के पालन में।

विषयार्थ संदर्भित आदेश के परिपालन में गाँव टिम के साथ ग्राम झांझीदोला में मौके पर जाकर दिनांक 10.04.2020 को रिलायंस सासन पावर प्रोजेक्ट के एंश डाइक बाँध के टूटने के कारण पानी एवं राजड़ से ह्यूयी नुकसानी की जाँच अभिलेख नक्शा खसरा एवं गाम्पीणा की उपस्थिति में खसरा नंबरवार दिनांक 11.04.2020 से 15.04.2020 तक किया गया जिसका प्रति पत्रक पत्रक से तैयार किया गया जिसमें फसल से प्रभावित कृषकों की संख्या 58 एवं फसल का रकबा 12.646 है तथा क्षति राशि 439200 रु पाया गया है जो प्रतिवेदन के साथ संलग्न है।

अतः उपरोक्तानुसार प्रतिवेदन तैयार कर संश्लिष्ट है।

जिला-सिंगरौली (म० प्र०)
तहसील मांझा
राजस्व निरीक्षक मण्डल
मांझा

1 स्थल परीक्षण।

2 फसल क्षति गणना पत्रक।

17/04/2020
हल्का पटवारी झांझीदोला
सामयानंद शर्मा

दिनांक 10.04.2020 को ग्राम झॉझीटोला में ऐश डाइक से प्रभावित कृषको की सूची एवं गणना पत्रक

क्र	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	स्वत्व का कुल धारित रकबा/शासकीय	प्रभावित फसल का विवरण			आरबीसीड(4) अंतर्गत स्वीकृत	प्रभावित व्यक्ति का खाता विवरण		अंग्रेजी नाम	
			फसल का नाम	खसरा नं०	रकबा		IFSC CODE	खाता क्रमांक		
1	2	3	4	5	6	7	9	10	11	12
1	गीता पिता शंकर शाह	शासकीय	गेहूँ	10	1.50 हे०	100	46500	UBIN0557773	577702010008543	GEETA SHAH
2	महावीर सिंह पिता छोटक सिंह	0.800 हे०	गेहूँ	356 2 किता	0.050 हे० 01.55 हे०	100	20700	SBIN0010826	30827029085	MAHAVIR SINGH GOND
3	अनीता पति वीरेंद्र सिंह	0.800 हे०	गेहूँ	9	0.18 हे०	100	20700	SBIN0010826	31768445040	ANITA SINGH
4	पंजाब सिंह पिता तिलकधारी सिंह गोंड	0.750 हे०	गेहूँ	5	0.510 हे०	100	20100	UBIN0557773	577702010008544	PUNJAB SINGH
5	श्रीमती बालकृष्ण पत्नी मोहन सिंह	0.100 हे०	गेहूँ	2 किता	0.690 हे०	100	5000	SBIN0010826	30883523680	BAL KUNWAR GOND
6	रघुनाथ सिंह पिता धन सिंह गोंड	0.200 हे०	गेहूँ	7/642/3	0.200 हे०	100	6000	UBIN0557773	577702010003730	RAGHUNATH SINGH
7	देवपति सिंह पिता धन सिंह गोंड	0.200 हे०	गेहूँ	1 किता	0.200 हे०	100	6000	UBIN0557773	577702010004015	DEVPATI SINGH
8	राजेश कुमार पिता रामलखन शाह	शासकीय	गेहूँ	7	0.170 हे०	100	5100	UBIN0557773	577702010003733	RAJESH KUMAR SHAH
9	रामशरण पिता रामलखन शाह	शासकीय	गेहूँ	1 किता	0.170 हे०	100	5100	UBIN0557773	577702010003692	RAMSHARAN SHAH
10	पुष्पेन्द्र कुमार पिता रामलखन शाह	शासकीय	गेहूँ	7	0.170 हे०	100	5100	SBIN0003848	31925062321	PUSPENDRA SHAH
11	राजकुमार पिता रामलखन शाह	शासकीय	गेहूँ	1 किता	0.170 हे०	100	5100	UBIN0539511	395102010731212	RAAJKUMAR SHAH
12	हरि प्रसाद पिता मैकू शाह	शासकीय	गेहूँ	4/1	0.60 हे०	100	5000	UBIN0557773	577702010004019	HARI PRASAD
13	रामचन्द्र पिता मैकू शाह	शासकीय	गेहूँ	1 किता	0.060 हे०	100	5000	UBIN0557773	577702010010440	RAMCHANDRA SHAH

रामचन्द्र पतिनी
पत्न्यारी

14	प्रदुमन प्रसाद पिता जगवहादुरशम दुबे	शासकीय	गोहूँ	1 किता	0.060 हे०	100	18300	SBIN0010826	111766323003	PRADMUN SHAH
15	सुन्दर लाल पिता रामसजीवन	0.500हे०	गोहूँ	4/2	0.27हे०	100	19200	UBIN0557773	577702010004007	SUNDAR LAL
			गोहूँ	325/1	0.09 हे०					
			गोहूँ	344/1	0.230 हे०					
			गोहूँ	345/2	0.010 हे०					
			गोहूँ	346	0.050 हे०					
16	रामगोपाल पिता छकोडी शाह	0.25 हे०	गोहूँ	5 किता	0.640हे०	100	5000	UBIN0557773	5777020100011170	RAMGOPAL SHAH
			गोहूँ	6	0.07हे०					
			गोहूँ	336/1/क	0.07हे०					
17	रामानुज पिता छकोडी शाह	0.400हे०	गोहूँ	339/1/ख	0.07हे०	100	10200	UBIN0557773	577702010003726	RAMANAUJ
			गोहूँ	335/2	0.170हे०					
			गोहूँ	339/1/क	0.07हे०					
			गोहूँ	340/2	0.040 हे०					
			गोहूँ	6	0.06हे०					
18	राममिलन पिता छकोडी शाह	0.400 हे०	गोहूँ	4 किता	0.340हे०	100	6000	UBIN0557773	577702010011178	RAMMILAN SHAH
			गोहूँ	336/1/ख	0.07हे०					
			गोहूँ	6	0.06हे०					
			गोहूँ	339/1/ग	0.07हे०					
19	रामकुमार पिता छकोडी शाह	0.400 हे०	गोहूँ	3 किता	0.200 हे०	100	9900	UBIN0557773	577702010017347	RAM KUMAR SHAH
			गोहूँ	336/1/ग	0.07हे०					
			गोहूँ	334/1	0.130हे०					
			गोहूँ	6	0.06हे०					
			गोहूँ	339/1/घ	0.07हे०					
20	सीताशरण पिता रामकिसुन	0.300 हे०	गोहूँ	4 किता	0.330 हे०	100	6600	UBIN0557773	577702010017370	SEETASHARAN
			गोहूँ	325/2/क	0.09हे०					
			गोहूँ	334/2/क	0.130हे०					
21	शिवचरण पिता रामकिसुन	0.300हे०	गोहूँ	2 किता	0.220 हे०	100	6600	UBIN0557773	577702010017433	SHIVACHARAN
			गोहूँ	334/2/ख	0.120हे०					
			गोहूँ	325/2/ख	0.100 हे०					
22	परसोत्तम पिता दादू शाह	0.500हे०	गोहूँ	2 किता	0.220 हे०	100	5000	UBIN0557773	577702010011179	PARSOTAM SHAH
			गोहूँ	336/2	0.040हे०					
			गोहूँ	339/2	0.08 हे०					
23	कैफ प्रसाद पिता दादू शाह	0.170हे०	गोहूँ	2 किता	0.120 हे०	100	5000	UBIN0557773	577702010003688	KAIRU SHAH
			गोहूँ	336/2	0.040हे०					
			गोहूँ	339/2	0.08 हे०					

पं. २२७/२०१६/२०१६/५५

24	रामकिसुन पिता बन्धु शाह	0.340हे०	गेहूँ 342/2 1 कित्ता	0.340हे० 0.340 हे०	100	10200	UBIN0557773	577702010003696	RAMKISUN SHAH
25	कौशिल्या पति लखपति	0.100हे०	गेहूँ 343/1 1 कित्ता	0.005 हे० 0.005 हे०	100	5000	UBIN0557773	577702120000570	KAUSILYA
26	रामनजन पिता लखपति	0.100हे०	गेहूँ 343/1 1 कित्ता	0.010हे० 0.010 हे०	100	5000	UBIN0557773	577702010003710	RAAMBHAJAN
27	रघुराज पिता लखपति	0.100हे०	गेहूँ 343/1 1 कित्ता	0.010हे० 0.010 हे०	100	5000	UBIN0557773	57702010027605	RAGHURAJ
28	रामलल्लू सिंह पिता हरी सिंह	0.100हे०	गेहूँ 343/1 1 कित्ता	0.010हे० 0.010 हे०	100	5000	SBIN0010826	30976292013	RAMLALLU SINGH
29	बहादुर पिता बन्धु	0.400हे०	गेहूँ 344/1 345/2 346 3 कित्ता	0.240हे० 0.01 हे० 0.050 हे० 0.300 हे०	100	9000	UBIN0557773	577702010003718	BAHADUR PITA BACHHU
30	रामबरन पिता डीसलाल बौरा	0.550हे०	गेहूँ 347/1 348/1 349/1 350/1 351 5 कित्ता	0.070हे० 0.030 हे० 0.020 हे० 0.010 हे० 0.010 हे० 0.140 हे०	100	5000	UBIN0557773	577702010003691	RAMBARAN BAURA
31	सीतल प्रसाद पिता जसलाल	0.550हे०	गेहूँ 347/1 348/1 349/1 350/1 351 5 कित्ता	0.070हे० 0.030 हे० 0.020 हे० 0.010 हे० 0.010 हे० 0.140 हे०	100	5000	SBINORRMBGB	8087505774	SITAL PRASAD
32	सीताराम पिता जसलाल	0.550हे०	गेहूँ 347/1 348/1 349/1 350/1 351 5 कित्ता	0.070हे० 0.030 हे० 0.020 हे० 0.010 हे० 0.010 हे० 0.140 हे०	100	5000	UBIN0557773	577702010003721	SEETARAM
33	सभा पति पिता मोहन सिंह	0.100हे०	गेहूँ 347/2 348/2 349/2 350/2 4 कित्ता	0.040हे० 0.010 हे० 0.010 हे० 0.010 हे० 0.070 हे०	100	5000	UBIN0557773	577702010025096	SABHAPATI SINGH
			गेहूँ 347/2 348/2	0.030हे० 0.020 हे०	100				

महाराष्ट्र
राज्य
सरकार

44	राजाराम पिता रामनाथ	0.200हे०	गेहूँ गेहूँ गेहूँ	357/2/1 358/2/1 359/2	0.001 हे० 0.001 हे० 0.005 हे०	100 100 100	5000	UBIN0557773	577702010007391	RAJARAM
45	राम प्रसाद पिता रामनाथ	0.200हे०	गेहूँ गेहूँ गेहूँ गेहूँ गेहूँ	354/2 355/2 357/2/1 358/2/1 359/2	0.010हे० 0.006 हे० 0.001 हे० 0.001 हे० 0.005 हे०	100 100 100 100 100	5000	UBIN0557773	577702010023012	RAM PRASAD SHAH
46	मानिकचन्द पिता रामनाथ	0.200हे०	गेहूँ गेहूँ गेहूँ गेहूँ गेहूँ	354/2 355/2 357/2/1 358/2/1 359/2	0.010हे० 0.006 हे० 0.001 हे० 0.001 हे० 0.005 हे०	100 100 100 100 100	5000	UBIN0557773	577702010003727	MANIKCHAND
47	कमलापती पिता रामनाथ	0.200हे०	गेहूँ गेहूँ गेहूँ गेहूँ गेहूँ	354/2 355/2 357/2/1 358/2/1 359/2	0.010हे० 0.006 हे० 0.001 हे० 0.001 हे० 0.005 हे०	100 100 100 100 100	5000	SBIN0010826	34655944781	KAMLAPATI
48	शिवमिलन पिता रामप्रसाद	0.150हे०	गेहूँ गेहूँ गेहूँ	355/2/3 357/2/2 359/3	0.037हे० 0.057 हे० 0.027 हे०	100 100 100	5000	UBIN0557773	577702010024176	SHIVMILAN
49	बबनी बेवा शंकर	शासकीय	गेहूँ	356 1 किता	0.100हे० 0.100 हे०	100	5000	UBIN0557773	577702120000589	BABANI
50	महेन्द्र कुमार पिता राजाराम शाह	0.100 हे०	गेहूँ गेहूँ	357/2/3 359/4	0.034हे० 0.026 हे०	100 100	5000	UBIN0557773	577702010019377	MAHENDRA KUMAR
51	धर्मचंद कुमार पिता राजाराम शाह	0.100 हे०	गेहूँ गेहूँ गेहूँ	358/2/3 371/2/3 373/2/3	0.033हे० 0.017 हे० 0.010 हे०	100 100 100	5000	UBIN0557773	577702010020007	DHARMENDRA SHAH
52	कमला सिंह पिता जगत सिंह	0.316हे०	गेहूँ	397/7 1 किता	0.030हे० 0.030 हे०	100	5000	UBIN0557773	577702010021142	KAMLA SINGH
53	शधवेन्द्र सिंह नरवदा सिंह	0.316	गेहूँ	397/5 1 किता	0.030हे० 0.030 हे०	100	5000	UBIN0557773	577702010001193	RAGHVENDRA SINGH

संयोजक
राज्य सरकार

दिनांक 10.04.2020 को ग्राम झोंझीटोला में ऐश डाइक से प्रभावित कृषकों की सूची एवं भुजना पत्रक

क्र	प्रभावित खातेदार/कृषक का नाम पिता/पति का नाम	कुल धारित एकड़	प्रभावित फसल का विवरण			क्षति का प्रतिशत	आरबीसीड(4) अंतरित स्वीकृत	प्रशासित व्यक्ति का स्वारा विवरण	
			फसल का नाम	खसरा नं०	रकबा			IFSC CODE	खाता क्रमांक
1	2	3	4	5	6	7	8	9	11
			गेहूँ	7/642/2	0.420 हे०	100	12600	10	
1	खुलहंती पिता बीरबल सिंह गोंध	0.420	गेहूँ	1 कित्ता	0.420 हे०				
			गेहूँ	4/2	0.27 हे०	100	8100		
2	कैलाश देवी पति रामसजीवन	0.500 हे०		1 कित्ता	0.270 हे०				
			गेहूँ	4/2	0.26 हे०	100			
			गेहूँ			100			
			गेहूँ	326/1	0.090 हे०	100			
			गेहूँ	344/1	0.230 हे०				
			गेहूँ	345/2	0.010 हे०				
			गेहूँ	34E	0.050 हे०				
3	राजेश कुमार पिता रामसजीवन	0.800 हे०		5 कित्ता	0.640 हे०		19200		
			गेहूँ	336/2	0.040 हे०	100			
			गेहूँ	339/2	0.08 हे०	100			
4	सिद्धी लाल पिता दादू	0.170 हे०		2 कित्ता	0.120 हे०		5000		
			गेहूँ	336/2	0.040 हे०	100			
			गेहूँ	339/2	0.08 हे०	100			
5	रजनी पुनी दादू	0.170 हे०		2 कित्ता	0.120 हे०		5000		
			गेहूँ	343/1	0.010 हे०	100			
6	नारायण सिंह पिता मोहन	0.100 हे०		1 कित्ता	0.010 हे०		5000		
			गेहूँ	343/1	0.005 हे०	100			
7	कविता पति डी सिंह	0.100 हे०		1 कित्ता	0.005 हे०		5000		

8	उमेश सिंह पिता त्रिवेणी सिंह	0.500 हे०	गेहू	343/2	0.380 हे०	100	11400		
			गेहू	1 कित्ता	0.380 हे०				
			गेहू	347/1	0.070 हे०	100			
			गेहू	348/1	0.030 हे०	100			
			गेहू	349/1	0.020 हे०	100			
			गेहू	350/1	0.010 हे०	100			
9	दुर्जन पिता हिरदल	0.550 हे०	गेहू	5 कित्ता	0.140 हे०		5000		
			गेहू	347/1	0.070 हे०	100			
			गेहू	348/1	0.030 हे०	100			
			गेहू	349/1	0.020 हे०	100			
			गेहू	350/1	0.010 हे०	100			
			गेहू	351	0.010 हे०	100			
10	गुलवांस पिता हिरदल	0.550 हे०	गेहू	5 कित्ता	0.140 हे०		5000		
			गेहू	347/1	0.070 हे०	100			
			गेहू	348/1	0.030 हे०	100			
			गेहू	349/1	0.020 हे०	100			
			गेहू	350/1	0.010 हे०	100			
			गेहू	351	0.010 हे०	100			
11	राजमन पिता हिरदल	0.550 हे०	गेहू	5 कित्ता	0.140 हे०		5000		
			गेहू	347/1	0.070 हे०	100			
			गेहू	348/1	0.030 हे०	100			
			गेहू	349/1	0.020 हे०	100			
			गेहू	350/1	0.010 हे०	100			
			गेहू	351	0.010 हे०	100			
12	रानी पिता हिरदल	0.550 हे०	गेहू	4 कित्ता	0.140 हे०		5000		
			गेहू	347/1	0.070 हे०	100			
			गेहू	348/1	0.030 हे०	100			
			गेहू	349/1	0.020 हे०	100			
			गेहू	350/1	0.020 हे०	100			
			गेहू	379	0.030 हे०	100			
13	श्रीमती प्रति लोटन सिंह	0.100 हे०	गेहू	1 कित्ता	0.030 हे०		5000		

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SNO	Name of the village	Damage Items	Nos of Affected Farmers	Amount	Total Amount	Area of Crop as mentioned in sheet	Crop Compensation amount	Total area including River etc	Revised Area of Crop as per the verbal information
1	Jhanjhi Tola	Crop	74	567500	567500	25.292	567500	50	12.64
		House	0	0					
		Household	0	0					
2	Sidhi Kalan	Crop	21	172700	2970600	5.01	172700	10	4.32
		House	3	2149900					
		Household	3	648000					
3	Sidhi Khurd	Crop	133	768120	3021754	16.81	768120	35	16
		House	11	2253634					
		Household	0	0					
4	Harrahwa	Crop	321	1947200	1947200	53.42	1947200	100	20
		House	0	0					
		Household	0	0					
Total			566		8507054	100.532	3455520	195	52.96
Impacted area if calculating the Rate of Crop Compensation (Average) per hect							115.184		

SASAN POWER LIMITED
(6x660 MW UMPP)

Date: 20/05/2020

NOTE SHEET

Subject: Approval for Advance settlement for non bill items utilized in the hospitalization and compensation settlement of affected families in Ash Dyke Accident dtd 10.04.2020.

Justification:

In the above accident Ms. Golari Devi & Ms. Reena Shah were admitted to the Nehru Hospital wef 10.04.2020 to 28.04.2020 post their initial first aid from the Vandana Hospital & Trauma Center. The above patients were attended by their kin Shri, Ramesh Kumar Shah, aka Munna Shah during the time they were hospitalized.

Their attendant Shri, Munaa Shah has incurred miscellaneous expenditures towards fooding, Medicine, local conveyance, arranging of blood for patients. However bills / receipts for some of the above items like Auto fare, Lunch, Breakfast, juice for the hospitalized and their attendant are not made available by the attendant stating that no bills were issued by the service providers / merchants. Additionally expenses were also made by CSR team on support to cremation to deceased families and other miscl expenses. Details of such expenses is attached.

The total amount for the expenditure incurred, with no supporting bills is amounting to Rs. 118900/- (One Lakh Eighteen thousand and Nine Hundred only). The self declaration of Shri. Munna Shah and CSR team is attached along with this note.

May please approve, so same can be utilized for submission and closer of Advance awarded to HR Department.

Encl. as above

Initiated By :



Head-CSR :



Station Director :



Misc Expenses Incurred during the hospitalization process and compensation disbursal to affected families without bills

Date	Bill No	Amt	of Patient / Sp	Remark	Comment
11/04/2020	Expenses done be dependant - Munna Shah	2690	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
12/04/2020	Expenses done be dependant - Munna Shah	3550	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
16/04/2020	Expenses done be dependant - Munna Shah	2000	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
16/04/2020	Expenses done be dependant - Munna Shah	2600	Munna	Fuel Expe-10.04.2020 TO 16.04.2020	Summary on photo copy
17/04/2020	Expenses done be dependant - Munna Shah	2000	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
18/04/2020	Expenses done be dependant - Munna Shah	1230	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
19/04/2020	Expenses done be dependant - Munna Shah	1140	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
10/04/2020	Expenses done be dependant - Munna Shah	300	Munna	Auto rent	Summary on photo copy
12/04/2020	Expenses done be dependant - Munna Shah	5000	Munna	Blood Transfer	Summary on photo copy
10/04/2020	Vandana Hospita & Trauma Center	2200	Golari Devi	Medicine and initial First Aid	Summary on photo copy
10/04/2020	Expenses done be dependant - Munna Shah	300	Muna	Auto Rent	Summary on photo copy
28/04/2020	Fruits on discharge - to Golari by N Pandey CSR	610	Golari Devi	Fruits by Nipendra Pandey	Self Declaration by Sh. Nipendra Pandey
20/04/2020	Expenses done be dependant - Munna Shah	810	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
21/04/2020	Expenses done be dependant - Munna Shah	780	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
22/04/2020	Expenses done be dependant - Munna Shah	760	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
23/04/2020	Expenses done be dependant - Munna Shah	850	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
24/04/2020	Expenses done be dependant - Munna Shah	850	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
25/04/2020	Expenses done be dependant - Munna Shah	760	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
26/04/2020	Expenses done be dependant - Munna Shah	760	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
27/04/2020	Expenses done be dependant - Munna Shah	760	Munna	Tea snacks/Lunch and other Misc expense	Summary on photo copy
13/05/2020	Expenses done be dependant - Munna Shah	450	Munna	Reena Shah	Self Declaration by Sh. Nipendra Pandey
17/04/2020	Expenses Cash given to Bhaiyaram Family for Cremation of family members	50000	Bhaiyaram SH	Cremation support-Choon Kumari, Seema, Abhteshk	Self declaration by Sh. Nipendra Pandey
15/04/2020	Expenses Cash given to Reena Shah Family for Cremation of family members	30000	Reena Shah	Cremation support-Late Dinesh, Son Ankit	Self declaration by Sh. Nipendra Pandey
17/04/2020	Misc Expenses incurred by Sh. Vikas Chandel during Hospitalization process	2500	Munna/Hospit	Tea Snacks other Misc expense	Self declaration by Sh. Nipendra Pandey
18/04/2020	Misc Expenses incurred by CSR team during the compensation process	5000	Nipendra Pan	Tea Snacks other Misc expense	Self declaration by Sh. Nipendra Pandey
	Total	118900			

Nipendra Pandey

Nagendra Singh

Puzali Ahmad

SASAN POWER LIMITED

Sasan Power Limited

Waidhan

Singrauli-486886

Date:

27.05.2020

GATE PASS CUM DELIVERY CHALLAN

ANNEXURE 22

GSTN No.: 23AAKCS0723M1ZB

NON-RETURNABLE

Request No: GR20MP210258

Request Year: 2020

Request Date: 27.05.2020

Department: CSR

GPR Reason: MATERIAL TAKEN OUT FOR CSR ACTIVITIES

Gatepass No: GP20MP210254

Gatepass Year: 2020

Gatepass Date: 27.05.2020

Approval Date: 27.05.2020

Vehicle Detail: BY-COMPANY OWNED VEHICAL
E Way Bill Detl:NA-

Vendor Detail:GSTN:

Consignee Detail: GSTN:

SASAN POWER LIMITED
VILLAGE- SIDDIKHURD
POST -TIYARA
WAIDHAN
486886

To,
The Security Incharge,
Please let the following materials be taken against details mention below.

Item No.	Material Code	HSN/SAC Code	Material Description	Tax Type	Tax Rate	Return Date	Value as GP (INR)	Quantity	UOM
000001	9500000667	39169010	EMPTY PLASTIC JERRY CANS - 100 L	Intra State	00%		70000.000	200.000	NOS
			Total				70000.000		
Remarks: PLASTIC DRUM FOR CSR ACTIVITIES									
Freight Payer: Not Applicable Insurance Payer:									

Requested By	GP Created By	Approved By	Received By	Security Check
NAGENDRA SINGH	Winod Upadhyay	Sachin Mohapatra	NRIPENDRA PANDY	

SASAN POWER LIMITED

Sasan Power Limited

Waidhan

Singrauli-486886

Date:

24.04.2020

GATE PASS CUM DELIVERY CHALLAN

GSTN No.: 23AAKCS0723M1ZE

NON-RETURNABLE

Request No: GR20MP210082

Request Year: 2020

Request Date: 24.04.2020

Department: CSR

GPR Reason: MATERIAL TAKEN OUT FOR CSR ACTIVITIES

Gatepass No: GP20MP210081

Gatepass Year: 2020

Gatepass Date: 24.04.2020

Approval Date: 24.04.2020

Vehicle Detail:

E Way Bill Detl:NA-

Vendor Detail:GSTN:

SASAN POWER LIMITED
VILLAGE- SIDDHIKHURD
POST -TIYARA
WAIDHAN
486886

Consignee Detail: GSTN:

SASAN POWER -CSR

SINGRAULI

To,

The Security Incharge,

Please let the following materials be taken against details mention below.

Item No.	Material Code	HSN/SAC Code	Material Description	Tax Type	Tax Rate	Return Date	Value as GP (INR)	Quantity	UOM
000001	9500000667	39169010	EMPTY PLASTIC JERRY CANS - 100 L	Intra State	00%		8000.000	80.000	NOS
			Total				8000.000		

Remarks: ELASTIC DRUM FOR CSR ACTIVITIES

Freight Payer: Not Applicable Insurance Payer:

Requested By	GP Created By	Approved By	Received By	Security Check
NAGENDRA SINGH	Alok Gupta	Sachin Mohapatra	NRIPENDRA PANDY	

SASAN POWER LIMITED

Sasan Power Limited

Waidhan

Singrauli-486886

Date:

04.05.2020

GATE PASS CUM DELIVERY CHALLAN

GSTN No.: 23AAKCS0723M1ZE

NON-RETURNABLE

Request No: GR20MP210128

Request Year: 2020

Request Date: 02.05.2020

Department: CSR

GPR Reason: MATERIAL TAKEN OUT FOR CSR ACTIVITIES

Gatepass No: GP20MP210127

Gatepass Year: 2020

Gatepass Date: 02.05.2020

Approval Date: 02.05.2020

Vehicle Detail:

E Way Bill Detl:NA-

Vendor Detail:GSTN:

Consignee Detail: GSTN:

SASAN POWER LIMITED
VILLAGE- SIDDHIKHURD
POST -TIYARA
WAIDHAN
486886

To,

The Security Incharge,

Please let the following materials be taken against details mention below.

Item No.	Material Code	HSN/SAC Code	Material Description	Tax Type	Tax Rate	Return Date	Value as GP (INR)	Quantity	UOM
000001	9500000667	39169010	EMPTY PLASTIC JERRY CANS - 100 L	Intra State	.00%		70000.000	200.000	NOS
			total				70000.000		
Remarks: PLASTIC DRUM FOR CSR ACTIVITIES									
Freight Payer: Not Applicable Insurance Payer:									

Requested By	GP Created By	Approved By	Received By	Security Check
NAGENDRA SINGH	Alok Gupta	Sachin Mohapatra	NRIPENDRA PANDY	

SASAN POWER LIMITED

Sasan Power Limited

Waidhan

Singrauli-486886

Date:

12.05.2020

Duplicate Copy

GATE PASS CUM DELIVERY CHALLAN

GSTN No. : 23AAKCS0723M1ZB

NON-RETURNABLE

Request No: GR20MP210166

Request Year: 2020

Request Date: 11.05.2020

Department: CSR

GPR Reason: MATERIAL TAKEN OUT FOR CSR ACTIVITIES

Gatepass No: GP20MP210164

Gatepass Year: 2020

Gatepass Date: 11.05.2020

Approval Date: 12.05.2020

Vehicle Detail: BY HAND

E Way Bill Detl: NA-

Vendor Detail: GSTN:

Consignee Detail: GSTN:

GITA KUMARI SHAN
SIDHIKHURD
TIYARA
WAIDHAN
486886

To,

The Security Incharge,

Please let the following materials be taken against details mention below.

Item No.	Material Code	HSN/SAC Code	Material Description	Tax Type	Tax Rate	Return Date	Value as GP (INR)	Quantity	UOM
000001	9500000667	39169010	EMPTY PLASTIC JERRY CANS - 100 L	Intra State	00%		35000.000	100.000	NOS
			Total				35000.000		

Remarks: PLASTIC DRUM FOR CSR ACTIVITIES

Freight Payer: Not Applicable Insurance Payer:

Requested By	GP Created By	Approved By	Received By	Security Check
NAGENDRA SINGH	Yogendra Chaurasia	Sachin Mohapatra	VILLAGE PANCHAYAT/MITHL	

Sr no	date	Name	Location	Balance Qty														Value
				Unit Value	Expansess	Deep	Repairing of Handpump	Repairing	32 mm dia 10 feet Pipe	GI Rod of 10 feet length	Handpump cylinder	32 mm dia socket	washer for Handpump	writing the company name	Hand Pump Set	Bearing	Chain	
				32	35	90	85	3	85	76	90	4	32	17	3	1	554	
				565	201	445	175	1390	25	27	35	4500	150	150	200	0	7653	
				18080	7035	40050	15050	3570	2125	2052	3150	18000	4800	2550	500	0	117082	
1	06.06.2020	बाबू साह	रहवा	1	1	7	7	1	7	4			2	1				
2	06.06.2020	काशीराम साह	सिद्धीचुर्द	1	1	7	7	1	7			1						
3	14.05.2020	बाबू साह	हरवा	1	1	3	3		3	4			2	1				
4	13.05.2020	बुजवासा वैश्य	सिद्धीचुर्द	1	1	2	2		2					1				
5	12.05.2020	गानलरसू	सिद्धीचुर्द	1	1	1	1		1					1				
6	13.05.2020	हिरवा राम राजक	सिद्धीचुर्द	1	1	1	1		1					1				
7	06.05.2020	सिपाहीलाल वादी	हरवा	1	1	6	5	1	6					1				
8	30.04.2020	रांग बकादुर सिंह	हरवा	1	1	7	7	1	7			1						
9	02.05.2020	शीराल प्रसाद साह	हरवा	1	1	2	0		2				2	1	2			
10	02.05.2020	गानलरसू, चोकेत	हरवा	1	1	1	1		1				2	1	1			
11	01.06.2020	बजरणी वादी	हरवा	1	1	1	1		1	4			2	1				
12	14.04.2020	मकुल साह	हरवा	1	1	2	4		2	4			2	1				
13	03.04.2020	सैली कुंवर	हरवा	1	1	1	0		1	4			2					
14	13.04.2020	सिपाहीलाल वादी	हरवा	0	1	0	1			4			2					
15	15.04.2020	राजाकुंवर वैश्य	हरवा	1	1	0	0			4			2					
16	25.02.2020	पन्नालाल साह	हरवा	1	1	0	0			4			2	1				
17	25.02.2020	पन्ना प्रसाद	हरवा	0	1	0	0			4			2	1				
18	17.04.2020	शीशाशरण	हरवा	1	1	1	1		1					1				
19	24.02.2020	राजकरण	सिद्धीकाला	1	1	1	1		1	4								
20	18.12.2019	शिव सागर वैश्य	सिद्धीकाला	1	1	2	2		2	4								
21	01.05.2020	दीपलाल पावडे	विषय	1	1	1	1		1	4			2	1				
22	17.04.2020	परमानंद राजक	सिद्धीचुर्द	1	1	3	3		3									
23	30.04.2020	उत्तारकर वैस	सिद्धीचुर्द	1	1	2	1		1	4			2	1				
24	18.04.2020	मनीराम साह	सिद्धीचुर्द	1	1	2	2		2	4								
25	18.04.2020	राज प्रसाद	सिद्धीचुर्द	1	1	8	7		8									
26	25.02.2020	श्रवण कुमार साह	सिद्धीचुर्द	1	1	1	1		1				2					
27	24.02.2020	पवन कुमार राजक	सिद्धीचुर्द	1	1	2	2		2				2					

Hand Installation Pump Detail		
Sr No	Name	Location
1	Shivsagar Singh	JHJ Tola
2	Dyanand Bais	Siddhikhurd
3	Sahapati Singh <i>Bawja</i>	SKL
4	Ygaysen Saket	Bhadi Harrahwa ✓
5	Jagdish Panika	Bhadi Harrahwa
6	Ramdhar shah	Latbudhwa ✓
7	Dinesh Kumar shah	Latbudhwa ✓
8	Umesh Kumar shah	Latbudhwa -Devkhoj
9	Ramrakcha Shah	Latbudhwa -Devkhoj
10	Bhaiya ram shah	Latbudhwa Mkrohar Road
11	Babua Ram	Latbudhwa -Devkhoj
12	Dhirja viswakarma	Giddhkhadi
13	Ramdin Bais	Giddhkhadi
14	Ganga shah	Bhadi Harrahwa ✓
15	Phool Chnad Panika	JHJ Tola
16	Ashis Kumar Rajak	Siddhikhurd- Ramlallu shah House

- ① Bhagyarsi S/o Ramboran — Devkhoj
- ② Umesh S/o Parmel — "
- ③ Ram Rakcha S/o Dalim — "
- ④ Ramdhar S/o Mathan — Latbudhwa.
- ⑤ Dinesh Kumar S/o Ramnath — "
- ⑥ Jagsen Saket S/o — Bhadi Harrahwa
- ⑦ Jagdish Panika S/o — "
- ⑧ Ganga shah — s — "
- ⑨ Sahapati Singh Bais' S/o — — S. Kalan
- ⑩ Dyanand Bais' S/o — — S. Kalan

SPL/ /2020-21/ 23

Date: 28.05.2020

The Member Secretary

Madhya Pradesh Pollution Control Board (MPPCB)
Paryavaran Parisar,
Bhopal,
Madhya Pradesh

Subject: Progress Report with respect to compliance of the various directions, permissions and notices issued by MPPCB's Head Office and Singrauli Regional Office to Sasan Power regarding restoration work post break in retention wall of the low lying ash utilization area inside plant premises dated 10th April 2020

Ref: Letter no. 1365/RO/MPPCB/2020 dated 21/05/2020 issued by Regional Office, MPPCB.

Respected Sir,

This has reference to the letter referred herein above and pursuant to the directions in the said letter; we are hereby submitting the progress report to your good office with a copy to Singrauli Regional office, as desired.

The brief update on the progress made on actions initiated in compliance with the MPPCB's directions in its letter no. D.No.23/MPPCB/MS/TS Singrauli/2020 dated 13th April 2020 and letter no. 43/MPPCB/MS/TS Singrauli/2020 dated 28th April 2020 is as under:

1. The repair work of the damaged retention wall of low-lying ash utilization area is under progress. All safety protections are being taken to safeguard under-repair retention wall.
2. Till date, we have already provided necessary relief and paid compensation of Rs. 201.98 Lakh to the families of the deceased and affected villagers for damaged houses, crop and household items in accordance with the instructions of the District Administration. Apart from the above, the sustenance allowance to the parents (six persons) of the deceased @ Rs. 47,700/- per month has been started from April' 2020.
3. Further, the compensation towards the loss of cattle / poultry farms and other items such as pumps, generators, etc. is being estimated by the District Administration, which is expected to be around Rs. 90 Lakhs. Currently, support is also being provided to the villagers for cattle fodder, however the final compensation for the same is under estimation, which is expected to be in the range of Rs. 25 Lakhs.
4. The restoration of ash spread area is under progress at multiple locations and recovered ash is being transported and filled in an environment-friendly manner at site "A" around ash pond, for which the permission has been granted by MPPCB. The entire work is expected to get completed by June, 2020 before the start of monsoon.
5. After awarding the Work Order, SPL is following up with National Environmental Engineering Research Institute (NEERI) for their expeditious site visit to assess the environmental impact.

6. Continuous follow up is being done with IIT – BHU to visit the site and kick start their ash dyke stability study.
7. We would further like to assure that all the activities will be completed as per the timelines submitted in our letter no. SPL/2020-21/19 dated 08.05.2020.
8. As conveyed earlier in our letter no. SPL/2020-21/03 dated 21st April 2020, Sasan Power, which supplies the cheapest thermal power in the country (Levellized tariff over 25-year PPA: Rs. 1.196 / kWh) at the highest reliability levels in the country (~96% PLF in FY'20), is indeed faced with a grave liquidity condition, which has been further aggravated by the sharp reduction in collections from Discoms in the wake of COVID-19 situation. Sasan Power is facing a real threat in sustaining its operations of power plant and captive coal mine. Sir, given that we have already paid compensation of more than Rs. 2.0 Crore as highlighted in para 2 above; given severe liquidity challenges and financial stress being faced by Sasan, we have deposited Rs. 2.0 Crore towards interim environmental compensation to the account of MPPCB Account No. 6310001200000043 (Member Secretary MPPCB Environment Protection Fund) of Punjab National Bank vide UTR no. SBINR52020052600141772 dated 26.05.2020. Final environmental compensation may please be addressed on submission of the final report by NEERI.

We express our deep sense of gratitude for your kind support and guidance for sustaining Sasan UMPP's operations that make transformational impact on the economy of the State of Madhya Pradesh, while contributing to the nation-building.

Thanking you

Yours faithfully,

For Sasan Power Limited


Anil Kumar Singh
(Chief Executive Officer)

- CC:
1. Principal Secretary, Environment Department, GoMP, Bhopal
 2. Chairman, MP Pollution Control Board, Bhopal
 3. Director (Environment), MP Pollution Control Board, Bhopal
 4. Regional Officer, MP Pollution Control Board, Singrauli
 5. Collector Singrauli, District Singrauli



F.No. J-13011/15/2006-IA.II(T)
Government of India
Ministry of Environment, Forest and Climate Change

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi-110003

Dated: 13.07.2020

To,

The Head (Operations & Maintenance)
M/s Sasan Power Ltd.
(Subsidiary of M/s Reliance Power Ltd.)
Gram: Siddhikhurd,
Post Office: Tiyara
Singrauli-486 886, Madhya Pradesh.

Sub: 3960 MW (6x660 MW) Sasan Ultra Mega Thermal Power Project, Singrauli District, Madhya Pradesh by M/s Sasan Power Ltd.- reg. breach of ash pond.

Sir,

The undersigned is directed to refer the Ministry Show-cause Notice dated 21.5.2020 and your reply dated 3.6.2020 in regard to the breach of ash pond at 3960 MW Sasan Ultra Mega Thermal Power Plant of M/s Sasan Power Ltd.

2. It is requested to provide the concrete action taken or being taken by the company to achieve 100% flyash utilisation in compliance to the Flyash Notifications, EC conditions, the Orders passed by the Hon'ble NGT in the matter of Shantanu Sharma v. UoI with UoI v Sandplast and in light of the present incident.

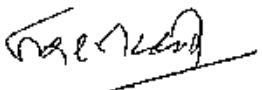
This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr. S. Kerketta)
Director, IA.I

Copy to:-

1. **The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.**
2. **The Deputy Director General of Forests (C), Ministry of Environment Forests and Climate Change, Regional Office, Bhopal.**
3. **The Chairman, Madhya Pradesh Pollution Control Board, Bhopal.**
4. Guard file/Website of MoEF&CC.


Director, IA.I



F.No. J-13011/15/2006-IA.II(T)
Government of India
Ministry of Environment, Forest and Climate Change

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi-110003

Dated: 21.05.2020

Office Order

Sub: 3960 MW (6x660 MW) Sasan Ultra Mega Thermal Power Project, Singrauli District, Madhya Pradesh by M/s Sasan Power Ltd.- reg. Show-cause under under Section 5 of Environment (Protection) Act, 1986 for breach of ash pond.

WHEREAS, the Environmental Clearance (EC) for generating 3960 MW Ultra Mega Thermal Power Project was accorded vide Ministry's letters dated 23.11.2006 and 21.7.2009.

2. WHEREAS, the Environmental Clearance permitted to set up emergency ash pond in an area of 900 acres near Village Harhawa which is 1.5 km from the power plant.

3. WHEREAS, the condition No.xvi dated EC dated 23.11.2006 was stipulated regarding safety of ash pond which is reproduced as follows:

"Adequate safety measures shall also be implemented to protect the ash pond bund from getting breached."

4. WHEREAS, several newspapers published the news (Hindu news, Hindustan times dated 10.4.2020) that the ash pond of Sasan Power Plant has breached and two people died in the ash flown in the down side of the ash pond. It was mentioned that atleast five people were missing and several villages were submerged with ash slurry.

5. WHEREAS, the Ministry has taken cognizance that the breach of ash pond amounts to clear violation of conditions stipulated by the Ministry in the Environmental Clearance.

6. **NOW, THEREFORE, in exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986, you are hereby directed to Show Cause within 15 days of receipt of this notice as to why the EC accorded to M/s Sasan Power Ltd. Vide F.No. J-13011/15/2006-IA.II(T) dated 23.11.2006 and 21.7.2009 shall not be kept in abeyance.**

7. **Further, you are directed to submit the remedial measures taken to contain further ash flow and removal of ash deposited in the adjacent lands.**

8. Further, you are directed to submit the following information since beginning of the operations of the power plant.


- a) Details of Unit-wise COD,
- b) Quantity of coal consumption & PLF (annual),
- c) quantity & percentage of ash generation (annual),
- d) quantity of ash dumped into ash pond (annual),
- e) Quantity & percentage of ash utilised for various purposes (annual),

- f) Ash pond capacity (area, dyke height, volume) available and filled.
- g) Residual life of ash pond.
- h) Status of compliance of Flyash Notification.

9. The legal action taken by other Statutory Authorities viz. CPCB, MPPCB, etc to be informed by the Project Proponent to the Ministry to avoid any action taken up on the same act of violation/non-compliance by two different authorities.

10. In your response, it may also be clearly stated whether a hearing is required by the project proponent before final order is passed by this Ministry. It may also be noted that if no response is received within **15 days**, appropriate orders as may be deemed fit will be passed and issued under the circumstances of the case without any further notice to you. Also, this Show-Cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.



(Dr. S. Kerketta)
Director-IA.I

Shri A.K. Singh,
Chief Executive Officer,
M/s Sasan Power Ltd.
(Subsidiary of M/s Reliance Power Ltd.)
Siddhikhurd, Tiwara
Singrauli-86, Madhya Pradesh.
Mail Id: as.singh@relianceada.com

Copy to:-

1. **The Secretary, Ministry of Power**, Shram Shakti Bhawan, Rafi Marg, New Delhi-1.
2. **The Chairman, Central Electricity Authority**, Sewa Bhawan, R.K. Puram, New Delhi-66.
3. **The Chairman, Central Pollution Control Board**, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-32.
4. **The Deputy Director General of Forests (C), Ministry of Environment Forests and Climate Change, Regional Office**, Bhopal.
5. **The Principal Secretary, Environment Department, Govt. of Madhya Pradesh**, Bhopal.
6. **The Chairman, Madhya Pradesh Pollution Control Board**, Bhopal.
7. **The District Collector, Singrauli District, Govt. of Madhya Pradesh**.
8. Guard file/Monitoring file.
9. Website of MoEF&CC.



Director-IA.I

Google image and site photographs of M/s Sasan Power Ltd, Singrauli taken during Joint Committee visit in OA 31/2020 dated 14-15th July 2020



The Google Earth imagery showing the Ash breached area i.e. Island 4 /C5, Check dam, nearby affected villages viz. Sidhikalan, Sidhi Khurd, Harrahawa; Ashy dyke 1 & 2 (used for disposal of bottom ash and fly ash slurry in Low & high concentration respectively) and the Goiwahai drain confluence in River Rihand



The joint committee member's viz. District Collector, MoEF&CC, CPCB and MPPCB having discussion with M/s Sasan Power Ltd representatives during site visit on 14-15th July 2020



Spread of fly ash observed in Goiwahai drain, Low lying area, agricultural fields during site visit on 14-15th July 2020



Spread of fly ash observed in Goiwahai drain and agricultural fields during site visit on 14-15th July 2020



Photograph of the breached site taken on 12.4.2020



Photograph of the breached site taken on 14.7.2020

The breached site is restored by soil after cleaning the ash spread area



Photograph of the breached site taken on 12.4.2020



Photograph of the breached site taken on 14.7.2020

The drain was cleaned by engaging hyva and JCB machine. A HUME pipe is placed to pass the rain water and accumulating ground water



Collected fly ash slurry from Island 4/ C5 area and Goiwahai drain is disposed in low lying area near the Ash dyke 1 & 2 and Island 3 (low lying area)



Machineries deployed to restore the ash spread area by collecting the ash and covering the area with soil



Continual lean flow of water was observed during site visit on 14-15th July 2020. It was reported that this water flow is continual since the incidence of ash breach happened on 10.4.2020